Vol. 270
No. 28

Thursday,
2 April, 2026
12 Chaitra, 1948(Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Reference by the Chair—

World Autism Awareness Day(page 1)

Message from Lok Sabha—*Reported* and Government Bill laid on the Table

The *Jan Vishwas* (Amendment of Provisions) Bill, 2026–*Laid on the Table*(page 2)

Papers Laid on the Table(pages 2-13 pages 15-16)

Announcement by the Chair (page 13-14)

Reports of the Department-Related Parliamentary Standing Committee on Rural Development and Panchayati Raj— *Laid on the Table* (page 14)

Statements by Ministers—

Status of implementation of the Recommendations/ Observations contained in the Three Hundred and Sixty-sixth and Three Hundred and Sixty-ninth Reports of Department-related Parliamentary Standing Committee on Education,Women, Children, Youth and Sports— *Laid on the Table* (page 14-15)

[P.T.O.

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Status of implementation of the Recommendations/Observations contained in the Sixth Action Taken Report on Action Taken by the Government on the recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs— *Laid on the Table* (page 15)

Leave of Absence—*Granted*(page 16)

Matters raised with Permission—

Need for expedited completionof Kawrpui River Bridge Project under India-Bangladesh Agreement(pages 16-17)

Demand for the constitution of a Handicrafts/Artisan Board for the carpenter, potter and blacksmith communities(pages 17-18)

Need to hand over the management of Mahabodhi Temple at Bodh Gaya to Buddhist monks(pages 19-20)

Concern over service uncertainty and pending financial dues of Government employees in Andhra Pradesh(pages 20-21)

Concern over shortfall in transfer of cess collections to designated funds(pages 21-22)

Concern over land acquisition and inadequate compensation affecting tribal communities(pages 22-23)

Demand for removal or rationalisation of CSAT in Civil Services Examinations (pages 23-24)

Demand to include Arunachal Pradesh in the 6th Schedule and amendment of Article 371-H of the Constitution of India (pages 25-26)

Demand for grant of classical language status to Kashmiri (pages 26-27)

Need for reform of punitive lapse rules in life and health insurance policies (pages 28-29)

Need to compliment the Government for the significant reduction in fuel excise duty amid the West Asia conflict (pages 29-30)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@rss.sansad.in

Contents Page

Need to empower Indian cities for sustainable growth and effective governance (pages 30-31)

Concern over obscenity and vulgar content on digital platforms in the name of entertainment (pages 31-32)

Demand for declaration of the remaining stretch from Sanderav to Gomti on the Pachpadra-Jalore-Desuri-Charbhuja-Gomti route as a National Highway (pages 33-34)

Demand for high-level inquiry into the incident in Vishnugarh police station area of Hazaribagh district in Jharkhand (pages 34-35)

Demand for release of a commemorative postage stamp in memory of Dr. Rahi Masoom Raza (pages 35-36)

Need to expedite pending Central Government projects in Telangana(pages 36-37)

Oral Answers to Questions (pages 37-65)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Regarding seeking clarification on a proposed bill (pages 65-72)

Government Bills—

The Andhra Pradesh Reorganisation (Amendment) Bill, 2026—*Passed* (pages 72-127)

The Jan Vishwas (Amendment of Provisions) Bill, 2026,—*Passed*(pages 127-167)

Special Mentions—

Concern over adverse impact of population imbalance in some regions of the country (page 168)

Concern over non-implementation of livestock promotion schemes for the pastoral community of Jammu and Kashmir (pages 168-169)

Concern over the difficulties faced by tobacco farmers in Andhra Pradesh(pages 169-170)

Demand for inclusion of Rajasthani language in the Eighth Schedule to the Constitution(pages 170-171)

Need for regulation of online matrimonial and dating platforms(pages 171-172)

Contents Page

RAJYA SABHA

Thursday, the 2nd April, 2026/12 Chaitra, 1948 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

REFERENCE BY THE CHAIR

World Autism Awareness Day

MR. CHAIRMAN: Hon'ble Members, today, April 2 is observed globally as World Autism Awareness Day, as designated by the United Nations. On this occasion, this House reiterates its commitment to safeguarding the rights and promoting the welfare of persons with autism.

The United Nations theme for this year, "Advancing Neurodiversity and the UN Sustainable Development Goals", emphasizes the need to recognize neurodiversity as an integral part of human diversity and to ensure that our developmental efforts are inclusive and sustainable. Autism Spectrum Disorder affects communication, behaviour and social interaction; however, individuals on the spectrum possess distinctive strengths and capabilities which, with appropriate support and opportunities, can greatly enrich our society.

India has put in place a robust legislative framework through the Rights of Persons with Disabilities Act, 2016 and the National Trust Act, 1999, to secure rights and extend necessary support services. Nevertheless, laws and schemes achieve their true purpose only when their benefits reach every eligible is individual. Greater focus on early diagnosis, inclusive education, skill training and awareness at the community level is essential to bridge existing gaps and promote equality.

Hon'ble Members, on this significant day, let us reaffirm our collective determination to foster an environment of understanding, acceptance and equal participation. An inclusive society is strengthened when every citizen, irrespective of ability, is given the opportunity to contribute and succeed. It our shared responsibility to ensure that persons with autism are not merely accommodated, but fully empowered as valued members of our national community.

MR. CHAIRMAN: Message from Lok Sabha; Secretary-General.

Contents Page

MESSAGE FROM LOK SABHA

The *Jan Vishwas* (Amendment of Provisions) Bill, 2026

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 1st April, 2026, passed the Jan Vishwas (Amendment of Provisions) Bill, 2026.

I lay a copy of the said Bill on the Table.

MR. CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

I. **Heritage Bye-laws of the Ministry of Culture**

II. **Report and Accounts (2024-25) of the Asiatic Society, Kolkata; RKM Institute of Culture Kolkata and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my colleague, Shri Gajendra Singh Shekhawat, I lay on the Table :—

I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 for:—

(1) Sri Dhenupuriswara temple and Garden attached thereto, Madam Bakkam (Madambakkam), District — ChengaiAnna (now Chengalpattu), Tamil Nadu.

[Placed in Library. *See* No. L.T. 6613/18/26]

(2) Jaunpur Fort and Hammam of Turkish Bath, District-Jaunpur, Uttar Pradesh.

[Placed in Library. *See* No. L.T. 6612/18/26]

(3) Shri Kodandaramaswami temple, Vontimitta, District- Cuddapah (now-YSR Kadapa), Andhra Pradesh.

[Placed in Library. *See* No. L.T. 6618/18/26]

(4) Tellicherry Fort, Thalassery, District-Kannur, Kerala.

[Placed in Library. See No. L.T. 6620/18/26]

Contents Page

(5) UggarSain's Baoli in Madhoganj near the Jantar Mantar observatory, Delhi.

[Placed in Library. *See* No. L.T. 6617/18/26]

(6) Buddhist Remains in a Mound, Ghantasala village, Divi Taluk (now Ghantasala), District-Kistna (now Krishna), Andhra Pradesh.

[Placed in Library. See No. L.T. 6615/18/26]

(7) Bhimesvara temple together with adjacent landcomprised in part of survey plot No. 192, Samalkot-Bhimavaram (now Samalkot), District-East Godavari (now Kakinada), Andhra Pradesh.

[Placed in Library. *See* No. L.T. 6609/18/26]

(8) Asokan rock edict together with adjacent areacomprised in part of survey plot No. 600, East of Kailash, Delhi.

[Placed in Library. *See* No. L.T. 6619/18/26]

(9) All ancient structures and other monuments or remains within the areas enclosed by existing walls, Tehsil - Rajgir,District - Nalanda, Bihar.

[Placed in Library. *See* No. L.T. 6611/18/26]

(10) Colossal Statue of Shri Hanuman, Brahma Temple,Vamana Temple, Javari Temple, Ghautai Temple (Ghantai Temple), Adinatha Temple, Parsvanatha Temple, Santinatha Temple, Khajuraho, District - Chhatarpur, Madhya Pradesh.

[Placed in Library. *See* No. L.T. 6614/18/26]

(11) All ancient structures and all artificial caves and mounds containing ancient remains which are situated within a distance of half a mile of two ancient cities known as old and new Rajgriha, Rajgir, District- Nalanda, Bihar.

[Placed in Library. *See* No. L.T. 6616/18/26]

(12) Fort including ancient temples, District - Jaisalmer, Rajasthan.

[Placed in Library. *See* No. L.T. 6610/18/26]

II. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-Section (4) of Section 5 and Section 6 of the Asiatic Society Act, 1984:—

(a) Annual Report and Accounts of the Asiatic Society, Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Society.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6524/18/26]

(ii) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Ramakrishna Mission Institute of Culture, Gol Park, Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 6621/18/26]

I. Notifications of the Ministry of Science and Technology

II. Notifications of the Ministry of Personnel, Public Grievances and Pensions

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; AND THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Science and Technology (Department of Science and Technology) under Section 25 of the Anusandhan National Research Foundation Act, 2023, along with a Statement of Objects and Reasons and Explanatory Memoranda:—

(1) G.S.R. 126(E)., published in the Gazette of India dated the 13th February, 2026, notifying the Anusandhan National Research Foundation, Method of Recruitment, Salary and Allowances and other Terms and Conditions of Service of Accounts Officer Rules,2026.

[Placed in Library. *See* No. L.T. 6817/18/26]

(2) G.S.R. 127(E)., published in the Gazette of India dated the 13thFebruary, 2026, notifying the Anusandhan National Research Foundation, Method of Recruitment, Salary and Allowances and other Terms and Conditions of Service of Chief Operating Officer and Chief Financial Officer Rules, 2026.

[Placed in Library. *See* No. L.T. 6818/18/26]

Contents Page

(3) G.S.R. 152(E)., published in the Gazette of India dated the 2nd March, 2026, notifying the Anusandhan National Research Foundation (Utilisation of Research Development and Innovation Fund) Financial Rules, 2026.

[Placed in Library. *See* No. L.T. 6816/18/26]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All-India Services Act, 1951: —

(1) G.S.R. 957(E)., published in the Gazette of India dated the 31st December, 2025, notifying the Indian Administrative Service (Pay) Eighth Amendment Rules, 2025.

[Placed in Library. *See* No. L.T. 6586/18/26]

(2) G.S.R. 958(E)., published in the Gazette of India dated the 31st December, 2025, notifying the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2025.

[Placed in Library. *See* No. L.T. 6585/18/26]

(3) G.S.R. 15(E)., published in the Gazette of India dated the 9th January, 2026, notifying the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2026.

[Placed in Library. *See* No. L.T. 6593/18/26]

(4) G.S.R. 16(E)., published in the Gazette of India dated the 9th January, 2026, notifying the Indian Administrative Service (Pay) Amendment Rules, 2026.

[Placed in Library. *See* No. L.T. 6594/18/26]

(5) G.S.R. 38(E)., published in the Gazette of India dated the 16th January, 2026, notifying the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2026.

[Placed in Library. *See* No. L.T. 6591/18/26]

(6) G.S.R. 39(E)., published in the Gazette of India dated the 16th January, 2026, notifying the Indian Administrative Service (Pay) Second Amendment Rules, 2026.

[Placed in Library. *See* No. L.T. 6592/18/26]

Contents Page

(7) G.S.R. 43(E)., published in the Gazette of India dated the 19th January, 2026, notifying the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2026

[Placed in Library. *See* No. L.T. 6589/18/26]

(8) G.S.R. 44(E)., published in the Gazette of India dated the 19th January, 2026, notifying the Indian Forest Service (Pay) Amendment Rules, 2026.

[Placed in Library. *See* No. L.T. 6560/18/26]

(9) G.S.R. 60(E)., published in the Gazette of India dated the 27th January, 2026, notifying the Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2026.

[Placed in Library. *See* No. L.T. 6588/18/26]

(10) G.S.R. 61(E)., published in the Gazette of India dated the 27th January, 2026, notifying the Indian Police Service (Pay) Amendment Rules, 2026.

[Placed in Library. *See* No. L.T. 6587/18/26]

(11) G.S.R. 129(E)., published in the Gazette of India dated the 13th February, 2026, notifying the Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2026.

[Placed in Library. *See* No. L.T. 6595/18/26]

(12) G.S.R. 130(E)., published in the Gazette of India dated the 13th February, 2026, notifying the Indian Administrative Service (Pay) Third Amendment Rules, 2026.

[Placed in Library. *See* No. L.T. 6596/18/26]

I. **Reports and Accounts**(2023-24) **and** (2024-25) **of LLSA, Ladakh and related papers**

II. **Report and Accounts** (2022-23) **of NJA, Bhopal and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table:—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 18 of the Legal Services Act, 1987:—

Contents Page

(i) (a) Annual Report and Accounts of the Ladakh Legal Services Authority (LLSA), Leh, U.T. of Ladakh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(ii) (a) Annual Report and Accounts of the Ladakh Legal Services Authority (LLSA), Leh, U.T. of Ladakh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (i) and (ii), *see* No. L.T. 6726/18/26]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Judicial Academy (NJA), Bhopal, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Performance Report of the above Academy, for the year 2022-23.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6938/18/26]

Notification of the Ministry of Finance

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my colleague, Shri Pankaj Chaudhary, I lay on the Table, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 242(E)., published in the Gazette of India dated the 31st March, 2026, seeking to provide concessional rates of customs duty, as a special one-time relief window, for clearance of manufactured goods from Special Economic Zones (SEZs) to the Domestic Tariff Area (DTA), under Section 159 of the Customs Act, 1962, along with an Explanatory Memorandum.

[Placed in Library. *See* No. L.T. 6827/18/26]

Contents Page

Report and Accounts(2024-25) of SPM-NIWAS, Kolkata and related papers

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI V. SOMANNA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report of the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation (SPM-NIWAS), Kolkata, West Bengal, for the year 2024-25.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6785/18/26]

I. Notifications of the Ministry of Labour and Employment

II. Reports and Accounts (2023-24) and (2024-25) of EPFO, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, with your kind permission, on behalf of my colleague, Sushri Shobha Karandlaje, I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. S.O. 5320(E)., published in the Gazette of India dated the 21st November, 2025, notifying the commencement of the provisions of the Industrial Relations Code, 2020 with effect from 21.11.2025, issued under sub-section (3) of Section 1 of the said Code, along with a delay statement.

[Placed in Library. *See* No. L.T. 6283/18/26]

(ii) A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. S.O. 464(E)., published in the Gazette of India dated the 2nd February, 2026, notifying the Industrial Relations Code (Removal of Difficulties) (Amendment) Order, 2026, issued under sub-section (2) of Section 103 of the Industrial Relations Code, 2020.

[Placed in Library. *See* No. L.T. 6833/18/26]

(iii) A copy (in English and Hindi) of the Ministry of Labour and Employment

Contents Page

Notification No. S.O. 465(E)., published in the Gazette of India dated the 2nd February, 2026, repealing the provisions of —

(a) the Trade Unions Act, 1926;

(b) the Industrial Employment (Standing Orders) Act, 1946; and

(c) the Industrial Disputes Act, 1947, with effect from 21.11.2025, issued under sub-section (1) of Section 3 and Section 104 of the Industrial Relations Code, 2020.

[Placed in Library. *See* No. L.T. 6834/18/26]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Accounts of the Employees' Provident Fund Organisation (EPFO), New Delhi, for the year 2023-24, and the Audit Report thereon, under sub-section (9) of Section 5A of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6654/18/26]

(ii) (a) Seventy-second Annual Report of the Employees' Provident Fund Organisation (EPFO), New Delhi, for the year 2024-25, under sub-section (9) of Section 5A of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6786/18/26]

I. Notification of the Ministry of Environment, Forest and Climate Change

II. Report and Accounts (2024-25) of CZA, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 389(E)., published in the Gazette of India dated the 28th January, 2026, amending the Principal Notification No. S.O. 1533(E), dated the 14th September, 2006, issued under sub-section (1) and clause (v) of

Contents Page

sub-section (2) of Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. *See* No. L.T. 6655/18/26]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 38G of the Wile Life (Protection) Act, 1972:—

(a) Annual Report and Accounts of the Central Zoo Authority (CZA), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6787/18/26]

Report and Accounts (2024-25) of NDFDC, New Delhi and and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) clause (b) of Section 394 of the Companies Act, 2013:—

(a) Twenty-eighth Annual Report and Accounts of the National Divyangjan Finance and Development Corporation (NDFDC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6914/18/26]

Notification of the Ministry of Railways

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Railways Notification No. GSV/REG/Statutes/Notification/C1/2026/77., published in the Gazette of India dated the 19th March, 2026, notifying Central University

Contents Page

(Gati Shakti Vishwavidyalaya) Statutes, 2026, under sub-section (2) of Section 43 of the Central Universities Act, 2009.

[Placed in Library. *See* No. L.T. 6819/18/26]

Reports and Accounts (2023-24) **and** (2024-25) **of RGNIYD, Sriperumbudur, Tamil Nadu and NSDF, New Delhi respectively and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Rajiv Gandhi National Institute of Youth Development (RGNIYD), Sriperumbudur, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6788/18/26]

(ii) (a) Annual Report and Accounts of the National Sports Development Fund (NSDF), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Fund.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6905/18/26]

Report and Accounts (2024-25) **of Nalanda University, Rajgir, Bihar and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTIVARDHAN SINGH): Sir, on behalf of my colleague, Shri Pabitra Margherita, I lay on the Table:—

(1) A copy each (in English and Hindi) of the following papers, under sub-

Contents Page

section (4) of Section 32 of the Nalanda University Act, 2010:—

(a) Annual Report of the Nalanda University, Rajgir, Bihar, for the year 2024-25.

(b) Annual Accounts of the Nalanda University, Rajgir, Bihar, for the year 2024-25, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6758/18/26]

Reports and Accounts (2023-2024) and (2024-2025) of CAG and related papers

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF ARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my colleague, Shri Pankaj Chaudhary, I lay on the Table, a copy each (in English and Hindi) of the following Reports under clause (1) of article 151 of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year ended March 2024 — Performance Audit Report on Exemptions and Deductions to Banks and Non-Banking Financial Companies - Union Government — Department of Revenue — Direct Taxes — Report No. 40 of 2025 (Performance Audit — Civil);

(ii) Report of the Comptroller and Auditor General of India for the period ended March 2023 (Volume-II) — Union Government — Defence Services (Air Force) - Report No.02 of 2026;

(iii) Report of the Comptroller and Auditor General of India for the year ended 31 March 2024 — Union Government — Finance and Communication - Report No.5 of 2026 (Compliance Audit); and

(iv) Report of the Comptroller and Auditor General of India on Accounts of the Union Government for the year 2024-25 — Union Government — Ministry of

Contents Page

Finance – Report No. 6 of 2026 (Financial Audit).

[Placed in Library. For (i) to (iv), *see* No. L.T. 6826/18/26]

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon'ble Members, a Supplementary List of Business has been issued for consideration and passing of the Jan Vishwas (Amendment of Provisions) Bill 2026, as passed by Lok Sabha. One more Government Bill has been listed in today's Revised List of Business. In order to dispose of the urgent Government Legislative Business, if the House agrees, the lunch hour and the Private Members' Resolutions may be dispensed with today.

As the time allocation for these Bills has not been done by the Business Advisory Committee, I held discussions with Hon'ble Minister of Parliamentary Affairs and hon'ble leaders of parties and, as per consensus reached, the House may agree to allot two hours for the Andhra Pradesh Reorganisation (Amendment) Bill, 2026, and three hours for the Jan Vishwas (Amendment of Provisions) Bill, 2026, as passed by Lok Sabha.

The House has agreed to dispense with the lunch hour, the Private Members' Resolutions and time allocation for discussion on the Government Bills.

Hon'ble Members, the copies of the Government Bills, as passed by the Lok Sabha, were circulated to the hon'ble Members yesterday evening. The Members who desire to give notices of amendments to the said Bills may do so now till 12.00 noon so as to enable the Secretariat to process and circulate the list of Amendments. Notices received after 12.00 noon will, however, not be processed.

SHRI JAIRAM RAMESH (Karnataka): Sir, with your permission, I just wish to seek clarity from the hon'ble Leader of the House and the Minister of Parliamentary Affairs. Today, is the House going to be adjourned till a later date or is it going to be adjourned *sine die*? This uncertainty and media speculation is not healthy to the functioning of our democracy. I would kindly seek clarification as to what the intention of the Government is; either to adjourn the House today, meet again tomorrow or meet at a later date or adjourn *sine die*! Why is there so much secrecy on the fate of the Rajya Sabha – forget the Lok Sabha? At least, on the Rajya Sabha, let us have some clarity, Sir.

Contents Page

MR. CHAIRMAN: Leader of the House, do you want to respond? Now, the hon'ble Leader of the House.

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Sir, the Government will get back.

MR. CHAIRMAN: Okay. Thank you.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

SHRIMATI RAJATHI (Tamil Nadu): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-Related Parliamentary Standing Committee on Rural Development and Panchayati Raj (2025-26):—

(i) Thirty-first Report (Eighteenth Lok Sabha) on Action Taken on the recommendations of the Committee contained in its Ninth Report (Eighteenth Lok Sabha) on 'Impact of National Social Assistance Programme (NSAP) on the Poor and Destitute in the Villages (2024-25)' pertaining to the Ministry of Rural Development (Department of Rural Development)'; and

(ii) Thirty-second Report (Eighteenth Lok Sabha) on Action Taken on the recommendations of the Committee contained in its Twentieth Report (Eighteenth Lok Sabha) on 'Effective Functioning of DISHA Committees (2024-25)' pertaining to the Ministry of Rural Development (Department of Rural Development)'.

STATEMENTS BY MINISTERS

Status of implementation of the Recommendations/ Observations contained in the Three Hundred and Sixty-sixth and Three Hundred and Sixty-ninth Reports of Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Sir, I lay the following Statements regarding:—

Contents Page

(a) Status of implementation of the recommendations/ observations contained in the Three Hundred and Sixty-sixth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on 'Demands for Grants (2025-26)' pertaining to the Ministry of Youth Affairs and Sports (Department of Sports).

(b) Status of implementation of the recommendations/ observations contained in the Three Hundred and Sixty-ninth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on 'Review of functioning and performance of Sports Authority of India (SAI) and Khelo India' pertaining to the Ministry of Youth Affairs and Sports (Department of Sports).

Status of implementation of the Recommendations/Observations contained in the Sixth Action Taken Report on Action Taken by the Government on the recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RAJ BHUSHAN CHOUDHARY): Sir, on behalf of my colleague, Shri Tokhan Sahu, I lay a statement regarding status of implementation of the recommendations/observations contained in the Sixth Action Taken Report (Eighteenth Lok Sabha) on Action Taken by the Government on the recommendations contained in the Third Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2024-25) on 'Demands for Grants (2025-2026)' pertaining to the Ministry of Housing and Urban Affairs.

MR. CHAIRMAN: Papers to be Laid on the Table regarding sensitive notifications. Shriman Arjun Ram Meghwal to lay on behalf of Shrimati Nirmala Sitharaman.

PAPERS LAID ON TABLE— *Contd.*

Notifications of the Ministry of Finance

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my colleague, Shrimati Nirmala

Contents Page

Sitharaman, I lay on the Table, a copy each (in English and Hindi) of the Notification Nos. 12/2026-Customs and 13/2026-Customs both dated the 1st April, 2026 of the Ministry of Finance (Department of Revenue), seeking to provide concessional rates of customs duty on select petrochemical commodities in view of the prevailing West Asia crisis, under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda.

[Placed in Library. *See* No. L.T. 6907 'A'/18/26]

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that communications have been received from Dr. Kalpana Saini and Shriman Narayana Koragappa, Members, for grant of Leave of Absence for the entire sittings of the second part of the current (270th) Session of Rajya Sabha on medical ground. Do they have the permission of the House for remaining absent for the duration of leave which they have sought?

(No. hon'ble Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

MR. CHAIRMAN: Now, Matters raised with the Permission of the Chair. Shriman K. Vanlalvena.

MATTERS RAISED WITH PERMISSION

Need for expedited completion of Kawrpui River Bridge Project under India-Bangladesh Agreement

SHRI K. VANLALVENA (Mizoram): Sir, I rise today with deep gratitude to mention the ongoing construction of a bridge over the Khawthlang Tuipui river, undertaken by the Ministry of Home Affairs. During my visit to several Border Outposts of the Border Security Force along the Indo-Bangladesh border in Mizoram in 2021, I witnessed first-hand the immense challenges faced by our *jawans* and the local villagers. Many BOPs had no road connectivity due to absence of a bridge across the Khawthlang Tuipui river. Likewise, several villages in this border areas remained completely cut off from the rest of the country. The officers of the BSF and the leaders of these villages shared with me their difficulties, especially during the rainy season when floods isolate the region for days. Tragically, innocent children have lost their lives because medical help could not reach them in time due to lack of roads and bridges. Moved by their

Contents Page

plight, I submitted a request to the hon'ble Union Home Minister for sanctioning the construction of a bridge near Tlabung village over the Khawthlang Tuipui river. I am grateful that the Ministry of Home Affairs approved this request and sanctioned Rs. 54 crores for the project. The construction has now begun and is expected to be completed within two years. Once completed, this bridge will be a lifeline for the poor and marginalized people living in these remote border areas. It will connect them to the rest of Mizoram, open access to essential services, and improve their daily lives. At the same time, it will greatly assist our soldiers in ensuring security and in carrying out their duties more effectively. Hon'ble Chairman, Sir, I place on record my heartfelt thanks to the hon'ble Home Minister, Shri Amit Shah, for this generous and timely intervention in favour of Mizoram. This bridge will stand as a lasting testament to the Government's commitment to both national security and welfare of our border communities. In the meantime, it is pertinent to recall that a bilateral agreement for establishing a Border Trade Centre at Kawrpuichhuah was signed between the Governments of India and Bangladesh over ten years ago. As per the agreement, a new bridge was to be constructed across the Kawnpui River to connect the two countries and facilitate trade and cooperation. However, despite the passage of a decade since the signing of this agreement, no concrete steps have been taken to implement the project, leaving the commitment unfulfilled to this day. Therefore, I humbly request the Union Government to initiate without further delay the construction of the proposed bridge across the Kawnpui River, along with all necessary supporting infrastructure, as envisaged under the agreement signed with the Bangladesh Government. Timely action on this matter will not only honour the commitment made over a decade ago but also strengthen bilateral trade, connectivity and cooperation between the two nations.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri K. Vanlalvena:

Shri Maharaja Sanajaoba Leishemba (Manipur), Shri P. Wilson (Tamil Nadu), Shri Niranjan Bishi (Odisha) and Dr. Sasmit Patra (Odisha).

Dr. Bhim Singh.

Demand for the constitution of a Handicrafts/Artisan Board for the carpenter, potter and blacksmith communities

डा. भीम सिंह (बिहार): माननीय सभापति महोदय, मैं आपके प्रति हृदय से आभार व्यक्त करता हूं कि आपने मुझे इतने महत्वपूर्ण विषय को उठाने का अवसर दिया है। महोदय, मैं आपके माध्यम से सरकार का ध्यान बढ़ई, कुम्हार तथा लोहार समाज, जो कभी भारतीय संस्कृति में समान्नपूर्वक

स्थान रखते थे, उनकी उपेक्षा और उनके अधिकारों की अनदेखी की ओर आकृष्ट करना चाहता हूं। यह समाज सदियों से अपने श्रम और कौशल से लकड़ी, मिट्टी तथा लोहे आदि को नया आकार देकर समाज की सेवा करते आए हैं, लेकिन आज वे खुद अपने अस्तित्व के लिए संघर्ष कर रहे हैं। देश की औद्योगिक प्रगति में इन समुदायों के महत्वपूर्ण योगदान रहे हैं, फिर भी आधुनिक तकनीक के विस्तार और सरकारी उपेक्षा के कारण ये पारम्परिक कारीगर बेरोजगारी और आर्थिक संकट से जूझ रहे हैं। इनकी अधिकांश आबादी गरीबी में जीवनयापन कर रही है और रोजगार के सीमित अवसरों के कारण युवा पीढ़ी अपने पुश्तैनी काम को छोड़ने के लिए मजबूर हो रही है। सरकारी योजनाओं और सब्सिडी का लाभ इन समुदाय तक कम पहुंच रहा है, जिससे इनके उत्पादों के लिए उचित बाजार और विपणन सुविधाएं उपलब्ध नहीं हो पा रही हैं। इसके अलावा, आधुनिक तकनीक और प्रशिक्षण की कमी कारण व्यवसाय धीरे-धीरे समाप्ति की ओर बढ़ रहे हैं। आवश्यकता है कि बढ़ई, कुम्हार तथा लोहार समाज को आर्थिक रूप से सशक्त बनाने के लिए सरकार विशेष आर्थिक पैकेज प्रदान करे तथा साथ ही उनके पारम्परिक व्यवसाय को बचाने के लिए तकनीकी प्रशिक्षण केंद्र और विपणन सहायता योजनाएं लागू करे। इसके अलावा, सरकार द्वारा बैंकों से सुलभ ऋण सब्सिडी देकर इन समुदायों को स्वावलंबी बनाने की दिशा में ठोस कदम उठाए जाएं। ये समाज हमारी परम्परा, कारीगरी और संस्कृति के अभिन्न अंग हैं। यदि समय रहते इनकी समस्याओं का समाधान नहीं किया गया, तो इनकी कला और व्यवसाय समाप्त हो जाएंगे, जिससे लाखों परिवारों की आजीविका पर संकट आएगा।

अतः मैं सरकार से मांग करता हूं कि सरकार इस विषय पर गंभीरता से विचार करे और 5 से 6 परसेंट आबादी वाले इन समुदायों के लिए राष्ट्रीय शिल्प कला बोर्ड का गठन करे, ताकि बढ़ई, कुम्हार तथा लोहार समुदायों का सामाजिक तथा आर्थिक उन्नयन तेज हो पाए, बहुत धन्यवाद।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Dr. Bhim Singh:

Prof. Ram Gopal Yadav (Uttar Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Shri Ryaga Krishnaiah (Andhra Pradesh), Prof. Manoj Kumar Jha (Bihar), Shri Paka Venkata Satyanarayana (Andhra Pradesh), Shri Banshilal Gurjar (Madhya Pradesh), Shri Chunnilal Garasiya (Rajasthan), Shrimati Dharmshila Gupta (Bihar), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Madan Rathore (Rajasthan), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Narain Dass Gupta (National Capital Territory of Delhi), Dr. Sasmit Patra (Odisha), Shri Prem Chand Gupta (Bihar), Shri Satnam Singh Sandhu (Nominated), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Sanjay Yadav (Bihar) and Shri P. Wilson (Tamil Nadu).

Shri Ramji Lal Suman.

Contents Page

Need to hand over the management of Mahabodhi Temple at Bodh Gaya to Buddhist monks

श्री रामजी लाल सुमन (उत्तर प्रदेश): सभापति जी, बिहार के बोधगया स्थित महाबोधि मंदिर का प्रबंधन बुद्धिस्ट्स को सौंपा जाए, इस संबंध में All India Buddhist Forum तथा बाबा साहेब डा. अम्बेडकर के विचार के जो लोग थे, वे बोधगया में 415 दिन से धरने पर बैठे हैं। सभापति महोदय, मुझे बेहद तकलीफ के साथ कहना पड़ता है कि बिहार की सरकार संवेदनशील नहीं है। दुनिया कि कोई समस्या ऐसी नहीं है जो बातचीत के जरिए हल न हो सके, लेकिन सरकार ने उस धरने का कोई संज्ञान नहीं लिया और बैठे हुए लोगों से बातचीत नहीं की। महोदय, यह बहुत गंभीर मामला है। दुनिया में बौद्ध धर्म के मानने वाले लगभग 7 प्रतिशत लोग हैं और ये 55 करोड़ बौद्ध धर्म के मानने वाले लोगों की भावना से जुड़ा हुआ सवाल है। महाबोधि मंदिर अंतरराष्ट्रीय महत्व का स्थान है। भगवान गौतम बुद्ध को यहीं ज्ञान प्राप्त हुआ था और संयुक्त राष्ट्र संघ ने इसे विश्व धरोहर के रूप में घोषित किया है।

सभापति महोदय, बोधगया मंदिर प्रबंधन समिति का जो कानून है, यह 1949 का कानून है। इस कानून के मुताबिक चार लोग, चाहे उन्हें सनातनी या हिंदू धर्म के लोग कहें या मनुवादी लोग कहें, वे उसकी प्रबंधन समिति में हैं। सभापति महोदय, मैं यह कहना चाहूंगा कि दुनिया में जितने भी धार्मिक स्थल हैं, चाहे मंदिर हो, चाहे मस्जिद हो, चाहे गिरिजाघर हो, चाहे गुरुद्वारा हो, उन सबकी प्रबंधन समिति में उसी धर्म के लोग रहते हैं। क्या आज अयोध्या मंदिर की प्रबंधन समिति में कोई मुसलमान है, कोई सिख है, कोई ईसाई है? क्या किसी गिरिजाघर की प्रबंधन समिति में दूसरे धर्म का मानने वाला कोई है? प्रबंधन में उसी धर्म के लोग रहते हैं।

सभापति महोदय, मैं मांग करता हूं कि बोध गया मंदिर प्रबंधन समिति का दायित्व बौद्ध धर्म के मानने वालों को सौंपा जाए। मुझे यह भी निवेदन करना है कि गया में जो अंतर्राष्ट्रीय हवाई अड्डा है, उसका नाम भी बदल कर भगवान गौतम बुद्ध के नाम पर कर दिया जाए।

सभापति महोदय, मैं आपके मार्फत यह निवेदन करना चाहूंगा कि आज सबसे महत्वपूर्ण सवाल यह है कि वह एक बौद्ध मंदिर है, महाबोधि मंदिर है। बौद्ध धर्म के मानने वाले वहां आते हैं, चढ़ावा चढ़ाते हैं, करोड़ों रुपए की संपत्ति उस बौद्ध मंदिर के पास है। * ...(**व्यवधान**)...

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Ramji Lal Suman:

Dr. Sasmit Patra (Odisha), Shri Golla Baburao (Andhra Pradesh), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Javed Ali Khan (Uttar Pradesh), Prof. Ram Gopal Yadav (Uttar Pradesh), Prof. Manoj Kumar Jha (Bihar), Shri Mallikarjun Kharge (Karnataka) and Shrimati Rajathi (Tamil Nadu).

* Not recorded.

Contents Page

Shriman Subhas Chandra Bose Pilli. ...(*Interruptions*)... I will look into it. If he has deviated from the subject, that will be taken care of. Now, Shriman Subhas Chandra Bose Pilli.

Concern over service uncertainty and pending financial dues of Government employees in Andhra Pradesh

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Sir, there is growing insecurity among Government employees in Andhra Pradesh under the present Government, particularly in the light of the proposed rule, mandating compulsory retirement after 33 years of service. This would effectively force many employees to retire around the age of 58 despite the notified retirement age being 62 years, thereby depriving them nearly four years of service and consequential financial and pensionary benefits.

Simultaneously, major financial commitments remain pending including Pay Revision Commission (PRC) benefits, Interim Relief, Dearness Allowance arrears and substantial hospital reimbursement claims under the Employees Health Scheme, with dues reportedly running into thousands of crores.* ...(*Interruptions*)...

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir...(*Interruptions*)...

MR. CHAIRMAN: I will look into it. ...(*Interruptions*)... Pilliji, you will have to authenticate your speech.

SHRI SUBHAS CHANDRA BOSE PILLI:* ...*(Interruptions)*...

MR. CHAIRMAN: Pilliji, are you authenticating your speech? ...(*Interruptions*)... I will look into it. You please take your seat.

SHRI SUBHAS CHANDRA BOSE PILLI: In contrast, the YSR Government enhanced the retirement age from 60 to 62 years, implemented PRC revisions, extended Interim Relief and cleared multiple DA installments, reflecting a pro-employee approach. The Central Government may take cognizance and encourage protection of service conditions and timely clearance of legitimate dues at the earliest. Thank you.

MR. CHAIRMAN: Shriman Pilli, you will have to authenticate whatever you have spoken.

* Not recorded.

Contents Page

The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Subhas Chandra Bose Pilli:

Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha) and Shrimati Rajathi (Tamil Nadu).

Now, Shriman A. D. Singh.

Concern over shortfall in transfer of cess collections to designated funds

SHRI A. D. SINGH (Bihar): Sir, the Comptroller and Auditor General has revealed that as of 2023-24, the Central Government failed to transfer Rs. 3.69 lakh crore worth of such collection to the designated funds for which they were levied. These shortfalls span several decades, beginning in 1974 and continue to more recent years. The largest shortfall relates to Oil Industry Development Board, wherein between 1974-75 and 1991-92, an amount of Rs. 902.40 crore was transferred but, subsequently, amounts were not fully transferred, leaving a total shortfall of Rs. 2.95 crore up to the financial year 2023-24. Another major area of shortfall was the Health and Education Cess. The levy was not fully transferred to the designated funds.

The CAG reported that between 2018-19 and 2023-24, the Centre did not transfer Rs.37,537 crore. Other funds impacted include the Investor Education and Protection Fund (Rs.2,505.5 crore) and the Monetisation of National Highways Fund (Rs.5,968.1 crore). While the Finance Ministry claimed that Rs.3.66 lakh crore had been transferred between 2018-19 and 2023-24, the CAG stressed the need for reconciliation since the Government accounts reflected only Rs.2.65 lakh crore. The findings highlight persistent lapses in channeling cess proceeds towards their intended developmental purposes. The people of this country are entitled to transparency and assurance that their contributions through cesses are utilized solely for the intended developmental and welfare objectives. This House should know as to why cess collections were not duly transferred to the designated funds and what immediate steps the Government has taken to ensure that cess proceeds are allocated to their rightful purposes.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the issue raised by the hon'ble Member, Shri A. D. Singh:

Dr. Fauzia Khan (Maharashtra), Shrimati Sulata Deo (Odisha), Shrimati Rajathi (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Sanjay Yadav (Bihar)

Contents Page

Shri Niranjan Bishi (Odisha), Shri P. Wilson (Tamil Nadu) and Shrimati Priyanka Chaturvedi (Maharashtra).

Dr. Sumer Singh Solanki.

Concern over land acquisition and inadequate compensation affecting tribal communities

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): माननीय सभापति महोदय, नर्मदेहर। मैं आज उच्च सदन के माध्यम से मेरे देश के 12 करोड़ आदिवासी भाइयों और बहनों की भूमि के अधिग्रहण एवं अपर्याप्त मुआवजे तथा पुनर्वास से संबंधित एक गंभीर विषय को उठाने के लिए खड़ा हुआ हूं। माननीय सभापति महोदय, आदिवासी समाज के लिए भूमि केवल आजीविका का साधन नहीं है, बल्कि यह उनके अस्तित्व, उनकी पहचान, उनकी परंपराओं के साथ आस्था और संस्कृति का भी आधार है। जब किसी जनजाति भाई या गैर-जनजाति भाई की भूमि अधिग्रहित होती है, तो इसमें केवल उसकी जमीन ही नहीं जाती है, बल्कि उसका सामाजिक ताना-बाना, पारंपरिक ज्ञान और जीवन का संतुलन ही बिगड़ जाता है।

माननीय सभापति महोदय, जब किसी पक्षी का घोंसला किसी पेड़ से टूटता है, तो वह पक्षी कई दिनों तक उस पेड़ के आसपास चक्कर लगाता रहता है और इस डाली से उस डाली पर बैठ कर वह चिल्लाता रहता है कि मेरा घोंसला टूट गया है, परन्तु उस स्थान को वह छोड़ नहीं पाता है।

माननीय सभापति महोदय, मैं गाँव का रहने वाला, आदिवासी किसान का बेटा हूँ। मैंने पुनर्वासित परिवारों की पीड़ा और दर्द को देखा है। जब उनको उजड़ कर दूसरी जगह जाना पड़ता है, तब पूरा गांव उनके साथ इमोशनल हो जाता है और रोता है। मैंने वह रुदन देखा है, वह पीड़ा देखी है, इसलिए मैं सदन में आज इस विषय को लेकर खड़ा हुआ हूं।

माननीय सभापति महोदय, माननीय यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी हमेशा समावेशी विकास के पक्षधर रहे हैं और वे कहते हैं कि भावनाओं के साथ जुड़कर – महोदय, भावनाओं की भी कोई कीमत होती है, इसलिए मैं उनके लिए उचित पुनर्वास और उचित मुआवजे की मांग करने के लिए खड़ा हुआ हूं।

माननीय सभापति महोदय, नीति आयोग और विभिन्न अध्ययनों के अनुसार, लगभग 55 प्रतिशत से अधिक प्रभावित परिवारों को उचित पुनर्वास और रोजगार के अवसर नहीं मिले हैं। विशेष रूप से आदिवासी-बाहुल्य राज्य मध्य प्रदेश, छत्तीसगढ़, झारखंड, राजस्थान, महाराष्ट्र, ओडिशा सहित अनेक राज्यों में तालाब के लिए, सड़क के लिए और औद्योगिक स्थानों के लिए जब जमीनों का अधिग्रहण किया जाता है, तो उसमें लोग हमेशा मुआवजे की मांग करते रहते हैं, लेकिन उनको मुआवजा ठीक से नहीं मिल पाता है।

Contents Page

सभापति महोदय, जल, जंगल और जमीन हमेशा से मेरे आदिवासी भाइयों और बहनों के अभिन्न अंग रहे हैं। इसलिए मैं सरकार से यह मांग करता हूं कि उनकी भूमि का अधिग्रहण करने पर उन्हें सरकारी गाइडलाइन का 6 गुना मुआवजा दिया जाना चाहिए; शिक्षा और स्वास्थ्य सुविधाएं दी जानी चाहिए; हर प्रभावित परिवार के एक सदस्य को सरकारी नौकरी दी जानी चाहिए; भूमि अधिग्रहण की प्रक्रिया को पूरी तरह से डिजिटल और पारदर्शी बनाया जाना चाहिए, ताकि भ्रष्टाचार न हो सके तथा सामाजिक न्याय के लिए भूमि अधिग्रहण अधिनियम, 2013 में संशोधन होना चाहिए।

सभापति महोदय, मैं पुनः आपके माध्यम से सरकार से यह माँग करता हूँ कि आदिवासी भाइयों और बहनों के भूमि अधिग्रण होने पर, उनको सरकारी गाइडलाइन का 6 गुना मुआवजा दिया जाए, नर्मदेहर।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the issue raised by the hon'ble Member, Dr. Sumer Singh Solanki:

Shri Gulam Ali (Nominated), Shri Pradip Kumar Varma (Jharkhand), Shrimati Sulata Deo (Odisha), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Shri Aditya Prasad (Jharkhand), Shrimati Seema Dwivedi (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Chunnilal Garasiya (Rajasthan), Shri Banshilal Gurjar (Madhya Pradesh), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Dorjee Tshering Lepcha (Sikkim), Shri Khiru Mahto (Bihar), Shri Devendra Pratap Singh (Chhattisgarh), Dr. Fauzia Khan (Maharashtra), Shri Madan Rathore (Rajasthan), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Deepak Prakash (Jharkhand), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Niranjan Bishi (Odisha), Shrimati Rajathi (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Satnam Singh Sandhu (Nominated), Dr. Bhim Singh (Bihar) and Shri Ravi Chandra Vaddiraju (Telangana).

Shri Brij Lal.

Demand for removal or rationalisation of CSAT in Civil Services Examinations

श्री बृज लाल (उत्तर प्रदेश): सभापति महोदय, मैं आपका ध्यान अगले महीने 24 तारीख को होने वाले Civil Services (Prelims) Examination के बारे में दिलाना चाहता हूं। महोदय, इस Prelims Examमें दो subjects होते हैं, उनमें number one paper General Studies का होता है। इसमें 100 questions होते हैं, 200 marks होते हैं और negative marking per question 0.66 होती है। इसमें 80 questions होते हैं और 0.86 मार्क की नेगेटिव मार्किंग होती है।

Contents Page

महोदय, CSAT ऐसा पेपर है, जो वैसे तो qualifying है, लेकिन अगर कोई अभ्यर्थी इसको clear नहीं करता है, तो उसका नंबर-वन पेपर, यानी जीएस-वन, जिसमें हिस्ट्री, ज्योग्राफी, पॉलिटी, करंट अफेयर्स, आर्ट्स पेपर होते हैं, वे चेक नहीं होते हैं। CSAT में mostly technical questions होते हैं, इसलिए जो Humanities, यानी आर्ट्स साइड के अभ्यर्थी हैं, यह उनके प्रतिकूल है। उसका परिणाम यह है कि अभी आप देख रहे होंगे कि सिविल सर्विसेज़ में 65 परसेंट तक इंजीनियर्स आ रहे हैं। पहले तो हर सब्जेक्ट, यानी हिस्ट्री, ज्योग्राफी, पॉलिटी आदि के विद्यार्थी आते थे। इसका सबसे बड़ा कारण यह है कि जो CSAT है, वह qualifying है और आर्ट्स सब्जेक्ट के अभ्यर्थियों के लिए प्रतिकूल है। वे उसको क्वालिफाई नहीं कर पाएँगे। अगर वे उसमें क्वालिफाई नहीं कर पाएँगे, तो उनका जीएस-वन का पेपर चेक नहीं होगा, evaluate नहीं होगा। इस तरह से, यह सबसे बड़ा impediment है, इसलिए मैं आपके माध्यम से सरकार से यह माँग करता हूँ कि या तो CSAT को abolish किया जाए, क्योंकि यह आर्ट्स सब्जेक्ट के बच्चों के लिए प्रतिकूल है या उसको ऐसा rationalize किया जाए कि वह सभी के लिए हितकर हो।

महोदय, एक बात और भी है कि अगर कोई अभ्यर्थी CSAT में फेल हो जाता है, तो उसको कम्युनिकेट भी नहीं होता है कि उसने कितने नंबर पाए, वह क्यों फेल हो गया। यह केवल उसी को कम्युनिकेट होता है, जो CSAT clear करता है, इसलिए मैं आपके माध्यम से सरकार से माँग करता हूँ कि CSAT खत्म होना चाहिए। यदि यह खत्म नहीं हो, तो उसको इस तरह से rationalize किया जाए कि वह सभी स्ट्रीम्स के अभ्यर्थियों के लिए, चाहे वह इंजीनियरिंग का हो, साइंस का हो, आर्ट्स का हो, सबके अनुकूल हो, जिससे न्याय हो सके, otherwise, इसी तरह से सिविल सर्विसेज़ में 65 परसेंट, 70 परसेंट इंजीनियर्स आते रहेंगे, धन्यवाद।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the issue raised by the hon'ble Member, Shri Brij Lal:

Shri Niranjan Bishi (Odisha), Shri Baburam Nishad (Uttar Pradesh), Dr. Sikander Kumar (Himachal Pradesh), Shri Satnam Singh Sandhu (Nominated), Shri Deepak Prakash (Jharkhand), Shri Aditya Prasad (Jharkhand), Dr. Sasmit Patra (Odisha), Shri Shambhu Sharan Patel (Bihar), Shri Sanjay Seth (Uttar Pradesh), Dr. Laxmikant Bajpayee (Uttar Pradesh), Dr. Bhim Singh (Bihar), Shri Banshilal Gurjar (Madhya Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Prof. Ram Gopal Yadav (Uttar Pradesh), Shri Gulam Ali (Nominated), Shri Mithlesh Kumar (Uttar Pradesh), Dr. Fauzia Khan (Maharashtra), Shri Madan Rathore (Rajasthan), Shri Ujjwal Deorao Nikam (Nominated), Dr. Meenakshi Jain (Nominated), Shri Naresh Bansal (Uttarakhand), Shri Harsh Vardhan Shringla (Nominated), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Ravi Chandra Vaddiraju (Telangana) and Shri Devendra Pratap Singh (Chhattisgarh).

Contents Page

Shriman Nabam Rebia.

Demand to include Arunachal Pradesh in the 6th Schedule and amendment of Article 371-H of the Constitution of India

SHRI NABAM REBIA (Arunachal Pradesh): Thank you, Chairman, Sir, for allowing me to raise a very important issue of my State, Arunachal Pradesh. This is regarding, 'Inclusion of Arunachal Pradesh in the Sixth Schedule and Amendment of Article 371-H of the Constitution.' This issue has been raised many times on the floor of this House and also in the other House. The Legislative Assembly of Arunachal Pradesh has also adopted many times resolutions, and such resolutions have been forwarded to the Government. Now, today's Arunachal Pradesh, immediately after Independence, was administered by the Government through the Ministry of External Affairs. Later, it became a Union Territory and then, in 1987, Arunachal Pradesh became a State under Article 371-H of the Constitution. It is because all the Tribal States of North-East, including the Autonomous District Councils, have been included under Sixth Schedule, and Arunachal Pradesh, which is a purely Tribal State, has been left out. So, we are demanding that Arunachal Pradesh should be included under the Sixth Schedule to the Constitution. If it is included in the Sixth Schedule to the Constitution, the protection that Arunachal Pradesh will be getting is, it will have protection over religious or social practices of the tribal people of Arunachal Pradesh, customary law and procedure of the tribes of Arunachal Pradesh, administration of civil and criminal justice, ownership and transfer of land and its resources.

Sir, we have been demanding it. Now, how long will the Government take to resolve this issue? Article 371-H gives official powers, provisions to the Centre through the Governor of Arunachal Pradesh. This Article gives Governor extraordinary power over the law and order in the State. Importantly, decisions under this Article cannot be questioned. Therefore, it is our urgent request to the Government. The hon'ble Minister for Parliamentary Affairs, probably, when he was the Member of the other House, also raised this issue. This is a serious issue and we want the Government of India to take initiative to amend the Constitution and to bring Arunachal, to include Arunachal under the Sixth Schedule of the Constitution.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Nabam Rebia:

Contents Page

Dr. Sasmit Patra (Odisha), Shri Dorjee Tshering Lepcha (Sikkim), Shri Niranjan Bishi (Odisha), Shrimati Rajathi (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Maharaja Sanajaoba Leishemba (Manipur), and Shri Sajjad Ahmad Kichloo (Jammu and Kashmir).

SHRI JAIRAM RAMESH (Karnataka): Sir, the Minister of Parliamentary Affairs should respond to this.

MR. CHAIRMAN: He has already raised it in the other House. Shri Chowdry Mohammad Ramzan.

Demand for grant of classical language status to Kashmiri

SHRI CHOWDRY MOHAMMAD RAMZAN (Jammu and Kashmir): Sir, with your permission, I rise to draw the attention of the House to an important matter of cultural, linguistic and civilization importance, a long pending demand to grant classical language status to Kashmiri language. सर, मैं यहां पर बताना चाहता हूँ कि Kashmiri language is not only the means of communication, it is a repository or storehouse of centuries old wisdom, knowledge and spirituality. इसका origin Indo-Aryan language की एक ब्रांच Dardic Group से है। इसकी age 1,000 से 2,000 ईस्वी से पहले की है। स्टेट में तकरीबन 75 परसेंट लोग कश्मीरी बोलते भी हैं और समझते भी हैं, लेकिन अगर हम कश्मीर region को देखें, तो वहां 100 परसेंट लोग कश्मीरी समझते हैं और लिखते भी हैं। यह भाषा आठवें शेड्यूल में भी दर्ज है।

सर, मैं यहां पर यह कहना चाहता हूँ कि इसका अपना origin है। It is not copied from anywhere. इसकी अपनी history है, इसकी अपनी writings हैं, इसकी philosophy है, spiritual texts हैं और इसकी अपनी poetry भी है। किसी भी भाषा को classical language का दर्जा देने का मकसद यह होता है कि it will help in preservation of the language, it will help in promotion and research in the language and it will attract global scholars. दूसरी बात यह है कि it will promote the cultural heritage of the Kashmiri language and a Centre for Excellence in classical language can be established and Government of India से इसकी funding भी होती है for preservation and digitalization of this language. इसके अलावा, it will lead to creation of professional chairs for scholars of eminence. मैं इसकी age के बारे में पहले ही बता चुका हूँ। मैं यहां पर यह बताना चाहता हूँ कि Lal Ded, जिनको हिन्दू भाई Lalleshwari के नाम से जानते हैं, उनके अलावा कई अन्य सूफी संतों ने humanity, compassion, spiritual, wisdom and unity की भावना को spread करने के लिए इसी Kashmiri language को use किया था।

Contents Page

†**چودھری محمد رمضان (جموں و کشمیر)** Sir, with your permission, I rise to draw the attention of the House to an important matter of cultural, linguistic and civilization importance, a long pending demand to grant classical language status to Kashmiri language. اسر، میں یہاں پر بتانا چاہتا ہوں، کہ Kashmiri language is not only the means of communication, it is a repository or storehouse of centuries old wisdom, knowledge and spirituality. اسکا origin Indo-Aryan language کی ایک برانچ Dardic Group سے ہے۔ اسکی عمر 1,000 سے 2,000 عیسوی سے پہلے کی ہے۔ اسٹیٹ میں تقریباً 75 پرسینٹ لوگ کشمیری بولتے بھی ہیں اور سمجھتے بھی ہیں، لیکن اگر ہم کشمیر region کو دیکھیں، تو وہاں 100 پرسینٹ لوگ کشمیری سمجھتے ہیں اور لکھتے بھی ہیں۔ یہ بھاشا آٹھویں شیڈیول میں بھی درج ہے۔

سر، میں یہاں پر یہ کہنا چاہتا ہوں، کہ اسکا اپنا origin ہے۔ It is not copied from anywhere. اسکی اپنی تاریخ ہے، اسکی اپنی writings ہیں، اسکی philosophy ہے، spiritual texts ہیں اور اسکی اپنی poetry بھی ہے۔ کسی بھی بھاشا کو classical language کا درجہ دینے کا مقصد یہ ہوتا ہے کہ it will help in preservation of the language, it will help in promotion and research in the language and it will attract global scholars. دوسری بات یہ ہے کہ it will promote the cultural heritage of the Kashmiri language and a Centre for Excellence in classical language can be established and Government of India سے اسکی funding بھی ہوتی ہے for preservation and digitalization of this language. اسکے علاوہ، it will lead to creation of professional chairs for scholars of eminence.

میں اسکی عمر کے بارے میں پہلے ہی بتا چکا ہوں۔ میں یہاں پر یہ بتانا چاہتا ہوں، کہ Lal Ded, جنکو ہندو بھائی Lalleshwari کے نام سے جانتے ہیں، انکے علاوہ کئی انے صوفی سنتوں نے humanity, compassion, spiritual, wisdom and unity کی بھاؤنا کو spread کرنے کے لیے اسی کشمیری زبان کا استعمال کیا تھا۔

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Chowdry Mohammad Ramzan:

Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri P. Wilson (Tamil Nadu), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Dr. Fauzia Khan (Maharashtra), Prof. Manoj Kumar Jha (Bihar), Shri Sajjad Ahmad Kichloo (Jammu and Kashmir), and Shrimati Rajathi (Tamil Nadu).

Dr. Fauzia Khan.

†Transliteration in Urdu script.

Contents Page

Need for reform of punitive lapse rules in life and health insurance policies

DR. FAUZIA KHAN (Maharashtra): Sir, I would like to draw urgent attention to a silent financial crisis afflicting crores of middle-class families across India. It is the ruthless lapse rules governing life and health insurance policies. Today, most insurance policies including those under LIC provide a mere 30-day grace period for premium payment. A single missed instalment caused by sudden job loss, medical emergency, delayed salary or temporary cash flow shortfall is enough to collapse an entire policy. Years of premium paid faithfully become worthless overnight. Revival demands, steep penalties, compounded interest, fresh medical examinations and, sometimes, even fresh underwriting. It punishes precisely the people when they are most vulnerable. The very people who have built LIC into the institution are the salaried middle class, factory workers, teachers, small traders and gig economy workers. Sir, they pay their premium year after year honestly trusting their families will be protected, but one single month of financial difficulty, that can erase their trust and the cover entirely. In a post pandemic economy where income disruptions are increasingly common, such rigidities are unfair and inhumane. Insurance was designed to stand beside families in distress. It must not abandon them because of this, Sir. I, therefore, urge this Government and IRDAI to urgently implement three pro-consumer reforms. First, extend the grace period from 30 days to 90 days. Second, replace all or 'nothing lapse' rules with professional late fees, so that only the missed period attracts a reasonable penalty. And, third, allow automatic revival within one month to 80 days on payment plus nominal late charge without requiring fresh medical examination or fresh underwriting and all. They are bare minimum that crores of honest policy holders deserve. I urge the hon'ble Finance Minister to direct IRDAI to notify these reforms. Sir, I will end my speech with one couplet by Mirza Ghalib.

"न सुनो गर बुरा कहे कोई,
न कहो गर बुरा करे कोई।
रोक लो गर ग़लत चले कोई,
बख़्श दो गर ख़ता करे कोई।"

†نہ سنو گر بُرا کہے کوئی،
نہ کہو گر برا کرے کوئی۔
روک لو گر غلط چلے کوئی،
بخش دو گر خطا کرے کوئی۔

†Transliteration in Urdu script.

Contents Page

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Dr. Fauzia Khan:

Dr. Sasmit Patra (Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Prof. Manoj Kumar Jha (Bihar), Shri Narain Dass Gupta (National Capital Territory of Delhi), Shri Niranjan Bishi (Odisha), Shri P. Wilson (Tamil Nadu), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Shri Sanjay Yadav (Bihar), Shri Madan Rathore (Rajasthan) and Shrimati Rajathi (Tamil Nadu).

Now, Shriman Maharaja Sanajaoba Leishemba.

Need to compliment the Government for the significant reduction in fuel excise duty amid the West Asia conflict

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, my Zero Hour subject is 'Need to compliment the Government for significant reduction in fuel excise duty amid West Asia conflict.' I rise to show gratitude to hon'ble Prime Minister, Shri Narendra Modi, and his Government for the bold decision to shield its citizens from rising global fuel price by sharply reducing excise duties on petrol from Rs.13 to Rs.3 per litre and diesel from Rs.10 to zero or nil per litre. Amid escalating tensions in West Asia and a steep surge in crude oil prices from around $70 per barrel to nearly $122 per barrel in just a month, fuel prices have risen across the world. Fuel price hikes in South-East Asian countries is 30 to 50 per cent, North America around 30 per cent, Europe about 20 per cent and Africa close to 50 per cent. Only India stands out as a rare exception. Faced with this global volatility, the Modi Government chose to absorb the financial burden rather than pass it on to the citizens. This move not only reduces pressure on oil companies, but also ensures that there is effectively no additional burden on the common man. Despite significant revenue implications, the Government has prioritized public welfare, continuing its consistent approach since the Russian-Ukraine conflict began by insulating citizens from global price shocks. Additional export duties have been imposed at Rs.21.5 per litre on diesel and Rs.29.5 per litre on ATF to ensure adequate domestic availability and prevent undue profiteering amid high international prices. This timely and bold decision of Modi Government reflects a clear commitment to economic stability and citizen welfare in challenging global circumstances. Really, it is a big relief for the 140 crore citizens of India. I, therefore, urge all the hon'ble Members of this Upper House to show our gratitude to hon'ble Prime Minister, Shri Narendra Modi, and his Government for this bold and a citizen-

Contents Page

centric decision and let us stand unitedly during this critical global crisis. Thank you, Sir, for giving me the opportunity of raising my last Zero Hour today.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Maharaja Sanajaoba Leishemba:

Shri Niranjan Bishi (Odisha), Shri Mokariya Rambhai (Gujarat), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Kesridevsinh Jhala (Gujarat), Dr. Sasmit Patra (Odisha), Shri Madan Rathore (Rajasthan), Dr. Fauzia Khan (Maharashtra), Shri Nabam Rebia (Arunachal Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Gulam Ali (Nominated), Shri Devendra Pratap Singh, (Chhattisgarh), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Rekha Sharma (Haryana), Dr. Bhim Singh (Bihar), Shri Pradip Kumar Varma (Jharkhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Harsh Vardhan Shringla (Nominated), Shri Paka Venkata Satyanarayana (Andhra Pradesh), Shri Satnam Singh Sandhu (Nominated), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Ryaga Krishnaiah (Andhra Pradesh), Dr. Meenakshi Jain (Nominated) and Shri Mithlesh Kumar (Uttar Pradesh).

Now, Shriman Milind Murli Deora.

Need to empower Indian cities for sustainable growth and effective governance

श्री मिलिंद मुरली देवरा (महाराष्ट्र): सर, आज भारत की एक तिहाई आबादी अर्बन एरियाज़ में रहती है, लेकिन हमारी जीडीपी में शहरों का two-third contribution है। Sir, by the year, 2030, this will become three-fourth of 75 per cent of our GDP. सर, मैं मानता हूं कि जो शहरीकरण है, यह भारत के लिए एक चुनौती नहीं, बल्कि एक बहुत बड़ा और ऐतिहासिक अवसर बन सकता है। The Constitution of India has already given us a clear roadmap through the 74th Constitutional (Amendment) Act, which mandates devolution of powers to urban local bodies. Sir, I want to raise one point, the success of countries like the United States and China is not because of national policy. Neither is it because of inter-State competition. It is because of intense inter-city competition. Shanghai competes with Shenzhen, Austin competes with San Francisco to attract investment, talent and innovation. हमें भी inter-State competition के साथ-साथ inter-city competition के बढ़ावा देना होगा। For this, Government of India's schemes must be linked to urban reforms; reforms such as digitisation of services, for transparency, user charges for utilities to ensure sustainability and time-bound approvals to attract investment जो शहर रिफॉर्म करेगा, उसको रिवॉर्ड मिलना चाहिए। सक्सेसफुल अर्बनाइजेशन का सबसे बड़ा चैलेंज affordable housing है, जिसके बिना हम शहरीकरण को चैलेंज से

Contents Page

अपॉर्च्युनिटी में कन्वर्ट नहीं कर पाएंगे। आज मैं गर्व से कह सकता हूं कि मुंबई के रमाबाई अंबेडकर नगर से लेकर कमाठीपुरा तक और धारावी से लेकर भिंडी बाजार तक मुंबई में Cluster Redevelopment Scheme की वजह से एक affordable housing revolution हो रहा है।

सर, आप जानते हैं कि महाराष्ट्र के हमारे उप मुख्य मंत्री, हाउसिंग मंत्री एकनाथ शिंदे जी के नेतृत्व में राज्य सरकार के हाउसिंग मंत्रालय के प्रयासों से झुग्गियों और चॉल्स में रहने वाले हजारों वंचित लोगों को उसी इलाके में ownership basis पर permanent homes परमनेंट होम्स दिए जा रहे हैं। SRA, जो महाराष्ट्र की Slum Rehabilitation Authority है, उसने 1995 से आज तक हमने ढाई लाख परिवारों को एक परमानेंट घर दिलाया है।

सर, मेरा hon'ble Minister of Housing and Urban Affairs से विनम्रतापूर्वक निवेदन है कि वे मुंबई के Cluster Redevelopment Project को ध्यान से स्टडी करें। Sir, this project can become a model of sustainable urban development across the country. मुझे यकीन है कि हमारे हाउसिंग मंत्री एकनाथ शिंदे जी will be very happy to organize a presentation for the officials of the Government of India to ensure that this Mumbai model of affordable housing of redevelopment becomes a sustainable model for cities across the country.

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by hon'ble Member, Shri Milind Murli Deora:

Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Shri Masthan Rao Yadav Beedha (Andhra Pradesh), Shri Ujjwal Deorao Nikam (Nominated), Shri Mokariya Rambhai (Gujarat), Shri Madan Rathore (Rajasthan), Shri Mithlesh Kumar (Uttar Pradesh), Shri Ravi Chandra Vaddiraju (Telangana), Dr. Fauzia Khan (Maharashtra), Shri Arun Singh (Uttar Pradesh), Shri Harsh Vardhan Shringla (Nominated), Shrimati Rekha Sharma (Haryana), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu) and Shri Niranjan Bishi (Odisha).

The next Zero Hour Mention is of Shriman Shaktisinh Gohil.

Concern over obscenity and vulgar content on digital platforms in the name of entertainment

श्री शक्तिसिंह गोहिल (गुजरात): सभापति महोदय, आपने मुझे एक बहुत ही अहम और गंभीर मुद्दे पर बोलने का मौका दिया है, उसके लिए मैं आपका शुक्रिया अदा करता हूँ। हमारा देश, संस्कृति, संस्कार और मर्यादा के लिए पूरी दुनिया में जाना जाता है। बरसों से एक civilised society के तहत जीने में हमारे संस्कार, संस्कृति और मर्यादा का अहम रोल रहा है। मैं बड़े दुख के साथ कहना चाहता हूं कि आज digital platform, OTT पर जिस तरह से vulgarity पेश की जा रही है, इसके लिए मैं जरूर यह कहूंगा कि वह कोई entertainment नहीं है, मनोरंजन नहीं है,

Contents Page

वह एक विकृति है। जिस तरह से आज की इस मॉडर्न एज में, जहां पर बच्चे भी smart phone लेकर यूट्यूब और OTT platform को देखते हैं, तो उस वक्त उनके मानसपटल पर जो असर होता है, उसको जरूर देखना होगा। मैं बधाई देता हूं कि कर्णाटक जैसे राज्य ने बच्चों के लिए ऐसे platform को ban करने का निर्णय लिया है। यह Central subject है, तो मैं उम्मीद करता हूं कि भारत सरकार को इसको देखना चाहिए।

सभापति महोदय, OTT platform जो हमारे संस्कार से टोटली विपरीत ससुर और बहू के रिश्ते, शिक्षक और छात्रा के रिश्ते, भाई और बहन, मामा और भांजी, चाचा और भतीजी के रिश्तों पर जिस तरह से रील्स दिखाई जा रही हैं, उसमें मैं मानता हूं कि यह वक्त है, जब हमें दलगत राजनीति से ऊपर उठकर इसके बारे में गंभीरता से सोचना होगा। मैं जरूर यह बात भी याद दिलाना चाहता हूं कि जब OTT platform नहीं चल रहा था, उस वक्त पर एक अपने wisdom में यूपीए गवर्नमेंट ने, सोनिया गांधी जी यूपीए की चेयरपर्सन थीं और मनमोहन सिंह जी देश के प्रधान मंत्री थे, उस वक्त एक कानून The Indecent Representation of Women (Prohibition) Amendment Act, 2012 पेश किया गया था। मुझे इस बात का दुख है कि यह बिल पारित नहीं हुआ था, केवल पेश हो गया था। दूसरी सरकार, जब 2014 में आई, तो इस बिल को वापस लिया गया। इसको फिर से introduce करना होगा। सर, जैन साधू रतनसुंदर विजयजी महाराज जी काफी जोरों से इसके लिए मुहिम चला रहे हैं। जो भी अलग-अलग धार्मिक हैड्स हैं, वे भी इसके लिए काम कर रहे हैं। महोदय, मैं आपके जरिए यही कहूंगा कि इसके लिए संपूर्ण प्रावधान करना चाहिए।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by hon'ble Member, Shri Shaktisinh Gohil:

Shri P. Wilson (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri Narain Dass Gupta (National Capital Territory of Delhi), Shri Madan Rathore (Rajasthan), Shrimati Ranjeet Ranjan (Chhattisgarh), Shri Pramod Tiwari (Rajasthan), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Shri Neeraj Dangi (Rajasthan), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Rajani Ashokrao Patil (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shri Sanjay Yadav (Bihar), Prof. Manoj Kumar Jha (Bihar), Prof. Ram Gopal Yadav (Uttar Pradesh) and Shri Anil Kumar Yadav Mandadi (Telangana).

The next Zero Hour Mention is of Shriman Neeraj Dangi*ji*.

Contents Page

Demand for declaration of the remaining stretch from Sanderav to Gomti on the Pachpadra-Jalore-Desuri-Charbhuja-Gomti route as a National Highway

श्री नीरज डांगी (राजस्थान): सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान राजस्थान राज्य के पचपदरा-जालोर-सांडेराव-फालना-बाली-मुंडारा-सादड़ी-घाणेराव-देसूरी-चारभुजा होते हुए गोमती तक के अत्यंत महत्वपूर्ण मार्ग की ओर आकर्षित करना चाहता हूँ। इस मार्ग का कुछ भाग पचपदरा से जालौर तक पहले ही राष्ट्रीय राजमार्ग घोषित किया जा चुका है, जिससे उस क्षेत्र में कनेक्टिविटी, व्यापारिक गतिविधियों तथा आधारभूत विकास में उल्लेखनीय सुधार हुआ है। किंतु सांडेराव से गोमती तक का शेष लगभग 100-120 किलोमीटर का भाग अभी भी राज्य राजमार्ग के रूप में ही बना हुआ है, जो एक गंभीर चिंता का विषय है। उक्त मार्ग मारवाड़ और मेवाड़ क्षेत्रों को जोड़ने वाला एक प्रमुख संपर्क मार्ग है, जिसका सामरिक, आर्थिक एवं सामाजिक दृष्टि से अत्यधिक महत्व है। इस मार्ग के आसपास अनेक औद्योगिक इकाइयाँ स्थित है जिसमें फालना का छतरी उत्पादन उद्योग विश्व भर में प्रसिद्ध है। इसी तरह, इस क्षेत्र में बड़े स्तर पर उद्योगों की स्थापना भी हो रही है। कई महत्वपूर्ण कंपनियां मारवाड़ के इस क्षेत्र की ओर रुख कर रही हैं। इस क्षेत्र में बड़े उद्योगपतियों, प्रवासी राजस्थानी विशेष रूप से मुंबई व दक्षिण भारत में बसे मारवाड़ के लोग व स्थानीय लोगों द्वारा हवाई अड्डा विकसित करने की मांग भी समय-समय पर की गई है। परंतु अब तक उस पर कोई ठोस निर्णय नहीं हो पाया। जबकि राणकपुर, चारभुजा, परशुराम महादेव, कुंभलगढ़ जैसे प्रसिद्ध धार्मिक एवं पर्यटन स्थल भी इसी मार्ग से जुड़े हुए हैं। इसके अतिरिक्त, इस क्षेत्र में पर्यटन की आपार संभावनाएं विद्यमान है, जिनका समुचित विकास बेहतर सड़क अवसंरचना के अभाव में बाधित हो रहा है। इस पहल से यह क्षेत्र उदयपुर से सीधा कनेक्ट हो सकेगा एवं उदयपुर से चलने वाले वाहन इस मार्ग से होते हुए पचपदरा के रास्ते सीधा कांडला तक पहुंच सकेंगे। यह मार्ग कुंभलगढ़ वन्य जीव अभयारण्य को जोड़ने में भी एक ऐतिहासिक कदम साबित होगा, जिससे न केवल वन्य जीवों की सुरक्षा बढ़ेगी साथ ही कुंभलगढ़ में पर्यटन को भी बढ़ावा मिलेगा। Leopards के लिए प्रसिद्ध Jawai Leopard Reserve भी इस क्षेत्र में स्थित एक प्रमुख वन्यजीव स्थल है। वर्तमान में इस मार्ग पर यातायात का दबाव निरंतर बढ़ रहा है, जिससे सड़क की स्थिति और सुरक्षा दोनों प्रभावित हो रही हैं। राष्ट्रीय राजमार्ग का दर्जा मिलने से न केवल यातायात सुगम होगा, बल्कि लॉजिस्टिक, पर्यटन और स्थानीय अर्थव्यवस्था को भी महत्वपूर्ण मजबूती मिलेगी। अतः सभापति महोदय, आपके माध्यम से मेरा सरकार से आग्रह है कि सांडेराव से गोमती तक के शेष भाग को भी राष्ट्रीय राजमार्ग घोषित करने हेतु शीघ्र सकारात्मक निर्णय लिया जाए। धन्यवाद ।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Neeraj Dangi:

Shri P. Wilson (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shrimati Ranjeet Ranjan (Chhattisgarh), Shri Pramod Tiwari (Rajasthan), Shri Madan Rathore (Rajasthan), Shrimati Phulo

Contents Page

Devi Netam (Chhattisgarh), Shrimati Rajani Ashokrao Patil (Maharashtra), and Shri Anil Kumar Yadav Mandadi (Telangana).

Next, Shriman Shri Aditya Prasad.

Demand for high-level inquiry into the incident in Vishnugarh police station area of Hazaribagh district in Jharkhand

श्री आदित्य प्रसाद (झारखंड): सभापति महोदय, आपका बहुत-बहुत धन्यवाद । मैं झारखंड राज्य से आता हूं और झारखंड राज्य के अंतर्गत हजारीबाग जिले के विष्णुगढ़ प्रखंड के अंतर्गत कुसुंबा गांव की एक घटना की ओर आपका ध्यान आकर्षित करना चाहता हूं। सभापति महोदय, उस गांव में एक बच्ची की निर्ममतापूर्वक हत्या कर दी गई थी। मैं जब उस ग्राम में अपने उस क्षेत्र के सांसद, माननीय विधायक और असंख्य लोगों के साथ उस पीड़ित परिवार से मिलने गया, तो पूरा गांव रो रहा था, परिवार के लोग परेशान थे। उस बच्ची की बलि दी गई थी, चेहरे दिखाई नहीं पड़ रहे थे। लेकिन कल ही, पुलिस का जो उद्भेदन हुआ है, उस उद्भेदन में आया है कि उसकी माता नहीं, बल्कि कुमाता ने इसमें भूमिका निभाने का काम किया है।

महोदय, झारखंड राज्य में ओझा-गुनी और चंगाई सभाई के द्वारा हमेशा से, इस प्रकार के बच्चों-बच्चियों की बलि देने की प्रथा है, लोग ऐसा करते हैं। गार्जियनों के द्वारा बच्चों को गुमराह करके उनकी हत्या की जाती है। खुलासे में जो तथ्य सामने आया है, वह यह है कि उसकी मां के बच्चे की तबीयत हमेशा खराब रहती थी। ओझा-गुनी ने उस बच्ची की मां को गुमराह करके, अपने प्रभाव में लेकर उसे बोला कि जब बलि दोगे, तभी तुम्हारा बच्चा सही रह सकता है। इसका नतीजा यह हुआ। महोदय, बच्ची की मां का किसी लड़के के साथ प्रेम संबंध था। उसने अपने प्रेमी के साथ और भगताइन के साथ मिलकर अपनी बच्ची की ही बलि देने का काम किया। इसका परिणाम यह हुआ कि पूरे राज्य में लगातार अनेक प्रकार के धरना-प्रदर्शन चलते रहे, लोग सड़कों पर आ गए, लेकिन पुलिस ने आठ दिन के बाद इस केस का उद्भेदन करने का काम किया।

महोदय, उस राज्य में कांग्रेस के समर्थन से झारखंड मुक्ति मोर्चा की सरकार चल रही है। चंगाई सभाई की इस प्रकार की घटनाओं के बारे में सरकार चिंता नहीं करती है, जिसका परिणाम यह होता है कि लोग गुमराह करके, उन्हें अंधकार में रखकर इस प्रकार की बलि देने का आए दिन काम करते हैं। महोदय, मैं आपसे आग्रह करना चाहता हूं कि ऐसी घटनाओं की जांच कराकर जन-जागरण अभियान चलाया जाए और इस प्रकार के लोगों में जागरूकता लाई जाए, ताकि किसी बेटी, बेटे की बलि भविष्य में न चढ़े। आप इस पर कार्रवाई करने का कष्ट करें, आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon'ble Members associated themselves with the matter raised by the hon'ble Member, Shri Aditya Prasad:

Shri Banshilal Gurjar (Madhya Pradesh), Shri Devendra Pratap Singh (Chhatisgarh), Dr. Bhim Singh (Bihar), Shri Dhananjay Bhimrao Mahadik

Contents Page

(Maharashtra), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Madan Rathore (Rajasthan), Shrimati Geeta *alias* Chandraprabha (Uttar Pradesh), Shri Brij Lal (Uttar Pradesh), Shri Deepak Prakash (Jharkhand), Dr. Sasmit Patra (Odisha), Shri Khiru Mahto (Bihar), Shri Pradip Kumar Varma (Jharkhand), and Shri Maharaja Sanajaoba Leishemba.

Next, Prof. Shriman Manoj Kumar Jha.

Demand for release of a commemorative postage stamp in memory of Dr. Rahi Masoom Raza

प्रो .मनोज कुमार झा (बिहार): माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं अरसे से इस विषय की ओर, अपने साथियों के माध्यम से, उनका और सरकार का भी ध्यान आकृष्ट कराता रहा हूँ। आज मैं एक व्यक्ति, जिनका भारतीय साहित्य और सिनेमा में अमूल्य योगदान है - हालांकि इस देश की अधिकांश आबादी उनको महाभारत के स्क्रिप्ट राइटर के रूप में जानती है - डॉक्टर राही मासूम रज़ा। महोदय, 'मैं समय हूं' - इसके माध्यम से उन्होंने काल, प्रवृत्ति, नफरत, घृणा, स्नेह और तमाम ह्यूमन इमोशंस पर अपनी बातें रखीं और शीर्ष तक लेकर गए।

माननीय सभापति महोदय, उन्होंने 'आधा गाँव' लिखी। तकसीम के बाद, पार्टिशन के बाद वह 'आधा गाँव'! सर, आज कई गाँव आधे गाँव में तब्दील हो गए, कई गलियाँ आधी गलियों में तब्दील हो गई हैं, कई शहर आधे शहरों में तब्दील हो गए हैं। सर, उन्होंने 'टोपी शुक्ला' लिखी। 'आधा गाँव' में हर व्यक्ति, जो यहाँ सदन में बैठा है, अपनी छवि देख सकता है। टोपी शुक्ला उपन्यास में हर व्यक्ति अपनी छवि देख सकता है। 'दिल एक सादा काग़ज़', 'कटरा बी आर्ज़ू', 'सीन : 75', 'ओस की बूँद', 'नीम का पेड़', न जाने कितनी सारी चीजें। आज उनके द्वारा कर्बला पर लिखी गई चीजें अगर पढ़ी जाएं, माननीय विदेश मंत्री जी बैठे हैं, तो शायद ईरान को समझने में थोड़ी मदद मिलेगी।

माननीय सभापति महोदय, मेरा मानना है कि भारत के नैतिक भूगोल के चित्रकार डा. राही मासूम रज़ा के सम्मान में एक कमेमोरेटिव पोस्टल स्टैम्प जारी की जाए। माननीय सभापति महोदय, यह क्यों आवश्यक है? यह इसलिए आवश्यक है कि 'आधा गाँव' के माध्यम से हम खुद को समझा पाएं, कॉशन ले पाएं कि अब हम नहीं बटेंगे। 'टोपी शुक्ला' के माध्यम से -- जहाँ टोपी शुक्ला, जिसका नाम बलभद्र नारायण शुक्ला था और उसका सबसे प्यारा मित्र इफ़्फ़न था। वे दोनों अलीगढ़ मुस्लिम यूनिवर्सिटी में पढ़ते थे। अलीगढ़ मुस्लिम यूनिवर्सिटी के माध्यम से एक साझी विरासत, जिसको पार्टिशन के वक्त में खतरा हुआ था, मैं मानता हूँ कि उस पोस्टल स्टैम्प की रिलीज़ के बाद एक संदेश पूरे देश में जाएगा कि हाँ, साहित्य और सिनेमा को ऊँचाई पर पहुंचाने वाला, जो नफरत, घृणा और वैमनस्यता के खिलाफ अपनी कलम तोड़ता रहा और कहता रहा कि यह मौसम बदलने का नाम क्यों नहीं ले रहा? सर, जय हिन्द।

Contents Page

MR. CHAIRMAN: The following hon'ble Members associated themselves with the issue raised by the hon'ble Member, Prof. Manoj Kumar Jha:

Shrimati Rajathi (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Mohammed Nadimul Haque (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Muzibulla Khan (Odisha), Shrimati Sulata Deo (Odisha), Dr. Sasmit Patra (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Sanjay Yadav (Bihar), Dr. Fauzia Khan (Maharashtra) and Shri Anil Kumar Yadav Mandadi (Telangana).

Shrimati Renuka Chowdhury.

Need to expedite pending Central Government projects in Telangana

SHRIMATI RENUKA CHOWDHURY (Telangana): Thank you very much, Sir, for permitting me to draw attention of this House to a matter of urgent public importance. Several railway projects are pending clearance in Telangana despite the completion of all surveys and submission of Detailed Project Reports. As a result, these areas remain unconnected. These include new railway lines such as Dornakal-Miryalguda, Ramagundam-Manuguru, Karimnagar-Hasanparthi, Bhadrachalam-Kovvur, Patancheru-Adilabad and Bodhan-Latur. In addition, key capacity expansion works like doubling of Vikarabad-Parli, doubling of Mudkhed-Pimpalkutti and tripling/quadrupling of Kazipet-Secunderabad and Wadi-Guntakal sections are also pending approval. Sir, when the Government, despite submitting all papers, keeps these issues pending, it affects passenger connectivity. We have freight corridors. We talk of food security. How do you transport foodgrains, support industrial structures and connect backward regions in the State? Despite their strategic importance, delays in approvals have stalled progress and limited the State's growth potential. We are a new State and this should have been on top priority. We talk of smart cities! Besides all this, Sir, there is a huge cost overrun that gets involved, for which the Central Government stands no guarantee. The concern is further compounded by the non-fulfilment of commitments under the Andhra Pradesh Reorganisation Act, particularly, the Rail Manufacturing Unit at Kazipet, that remains pending even after more than a decade. Almost 12 years have passed since the assurance was given in this House. So, what is the sanctity of giving such assurances and the constitutional provisions if we do not respect them and we keep States suffering like this? Sir, I urge the Government, through you, to expedite approvals of these pending railway projects. There should be time-bound

Contents Page

implementation, so that we can contain the cost overrun and make it fiscally viable. I urge the Government to fulfil the commitments made under the AP Reorganisation Act, so that Telangana's connectivity and development aspirations are not hindered any further. Sir, despite the respect that we give the House and the assurances given in this House, if States which are not connected to the ruling party... ...*(Time-bell)*...

MR. CHAIRMAN: The following hon'ble Members associated themselves with the issue raised by the hon'ble Member, Shrimati Renuka Chowdhury:

Shrimati Priyanka Chaturvedi (Maharashtra), Shri P. Wilson (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Ravi Chandra Vaddiraju (Telangana), Shri Neeraj Dangi (Rajasthan), Dr. Sasmit Patra (Odisha) and Shri Anil Kumar Yadav Mandadi (Telangana).

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Coverage of National Mission for Green India

#*406. SHRI CHUNNILAL GARASIYA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware of decline in tree plantation activities recorded under the National Mission for Green India during the period between 2015 and 2025;

(b) if so, the steps being taken by the Ministry to address the shortfalls and accelerate plantation activities under the Mission;

(c) the specific role of the weightage given by the 16th Finance Commission in encouraging States to increase their forest cover;

(d) whether the Ministry has successfully integrated carbon sequestration monitoring into the design of the Mission; and

(e) if so, the details thereof?

Original notice of the question was received in Hindi.

Contents Page

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (b) The National Mission for a Green India (NMGI) is one of the nine Missions under the National Action Plan on Climate Change (NAPCC) and aims to protect, restore and enhance forest and tree cover while contributing to climate change mitigation and adaptation through plantation and ecosystem restoration in identified landscapes. The Green India Mission (GIM), a scheme under the NMGI, adopts a landscape-based approach, wherein interventions are planned and implemented across contiguous forest and non-forest areas, integrating ecological, hydrological, and socio-economic dimensions. Activities under GIM are undertaken based on approved Perspective Plans and Annual Plans of Operation (APOs) submitted by States/UTs and approved by the National Executive Council. The Mission is implemented through a convergence-based framework, leveraging resources from various Central and State Government schemes and programmes.

GIM being a long-term mission focused on ecosystem restoration, afforestation, and climate adaptation, plantation and eco-restoration activities under GIM may vary across the years due to factors such as phased approvals of plans, timely availability of funds, and institutional preparedness at the State level. GIM has contributed to the overall increase in India's forest and tree cover. As per the India State of Forest Report (ISFR), forest and tree cover has increased from 7,94,245 sq km in 2015 to 8,27,356.95 sq km in 2023, registering a net increase of 33,111.95 sq km. These gains are attributable to sustained afforestation and eco-restoration efforts undertaken through coordinated actions of Central and State Governments under various schemes, including GIM.

Further, under the overarching theme of "*Ek Ped Maa Ke Naam*", a nationwide voluntary plantation initiative was launched on 5th June 2024 to promote tree planting through public participation and convergence with ongoing schemes.

To address gaps and accelerate implementation, the Ministry has taken several measures, including; Strengthening planning processes with improved technical support; Promoting convergence with Central and State schemes and programmes of line departments; Streamlining fund flow mechanisms and enhancing transparency

Contents Page

through digital monitoring tools; and Encouraging adoption of site-specific, climate-resilient plantation models.

(c) The 16th Finance Commission has been mandated to recommend the distribution of central taxes among States taking into account several factors including forest cover. The Commission in its report has relied upon the framework that uses forest and tree cover data (as per India State of Forest Reports), including Very Dense, Moderately Dense and Open Forest categories, for incentivizing States. This approach aligns fiscal devolution with national priorities and provides financial resources to States to support afforestation, ecological restoration, and sustainable forest management, complementing initiatives like the Green India Mission.

(d) and (e) Monitoring of forest and tree cover, including assessment of forest carbon stock, is carried out biennially by the Forest Survey of India (FSI) using remote sensing, GIS-based tools, and ground-based inventory methods. These assessments capture the impact of afforestation and restoration activities undertaken under various schemes, including GIM. Further, the Ministry promotes the use of technology-based monitoring tools, including geo-tagging, remote sensing, and field-based verification, to improve accuracy of plantation monitoring.

MR. CHAIRMAN: First supplementary; Shriman Chunnilal Garasiya.

श्री चुन्नीलाल गरासिया: माननीय सभापति महोदय, मैं आपको बहुत आभार और धन्यवाद देता हूं कि मेरा लॉटरी में इस सेशन में पहला नंबर आया है। मैं माननीय मंत्री महोदय से पूछना चाहता हूं कि राष्ट्रीय हरित भारत मिशन के अंतर्गत पिछले 5 वर्षों में राजस्थान में वनीकरण के अंतर्गत शामिल भूमि का हैक्टर्स में विवरण क्या है? पिछले 5 वर्षों में मिशन के अंतर्गत कितने हेक्टेयर क्षतिग्रस्त वन क्षेत्र का पुनर्स्थापन किया गया है? मिशन के अंतर्गत जिन राज्यों में वृक्षारोपण कवरेज़ में सर्वाधिक सुधार हुआ है, तत्संबंधी विवरण क्या है तथा उसकी सफलता के कारक क्या हैं? राजस्थान में सूखारोधी और देशी प्रजातियों के उपयोग से वृक्षारोपण की सफलता दर में किस प्रकार सुधार हुआ है तथा राज्य स्तर पर वृक्षारोपण गतिविधियों में तेजी लाने के लिए मंत्रालय द्वारा स्वीकृत प्रतिक्रियाओं को किस प्रकार सरल और सुव्यवस्थित किया गया है?

श्री सभापति: ऑनरेबल मिनिस्टर।

श्री कीर्तवर्धन सिंह: सर, माननीय सदस्य ने एक सवाल में काफी सारे इश्यूज़ रखे हैं। मैं सारे सवालों का जवाब देने की कोशिश करूंगा। माननीय सदस्य ने यह जानना चाहा है कि राजस्थान में हरित भारत मिशन के अंतर्गत वनीकरण में कितने एकड़ भूमि में सैप्लिंग्स या प्लांटेशन किए गए हैं। ग्रीन इंडिया मिशन के अंतर्गत हम लोग अफॉरेस्टेशन एक्टिविटीज़ करते हैं और रीजन-वाइज़

Contents Page

जहां-जहां जो indigenous saplings की जरूरत है, उसी को वहां पर लगाने की कोशिश करते हैं। उससे उनका सर्वाइवल भी बढ़ता है और देख-रेख में भी आसानी रहती है।

सर, माननीय सदस्य के सवाल के जवाब में मैं बताना चाहूंगा कि राजस्थान को 2.77 करोड़ का फंड मिला था और उसके साथ-साथ कैम्पा फंड और नाबार्ड फंड के कन्वर्जेंस के साथ राजस्थान में 61,056 हेक्टेयर्स में प्लांटेशन या वनीकरण किया गया है। इसमें अरावली लैंडस्केप रेस्टोरेशन भी शामिल है। उसके साथ जहां मैंने यह भी कोशिश की थी कि माननीय सदस्य जी के गृह क्षेत्र से पता करें कि वहां कितना हुआ है। माननीय सदस्य के गृह क्षेत्र डूंगरपुर 3,250 हेक्टेयर्स में भी प्लांटेशन किया गया। माननीय सदस्य जी दूसरा सवाल था कि कितने डिग्रेडेड फॉरेस्ट्स हैं और क्षतिग्रस्त वन के कितने हेक्टेयर में इस प्रोग्राम के तहत काम किया गया है? सर, वहां पर कैम्पा, स्टेट-फंडेड प्रोग्राम और नाबार्ड को लेकर 2021 से 2024 तक 3.78 लाख हेक्टेयर्स में प्लांटेशन ड्राइव की गई है। इसमें कोशिश यही रही है कि जो drought-resistance plants हैं, नेटिव स्पीशीज़ हैं, उन्हीं का प्लांटेशन वहां किया जाए। माननीय सदस्य यह भी जानना चाहते थे कि इस प्लान की एफिशिएंसी बढ़ाने के लिए सरकार ने क्या-क्या कदम उठाए हैं? सर, मैं बताना चाहता हूं कि अप्रूवल का जो प्रोसेस है, जिस तरह स्टेट से प्लान आता है, उसको अप्रूव करने का जो तरीका होता, उसको आसान किया गया है और उसमें और तेजी लाई गई है। Sir, it has been simplified and streamlined by the Ministry to accelerate the plantation activities at State level. Sir, under the National Mission for Green India, State and Union Territories अपना perspective plan सब्मिट करते हैं और Annual Plan of Operation भी सब्मिट करते हैं।

सर, हमारे ग्रीन इंडिया मिशन का जो डायरेक्टोरेट है, यह और इसके साथ-साथ, नेशनल एग्ज़ीक्यूटिव काउंसिल इसको अप्रूव करती है, उसके बाद ये फंड्स सैंक्शन किए जाते हैं। इस फंड्स सैंक्शन करने के रेश्यो को भी ठीक किया गया है। सर, नॉर्थ-ईस्टर्न स्टेट्स के लिए 90:10 के रेश्यो में फंड्स दिए जाते हैं, यानी 90 परसेंट केंद्र सरकार का होता है और 10 परसेंट राज्य सरकार का होता है। बाकी स्टेट्स के लिए 60:40 के रेश्यो में फंड दिया जाता है और जहां तक यूनियन टेरिटरीज़ हैं, उनमें 100 परसेंट केंद्र का फंड होता है।

सर, इसमें मुख्य बात यह है कि एक सिंगल नोडल एजेंसी, जिसको 'स्पर्श मॉड्यूल' कहा गया है, वह स्थापित किया गया है। सेंटर से स्टेट ट्रेज़री को जो फंड फ्लो जाता है, उसके बाद यह स्टेट फॉरेस्ट डिपार्टमेंट को जाता है, फिर स्टेट फॉरेस्ट डिपार्टमेंट से स्टेट फॉरेस्ट डेवलपमेंट एजेंसी और डिस्ट्रिक्ट फॉरेस्ट डेवलपमेंट एजेंसी को जाता है। Finally, Sir, the funds go to the Joint Forest Management Committee. These are at the village and *panchayat* levels. They go through a single nodal agency, the SPARSH module. इससे यह फायदा होता है कि रियल-टाइम फंड्स भी रिलीज होते हैं, मॉनिटरिंग भी अच्छी हो जाती है और इंप्लीमेंटेशन में भी एफिशिएंसी आ जाती है।

MR. CHAIRMAN: Second supplementary, Shriman Chunnilal Garasiya.

Contents Page

श्री चुन्नीलाल गरासिया: माननीय सभापति महोदय, माननीय मंत्री जी ने जो जवाब दिया, उसके लिए बहुत-बहुत धन्यवाद। सर, मेरा अगला प्रश्न यह है कि 16वें वित्त आयोग के कर वितरण सूत्र में वन एवं पारिस्थितिकी संकेतों को कितने अनुपात में शामिल किया गया है? इसके साथ ही, राज्यों में वनीकरण गतिविधियों को सुदृढ़ करने में इस बढ़े हुए वित्तीय समर्थन का क्या योगदान रहा है? मिशन के अंतर्गत निधियों के प्रभावी उपयोग को सुनिश्चित करने के लिए कौन से संस्थागत तंत्र विकसित किए गए हैं? इसके अतिरिक्त, राजस्थान को 16वें वित्त आयोग के वन एवं पारिस्थितिकी मानदंड के अंतर्गत प्राप्त धनराशि का विवरण क्या है? राजस्थान में इन निधियों का उपयोग, विशेष रूप से जनजाति जिलों और मरुस्थली जिलों में वन एवं वृक्ष आवरण बढ़ाने के लिए किस प्रकार किया जा रहा है? इसके साथ-साथ, हमारे राजस्थान, हरियाणा और गुजरात में अरावली की पहाड़ियों की श्रृंखला है, जो प्राकृतिक रूप से राजस्थान को सुरक्षा प्रदान करती है, जिसके ऊपर मानसून के कई आधार डिपेंड करते हैं। अभी अरावली श्रृंखला में कई खनन के कारण वहां का जो फॉरेस्ट है, उसको बहुत नुकसान हुआ है। मैं मंत्री जी से जानकारी चाहूंगा कि इस अरावली श्रृंखला को जो नुकसान पहुंचा है, उसके बारे में भी वे मुझे जानकारी दें। मैं आपके माध्यम से यह पूछना चाहता हूं कि इसको रोकने के लिए वे क्या उपाय करेंगे?

MR. CHAIRMAN: Hon'ble Minister, be brief. You need not explain everything. You need not answer every word of his.

श्री कीर्तवर्धन सिंह: सर, आपके संरक्षण के लिए धन्यवाद। मैं यह कहना चाहता हूं कि माननीय सदस्य ने एक सवाल में बहुत सारे सवाल पूछे हैं और जानकारी चाही है। मेरी कोशिश रहेगी कि मैं संक्षेप में उनका उत्तर दूं। जहां तक इनके सवालों का इस प्रश्न से संबंधित होने की बात है, तो वे सारे सवाल इससे संबंधित हैं। सर, जहां तक मुझे याद है, माननीय सदस्य का सवाल वेटेज पर था कि 16वें फाइनेंस कमीशन में कितने परसेंट वेटेज दी गई है। सर, वेटेज तो 10 परसेंट ही रखी गई है, लेकिन उसमें सुधार लाए गए हैं। ये सुधार इसलिए लाए गए हैं, क्योंकि अभी तक जो हमारे इस्टैब्लिश्ड फॉरेस्ट थे, केवल उन्हीं के हिसाब से वेटेज मिलती थी। अब जो डिग्रेडेड लैंड है या ओपन फॉरेस्ट एरिया है या जहां पेड़ों की कम डेंसिटी है, उनको भी वेटेज मिलेगी। पहले उनको वेटेज नहीं मिलती थी, इसलिए स्टेट्स को कोई इंसेंटिव नहीं रहती थी कि ऐसे डिग्रेडेड फॉरेस्ट लैंड या ओपन फॉरेस्ट लैंड को भी वे फॉरेस्ट की शक्ल में डेवलप करें। इसलिए यह सुधार लाया गया है कि अब यह जो इंक्रीज इन फॉरेस्ट कवर असेसमेंट होगा, इसमें दो साल पर इवैल्युएशन तो होगा ही, साथ ही, इसमें जो डिग्रेडेड और लो डेंसिटी फॉरेस्ट्स हैं, जिनके रेस्टोरेशन के लिए बहुत ज्यादा पोटेंशियल है, उनको भी इसमें वेटेज मिलेगी। सर, इसके साथ-साथ, इन्होंने जो 16वें फाइनेंस कमीशन की बात की थी, उसमें मुख्य चेंज लाया गया है। उसमें यही है कि both forest area and incremental increase in forest cover will be included. Open forests will be incorporated, expanding the scope beyond dense forests. Transition from a static measure to a dynamic performance-based framework will be established. It will balance the dense and the open forests. सर, इसमें हमारे forest वाले जो States हैं, उनको भी उतना ही फायदा मिलेगा, लेकिन इन स्टेट्स को एक incentive मिलेगा कि वे अपने फॉरेस्ट की क्वालिटी बढ़ाएं।

Contents Page

MR. CHAIRMAN: Third supplementary; Shriman Pramod Tiwari.

श्री प्रमोद तिवारी: मान्यवर, यह राजस्थान से जुड़ा प्रश्न है। मैं मंत्री जी के विस्तृत जवाब के बाद दो बातें जानना चाहता हूँ। क्या वे बता सकते हैं कि यह जो प्लांटेशन होता है, उसमें खासतौर से राजस्थान में survival की percentage क्या है? मेरी जानकारी के अनुसार, छुट्टा जानवर, आवारा जानवर उनको चर रहे हैं और पानी नहीं मिलने की वजह से, वे सूख रहे हैं। ऐसा बड़े हिस्से में हो रहा है। मेरी एक चिंता यह है। दूसरा, एक नया कानून लाया गया था, जिसमें अरावली में एक लंबी दूरी तक खनन माफियाओं को छूट दी जा रही थी। क्या ये इसके बारे में आश्वस्त करेंगे? सुप्रीम कोर्ट ने इसको लेकर जैसी चिंता जताई है, सुप्रीम कोर्ट ने इसमें रोक भी लगाई है। इसके लिए मैं सुप्रीम कोर्ट को बधाई देता हूं। अगर पर्यावरण ही नहीं रहा, तो धरती पर हमारा रहना मुश्किल हो जाएगा। तो पर्यावरण को किसी राजनैतिक दृष्टिकोण से नहीं देखें, बल्कि सबकी चिंता को समझते हुए, जो मैंने पहला पूछा है कि उसकी दर क्या है और दूसरा, अरावली को पूरी तरह मुक्त किया जाएगा, वहां प्लांटेशन किया जाएगा।

श्री कीर्तवर्धन सिंह: सर, यहाँ तक survival rate की बात है, तो हम लोग एक प्लांटेशन में मोटा-मोटी 60 से 70 परसेंट survival rate मान कर चलते हैं। हमारा Indian State of Forest Institute है, वह हर दो साल पर satellite imagery द्वारा इसका अससमेंट करता है। हम लोग satellite imagery, GIS techniques और उसके साथ-साथ ground verification techniques का भी इस्तेमाल करते हैं, यह देखने के लिए कि हमारे जो प्लांटेशंस लगाए गए हैं, उनमें कितनी survival है।

सर, जहां तक माननीय सदस्य जी ने यह कंसर्न जाहिर किया कि एनवायरनमेंट के लिए फॉरेस्ट जरूरी है, इसके लिए क्या हो रहा है, तो मैं आपके सामने हाउस में यह पेश करना चाहता हूं, जो हमारी ISFR की रिपोर्ट है, जो 2023 की है, इसमें यह दिखाया गया है कि आज हमारे देश का जो forest and tree cover है, वह 8,27,357 स्क्वायर किलोमीटर है। यह हमारे देश के पूरे geographical area का करीब 25 परसेंट कवर करता है। सर, 2021 के असेसमेंट के अनुसार, इसमें 1,445 स्क्वायर किलोमीटर की बढ़ोतरी हुई है। इससे यह साफ-साफ जाहिर है कि हमारी सरकार पूरी तरह से इस forest cover को बढ़ाने के लिए सारे प्रयास कर रही है और इसमें हर तरह के जितने भी मिशंस हैं, जितने भी हमारे state programmes और national programmes हैं, ये सब एक convergence ढंग से इस पर काम कर रहे हैं।

सर, जहां तक इन्होंने अरावली की बात की है, under Aravalli Landscape Restoration and Aravalli Green Wall Initiative, आपने राजस्थान की बात की थी, तो the State of Rajasthan has taken up afforestation and eco-restoration on 61,056 heactares. जैसा मैंने बताया कि यह पिछले 2024 से 2026 की बात है। ...(**व्यवधान**)...

श्री प्रमोद तिवारी: सर, दिल्ली और हरियाणा में अरावली का ...

Contents Page

श्री कीर्तवर्धन सिंहः सर, चूंकि यह माननीय सदस्य जी का स्पेसिफिक सवाल है, तो मैं उनको इंफॉर्मेशन प्रोवाइड कर सकता हूँ, क्योंकि यह इसमें नहीं है, धन्यवाद।

MR. CHAIRMAN: Fourth supplementary; Shriman Brij Lal.

श्री बृज लालः सभापति महोदय, तराई एरिया में एक वृक्ष होता है – साल या साखू। इसका botanical name Shorea Robusta है। यह जो पेड़ है, इसके जो seeds होते हैं, उनकी viability मात्र 5-6 दिनों की होती है। वह drop हुआ, अगर उसे जमीन नहीं मिली, तो वह नहीं जमेगा। तराई एरिया में इसके बहुत से पेड़ थे, जंगल थे। बरसात में जो पहली और दूसरी रेन होती है, तो एक किस्म का इंडियन ट्रैफल निकलता है, जो बहुत महंगा बिकता है। उत्तर प्रदेश, बिहार, झारखंड आदि राज्यों में साल के तमाम जंगल थे। खासकर उत्तर प्रदेश में, ब्रिटिश काल से इसको लेकर एक सिस्टम था कि वनटांगिया लोग थे, जो ये वृक्ष लगाते थे, उनकी देखभाल करते थे, बीच में खेती करते थे और फिर दूसरी जगह शिफ्ट कर जाते थे। मैं माननीय मंत्री जी से जानना चाहूँगा कि इस महत्वपूर्ण वृक्ष - जिसके बारे में कहा जाता है कि यह लकड़ी 100 वर्ष खड़ा, 100 वर्ष पड़ा और 100 वर्ष गड़ा - पहले इसी लकड़ी के रेलवे स्लीपर्स थे, ऐसे अमूल्य ट्री, जो shorea robusta है, साल है, इसको बढ़ाने के लिए क्या प्रयास किए जा रहे हैं?

MR. CHAIRMAN: Now, hon'ble Minister.

SHRI KIRTIVARDHAN SINGH: Sir, our Government takes up various programmes for afforestation in our country for increasing the forest cover, increasing the tree cover and improving the quality and density of our forest. सर, माननीय सदस्य ने पर्टिकुलर साल ट्री की जो बात की है, वह एकदम सही कही है कि यह बहुत पुराना अपना प्रजाति है और वाकई ये बहुत ही hardy species होते हैं। यह खास करके हमारे नॉर्दर्न बेल्ट में पाया जाता है। इसके लिए हमारा जो जंगल विभाग है या हम अपने afforestation drives में इन सारे indigenous plants को लेकर चलते हैं। हम लोगों ने केवल mono culture को खत्म किया है, जिससे हमारे बायोडायवर्सिटी को भी फायदा हो सके। जब प्लांटेशन ड्राइव्स होती हैं, afforestation drives ली जाती हैं, तो उस एरिया के जो भी indigenous plants हैं, चाहे वह साखू हो, साल हो, बरगद हो, नीम, पीपल आदि सबको लेकर चला जाता है। इसी तरह हम लोग इन सारी प्रजातियों के संरक्षण के लिए उनको बढ़ावा दे रहे हैं।

MR. CHAIRMAN: Now, fifth supplementary, Shrimati Rajani Ashokrao Patil.

SHRIMATI RAJANI ASHOKRAO PATIL: Sir, despite adopting a bottom-up approach in plantation and afforestation programmes, reports indicate limited success in effectively engaging local communities which often results in poor maintenance of plantation, low survival rates and minimal improvement in livelihood of beneficiaries. In this context, will the Minister explain whether the Government has assessed any reasons for inadequate community participation and what steps are being taken to

Contents Page

strengthen the local ownership for providing improved long-term sustainable plantation? Again, I would like to add about the drive 'एक पेड़ माँ के नाम'. This programme was launched by the Government. What is the status of this programme, 'एक पेड़ माँ के नाम'?

MR. CHAIRMAN: Now, hon'ble Minister.

SHRI KIRTIVARDHAN SINGH: Sir, under various programmes of our Government, the local communities are encouraged to take part in afforestation programmes and there are various awareness programmes which are taken up by the Government to sensitise the local people and the community towards the importance of well-being of our forests and our ecosystem. 'एक पेड़ माँ के नाम' is one such initiative and it was launched on the World Environment Day in 2024, and its objective was to transform tree plantation into a people's movement by symbolically dedicating each tree to one's mother. This creates an emotional and cultural connect with environment protection and ensures the longevity and survival of the plant. सर, यह initiative भी हमारे प्रधान मंत्री जी के Mission LiFE से aligned है and this also promotes sustainable lifestyle and people-led climate action. जहाँ तक इस campaign की बात है, उसके बारे में मैं बताना चाहता हूँ कि इसका जो डेटा है, वह Meri LiFE portal पर 24 hours रहता है और as per the data available on this Meri LiFE portal, over 113.32 crore saplings have been planted across the country. This campaign has witnessed wide participation from Government agencies, educational institutes, local bodies and citizens. ये plantation activities रूरल एरियाज़ में भी की गई हैं और अर्बन एरियाज़ में भी 'नगर वन योजना' में की गई हैं।

MR. CHAIRMAN: Now, Q.No.407.

Bio-diversity awareness

*407. SHRIMATI SANGEETA YADAV: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is promoting bio-diversity awareness through bio-diversity-related activities in biodiversity rich areas;

(b) if so, the details thereof; and

(c) the details of steps taken in this direction during the last three years, State-wise, including Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND

Contents Page

CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Yes, during the last three years, the Government of India has taken several steps to promote biodiversity awareness in the various States and UTs including Uttar Pradesh through implementation of Biological Diversity Act, 2002 (as amended in 2023). The Act provides for development of national and state level strategies and plans for conservation, promotion and sustainable use of biological diversity. These include measures for identification and monitoring of areas rich in biological resources, promotion of in-situ, and ex-situ, conservation of biological resources, including cultivars, folk varieties and landraces, incentives for research, training and public education to increase awareness with respect to biodiversity.

Biodiversity awareness is promoted through a decentralized and participatory three-tier institutional mechanism comprising the National Biodiversity Authority (NBA) at national level, and State Biodiversity Boards/ Union Territory Biodiversity Councils at State/ UT level and Biodiversity Management Committees at grassroot level, ensuring effective outreach and community involvement. NBA in coordination with SBBs/ UTBCs facilitated the constitution of Biodiversity Management Committees across the Country, which play a key role in grassroot-level awareness and conservation activities, along with preparation of People's Biodiversity Registers (PBRs) at local level to document biodiversity and associated traditional knowledge, thereby enhancing awareness and community participation.

Pursuant to the Biological Diversity Act, 2002 (as amended in 2023), the Biological Diversity (Access to Biological Resources and Knowledge Associated thereto and Fair and Equitable Sharing of Benefits) Regulations, 2025 was notified on 29 April 2025, superseding the Access and Benefit Sharing guidelines 2014. As on date, National Biodiversity Authority collected Access and Benefit Sharing amount to the tune of Rs. 263.00 Crores, of which Rs. 145 Crores have been disbursed through the State Biodiversity Boards/Union Territory Biodiversity Councils to the farmers, Biodiversity Management Committees and other benefit claimers. The benefit-sharing amount is utilized for supporting conservation activities and promoting socio-economic development in the areas from where the biological resources have been accessed.

Contents Page

The International Day for Biological Diversity is observed annually on 22 May at the national and State/ UT levels by organizing various outreach activities for students and local communities to enhance awareness regarding biodiversity conservation.

In the State of Uttar Pradesh, biodiversity conservation is being promoted through training and capacity building programmes for various stakeholders including BMCs and Panchayat functionaries. BMCs have been constituted in the State at grassroots level. In addition, the Forest Department of Uttar Pradesh, undertook a large-scale plantation drive in 2025, planting more than 35 crore saplings under the Plantation Maha Abhiyan 2025 and Ek Ped Maa Ke Naam campaign.

India updated and released its National Biodiversity Strategy and Action Plan – (2024-2030) at the 16th meeting of the Conference of the Parties to the Convention on the Biological Diversity (CBD CoP-16) in Cali, Colombia, on 30th October 2024 in alignment with the Kunming Montreal Global Biodiversity Framework, reaffirming its leadership among developing countries. The updated National Biodiversity Strategy and Action Plan – (2024-2030) developed through 'Whole-of-Government' and 'Whole-of-Society' approach, emphasizes public awareness and outreach on biodiversity conservation, particularly among youth and local communities. Key initiatives include integration of biodiversity into educational curricula, promotion of eco-clubs, awareness campaigns, and digital outreach through social media and mobile applications.

Biodiversity awareness activities are also undertaken through various schemes and programmes of the Ministry.These programmes actively engage communities, promote sustainable practices, and enhance understanding of ecosystem protection, thereby transforming biodiversity awareness into a participatory and people-driven movement.

The National Museum of Natural History under MoEFCC and its regional centres, are undertaking environmental awareness programmes/ activities like poster, painting, slogan and essay competitions, debates, seminars/ workshops for all sections of the society. Summer vacation programmes and winter nature camps are also organised for schoolchildren.

In addition, various organisations/ institutions under MoEFCC play vital role in conservation, research, and outreach activities.

MR. CHAIRMAN: First supplementary, Shrimati Sangeeta Yadav.

Contents Page

श्रीमती संगीता यादवः माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि देश में बायोडायवर्सिटी, यानी जैव-विविधता के संरक्षण के बारे में जागरूकता फैलाने और उसे संरक्षित करने के लिए केंद्र सरकार क्या रणनीति अपना रही है और क्या उत्तर प्रदेश के लिए इसमें कुछ अलग से प्रयास किए जा रहे हैं?

SHRI KIRTIVARDHAN SINGH: Sir, biodiversity awareness पूरे देश में फैलाने के लिए सरकार की तरफ से बहुत ही comprehensive और detailed programme चलाए जा रहे हैं। The Government of India promotes biodiversity awareness basically through the implementation of the Biodiversity Act of 2002, which was amended in 2023. Sir, this Act provides for National and State-level strategies and action plans for awareness, conservation and also the sustainable use of biological diversity. Sir, biological diversity awareness फैलाने के लिए जमीनी स्तर से एजुकेशन प्रोग्राम्स, कम्युनिटी पार्टिसिपेशन और अवेयरनेस कैंपेन्स आयोजित किए जाते हैं। इसमें जो इनिशिएटिव्स लिए गए हैं, उनमें मुख्य हैं - School Nursery Yojana, Environment Information Awareness and Capacity Building and Livelihood Programme, which is called EIECP. सर, ये National Museums and National History programmes भी hold करते हैं।

Sir, community-based initiatives include the constitution of Biodiversity Management Committees at the panchayat level, Joint Forest Management Committees and engagement of Wetland Mitras. सर, ये biodiversity conservation हेतु grass-root participation के लिए encourage करते हैं। सर, अवेयरनेस को और प्रमोट करने के लिए इसमें हम लोग इंटरनेशनल इवेंट्स भी होल्ड करते हैं। 22 मई को हम लोग International Day for Biological Diversity मनाते हैं। इसी तरह, हम लोग World Environment Day, World Wetland Day, World Forest Day भी होल्ड करते हैं। सर, जहाँ तक बायोडायवर्सिटी की बात है, यह बड़ा वाइड सब्जेक्ट है। इसमें इकोलॉजी, एन्वायरन्मेंट, वाइल्डलाइफ आदि सब इंक्लूड होते हैं। सर, "एक पेड़ माँ के नाम" और "मिशन लाइफ" जैसे इनीशिएटिव्स इसी के अंग हैं।

MR. CHAIRMAN: Second supplementary; Shrimati Sangeeta Yadav.

श्रीमती संगीता यादवः माननीय सभापति महोदय, जैसा कि हम सब लोग जानते हैं कि भारत विश्व के मेगा डायवर्स क्षेत्रों में से एक है। विश्व की लगभग ज्ञात जितने भी पेड़- पौधे हैं, उनमें से 7 से 8 परसेंट इंडिया में ही मिलते हैं। मैं आपके माध्यम से माननीय मंत्री से जानना चाहती हूँ कि इस मेगा बायोडायवर्सिटी के संरक्षण हेतु केंद्र सरकार क्या कोई अथॉरिटी बनाने का प्रयास करेगी और इसमें राज्यों को भी शामिल करके इसको और वाइड लेवल पर लेकर जाने का काम करेगी?

MR. CHAIRMAN: Hon'ble Minister.

श्री कीर्तवर्धन सिंहः सर, एक नेशनल बायोडायवर्सिटी अथॉरिटी स्थापित की गई है। यह एक statutory and regulatory body है और यह Ministry of Environment, Forests and Climate

Contents Page

Change के अंदर है। सर, यह 2003 में established की गई थी, under the Biological Diversity Act of 2002. इसका headquarters Tamil Nadu के चेन्नई में है। यह एक चेयरमैन के अंतर्गत फंक्शन होता है। इसमें 16 ex-officio members होते हैं, which are appointed by the Central Government. They represent different ministries and there are also five non-Government expert members. Sir, its function is to advise the Central Government on matters related to the conservation of biodiversity, sustainable use, and fair and equitable sharing of benefits. Sir, it also advises State Governments in the selection of areas of biodiversity importance and also advises the State Biodiversity Boards on any matter related to be implemented under the Biological Diversity Act.

MR. CHAIRMAN: Third supplementary, Shri Niranjan Bishi.

SHRI NIRANJAN BISHI: Sir, I would like to know from hon'ble Minister, whether the Government proposes to introduce community-based biodiversity awareness programme, eco-tourism initiative and traditional knowledge documentation in Mahendragiri Hills Biodiversity Heritage Site located in Gajapati District of Odisha; Gandhamardhan Hills Biodiversity Heritage Site located in Balangir and Bargarh District of Odisha; Gupteswar Forest Biodiversity Heritage Site located in Koraput District of Odisha; and Mandasaru Hill Biodiversity Heritage Site located in Khandhamal District of Odisha. Will the Government consider declaring this region as Special Heritage Site of Odisha and our nation? Thank you.

MR. CHAIRMAN: Hon'ble Minister.

श्री कीर्तवर्धन सिंहः सर, माननीय सदस्य ने बहुत ही specific area का सवाल पूछा है। मैं बताना चाहता हूँ कि ओडिशा के जिन एरियाज के बारे में सवाल पूछा गया है, इनमें बायोडायवर्सिटी के लिए जिन एरियाज को लिया गया है, उनमें Khandhamal District में 528 हेक्टेयर एरिया लिया गया है, Gajapati District में 4,250 हेक्टेयर एरिया लिया गया है और Gandhamardhan Hills में 18,963 हेक्टेयर एरिया लिया गया है। कोरापुट में, जो गुप्तेश्वर फॉरेस्ट एरिया है, उसमें 350 हेक्टेयर ली गई है। सर, यह ओडिशा का डेटा है और जो अन्य डेटा माननीय सदस्य चाहते हैं, वह उनको प्रोवाइड किया जाएगा।

MR. CHAIRMAN: Fourth Supplementary, Dr. Medha Vishram Kulkarni.

डा .मेधा विश्राम कुलकर्णीः महोदय, महाराष्ट्र के पुणे में 900 हेक्टेयर जगह पर बायोडायवर्सिटी पार्क के लिए रिजर्वेशन डाला गया था। इसको 25 साल हो गए हैं। उसमें आंशिक रूप से प्राइवेट लैंड और आंशिक रूप से गवर्नमेंट लैंड थी। वहां जिनकी land थी, उनको कंस्ट्रक्शन के लिए

Contents Page

allow नहीं किया गया, लेकिन वहां अब illegal कंस्ट्रक्शन बन गए हैं और बायोडायवर्सिटी पार्क का रिजर्वेशन होने के बावजूद भी वहां वास्तविक land बायोडायवर्सिटी के लिए बची नहीं है।

मेरा सवाल यह है कि इस बायोडायवर्सिटी लैंड को संरक्षित करने के लिए सेंट्रल गवर्नमेंट क्या इस विषय को initiate कर सकती है? और अर्बन डेवलपमेंट डिपार्टमेंट तथा यह डिपार्टमेंट, क्योंकि यह विषय किसी एक विभाग का नहीं हो सकता— यह शहरी land से जुड़ा हुआ विषय है— तो ऐसे महत्वपूर्ण विषय को हैंडल करने के लिए गवर्नमेंट क्या प्रयास करेगी?

श्री कीर्तवर्धन सिंहः सर, जो भी हमारे एनवायरनमेंट के तहत महत्वपूर्ण क्षेत्र हैं — जो प्रोटेक्टेड एरियाज हैं, नोटिफाइड एरियाज हैं — उनको protect करने के लिए पर्याप्त legal system और laws स्टेट लेवल पर भी और सेंट्रल लेवल पर भी मौजूद हैं। माननीय सदस्य का सवाल उनके स्टेट से संबंधित है और मेरा आग्रह है कि माननीय सदस्य का जो कंसर्न है, उसको देखा जाएगा। वैसे स्टेट गवर्नमेंट के पास पर्याप्त laws and framework हैं, जिनके माध्यम से उस क्षेत्र को संरक्षित रखा जा सकता है।

MR. CHAIRMAN: Fifth Supplementary, Dr. Ashok Kumar Mittal.

डा .अशोक कुमार मित्तलः सर, कॉरपोरेट प्रोजेक्ट्स की वजह से जो जंगलों को काटा जा रहा है, उससे जानवरों के प्राकृतिक आवास खत्म हो रहे हैं और human-animal conflict की वजह से वहां के आदिवासियों और किसानों का जीवन भी दुर्भर हो रहा है।

मेरा माननीय मंत्री जी से प्रश्न है कि केवल जागरूकता अभियान चलाने की बजाय, क्या पीड़ित किसानों और आदिवासियों को आर्थिक मुआवजा देने के लिए सरकार कोई प्रयास कर रही है? इसके साथ-साथ, जो जानवर इधर-उधर भटक जाते हैं, उनके प्राकृतिक आवास को बचाने के लिए सरकार क्या कदम उठा रही है?

श्री कीर्तवर्धन सिंहः सर, माननीय सदस्य ने जो प्रश्न पूछा है, उसका इस मूल सवाल से direct relation नहीं है, मगर फिर भी मैं कहना चाहूंगा कि जिस प्रकार हम लोग अपने वन्य जीवों के संरक्षण के लिए प्रयास कर रहे हैं, उससे हमारी टाइगर पॉपुलेशन, leopard and elephants की पॉपुलेशन के नंबर increase हो रहे हैं। साथ ही साथ human population भी बढ़ रही है, तो यह conflict zones भी धीरे-धीरे पैदा हो रहे हैं और बढ़ रहे हैं। सर, इन conflict zones में वहां के गांवों के जो लोग होते हैं, जो लोकल लोग होते हैं, उनको sensitize करने के लिए कई प्रकार के प्रोग्राम चलाए जाते हैं, ताकि उन्हें बताया जा सके कि ह्यूमन-एनिमल कॉन्फ्लिक्ट को कैसे कम किया जा सकता है।

इसके साथ-साथ, हम लोग radio collaring का भी इस्तेमाल करते हैं, विशेष रूप से जहां elephants हैं। इस प्रकार के कई अलग-अलग प्रोग्राम्स उन क्षेत्रों में, जहां conflict बढ़ रहे हैं, हमारी सरकार द्वारा विभिन्न राज्यों में चलाए जा रहे हैं।

MR. CHAIRMAN: Now, Q. No. 408.

Contents Page

YUva VIgyani KAryakram (YUVIKA)

*408. SHRI RYAGA KRISHNAIAH: Will the PRIME MINISTER be pleased to state:

(a) the number of YUVIKA programmes conducted since 2023, including year-wise details of student participation, State/UT coverage and ISRO centres involved;

(b) the broad thematic areas, hands-on modules and outreach activities covered under the programme and their alignment with emerging trends in space science and technology;

(c) whether any steps are being taken to expand the scale, regional outreach and institutional partnerships of YUVIKA to encourage wider participation in future editions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Three editions of the YUVIKA programme have been conducted since 2023, one each year in 2023, 2024, and 2025.

Following are the details of number of students participated in each year's YUVIKA programme.

Year	No.of Students
2023	350
2024	350
2025	350

On average, 10 students are selected from each State and 8 from each Union Territory.

YUVIKA programme is hosted at seven ISRO Centres, namely Vikram Sarabhai Space Centre (VSSC), Satish Dhawan Space Centre SHAR (SDSC SHAR), National Remote Sensing Centre (NRSC), U R Rao Satellite Centre (URSC), Space Applications Centre (SAC), Indian Institute of Remote Sensing (IIRS), and North Eastern Space Applications Centre (NESAC).

Contents Page

(b) Students are taught about basic space science, technology and applications. Projects and experiments including assembly and launch of a model rocket using DIY kit, creating simple cardboard models of Chandrayaan-3, assembling and flying a simple drone using DIY kit. Other activities include visits to nearby industries near the hosting ISRO Centres, providing students with exposure to real-life industrial challenges.

These elements align with emerging trends in space science and technology by fostering practical skills in rocketry.

(c) and (d) Yes. Steps are being taken to expand the scale and regional outreach of the YUVIKA programme to encourage wider participation in future editions. To expand the programme, action is being taken to include two additional ISRO Centres to host programme. ISRO Centres across the country provide wide publicity to the programme to promote greater participation. At present, there are no plans for institutional partnerships to further expand the programme.

MR. CHAIRMAN: First Supplementary, Shriman Ryaga Krishnaiah.

SHRI RYAGA KRISHNAIAH: Sir, the YUVIKA programme is a highly appreciable programme. It will create innovative ideas and research mentality among the students at an early age. I would like to know whether the Department has undertaken any assessment at the participation level from Andhra Pradesh, Telangana and other States since 2023; the details of student participation of the State, including year-wise and district-wise break-up; any disparity in participation between urban areas and rural areas of Andhra Pradesh and Telangana.

MR. CHAIRMAN: Hon'ble Minister.

DR. JITENDRA SINGH: Sir, I am glad that the hon'ble Member has put across a very important aspect of this question which is listed against his name. It is Yuva Vigyan Karyakram (YUVIKA). This is, in fact, a unique programme of its kind. I think for the first time the Government has conceptualized that. And it was launched in the year 2019. To be very frank, it was prompted by the advice of hon'ble Prime Minister Narendra Modi *ji* who has been right from day one emphasizing on providing equal opportunities, level-playing field and optimum access to young students across the sections and across the country. For the benefit of other hon'ble Members, Sir, let me also clarify that this programme envisages including students from class 9. It is a dedicated programme meant for students of class 9 studying in schools either under

Contents Page

the Central Board or in the respective State Board. Having said that, now, I come to addressing his concern. If he goes through the details of the programme, he would realize that this programme has already been designed in a fashion to give preference to rural students. Now, I come to the criteria of eligibility that we have. First of all, let me clarify that we select ten students minimum from each State and eight students minimum from each Union Territory. We have 28 States and 8 Union Territories. The total number is 280 plus 64; ten students from each State and eight students from each Union Territory. So, it is a very democratic manner of selection. Even in the eligibility criteria, we have fixed 15 per cent marks for the schools which fall under a notified panchayat. So the concern has already been addressed.

Now, I come to his second question about the benefit accruing to Andhra Pradesh. As I said, it has been a very democratic exercise. We have so far identified seven centres across the country. This is an ongoing process. Out of those seven centres, one is Satish Dhawan Space Centre which is in Sriharikota, Andhra Pradesh. Another centre is in Hyderabad, which is the erstwhile Andhra Pradesh. These centres encourage students to reside there for two months and undergo specialised training to acquaint themselves in the nuances of space technology and to enable them to discover their hidden aptitude. If you want, I can tell the names of the centres. These are: Indian Institute of Remote Sensing, Dehradun; Vikram Sarabhai Space Centre, Thiruvananthapuram, Kerala; Satish Dhavan Space Centre, Andhra Pradesh; UR Rao Satellite Centre, Karnataka; Space Application Centre, Ahmedabad; National Remote Sensing Centre, Hyderabad; and North Eastern Space Applications Centre in Shillong. Two more, we are going to include from this year - Mahendragiri in Tamil Nadu and Jodhpur in Rajasthan. The course is conducted in the month of May, because that presumably is the vacation time. Similarly, on the instructions of hon'ble Prime Minister, we have also launched a couple of other programmes for the adolescent students following the principle of Catch Them Young. Very recently, after this, we also started a programme called Vigyan Jyoti. This is a dedicated programme for girls from class 9 to class 11. Not only this, we also then level them up at different stages as they grow up. Very recently, we started a dedicated venture capital fund for space start-ups which is called Antariksh Venture Capital Fund with the corpus of one crore rupees.

MR. CHAIRMAN: Second supplementary. Shri Ryaga Krishnaiah.

SHRI RYAGA KRISHNAIAH: Sir, the hon'ble Minister has given detailed information which will be useful to the students. At the same time, the Department proposes to

Contents Page

set up collaborative State Education Institution in Andhra Pradesh to expand awareness and participation of YUVIKA. The partnership is between Kendriya Vidyalaya, Navodaya Vidyalaya and State Board Schools in the State. The Department has to take steps to enhance outreach awareness and equitable selection from undeserved region in both the Telugu States. Also provide details thereof, including details of students from Government schools, tribal areas and Economically Weaker Sections in the State that were adequately represented in the programme.

MR. CHAIRMAN: Hon'ble Minister.

DR. JITENDRA SINGH: Mr. Chairman, Sir, as the hon'ble Member rightly pointed out and add to what he says, as I already mentioned, the rural students are already being given preference and also to schools which fall under Central Board or the State Board, which means most of them are Government schools. And not only that; the selection process starts somewhere around the month of January or February, concludes by the end of April and, in May, we conduct this one-month programme. Now, prior to the selection process itself, the pre-course or the pre-training period also is a kind of a formative period and includes all that the hon'ble Member has expressed. For example, 100 per cent criteria for selection of students include 10 per cent for quiz performances. So, quiz competitions are conducted across the country. Then, you have Science Fairs and students are also judged at the level of participation. Two per cent for schools; 5 per cent for participation if the Science Fair is at the District level and 10 per cent if it is at the State level. Then, we also conduct Olympiads at the District level, at the State level and at the national level. Accordingly, 2, 4 and 5 per cent respectively are the marks. Similarly, there is dedicated 5 per cent for Scouts and NSS. So, what I am trying to say is that the selection criteria itself is very wholesome keeping that in mind and giving preference to the overall background of the student, his attributes and then channelizing him. The results have been miraculous.

Sir, if I can just take one minute. We started off this entire new space reforms programme just about five or six years back, with opening up of the Space Department to the non-Government players. We were just about dismal economy. Today, we stand at nearly 9 billion US dollars and the pace of our rise is so fast that the projections predict that by 2033 we might go up to 44 or 45 billion US dollars. In the last 10-11 years -- this gives me an opportunity, just in a single sentence, to point out -- the total number of foreign satellites launched so far in India, ever since we

Contents Page

began doing so, is 434. Out of that, 399, which means more than 90 per cent, have been launched during the Modi regime, that is, after 2014, in just 11 years. So, there are 90 per cent of the foreign satellites, which have, in turn, yielded a tremendous amount of revenue for the State exchequer. For example, if the total revenue generated for the European satellites is 323 million Euros, out of that, 290 million Euros have been generated over the last 10 years alone. Similarly, as far as earning of foreign exchange is concerned, if 233 million US dollars were earned ever since the programme began some 3-4 decades back, a total amount of 218 million US dollars was earned in just one decade. So, you can understand the kind of emphasis the Modi Government has given to the Space Department. It has virtually become a very important component of India's overall economic growth and is going to play a very important role when we envisage India-2047.

MR. CHAIRMAN: Third supplementary; Shriman Neeraj Dangi.

श्री नीरज डांगी: माननीय सभापति महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि भारतीय अंतरिक्ष अनुसंधान संगठन द्वारा जो 'युविका कार्यक्रम' चलाया जा रहा है, इसका लाभ सीमित छात्रों तक ही पहुंच रहा है, अगर ऐसा है, तो उसके क्या मुख्य कारक रहे हैं और इसकी जिम्मेदारी के क्या कारण रहे हैं? इस कार्यक्रम में जो ऐसे लाभान्वित विद्यार्थी हैं, उनकी कुल कितनी संख्या है? उसमें ग्रामीण और वंचित वर्गों के छात्रों को कितना समायोजित किया गया है? इस कार्यक्रम में जिनको लाभ मिला है, जो ऐसे छात्र हैं, अगर उन्होंने बाद में विज्ञान एवं अंतरिक्ष में करियर चुना है, यदि उसका ब्यौरा सरकार के पास है, तो वे मुझे साझा करें। बहुत-बहुत धन्यवाद।

डा .जितेंद्र सिंह: सभापति महोदय, मुझे माननीय सदस्य का आभार प्रकट करना है कि इन्होंने इसी विषय से जुड़ी हुई कुछ महत्वपूर्ण जानकारियां साझा करने का अवसर दिया है। यदि देखा जाए, जैसा कि उन्होंने पूछा है कि कुल मिलाकर अभी तक कितने छात्रों को इसका लाभ पहुंचा है, तो मेरे पास यह आंकड़ा है – 1,320. सभापति महोदय, इसका कारण यह है कि अभी यह कार्यक्रम नया-नया प्रारंभ हुआ है। अभी तक we have rolled out five editions. जैसा, मैंने कहा कि 2019 में इस कार्यक्रम का प्रारंभ किया गया था। हम इसको कोविड के कारण 2 वर्ष, सन 2020 और 2021 में नहीं कर पाए। इस तरह से, कुल मिलाकर अभी तक इसके केवल पाँच एडिशन्स हो पाए हैं। राज्यों से प्रतिवर्ष 280 छात्र लिए जाते हैं, जैसा कि मैंने बताया कि दस छात्र प्रत्येक राज्य से लिये जाते हैं और आठ छात्र प्रत्येक केंद्र शासित प्रदेशों से लिये जाते हैं - यानी कि 64 छात्र। तो कुल मिलाकर, 280 जमा 64 छात्र होते हैं। हमारे पास अभी सात केंद्र ऐसे हैं, जो अंकित किए गए हैं, जहाँ पर मई के मास में इसका प्रशिक्षण दिया जाता है। साथ ही, हम इसमें दो और संस्थान जोड़ रहे हैं, जिनमें एक महेंद्रगिरि, तमिलनाडु में है और दूसरा जोधपुर, राजस्थान में। धीरे-धीरे इसकी भी संख्या बढ़ाई जाएगी। जैसा कि आपने कहा कि इसमें ग्रामीण छात्रों की क्या स्थिति है, तो मैंने पहले भी इस बात को उल्लिखित किया है कि इसके चयन की प्रक्रिया में हमने 15 प्रतिशत

Contents Page

अंक उन छात्रों के लिए रखे हैं, जो कि पंचायत स्तर के स्कूलों में अपना शिक्षण-प्रशिक्षण ग्रहण कर रहे हैं, तो इस बात का पहले से ही ध्यान रखा गया है। 2023 में इसमें कुल 350 छात्र रहे, 2024 में भी 350 छात्र रहे और 2025 में भी 350 छात्र रहे। अब इसकी गति भी बढ़ रही है, संख्या भी बढ़ रही है और धीरे-धीरे नए संस्थान जोड़ने का कार्य भी हो रहा है।

MR. CHAIRMAN: Fourth supplementary, Dr. Parmar Jashvantsinh Salamsinh.

डा .परमार जशवंतसिंह सालमसिंहः चेयरमैन सर, मंत्री जी ने बता दिया है कि यह युविका प्रोग्राम समर में मई के महीने में चलाया जाता है। फिर भी मेरी एक क्वेरी है कि what is the typical duration of each YUVIKA programme edition and how is the schedule structure between classroom teachings, hands on projects and industry visits? Thank you Sir.

MR. CHAIRMAN: Hon'ble Minister.

डा .जितेंद्र सिंहः सभापति महोदय, माननीय सदस्य ने जो सवाल पूछा है, उसे मैं पहले भी उल्लिखित कर चुका हूँ। यह एक महीने का कार्यक्रम रहता है, जब स्कूलों में, खास तौर पर केंद्रीय विद्यालयों में छुट्टियाँ हुआ करती हैं। उस दौरान इन बच्चों को, जिन सात केंद्रों को हमने अंकित किया है और जिनमें इस वर्ष हम दो संसथान और जोड़ रहे हैं, वहाँ पर एक रेजिडेंशियल प्रोग्राम दिया जाता है। वे वहाँ जाकर रहते हैं, वहाँ की प्रयोगशालाओं में उनका आना-जाना रहता है और वैज्ञानिकों के साथ उनका उठना-बैठना रहता है। वहाँ किस तरह के प्रयोग चल रहे हैं, उससे वे अपने आप को परिचित करवाते हैं और इस तरह से, कई बार उन्हें अपनी जिज्ञासा के माध्यम से अपने अंदर के एप्टीट्यूड का भी एहसास होता है। आगे जाकर बहुत सारे छात्र ऐसे हैं, जो प्रेरित होकर स्पेस को ही अपने अध्ययन का प्रमुख विषय का बनाने की भी सोच सकते हैं। क्या उन्हें इस आधार पर स्पेस डिपार्टमेंट में नौकरी मिलेगी, तो ऐसा नहीं होता। हाँ, उन्हें एक प्रमाण पत्र अवश्य मिलता है, एक सर्टिफिकेशन मिलता है। It definitely adds to the profile of every youngster.

MR. CHAIRMAN: Fifth supplementary, Shrimati Rajathi.

SHRIMATI RAJATHI: Respected Chairman, Sir, I would like to know whether there are any dedicated initiatives proposed to mentor young school girls and women to pursue a career in the space sector, similar to programmes administered by the Department on Bio-technology, exclusively to promote women scientists.

MR. CHAIRMAN: Hon'ble Minister.

DR. JITENDRA SINGH: Sir, I am glad the hon'ble Member has asked that. One, of course, YUVIKA does not make gender discrimination. It is as much available to the girl students as much as the male students. Now, this is a part of a larger ecosystem which the Government has sought to develop over the last one decade. It also

Contents Page

includes a number of other programmes dedicated to girls from different age groups. As I said, the Vigyan Jyoti begins at class IX to XII. Then, we have programmes at the pre-graduate stage. We provide fellowships that is called WISE-KIRAN programme. This Government has been very sensitive and thoughtful. It is also introducing mid career programmes. Many of our young daughters give up their career midway for family reasons. They want to come back later in life. Earlier on, there was no such provision. We have provided that too as well. So, I would rather go one step further to say that the National Education Policy, 2020 -- though not a part of this Ministry but a part of the Education Ministry — is also a part of this larger ecosystem because it gives the student a choice to change over his subjects when he or she realizes that she has undergone the discovery of a different kind of a talent or knack or aptitude inside him. So, a student is no longer a prisoner of the subjects chosen by his parents or his guardians. For example, a parent thinks that a child should become a doctor. It prompts him to choose medical subjects. He does not make it to a medical school. Then, where does he go? He would end up doing B.Sc., in Bio Sciences, then M.Sc., and then PhD. So, all will be happening by default. It is no longer so. Suppose, you wanted to become a doctor, you do not happen to, then you can change over to space technology, which was not happening earlier. This is a wider choice. As I said, there is a whole democratization of the education system and also a huge, huge prioritization giving to the inherent skills and the inherent aptitudes and also allowing the liberty to the aptitude to evolve. Some of the adolescents begin to realize that they had a different attitude. Like, for example, when you go to the film industry in Mumbai, everybody thinks I am handsome enough to become a hero. But, later on, they are made to realize that you could be only a scriptwriter or just be a clapper boy. So, it is like that. I think, there is a whole, whole opening up of this entire ecosystem for which hon'ble Prime Minister, Modi*ji,* has also been encouraging a whole of Government approach.

MR. CHAIRMAN: Now, Q. No. 409; the questioner is not present. Now, supplementaries.

*409. *[The questioner was absent.]*

Appointment of sportspersons

*409. SHRI TIRUCHI SIVA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

Contents Page

(a) the details of sports which qualify for appointment of meritorious sportspersons;

(b) whether it is a fact that beach volleyball does not qualify for such appointments;

(c) whether it is also a fact that beach volleyball is a recognised sport under the Khelo India Beach Games; and

(d) if so, the rationale for exclusion of beach volleyball from the sports that qualify for such appointments?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) Ministries/Department of Government of India recruit meritorious sportsmen against sports quota vacancies in accordance with the consolidated instructions issued by the Department of Personnel and Training (DoP&T) vide their O.M. No. 14032/01/2013-Est(D) dated 3rd October, 2013 (further consolidated vide OM dated 18.11.2022 and 04.03.2024). These instructions and the details thereof are available at https://doptcirculars.nic.in and also on the website of the Ministry of Youth Affairs and Sports.

A total of sixty-five (65) disciplines are eligible for recruitment under the sports quota. The details of the eligible sports are attached at **Annexure**. Further, Beach Volleyball is not included in the list of eligible disciplines under sports quota. However, Khelo India Beach Games is conducted for various disciplines including Beach Volleyball.

Annexure

S.N.	Name of Sport	S.N.	Name of Sport	S.N.	Name of Sport
1.	Archery	29.	Kabaddi	57.	Triathlon
2.	Athletics	30.	Karate	58.	Tug-of-war
3.	Atya – Patya	31.	Kayaking and Canoeing	59.	Volleyball
4.	Badminton	32.	Kho – Kho	60.	Weightlifting
5.	Ball-Badminton	33.	Kudo	61.	Wushu
6.	Baseball	34.	Mallakhamb	62.	Wrestling

Contents Page

7.	BasketBall	35.	Motor Sports	63.	Yachting
8.	Billiards and Snookers	36.	Net Ball	64.	Tennis Ball Cricket
9.	Body-Building	37.	Para Sports (for sports discipline included in para Olympics and Para Asian Games)	65.	Yogasana
10.	Boxing	38.	Pencak Silat		
11.	Bridge	39.	Polo		
12.	Carrom	40.	Powerlifting		
13.	Chess	41.	Shooting		
14.	Cricket	42.	Shooting Ball		
15.	Cycling	43.	Roll Ball		
16.	Cycle Polo	44.	Roller Skating		
17.	Deaf Sports	45.	Rowing		
18.	Equestrian	46.	Rugby		
19.	Fencing	47.	Sepak Takraw		
20.	Football	48.	Soft Ball		
21.	Golf	49.	Soft Tennis		
22.	Gymnastics	50.	Squash		
23.	Handball	51.	Swimming		
24.	Hockey	52.	Table Tennis		
25.	Ice-Hockey	53.	Taekwondo		
26.	Ice-Skating	54.	Tenni-Koit		
27.	Ice-Skiing	55.	Tennis		
28.	Judo	56.	Tenpin Bowling		

MR. CHAIRMAN: Now, third supplementary; Shriman Digvijaya Singh.

SHRI DIGVIJAYA SINGH: Sir, this question refers to the appointment of meritorious sportspersons in Government jobs. The present Government, in 2014, launched a scheme called Target Olympic Podium Scheme (TOPS). Since then, in Asian Games, Commonwealth Games and Olympics only 13 people have been medal winners from India. As the Chairperson of the Standing Committee on Sports and Youth Welfare, we have submitted a very specific proposal to adopt the Chinese model. The Chinese pick up the meritorious talent at the age of eight and nine and

Contents Page

they take full charge of that person, whether boy or a girl, in a school. The schools and sports centers are at the same place. Unfortunately, here, we have got SAI and we have got Centres of Excellence, but education is not a part of these centers. Hon'ble Minister, may I request you to look into the proposals of the Standing Committee? And we would like to know your response to that. Thank you, Sir.

MR. CHAIRMAN: Hon'ble Minister.

श्रीमती रक्षा निखिल खडसेः आदरणीय सभापति महोदय, सदस्य जी ने क्वेश्चन पूछा है कि हम स्कूल लेवल से स्पोर्ट्स का डेवलपमेंट कैसे कर सकते हैं। मैं आपके माध्यम से सदस्य जी को बताना चाहूंगी कि अभी रिसेंटली बजट में खेलो इंडिया मिशन के बारे में अनाउंसमेंट हुई है। इसका मकसद है कि हम ग्रास रूट से टैलेंट आइडेंटिफिकेशन कैसे कर सकते हैं तथा खेलो भारत नीति और स्कूल एजुकेशन पॉलिसी के साथ उसको अलाइन करके स्कूल लेवल से स्पोर्ट्स को कैसे आगे बढ़ा सकते हैं। उसके माध्यम से यह भी कोशिश की जा रही है कि सभी स्टेट गवर्नमेंट्स के साथ मिलकर डिस्ट्रिक्ट्स में एक स्पोर्ट्स स्कूल बने, जहां पर हर स्कूल का टैलेंट आइडेंटिफिकेशन करके उन बच्चों को एजुकेशन के साथ स्पोर्ट्स के डेवलपमेंट के लिए भी वहां पर अपॉर्चुनिटी मिले। स्टेट एक्सीलेंस सेंटर, जो केंद्र सरकार के हैं और उसके साथ कई राज्यों ने अपने स्टेट्स में भी डेवलप किए हैं, वहां पर उन्हें स्पोर्ट्स का एक sports science support कोचेज़ के लिए एक डेवलपमेंट प्लान वहां पर रहे, जिसके माध्यम से एथलीट्स को सभी फैसिलिटीज़ वहां मिले। उसके बाद जो हमारे SAI के सेंटर्स हैं, वहां पर हमारे जितने भी नेशनल खिलाड़ी हैं, उनकी ट्रेनिंग की जाती है। इस मिशन के तहत हम यह भी कोशिश कर रहे हैं कि जो हमारे खेलो इंडिया सेंटर्स, जो हर डिस्ट्रिक्ट में हैं, वहां ज्यादा से ज्यादा एक्टिविटीज़ कैसे बढ़ा सकते हैं, जिसके माध्यम से ग्रास रूट तक हम टैलेंट आइडेंटिफिकेशन कर सकें।

MR. CHAIRMAN: Fourth supplementary; Shriman Mayankkumar Nayak.

श्री मयंककुमार नायकः चेयरमैन सर, पहले तो आज हनुमान जी की जयंती है, इसलिए मैं इस अवसर पर सबको बधाई देता हूं। सर, प्रधान मंत्री, आदरणीय मोदी जी ने पूरे देश में 'खेलो इंडिया' के माध्यम से खेलों को प्रोत्साहन देने का काम किया है। देश का युवा खेलों में उत्साह बढ़ाए, इसके लिए केंद्र सरकार और राज्य सरकारें प्रयत्नशील रहती हैं। जो स्पोर्ट्समेन हैं, जब वे डिस्ट्रिक्ट लेवल पर, स्टेट लेवल पर या सेंट्रल लेवल पर जीत कर आते हैं, तो उनको सरकारी नौकरी मिलती है। उनको पीएसयूज़ में भी नौकरी मिलती है। मैं माननीया मंत्री जी से यह पूछना चाहता हूं कि प्राइवेट संस्थाओं में भी जो लिमिटेड कंपनीज़ हैं, क्या उनमें भी खेलों में जो लोग मेडल्स लाते हैं, उनके लिए नौकरी में आरक्षण की कोई नीति है? अगर है, तो क्या सरकार के पास उसकी निगरानी की कोई व्यवस्था है?

MR. CHAIRMAN: Hon'ble Minister.

Contents Page

श्रीमती रक्षा निखिल खडसे: चेयरमैन सर, मैं आपके माध्यम से माननीय सदस्य को बताना चाहूंगी कि अभी तक प्राइवेट कंपनीज़ में वैसी व्यवस्था नहीं है। यह उनके ऊपर डिपेंड करता है कि अगर उन्हें स्पोर्ट्समेन को लेना है, तो वे ले सकते हैं। सरकार की तरफ से हम प्रयास कर रहे हैं कि इस 'खेलो इंडिया' मिशन के तहत हम सभी प्राइवेट कंपनीज को भी इस मिशन में इन्वॉल्व करें, ताकि वे अपने सीएसआर फंड से भी स्पोर्ट्स को ज्यादा से ज्यादा प्रमोट कर सकें। गवर्नमेंट सर्विस में जॉब के लिए जो डीओपीटी की गाइडलाइंस हैं, उनके हिसाब से सभी मिनिस्ट्रीज़ में अलग-अलग जॉब का क्राइटेरिया है, जहां पर रिजर्वेशन रखा गया है। रेलवे में रिजर्वेशन का क्राइटेरिया अलग है, डिफेंस में रिजर्वेशन का क्राइटेरिया अलग है, पर प्राइवेट सेक्टर में हमारी तरफ से उनके ऊपर कोई रूल लागू नहीं है।

MR. CHAIRMAN: Fifth supplementary; Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, through you, I would like to ask the hon'ble Minister: Has the Ministry established a periodic review to update the list of qualifying sports and criteria for meritorious appointments ensuring that athletes and sportspersons from various disciplines, like for instance, Beach volleyball, which has received full rational recognition and competitive infrastructure under Khelo India, are not denied opportunities in public employment? What steps has the Ministry taken to rectify the anomaly where proven national level performance does not translate into appointment benefits available to sportspersons in other recognized sports?

MR. CHAIRMAN: Hon'ble Minister.

श्रीमती रक्षा निखिल खडसे : आदरणीय चेयरमैन सर, माननीय सदस्या ने यहां पर बीच वॉलीबॉल के बारे में पूछा है, तो सबसे पहले मैं यह कहना चाहूंगी कि आदरणीय प्रधान मंत्री जी ने 'खेलो इंडिया गेम्स' के माध्यम से इसकी शुरुआत की थी। 'खेलो इंडिया' का मिशन यही है कि हम ग्रासरूट तक स्पोर्ट्स कल्चर को बढ़ाएं। 'खेलो इंडिया गेम्स' का रिस्पॉन्स देख कर हमने पिछले दो-तीन सालों में इसके कुछ अलग-अलग एडिशंस शुरू किए। जैसे आज 'खेलो इंडिया ट्राइबल गेम्स' शुरू है, 'खेलो इंडिया वॉटर स्पोर्ट्स गेम्स' शुरू है, 'खेलो इंडिया यूथ गेम्स' है, 'खेलो इंडिया यूनिवर्सिटी गेम्स' है। उसी के माध्यम से हमने 'खेलो इंडिया बीच गेम' भी पिछले दो साल से शुरू किया है। उसका यही मकसद है कि स्पोर्ट्स के डेवलपमेंट को आगे बढ़ाने के लिए, स्पोर्ट्स कल्चर को आगे बढ़ाने के लिए हमने अलग-अलग ये सभी एडिशंस शुरू किए हैं। अभी तक बीच वॉलीबॉल जॉब के क्राइटेरिया में नहीं है, क्योंकि जैसा मैंने पहले भी बताया कि डीओपीटी यह लिस्ट फाइनल करती है कि उन्हें कौन से गेम्स जॉब की लिस्ट में इंक्लूड करने हैं या नहीं करने हैं।

MR. CHAIRMAN: Q. No. 410. The questioner is not present. Now, supplementaries.

*410. *[The questioner was absent.]*

Contents Page

Assessment of marine living resources

*410. SHRI ASHOKRAO SHANKARRAO CHAVAN: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Ministry is undertaking assessment and monitoring of marine living resources in India's Exclusive Economic Zone (EEZ) and if so, the details thereof;

(b) the number of scientific surveys conducted during the last three years for estimation of fishery resources and marine biodiversity;

(c) whether the data generated through these surveys are being used to support sustainable fisheries management and marine conservation and if so, the details thereof; and

(d) the steps taken by the Ministry to strengthen scientific research and monitoring of marine ecosystems in Indian waters?

THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES (DR. JITENDRA SINGH): (a) to (d) A statement is laid on the table of the House.

Statement

(a) Yes Sir. The Centre for Marine Living Resources and Ecology (CMLRE), an attached office of the Ministry of Earth Sciences, has been established with the primary mandate of assessment and monitoring of marine living resources in India's Exclusive Economic Zone (EEZ) and for developing management strategies for their conservation. The programmes under which this work is being undertaken are as follows:

i. Marine Living Resources (MLR) Programme of CMLRE for survey, assessment and monitoring of marine living resources in the Indian EEZ.

ii. Deep Ocean Mission (DOM), under which CMLRE is the nodal agency for exploration and conservation of deep-sea biodiversity in India's EEZ, particularly in biodiversity hotspots such as seamounts.

iii. In addition, ICAR-Central Marine Fisheries Research Institute (ICAR-CMFRI), Kochi is also conducting comprehensive and continuous programmes for assessment and monitoring of marine living resources across India's territorial waters and EEZ. The assessment and monitoring framework operated by ICAR-CMFRI rests on two distinct but complementary pillars:

Contents Page

(a) Landings based Production Monitoring
(b) Life History Traits based Stock Assessment

(b) A total of 22 research cruises were conducted during the last three years for estimation of fishery-resource-related parameters and marine resource assessment. 17 research cruises were undertaken in the Bay of Bengal and Arabian Sea, 1 cruise was taken in the Indian Ocean region and 2 cruises each were undertaken in the Lakshadweep and Andaman seas respectively. These scientific cruises were done for mapping the living and fisheries resource assessment. In addition, the Fisheries Survey of India (FSI) and ICAR-CMFRI conduct annual stock assessment surveys and provide national status reports such as National Stock assessment (2022) and the Indian Ocean Tuna Commission (IOTC) linked fisheries data submissions (2023-24).

(c) Yes Sir. The data generated through these surveys are being utilized for fishery resource and habitat assessment, identification of biodiversity hotspots and spawning periods/breeding grounds of fish species, ecosystem studies including ocean acidification, and development of biodiversity/genetic databases, thereby supporting sustainable fisheries management and marine conservation. Further, the Marine Living Resources programme of CMLRE incorporates advanced technologies and multidisciplinary approaches, thereby improving monitoring systems and enabling better assessment of ocean health. These efforts support evidence-based decision-making for conservation and sustainable use of marine resources. CMLRE employs advanced and innovative biodiversity assessment techniques, including environmental DNA (eDNA) metabarcoding and genomic analyses, alongside conventional sampling methods. These approaches enable both qualitative and quantitative assessments of biodiversity.

(d) The steps taken by the Ministry to strengthen scientific research includes implementation of the Deep Ocean Mission for deep-sea biodiversity exploration and conservation including:

i. Use of the FORV Sagar Sampada for multidisciplinary marine research
ii. Strengthening of ocean observation systems through glider missions, drifters and Argo floats deployments
iii. Augmentation of marine biodiversity databases through IndOBIS and related scientific capacity-building efforts.

Contents Page

In addition, 'Bhavasagara' is a designated national-level Marine Biodiversity Referral Centre established at CMLRE, Kochi. It acts as a repository for deep-sea faunal collections from the Indian Exclusive Economic Zone (EEZ). At present, the repository houses a total of 3,560 voucher specimens, of which more than 70% represent deep-water and open-ocean species.

MR. CHAIRMAN: Third supplementary; Dr. Sasmit Patra.

DR. SASMIT PATRA: Sir, my specific query is on Olive Ridley turtles that come and nest off the coast of Odisha. Sir, through you, I would like to ask the Minister that over the various years, over decades, historically, off the coast of Odisha, we have Olive Ridley turtles that come, nest, hatch and along with their little children, they also again go back into the Bay of Bengal. It is a very beautiful sight to see. Over the years, because of trollers and shipping vehicles, many of these Olive Ridley turtles, while swimming back from the coast of Odisha get caught in the nets of these shipping vehicles, get caught in the propellers of these small trollers and shipping vehicles and die. Some of them are also poached as they go back into the sea. Sir, my specific question is: What is the Ministry doing in terms of trying to protect them? Thank you.

DR. JITENDRA SINGH: Sir, hon'ble Member is a well read person. Even though the question is not *per se* related to the main question asked and I could have ordinarily very easily skipped out of that, but, I would like to try to respond to my friend to the best of my knowledge. I think, precisely, what you are saying is the concern not only on the shores of Odisha, but as much on the Arabian Sea and the Western Ghats as well. That is why, in 2026, very thoughtfully, as a part of Deep Ocean Mission, -- again, I have no hesitation to say that it was the hon'ble Prime Minister, who announced from the ramparts of Red Fort, not once but twice, in his Independence Address in 2023-24, as a part of that Mission -- we have set up something called 'CMLRE' which is Center for Marine Living Resources and Ecology. And that is a dedicated Center meant to take care of precisely the concerns which the hon'ble Member has expressed in this House today. It is supposed to be a designated national repository for deep sea organisms (fauna). Fauna is more of the animal kind of organisms which he is mentioning, because he is right. There were no institutionalized safeguards, both of the Eastern Ghats as well as the Western Ghats. And, this Center is a part of this Deep Ocean Mission which was launched by the hon'ble Prime Minister and it is being coordinated by our Centre at Kochi. Its mandate, broadly speaking, is the survey assessment and monitoring of the marine

Contents Page

life in deep seas, also to conduct research to find ways of their preservation and also to generate data as far as fisheries are concerned, as far as the biodiversity hotspots are concerned, also the genetic databases, because, very soon, we will be adding that. And, we have already launched another segment of it called 'Bhavasagara', which is a designated biodiversity referral center. So, I am glad that the hon'ble Member has shared this very important information with this august House, because this part of the subject does not come up often for discussion. In other words, this is, I think, the first time that we have started looking at our ocean resources. We have 11,000 km. long coastal area, perhaps one of the longest in the world. We are the only country which has an ocean called the Indian Ocean. वही सागर, वही महासागर, वही हिंद महासागर है, लेकिन कभी हमने उस आपार संपत्ति की तरफ ध्यान नहीं दिया। पहली बार इन 10 वर्षों में यह प्रयास किया गया है।

MR. CHAIRMAN: Now, Dr. Ajeet Madhavrao Gopchade.

डा .अजित माधवराव गोपछड़ेः सभापति महोदय, जैसे छत्रपति शिवाजी महाराज जी ने समुद्री सुरक्षा के विषय में उस समय बहुत बड़ा कार्य किया था और हमारे देश के प्रधान मंत्री जी भी हमेशा समुद्री जीवित संसाधनों और उनकी सुरक्षा की सोच रखते हैं, तो मैं आपके माध्यम से मंत्री जी से यह पूछना चाहता हूं कि भारतीय जल क्षेत्र में समुद्री संरक्षण, समुद्री पारिस्थितिकी तंत्र के वैज्ञानिक अनुसंधान और निगरानी में सुदृढ़ता के लिए, उसके संरक्षण के लिए हमने क्या कदम उठाए हैं?

डा. जितेंद्र सिंहः सभापति महोदय, इस प्रश्न का बहुत सारा भाग पिछले प्रश्न के उत्तर के साथ जुड़ा हुआ है। हमारे ऑनरेबल मेंबर पात्रा साहब ने भी जो पूछा था, the preservation of the marine lives on the coastal area के बारे में, उसी से यह जुड़ा है। लेकिन मैंने जैसे कहा कि इस सरकार की ओर से इस तरफ पहली बार तवज्जो दी गई है और इतना ही नहीं, इन्होंने शोध की और बात की, चूंकि इसका जिक्र पिछले प्रश्नों में नहीं आया था, तो हमारा जो Deep Ocean Mission है, उसके तहत अगले वर्ष एक deep diving रहेगी। We will be sending our divers up to a depth of 6000 meters, which is the maximum depth in the deep sea. एक और सुखद संयोग यह रहेगा कि अगले ही वर्ष हमारा 'गगनयान' भी उड़ान भरने वाला है। In other words, we will have one human being going into the space and one or more human being going into the deep sea simultaneously same year.

MR. CHAIRMAN: Dr. Anil Sukhdeorao Bonde.

डा .अनिल सुखदेवराव बोंडेः सर, महाराष्ट्र के coastal area में मत्स्य-संवर्धन के लिए इसका क्या उपयोग होगा?

Contents Page

डा. जितेंद्र सिंहः महोदय, मैंने पिछले प्रश्न के उत्तर में उल्लेख किया कि हिंद महासागर में भी और बंगाल की खाड़ी में भी, कुल मिला करके हमारे जितने भी तटवर्ती क्षेत्र हैं, हमारे लगभग 12 राज्य समुद्री तट पर बसते हैं, उन सबको इसका एक समान पर्याप्त लाभ मिलने वाला है।

MR. CHAIRMAN: Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise *]*

1.00 **P.M.**

MR. CHAIRMAN: Now, Shriman Nityanand Rai to move a Motion for consideration of the Andhra Pradesh Reorganization (Amendment) Bill, 2026. *...(Interruptions)...*

REGARDING SEEKING CLARIFICATION ON A PROPOSED BILL

SHRI JAIRAM RAMESH (Karnataka): Sir, two hours ago, I sought a clarification from the Leader of the House and the Minister of Parliamentary Affairs as to what is the schedule for today, which Bill will be taken up first. I presume that the Andhra Pradesh Reorganization (Amendment) Bill, 2026, is going to be taken up first. Is the House being adjourned today? Are we meeting tomorrow? Is it being adjourned *sine die*? Is it being adjourned till a later date to be notified? Let them please clarify their intention.

MR. CHAIRMAN: The Minister of Parliamentary Affairs.

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU): Sir, of course, it is the duty of the Minister and the Government to clarify the position. As per the scheduled Business which we have in the House today, first, we will take up the Andhra Pradesh Reorganization (Amendment) Bill, 2026. You know that this Bill is being brought for a specific purpose. Secondly, we have a pending Bill which has come from Lok Sabha. Then, we will pass the Jan Vishwas (Amendment of Provisions) Bill, 2026, today. We have certain Bills and certain important issues which we have shared with hon'ble Members from opposition parties also. We are going to have a very important Bill in the next two to three weeks' time. So, today, the Government will propose the House to be adjourned and we will meet very soon for a very specific period for the purpose which is already known to the hon'ble Members.

Contents Page

SHRI JAIRAM RAMESH: Sir, I want to place it on record that the Leader of the Opposition has written to the hon'ble Minister of Parliamentary Affairs that the all-party meeting, for the purpose which the hon'ble Minister is mentioning, be held after the election campaign is over or after the elections are completed on the 29th of April, 2026. The Government has a single-minded objective of getting some political advantage of passing a Bill violating the election Model Code of Conduct and have the Bill passed in the next two to three weeks. This is wholly objectionable. Sir, all opposition parties want the all-party meeting to be held after the 29th of April, 2026. The LoP has written, not once but twice to the hon'ble Minister.

MR. CHAIRMAN: The Minister of Parliamentary affairs to respond.

SHRI KIREN RIJIJU: I had written letters to hon'ble Leader of the Opposition and he has also responded instantly. That is a factual position. But, I am not going into the allegations of violation of election Model Code of Conduct, because it is not going to happen. It is important to note that we have a bounden duty, a commitment which the House has given; the Parliament of India has given to the women of this nation. For us, it has nothing to do with a specific State election. This is a commitment; this is the duty of the House. We have to take it forward because we have certain limitations when we look at the timeline. Sir, I do not want to go into the political side of this issue of what he has accused about benefiting from this Bill for any particular party or Government. I am not going into it. We have a limited time in hand. We have repeatedly asked the hon'ble Members of the opposition party. Some of the hon'ble Members have met the Government. The Government has conducted various meetings officially. We sat with various parties. However, the principal opposition party has written to us asking for convening the meeting after 29th of April. We have noted down. But, the problem is that the Government is bound by the timeline, which is a limitation. We have the General Elections coming in the year 2029. Today, we are in the month of April, 2026. So, without going into details, let us not go into the dates, please cooperate with the Government. The Government is not going arbitrarily. The Government is consulting hon'ble Members of all the parties and we are, with folded hands, requesting the Congress Party not to take refuge under all-party meeting. We have already met 80 per cent of the political parties. We are expecting the remaining parties to also come into the fold and join this broad consensus. This is exactly what we did in the last Session of the previous Lok Sabha when we passed the Bill. Let us not bring politics into this important issue.

Contents Page

MR. CHAIRMAN: Now, Shriman Nityanand Rai to move a motion for consideration of ...

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय): सभापति महोदय, ...(**व्यवधान**)...

MR. CHAIRMAN: He has spoken on behalf of the party, Jairam Ramesh*ji*.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): I am the Leader of the Opposition. Please do not... ...*(Interruptions)*...

MR. CHAIRMAN: We cannot repeatedly discuss the same thing. ...*(Interruptions)*... We have to run the House.

SHRI MALLIKARJUN KHARGE: This is for the first time that I have raised it.

MR. CHAIRMAN: Then, you should have asked for time before him.

SHRI MALLIKARJUN KHARGE: He raised the matter and took my name. That is why I am standing here. सर, मैंने आपको लेटर लिखा और यह कहा कि अपोजिशन की ऑल पार्टी मीटिंग बुलाइए, ताकि हम सभी मिलकर एक राय दे सकें और उसमें आप भी अपना प्रपोजल हमारे सामने रखिएगा। फिर, हम सब लोग बैठकर उस प्रपोजल पर विचार करके उसे आगे बढ़ाएंगे। हम महिला रिजर्वेशन के खिलाफ नहीं हैं। We are the first people to bring that. And, with our support only, it has become unanimous. And, these people take credit whenever they want. सर, मैं आपसे यही विनती करता हूँ कि सभी लोग सहमत हैं, लेकिन उसे किस वक्त लाना है, कैसे लाना है, क्या करना है, अपना खेल आप बंद कीजिए, क्योंकि यह एक महत्वपूर्ण बिल है, इसमें अनेक विषय हैं। अगर आपको यह करना ही था, तो फिर आपने तीन साल क्यों वेट किया? अगर आपको इसको करना ही था, तो इसी सेशन में आपको इसे पहले लाना था। अगर आपकी इच्छा इतनी ही दृढ़ है, तो जब हमने तीन दिनों तक रूरल डेवलपमेंट के ऊपर डिस्कशन किया, उस समय क्या हम यह नहीं कर सकते थे? सर, ये ऐसे सवाल उठाते हैं। *

MR. CHAIRMAN: I will ask him to respond. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: सर, मैं माफी मांगता हूँ, क्योंकि मैं खुद उनको ऐसा नहीं बोल रहा हूँ, लेकिन उनके पास परिस्थिति ऐसी है।

MR. CHAIRMAN: I will ask him to respond. ...*(Interruptions)*...

* Not recorded.

Contents Page

SHRI MALLIKARJUN KHARGE: Sir, you also know that the situation is like that only.*

MR. CHAIRMAN: I will ask him to respond. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, I request you...

MR. CHAIRMAN: I will ask them to respond.

SHRI MALLIKARJUN KHARGE: You take it up after the election. We will all cooperate. हम उसी के लिए हैं। We do not want to postpone it. But, please do not try to take credit before the elections. जैसा इन्होंने कहा, हम उस हाउस में गए, उधर गए, इधर गए, तो ऐसा नहीं होना चाहिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Now, I will ask them to respond. ...*(Interruptions)*...

श्री किरेन रिजिजुः सर, लीडर ऑफ अपोजिशन ने जो कहा, मैं उसको काटने के लिए नहीं बोल रहा हूँ। हमारी बातचीत जिन-जिन पॉलिटिकल पार्टीज़ के साथ हो चुकी है, उनसे आप पूछ सकते हैं। गवर्नमेंट आपके सामने बहुत ही सिम्पल प्रपोजल लेकर आई है। इसमें एक भी ऐसा प्वाइंट नहीं है, जिस पर आप ऑब्जेक्शन कर सकें। महिला आरक्षण पूरी पार्लियामेंट के द्वारा पारित किये जाने वाला विषय है। जितनी भी पॉलिटिकल पार्टीज़ हैं, चाहे वे एनडीए की हों या आपकी साइड की हों, उनसे आप पूछ लीजिए। हमारी talks के दौरान गवर्नमेंट ने जो प्रपोजल दिया है, उसमें एक भी प्रावधान ऐसा नहीं है, जो विवादित हो। उसमें कुछ भी controversial नहीं है। वह बहुत ही सिम्पल प्रपोजल है, फिर भी क्यों कांग्रेस पार्टी मीटिंग के लिए आगे नहीं आना चाहती है, यह मैं नहीं समझ पा रहा हूँ। ...(**व्यवधान**)... महिला आरक्षण को लेकर राजनीति नहीं होनी चाहिए, यह हम भी मानते हैं और आप भी मानते हैं, तो फिर आप क्यों नहीं मिलते हैं? ...(**व्यवधान**)...सर, हमने बहुत ही सिम्पल पत्र लिखा, खरगे जी ने जवाब भी दिया, फिर भी वे कह रहे हैं कि पार्लियामेंट सेशन मत बुलाओ। अगर हम पार्लियामेंट सेशन नहीं बुलाएंगे, तो जो महत्वपूर्ण निर्णय लेना है, वह हम कैसे लेंगे? देश को हमने कमिटमेंट दिया है, देश की महिलाओं को हमने कमिटमेंट दिया है...

MR. CHAIRMAN: Please conclude.

श्री किरेन रिजिजुः जिसे पूरा करना हम सबका दायित्व है।

MR. CHAIRMAN: Now, hon'ble Leader of the House.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Chairman, Sir, give me only 30 seconds.

---

* Not recorded.

Contents Page

सभा के नेता (श्री जगत प्रकाश नड्डा): सर, उन्हें समय दे दीजिए।

MR. CHAIRMAN: Okay.

श्री संजय सिंह: सर, माननीय मंत्री जी कह रहे हैं कि इसमें राजनीति नहीं करनी है। ...(**व्यवधान**)... आप मेरी बात सुन लीजिए। आप तो सुन भी नहीं रहे हैं, बोल पहले रहे हैं। सर, यह हाउस चल रहा था, सेशन चल रहा था। अगर आपकी मंशा साफ होती, तो आप इसी सेशन के दौरान बिल ले आते। आपको अपना चुनाव देखकर राजनीति करनी है। आपको महिलाओं को आरक्षण और उनका अधिकार नहीं देना है। आपको चुनाव देखकर राजनीति करनी है। राजनीति आप कर रहे हैं और आरोप हम पर लगा रहे हैं।

श्री किरेन रिजिजु: सर, इनकी आदत बन गई है कि कुछ भी बोल देते हैं। यह क्या तरीका है, सर? .

MR. CHAIRMAN: Sanjay *Ji*, please take your seat. Let him respond. ...*(Interruptions)*... I will come back to you. Please take your seat. ...*(Interruptions)*... Let him respond. ...*(Interruptions)*... You have already put your case.

श्री किरेन रिजिजु: यह अपने आप को क्या समझते हैं? क्या ये हाउस को ऐसे चलाना चाहते हैं? ...(**व्यवधान**)...

MR. CHAIRMAN: Already, you have put forth your views. Let him respond.

श्री किरेन रिजिजु: सर, हमने बहुत इज्जत के साथ बुलाया, इनको भी तीन बार बुलाया था। ...(**व्यवधान**)... कम से कम, जब हम सबको निमंत्रण देते हैं, तो उनको आगे आना चाहिए। हमने ऐसी बहुत सारी सरकारें पहले देखी हैं, जो विपक्ष को पूछती भी नहीं थीं। पहले तो यह विपक्ष को पूछते भी नहीं थे, लेकिन हम एक-एक पार्टी को बुला रहे हैं, फिर भी ये इस तरह की राजनीति कर रहे हैं।

MR. CHAIRMAN: Now, hon'ble Leader of the House. ...*(Interruptions)*.. No, no; please take your seat. ...*(Interruptions)*... I have already called him. Please take your seat.

श्री जगत प्रकाश नड्डा: माननीय सभापति महोदय, हमारे संसदीय कार्य मंत्री जी ने बड़े स्पष्ट शब्दों में जयराम रमेश जी के प्रश्नों का बड़ा स्पेसिफिक उत्तर दिया है और वह उत्तर बड़े स्पष्ट रूप में दिया कि जो आपके साथ चर्चा हुई है, उसमें बिल लाने की बात है और वह बिल लाने की बात करेंगे। लीडर ऑफ द अपोजिशन ने कहा कि आप 29th के बाद लाइए — ठीक है, यह आपका कहना है, यह आपकी बात है। सरकार इस मामले में पूरी तरह सक्षम है कि इस पर निर्णय

Contents Page

ले और जब सरकार निर्णय लेती है, तो अपने ढंग से निर्णय लेती है। आपकी बात सुनना आवश्यक है, इसमें कोई दो राय नहीं है। आपको लग रहा है कि हम credit ले लेंगे। आप एक बात को क्यों ध्यान में नहीं रखते हैं कि जिस बिल को आप 30 साल में नहीं पास कर सके, उसको प्रधान मंत्री जी ने दो दिन में पास कर दिया। तो अब क्या हम credit लेंगे? Credit तो हम उसी दिन ले चुके थे और अब credit लेने का सवाल नहीं है। यह महिलाओं की अस्मिता का सवाल है, जिसको हम लोगों ने पूरा किया है। आप सब लोग हमेशा हर चीज को राजनीतिक एंगल से देखते हैं। ...(**व्यवधान**)...

श्री सभापतिः प्लीज़ बैठिए। *...(Interruptions)...* I will come back to you.

श्री जगत प्रकाश नड्डाः कभी आप मानवता के एंगल से भी देखिए, कभी आप देश के एंगल से भी देखिए, कभी आप विकसित भारत के एंगल से भी देखिए और यह विकसित भारत का लक्षण होगा कि आने वाले समय में 33 प्रतिशत महिलाएं इस हाउस में बैठेंगी, और यह इसका असर पड़ेगा। ...(**व्यवधान**)... इसलिए इसकी तारीखों में मत जाइए। ...(**व्यवधान**)...

MR. CHAIRMAN: Prof. Manoj Kumar Jha, you are the last speaker.

SHRI JAGAT PRAKASH NADDA: And, I say with full responsibility, the Government is competent to decide the date and time for the Legislative Business to be done.

MR. CHAIRMAN: Prof. Manoj Kumar Jha. Dr. Fauzia Khan, please take your seat.

PROF. MANOJ KUMAR JHA (Bihar): Hon'ble Chairman, Sir, I just wanted to put it on record that, in principle, we all agree. But when somebody says, there should be no politics, Sir, everything is political, everything. And, we had a difference of opinion. We, the RJD and the DMK, spoke about reservation within reservation for SCs, STs and OBCs. So, that kind of parameter has to be looked at also.

MR. CHAIRMAN: We will take up detailed discussion at that time, not now. Now, Shriman Nityanand Rai to move a motion for consideration of the Andhra Pradesh... *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, the LoP wants to say something*....(Interruptions)...*

MR. CHAIRMAN: Fauzia Khan Ji, please take your seat.*...(Interruptions)...* This is the third time I am going on to you, please.

श्री मल्लिकार्जुन खरगेः सभापति महोदय, लीडर ऑफ दि हाउस ने कहा कि हमने जो बात रखी है, उसको 30 साल तक क्यों नहीं किया, उन्होंने हमसे सवाल किया। यह initiative हमारा है, आपका नहीं है। दूसरा, 30 महीने तक ...(व्यवधान)... 30 महीने तक उस बिल को तकिया बनाकर

Contents Page

रख लिया और 30 महीने के बाद आपको इसके बारे में याद आई। ये लोग पर्पजली ऐसा करते हैं। ...(व्यवधान)...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: जब चाहे, हमें बुलाएंगे। सर, डेमोक्रेसी में आपकी मर्जी से सब कुछ नहीं होता है। आप देख रहे हैं कि जो इंटरनेशनल इवेंट्स हो रहे हैं, तो डेमोक्रेसी में अपने दबंग के नाते सब चीज़ चलाएंगे, तो यह देश सहन नहीं करेगा, लोग सहन नहीं करेंगे, पार्लियामेंट सहन नहीं करेगी। इसलिए मैं कहूंगा कि ऐसी बातें नहीं करनी चाहिए। ...(व्यवधान)...

MR. CHAIRMAN: Let him complete. ...*(Interruptions)*... I will come back to you. ...(Interruptions)... Please take you seat.

श्री मल्लिकार्जुन खरगे: जब हमने कहा कि हम मिलकर काम करेंगे, इसके लिए हम सभी साथ देंगे, लेकिन इसको चुनाव के समय लाकर चुनावी मुद्दा मत बनाइए। यह free and fair election atmosphere होने के बाद सभी महिलाओं को हम भी सपोर्ट करते हैं। हमारा भी वही निर्णय है।

MR. CHAIRMAN: Please conclude. ...*(Interruptions)*... We will have a detailed discussion at that time, not now. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: They should, at least, listen, Sir. ...*(Interruptions)*... They don't listen to you also.

MR. CHAIRMAN: One minute. ...*(Interruptions)*... Now I call upon Dr. Fauzia Khan. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: They don't listen even to you. They listen only to Modi. They don't listen to you also. ...*(Interruptions)*...

MR. CHAIRMAN: They are listening to me or not, that I will see. Don't worry about it. ...*(Interruptions)*... Fauzia Khanji, you make it very brief, please.

DR. FAUZIA KHAN (Maharashtra): Very brief, Sir. Sir, I was called for the meeting. I went to Shri Kiren Rijiju's place. But I was made to wait on the road, Sir. I was not allowed inside. And another thing that I want to ask is: राज्य सभा एंड लेजिस्लेटिव काउंसिल में भी आप वुमेन को रिज़र्वेशन देंगे क्या? अपर हाउस में क्यों नहीं? I want to ask, अपर हाउस में क्यों नहीं?

MR. CHAIRMAN: Lastly, I am calling on hon'ble Minister, Piyush Goyalji. ...*(Interruptions)*... With that, we are ending this. No more extension. And, please be brief.

Contents Page

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, I just seek clarification from the Leader of the Opposition and other senior leaders here. Are they suggesting that they are opposing the Women's Reservation Bill? ...*(Interruptions)*... Are they indicating their opposition? Do they not want women's reservation?

MR. CHAIRMAN: Okay! Please take your seat. ...*(Interruptions)*...

SHRI PIYUSH GOYAL: Let us be clear about it. Their behaviour is speaking of double standards. ...*(Interruptions)*...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*... Hon'ble Minister, please take your seat.

SHRI PIYUSH GOYAL: That is clearly speaking of double standards. They should make their stand clear. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, one minute.

MR. CHAIRMAN: No; no. Please take you seat. ...*(Interruptions)*... I will come back to you. Please take your seat. ...*(Interruptions)*... Now, Shriman Nityanand Rai to move a motion for consideration of Andhra Pradesh Rorganization (Amendment) Bill, 2026.

GOVERNMENT BILLS

The Andhra Pradesh Reorganisation (Amendment) Bill, 2026

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय): महोदय, मैं प्रस्ताव करता हूं:

"कि आंध्र प्रदेश पुर्नगठन अधिनियम, 2014 का संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

The question was proposed.

MR. CHAIRMAN: Motion moved. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, please give me one minute. ...*(Interruptions)*...

Contents Page

MR. CHAIRMAN: I am coming back to you. ...(Interruptions)... I now call upon the Members whose names have been received for participation in the discussion. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir,...

MR. CHAIRMAN: I am coming back to you, please. Shrimati Renuka Chowdhury, please. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, one minute.

MR. CHAIRMAN: Okay. One minute.

SHRI JAIRAM RAMESH: Sir, on the 23rd of September, 2023, when the Nari Shakti Vandan Adhiniyam was passed in this House, the Leader of the Opposition said, "Implement it from the 2024 Lok Sabha election." At that time, the Government said, 'We cannot do it. We have to do Census. We have to do Delimitation." All Opposition parties, including the LoP, said, "Implement it immediately." For 30 months, they have slept. Suddenly they have discovered, "We don't need Census. We don't need Delimitation." Why — because we have a challenge in West Bengal and Tamil Nadu. ...(*Interruptions*)...

MR. CHAIRMAN: I understand that everybody is supporting the Bill. Please take your seat. Please conclude.

SHRI JAIRAM RAMESH: That is why they want to bring this Bill now. This is all a political game. It is a political game, Sir.

MR. CHAIRMAN: I now call upon Shrimati Renuka Chowdhury.

SHRIMATI RENUKA CHOWDHURY (Telangana): Sir, how ironic it is today that we are discussing the Andhra Pradesh Reorganization Bill, which should have happened twelve years ago. It is, actually, a matter of national shame that with the so-called collective wisdom and intelligence of this House, it took everyone twelve years to process a parliamentary procedure, a commitment made on the floor of this House, a House that is held sacred to democracy and a House that is empowered by the Constitution. What did we do? Twelve years later, the Government comes out with this Bill and decides that Amaravati will be the Capital. And we are supposed to laud them for this and be grateful for it.

Contents Page

Sir, I wish to tell you that this is the victory of the farmers of Amaravati who fought for this day and night. For two years, the citizens, women like me, were on the roads, never went back home, were harassed by the police and the then ruling Government, one man, * sitting in the chair of authority, and the kind of humiliation that citizens faced - not a word was reported in the national media, because the media was given enough advertisements to keep them dumb.

Sir, I am here to support the fact that the Capital is Amaravati. It is by right that we have decided on Amaravati. But what does it really mean? There was administrative ambiguity for twelve years. Investor confidence dropped. Nobody came to put in their money because they were wondering. Otherwise, the new State should have lured them; they have the ports. But they got nothing. There was a policy paralysis for twelve years in the Central Government. It was their hypocrisy that they supported the then Chief Minister's demand for three capitals. Have you ever heard of it? So, what happened? Andhra did not have any capital for twelve years. This is the most amazing failure of the supposed intelligence in this Parliament, of the ruling Government, that promised national institutions. Where is it in the whole ecosystem, Sir? Has this Bill addressed those issues? It has not addressed those issues. It promised a major port at Dugarajapatnam, which was not delivered, a steel plant in Kadapa, which vanished, and promised a railway zone, which is now coming, limping along, after a decade, a promise made in haste and delivery delayed for a decade.

Sir, I am asking for three things here. Number one, that there will be a time-bound road map for Amaravati. There should be no more announcements without executing timelines. It has to be transparent and visible. There should be a status paper in Parliament on every promise made under the 2014 Act. If you have the courage and you have the commitment, do it. There should be accountability on why it was delayed and what compensation will be given to the people who have actually paid the price on the ground level.

Sir, there are also unresolved issues. Asset division of Rs. 1.42 lakh crore is still pending and it remains undivided even after 11 years. There is a disputed claim of power dues that needs a neutral settlement body. Nothing has been done. There have only been accusations and counter accusations. Andhra Pradesh claims that Telangana owes Rs. 3.441 crore in principal and an amount as payment surcharge,

* Not recorded.

Contents Page

which is not true. The Court has ordered Telangana to pay these dues without substantiating the demand. The High Court of Telangana has quashed this demand. Both States have legitimate grievances. We are co-joined twins, whether we like it or not. We were together and we have to move forward collectively if both States have to improve. But the Central Government has to stop playing these games. Just before five State elections, they come out with women's reservation and all these promises which do not exist on the ground. On the Krishna water dispute, we get less water in Telangana. We do not grudge Andhra's share, so be it. May the farmers prosper; may they get their rightful price for their crops! But, the input cost has multiplied three times, while the income has not. The commitment to establish institutes of national importance under Schedule- VIII still remains unfulfilled for Telangana. The Ramagundam plant is hanging in suspense because of an unclear power purchase agreement between Telangana and NTPC. The Railway Coach Factory promised to Telangana has not materialised, despite repeated submissions and paperwork submitted hundred times. Yet, nothing happens, perhaps, because we are not in coordination with the BJP there, whereas Andhra is. So, after all this, at least, they should get some benefits, which I do not see anywhere in the near future. Then, there is the selective application and enforcement of the same Act, but with two different standards for them. The people of Telangana have seen that the Centre invokes the AP Reorganisation Act to benefit an alliance partner, but does not honour the same commitments to Telangana, leaving them quietly unfulfilled. In a rare instance of political unity, the Assembly passed a Resolution against this discrimination with Congress, BRS and all parties coming together, reflecting the suffering of the people of Telangana. Promises made under the Thirteenth Schedule to the AP Reorganisation Act remain unfulfilled. There is also a human interest issue. There are five *mandals* bordering my constituency -- Ettapakka, Kannaigudam, Pichkulapadu, Gundala, and Purushottapatnam. These areas exist in a kind of no-man's land, geographically aligned with Andhra Pradesh, yet belonging to Telangana. These lands are associated with Lord Rama. They claim that they worship Rama. Rama temple at Bhadrachalam stands there. These are Lord's properties. Yet, people live in a grey zone. Administratively, they are harassed because they fall between two States. They receive no welfare measures and suffer immensely. What message does this hypocrisy send to the nation? What happens in Parliament does not matter, because what happens outside will happen. There is no accountability. There is no responsibility pinned and there is absolutely no shame that we come to the House today touting and beating our chest with supposedly a grand success of naming the State capital as Amaravati. But, for 12 years, you lived without a capital!

Contents Page

You do not want to talk about that. They do not address these issues. I think, it is highly embarrassing. You say justice delayed is justice denied. But, then, the fact is that we live in that way every day and we do not see a light at the end of the tunnel. If these issues have to be resolved -- I repeat this -- we want public accountability, transparency, statement in Parliament for everything that is achieved under the Schedule. There is a huge cost overrun. Lakhs and crores have been granted for State capital in Gujarat. But the Telugu pride has been insulted.* *...(Interruptions)...*

MR. CHAIRMAN: No, no *...(Interruptions)...*

SHRIMATI RENUKA CHOWDHURY: I will say what I feel. I am a South Indian. I will say what I feel.

MR. CHAIRMAN: No; you cannot divide the nation like this.

SHRIMATI RENUKA CHOWDHURY: I feel discriminated against. ...(*Interruptions*)... They cannot do this to the people of my State.

MR. CHAIRMAN: Whatever you want, you ask.

SHRIMATI RENUKA CHOWDHURY: They cannot deny us the right which they have assured.

MR. CHAIRMAN: You are a senior Member. You ask whatever you want. *...(Interruptions)...*

SHRIMATI RENUKA CHOWDHURY: I have asked what I want. *...(Interruptions)...* Sir, there has not been just a procedural delay, there has been developmental damage. Who is going to compensate that? What is going to happen to the investors who came first and ran away because there was no clarity? What happens to my lakhs of farmers? For two years, the farmers, the women of ordinary households were agitating on the streets.This is their victory that, at least, they have got a name for the Capital. But, what happens to their lands? Who is going to compensate? What happens to Polavaram project? They said that they would give it national status. Let them announce it in this Schedule. They have to say it. It is not enough to say

* Not recorded.

Contents Page

'Amaravati'. It was Amaravati anyway. I had told the then Chief Minister, [&] " Give it the name 'Amaravati' or else, call it 'Kamaravati'. Give it a name.

I have called it. So, if he has the audacity to say that, let them have the courage to implement that. Please do it. The Centre today cannot claim that they have solved the big political problem. They have done nothing. This is cosmetic touch which they have given us. Now, he has to run off somewhere because it is very urgent. Commerce is the one that is hit the most in Telangana. मंत्री जी, बैठ जाइए। थोड़ा सब्र कीजिए और सुनने का हौसला रखिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Piyushji, take your seat. ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY: Polavaram remains unfinished and ...*(Interruptions)*...

MR. CHAIRMAN: Piyush Goyalji, do you want to sit? Then ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY: This is the seriousness of their situation, Sir. This is how they listen to the South! The entire commerce is hit in Andhra. ...*(Interruptions)*... This is their way and you are allowing it. You should summon the Minister and tell him to sit down. You have the power. You have to protect us also.

MR. CHAIRMAN: No; I am protecting you. He has already gone out.

SHRIMATI RENUKA CHOWDHURY: Where are you protecting, Sir? He has left.

MR. CHAIRMAN: Your time is limited. Now, please conclude.

SHRIMATI RENUKA CHOWDHURY: Sir, the Special Category Status is not written in the 2014 Reorganisation Act, but the Centre has acknowledged that the Prime Minister, Dr. Manmohan Singh, stated in Rajya Sabha on 20th February, 2014, that Andhra Pradesh would get it for five years to steady its finances. Now, all this has been destroyed. So, I am repeating again - have a transparent procedure, have accountability, have a time-bound action plan, resolve the issues which have not been done for so long, bring the five Mandals into Telangana because that is where they belong and the Lord's land is there, and that they should have accountability and

[&] English translation of the original speech delivered in Telugu.

Contents Page

compensate for the loss of finance, unemployment and industry that has not come. They must compensate and give the State its due. Thank you very much, Sir.

MR. CHAIRMAN: Now, Shri Kinjarapu Rammohan Naidu.

SHRI KINJARAPU RAMMOHAN NAIDU: Hon'ble Chairman, Sir, I wholeheartedly thank you for giving me this opportunity to speak on this historic moment where we are redefining the history of Andhra Pradesh. It is a historic day not only for me, or five crore people of Andhra Pradesh, but for the entire Telugu community who is staying inside the country and outside the country also. And I am a proud man. It is a very emotional moment for me and it is emotional not only because it is a subject where we are talking about the Capital and giving clarity to the State of Andhra Pradesh, but this redefines the pride, this redefines the faith, this redefines the consciousness of the country it has on its democracy, on the leadership and the whole political system also. This is something which has much stronger repercussions than looking at it as simply or merely regarding a subject of a State and its Capital. When I talk about the historic moment, we also have to understand why this Bill has been brought in the first place. We have to look into the history also a little bit, and when we talk about the history of Andhra Pradesh, it is one of the most prosperous States in the country, one of the most diversified and one of the most forward-looking States, most entrepreneurial States with one of the best people, talented people in the country.

When this State was bifurcated in the year 2014, as the witness of this Parliament itself, for the first time in history, a new State had been created with the Capital and the other whole State had been left out without the Capital, and that is where the problem started. We were not against the bifurcation, but then the way that it was done, and now hon'ble senior Member, who has spoken before me, should also understand that many of the issues, which we are talking about today, arose because of the way in which it was bifurcated. It is not the first time that a State has been bifurcated in this country. Under the visionary leadership of previous Prime Minister, Atal Bihari Vajpayeeji, three States had been created, but none of the States had any kind of problem. There was no agitation at all. Then, why it is happening now? Why for Andhra Pradesh? It was at that time when the State was created, it was Andhra Pradesh which was left out without the Capital. It was Andhra, which had a revenue deficit of Rs. 16,000 crore. It was Andhra, which was left clueless on what is going to happen in the future. It was left blindsided. It was left right on the streets of this country. It was that time all the Telugu people, all the Andhra people, the five

Contents Page

crore people looked at one man with hope and that man, I have to mention his name, is the hon'ble Chief Minister of Andhra Pradesh, Nara Chandrababu Naidu Garu. He was the only hope of the Telugu people, the Andhra people. He created the aspiration for Telugu people and, with conviction, he created the vision for Andhra. He said, "Yes. Life is full of challenges. Sometimes things happen the way we want it and sometimes they don't happen the way we want it". But, he always followed one mantra that every crisis gives us an opportunity.

Sir, I came into politics at a very young age. After I lost my father, to carry his legacy, I have come into politics. I have been a disciple of Chandrababu Naidu Garu. This is my third term as Member of Parliament. In the last 10 years in Lok Sabha, I know, I have read each and every single word of this AP Reorganization Act. Any Bill that is brought into the Parliament, I tried to connect the same to the AP Reorganization Act and tried to bring that to everyone's notice, right from the Government to every Member of this House, and, that is why, it is a moment of pride for me that a special Bill has been brought wherein the efforts of the Andhra people, especially the farmers and the women of Amaravati, are being recognized here today. As I said, there was no capital for us. When we had to choose the capital, at that time, it was done with the vision of our hon'ble Chief Minister, Nara Chandrababu Naidu. He followed the process of due consultation in a democratic way and it was done with the recommendations of a Special Committee that had been set up. In the Assembly itself, after discussion with all the parties present in the House, including YSR Congress Party and its leader, it was unanimously decided that Amaravati will be the capital. In September, 2014 itself, the Assembly passed a Resolution that Amaravati will be the capital. One of the reasons why Amaravati was sought to be made the capital was that it was right on the banks of Krishna River. You look at all the capitals in the ancient civilizations or the present day. The strongest capitals or civilizations across the world have been built on grand rivers and River Krishna is one of the most significant rivers that we have in the country. It was thought to be built on the banks of River Krishna with the vision that it will not only serve the people of Andhra Pradesh but it is going to be an iconic and world-class capital where the whole country and the whole world will feel proud to come and invest.

Sir, Amaravati, which was sought to be the capital, has historical importance. 2,000 years ago, Satavahanas had the capital there. It was also a Buddhist spiritual centre and then it is equidistant from all corners of the State. Therefore, there was unanimous support from everyone that this is going to be the most ideal locations for the State capital. Once that was decided, the foundation stone for the capital was

Contents Page

laid on Vijayadashami, the very auspicious Dussehra day. Hon'ble Prime Minister had been invited, who was gracious enough to come there and lay the foundation stone with his hands. It was done with the spirit that the whole Parliament supports the construction of Amaravati. It had the support of the whole Parliament. Support of the whole Government was there to promote Amaravati. It was with that intention that hon'ble Prime Minister also offered his support, and, with the whole consensus, we started building. We started building Amaravati; step by step, brick by brick, building by building. On the other hand, one particular leader had a big idea to destroy Amaravati. When there was a change of Government in the State of Andhra Pradesh in the 2019 elections, the real problem, not only for Amaravati but for the whole State of Andhra Pradesh, arose. That Government ruled Andhra Pradesh from 2019 to 2024. Those five years were one of the darkest times that Andhra Pradesh has gone through. During those five years, the development of Andhra Pradesh has gone back by 50 years and we are still paying for that. And when that thing happened, when the 2019 ...*(Interruptions)*...

MR. CHAIRMAN: No, no. Your chance is coming. You can speak. I will give you time.

SHRI KINJARAPU RAMMOHAN NAIDU: I am not yielding, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: I will give you time. Please take your seat. ...*(Interruptions)*... Please take your seat. You can give a fitting reply when your chance comes. Please, let him continue.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, in 2019, when the new Government came into existence in the State of Andhra Pradesh, they destructed Amaravati in whichever way they could destruct it. They had got all these plans one after the other. When they came into power, the first plan to destruct Amaravati was to create confusion of three capitals. Three capitals in Andhra Pradesh was not only to create confusion of not having any capital, but was to destroy the capital Amaravati, which was happening, and to create some kind of division within the State so that within the State, the regions also fight against each other. You would remember, Sir, this was exactly how the Britishers tried to rule India. And now, taking that idea forward, this person wanted to create the State in such a way that they were fighting against each other, that we want the capital or we want the capital. It was with that dark idea that they said that they were going to make three capitals. After that, they also brought in a Bill in the State Assembly to create these three capitals. In November, 2021, after

Contents Page

one year, they withdrew it after judicial scrutiny. In March 2022, the High Court also ruled that Amaravati must continue as capital. So, so many things happened where people stood against them, the courts stood against them. What I have to really mention here is, if we are talking about Amaravati, we have to talk about the farmers and the women of Amaravati. It is because when the whole idea of Amaravati was being done, Amaravati needed land. Sir, I am a Civil Aviation Minister. Right now, I can talk about airport projects where you need 1,000 acres or 2,000 acres of land. It is a big challenge, Sir. It is easy to say that we are trying to build an airport but when it comes to compiling land, when it comes to acquiring land, it is a gigantic task for any State Government. Now, here, when we wanted to build a world class capital for Andhra Pradesh, just because of the conviction of one man, just because of the faith that people had in one man, especially the farmers of Amaravati where three crops were growing in that region, in 58 days, 34,000 acres had been donated by 29,000 farmers. They gave it voluntarily for the construction of the capital. That is the large heartedness of Amaravati people, large heartedness of Amaravati farmers. ..(Interruptions).. Sir, without taking a rupee, they gave the land. The only conviction was that the Amaravati is going to be built as a world class capital. I salute and I bow down, through the Parliament, to all the farmers and especially the women of Amaravati who had taken up this grand idea of trying to build the capital and donated the land. Now, once this confusion was created, the same farmers and the same women took up to the streets to fight for it. And they fought for it democratically; they fought for it peacefully. They did not fight for the land, Sir. When the confusion was started, the farmers did not say that please give me the land back because there seems to be some confusion on where the capital is going to be built. They fought for the capital. They fought for the idea of capital. They fought for the future of the State. They said that it was being done with the consensus. We all decided that Amaravati was going to be the capital. So, there is going to be no backing down from this and we are all going to fight for it. With that spirit, Sir, for five years, more than 1600 days, relentlessly, with unfaltering spirit, the farmers and the women of Amaravati fought for establishing the capital. No one could break their spirit. It was such a strong spirit that all these people had. And how were they insulted by the then Government! They are now speaking on this, Sir. I have to tell the facts to the Parliament also. There were pregnant women who were trying to protest for Amaravati. The then Government used the State machinery to kick these pregnant women in their stomachs. Will anyone here or any Government or any human being give that kind of instructions to anyone? If you look at the other kinds of criminal things they did, just for protests, they put these farmers, these women,

Contents Page

behind the bars. There was character assassination, body shaming and so many different things. That is why I again salute them, Sir. So many things were done but the women never backed down. They took it on themselves and like Kanaka Durgamma, the Nari Shakti, they showed the power of women in Amaravati. They all stood together to fight for the rights of the State and for the rights of the capital.

I have to also talk about 2019. When questions were put before the YSR Congress Party before going to the elections whether they would be going to change the capital, their leader said, 'No, we are not going to change the capital. The capital is going to be in Amaravati itself. That is why I have built a grand palace in Amaravati.' Once they came to power, they started bringing a Bill for three capitals. And then what did they say in 2019? They said, 'Why do we need Amaravati?' Then, they said, Nagarjuna University land is enough for building a capital. Then, in 2020, they said, three capitals for Andhra Pradesh. In 2022, they said Hyderabad is our capital till 2024. In 2023, they said, Vizag is our capital. In 2024, they said, that they are not against Amaravati.

Sir, if a person, who is at the helm of affairs of the State, makes illogical, immoral and irresponsible statements, then, what will be the future of the State? Sir, you would not realise it. We are a new State. We are a prosperous State. We are a very aspiring State. We want to become one of the best States. Telugu community is across the world. They have adapted across the world. They are doing one of the best things. After bifurcation, when people ask, आपका कैपिटल कहाँ है, we are not able to tell them where the capital is. It is about our self-respect. All the States, even smaller States, North-Eastern States, island States can say that they have the capital. People can come and see their capital. But ours is the only State which does not have its capital in the last five years. We could not say anything about our capital. That was the way the Andhra Pradesh Government at that time treated this whole capital issue. It is time we set it right. Why? In 2024 elections, even though that Government wanted to divide the State into these regions, the NDA Alliance of BJP, TDP and Jana Sena went to the people across the State, right from Srikakulam to Anantapur to Kuppam. Everywhere we said that we are going to rebuild Amaravati. And what happened after that? People did not protest. They gave a historic mandate to the NDA Government. Out of 175 seats, 164 seats have been won by the NDA Government. That kind of faith they had that Amaravati should be the capital. A person in Srikakulam was saying that he wants Amaravati as the capital. A person in Vishakhapatnam was saying that he wants Amaravati as the capital. People in Anantapur, Rayalaseema, want Amaravati as the capital. This is the unity with which

Contents Page

the whole State stood for Amaravati. Now it is the duty of the NDA Government to restore that faith and to restore that confidence that had been bestowed on the NDA Government by voting it to power, both in the State Government and the Central Government, to rebuild Amaravati. For rebuilding that, the NDA Government has fully supported it. They have given more than Rs.15,000 crore for Amaravati. They have also given a lot of other funds through which we are able to rebuild Amaravati. We are not just listing it as the capital of Andhra Pradesh. Sir, I will complete in five minutes. We are also respecting and honouring the sacrifices and relentless spirit of Amaravati farmers, especially the women. I salute them. I thank hon'ble Prime Minister, hon'ble Home Minister Amit Shah *ji,* our Chief Minister Chandrababu Naidu garu, Deputy Chief Minister Pawan Kalyan garu and also our young and dynamic leader Lokesh Anna garu, who has been strongly supporting the protests and the Amaravati cause from the beginning of his days. We all have supported it. Now we are trying to restore that confidence. We all want to see it as a world-class capital of Andhra Pradesh.

Sir, before I conclude my speech, I would like to speak a couple of lines in Telugu also. [&] " Amaravati, the capital city, has seen a constant struggle. Amaravati is a powerful and sacred land. In such an Amaravati, with the cooperation of so many people, with the sacrifices of so many people, with the hardships of so many people, they all sacrificed, they made sacrifices for our State of Andhra Pradesh."

No translation! ...*(Interruptions)*... It is there. Maybe, it is coming a little slow.

MR. CHAIRMAN: He will translate himself. Don't worry!

श्री किंजरापु राममोहन नायडू : आप उसको तेलुगु में मत रखिए। आप उसको इंग्लिश या हिन्दी में रखिए, तो उसमें तेलुगु का ट्रांसलेशन आएगा।

MR. CHAIRMAN: After your Telugu speech, you yourself translate what you said in Telugu.

SHRI KINJARAPU RAMMOHAN NAIDU: I can also translate. That is not a problem. ...*(Interruptions)*... I am sure that you will understand the emotions more than the language.

[&] English translation of the original speech delivered in Telugu.

Contents Page

MR. CHAIRMAN: No, no! That is okay. But, let them understand your real feeling. ...*(Interruptions)*...

SHRI KINJARAPU RAMMOHAN NAIDU: Very good! I know, Sir. I know that all parties here will support it, except one party. I know that. ...*(Interruptions)*... * "Amaravati is a sacred and powerful land. In this Amaravati, there is the resolve of our Chandrababu Naidu garu, with the sacrifice of the farmers there, and the result of the hard work of many people, along with that, the blessings of Vijayawada Kanaka Durgamma, Mangalagiri Lakshmi Narasimha Swamy, Anantavaram Venkateswara Swamy, and Amaravati Amaralingeswara Swamy are also there. That is why, no matter how many people conspired against it or tried to destroy it, no one could move even a single brick from Amaravati. Such an Amaravati, even now, many people are making negative comments about it, in an indecent and insulting manner, treating it like a joke. The people will definitely teach them a lesson in the future, and God will also answer them, I would like to convey this on this occasion, Sir. Also, Amaravati is the capital for all of us. Amaravati is the beacon of hope for the Telugu people, the capital of Andhra people, the people's capital. Such an Amaravati will continue to move forward on the path of development eternally, stating this, Jai Amaravati, Jai Andhra Pradesh, Jai Bharat."

MR. CHAIRMAN: Dr. K. Laxman.

डा .के .लक्ष्मण (उत्तर प्रदेश): सभापति महोदय, आपने मुझे एक महत्वपूर्ण और ऐतिहासिक मुद्दे पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। यह इसलिए ऐतिहासिक है, क्योंकि हमारे एक मित्र हमसे पूछ रहे थे कि राजधानी की समस्या तो एक राज्य की है, तो फिर आज पार्लियामेंट में क्यों इसके बारे में चर्चा हो रही है और बिल पारित हो रहा है? मोदी जी का अमरावती को एक भव्य राजधानी बनाने का जो सपना था, उसको साकार करने के लिए लगभग 29,000 किसानों ने अपनी 33,000 एकड़ भूमि सरकार को दे दी थी। आज मोदी जी ने जो विकसित भारत का संकल्प लिया है, उस विकसित भारत के सपने को साकार करने के लिए एक विकसित आंध्र प्रदेश बनाना जरूरी है और विकसित आंध्र प्रदेश के लिए भी एक विकसित राजधानी होनी चाहिए।

[**उपसभाध्यक्ष (डा. दिनेश शर्मा)** *पीठासीन हुए।*]

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सबसे पहले गांव-गांव में बसे उन किसानों को नमन करता हूँ। हमारे जितने भी मातृमूर्ति हैं, जिन्होंने एक लंबे काल तक राजधानी हासिल करने के लिए संघर्ष किया, उन सभी लोगों को भी मैं नमन करता हूँ, क्योंकि उनका सपना एक भव्य राजधानी बनाने का था। मैं आपसे अनुमति लेता हूँ कि मैं अपनी मातृभाषा तेलुगु में अपनी बात कहूँ, क्योंकि सिर्फ इस देश में ही नहीं, बल्कि आज पूरी दुनिया के लोग देख रहे हैं और वे चाहते हैं

Contents Page

कि अमरावती का यह बिल पारित हो। मोदी सरकार उसको राजधानी के रूप में मान्यता देना चाहती है, क्योंकि हमारे किसानों और हमारी माँ-बहनों ने उसके लिए एक लंबे काल तक संघर्ष किया था। मैं उन किसानों तक अपना संदेश पहुंचाना चाहता हूँ, जिन्होंने उस सरकार से संघर्ष किया और बलिदान दिया, जो बार-बार अमरावती के राजधानी बनने में अड़चन डालती थी। मैं आपकी अनुमति से अपनी बात का जिक्र अपनी मातृभाषा तेलुगु में करना चाहता हूँ। &"Sir, 'among the languages of the land, Telugu is the finest', this adage was proclaimed by the Vijayanagara Emperor Sri Krishnadevaraya, the ruler of one of India's most magnificent kingdoms. He declared that the Telugu language is, indeed, the sweetest among all languages. Furthermore, one of our renowned poets, Rayaprolu Subbarao, articulated this sentiment. "Wherever you may travel, wherever you may set foot, whatever pedestal you may ascend, and whatever others may say, praise your motherland, Bharat, and uphold the full dignity of your nation." The Telugu people are a community that has lived by and proclaimed this very ideal. Hailing from such a glorious history, I, as a member of the Telugu community, truly bow my head in reverence to those farmers and mothers who waged a prolonged and arduous struggle for the sake of Amaravati.

Sir, as I rise to address this House regarding this Bill and as we move towards its eventual passage, it is imperative that we also take a moment to recall its history, the history of the Telugu people, and also the legacy of the Telugu nation. In those days, when all Telugu-speaking people were living within the Madras Presidency, the immortal Potti Sreeramulu, a man of undying spirit, launched a movement demanding a separate Andhra State for the Telugu people. He undertook a hunger strike in pursuit of this cause. Yet, even after 50 days had elapsed, the Central Government in power at that time, a Congress administration, failed to offer even the slightest response or demonstrate even a shred of humanity. Ultimately, after 58 days, the immortal Potti Sreeramulu sacrificed his very life for this cause. It was only in the wake of his demise and in response to his ultimate sacrifice that the Government of that era finally relented and established the Andhra State specifically for the Telugu people. Similarly, in 1956, during the reorganization of states along linguistic lines, the Government of the day sought to merge the region currently known as Telangana (then part of Hyderabad State) with the other Telugu-speaking areas. To facilitate this merger, the Government entered into a "Gentlemen's Agreement" with various prominent figures, stipulating specific conditions. These conditions included guarantees regarding employment opportunities for students and youth from the

& English translation of the original speech delivered in Telugu.

Contents Page

Telangana region, equitable distribution of river waters, a fair share in the state budget, and proportionate representation in both political institutions and the administrative services. The Central Government of that era pledged to strictly uphold these terms and promised to safeguard the interests of the people of Telangana. However, in the aftermath of the merger, successive Governments completely disregarded these solemn promises. Adopting a cynical attitude, akin to the proverb "Bodi Mallayya until the river is crossed, but Odi Mallayya once on the other side", the Congress Government of that time systematically reneged on its commitments. Ultimately, in 1969, when students and youth rose up to demand accountability regarding these unfulfilled promises, the Congress Government responded with bullets, creating a tragic history in which 369 lives were lost. This pattern of disregard continued between 1978 and 1982, during which the Congress Government treated the State of Andhra Pradesh with utter contempt. They changed Chief Ministers as frequently as one might change clothes, replacing the State's leadership once every year, resulting in four different Chief Ministers within a span of four years. This conduct was deeply insulting to the Telugu people and demeaned the entire Telugu community. When the late Anjaiah, who was then serving as Chief Minister, was publicly humiliated at Begumpet Airport by the National General Secretary of the Congress Party, the entire Telangana community and society rose up in protest. Asserting their Telugu self-respect and dignity, they declared that such disrespectful treatment by the "Delhi bosses" was unacceptable and unbecoming. Upholding the banner of self-respect, on that historic day, the world-renowned "Nata Sarvabhouma" (Emperor of Actors), Shri N.T. Rama Rao, founded the Telugu Desam Party for the sake of the Telugu people. He rose to action in response to the manner in which the then-ruling Congress Government had humiliated the Telugu nation and its people, an affront that the indomitable N.T. Rama Rao refused to tolerate. Although it was a regional party, he ensured it remained a party that championed national interests. N.T. Rama Rao waged a relentless struggle against the policies of the Congress party; he brought together all non-Congress parties across the nation under a single umbrella, declaring that the Congress party's central hegemony would no longer be accepted. Shri N.T. Rama Rao was a visionary who redefined politics at the national level. He gave a new definition to social justice within the political sphere, ensuring a rightful and dignified place for the marginalized, the weaker sections, the downtrodden, Dalits, and the SC, ST, and BC communities. Shri N.T. Rama Rao believed that true social justice meant delivering justice to the poor communities residing in rural areas, specifically those dependent on traditional hereditary occupations, such as the *Letha*, *Geetha*, *Maccha*, blacksmiths, potters,

Contents Page

carpenters, washermen, barbers, and hunters. Acting on this conviction, and as our colleague Shri Rammohan Naidu mentioned earlier, he brought numerous individuals from the most marginalized sections of the Backward Classes, figures like Yerran Naidu and Devender Goud, into the political arena, thereby providing them with the opportunity to rise to the national stage. Subsequently, when the Telugu Desam Party assumed power in Andhra Pradesh in 1995 under the leadership of Mr. Chandrababu Naidu, he emerged as a visionary leader, a statesman with profound foresight, and strove tirelessly to foster development in Hyderabad. When I was elected as an MLA for the first time in 1999, I had the privilege of working alongside him during his tenure as Chief Minister.

On this occasion, I wish to emphasize that Mr. Chandrababu Naidu's pivotal role in transforming Hyderabad into "Cyberabad", a magnificent high-tech metropolis, and establishing it as a global IT hub today, is an achievement that is both inestimable and unforgettable. Furthermore, when the second phase of the Telangana movement emerged in 2001, the entire society and the Telugu people witnessed how the Congress party, which was in power at the time, failed to respond or show any compassion, even as 1,200 individuals sacrificed their lives in the struggle to achieve Statehood for Telangana. The Bharatiya Janata Party (BJP) has consistently advocated for the creation of smaller States to ensure administrative convenience, a philosophy rooted in the idea that dividing into smaller units facilitates better governance than remaining as a single, massive entity. It was in this spirit that the party championed the movement for smaller States, ultimately achieving the formation of Telangana. Following this bifurcation into two states in 2014, an NDA Government led by Shri Modi was formed at the Centre, while a corresponding NDA Government was established in the State of Andhra Pradesh. Against this backdrop, as mentioned earlier, when the decision was taken to designate Amaravati as the new capital, the then Chief Minister, Mr. Chandrababu Naidu, received the full and unequivocal support of Prime Minister, Shri Narendra Modi. During the inspiring foundation-laying ceremony held, as previously noted, on the banks of the Krishna River in the village of Uddandarayunipalem in Guntur district, Prime Minister Shri Narendra Modi demonstrated this commitment in a deeply symbolic manner. Acting in his capacity as Prime Minister, he personally carried sacred soil from the precincts of the Parliament in Delhi, along with holy waters from the Yamuna River, to the site. By doing so, he signaled that the Central Government would stand firmly in support of the project and remain fully committed to it. He declared that they would transform Amaravati into a world-class city, a "Greenfield City" that would serve as a beacon to

Contents Page

the entire globe, and thus laid its foundation. In this manner, Prime Minister Shri Narendra Modi articulated his vision and support for Amaravati with absolute clarity. It was none other than Shri Narendra Modi who proudly proclaimed that the soul of the two Telugu states, be it Telangana or Andhra Pradesh, is one and the same, the Telugu language. When it was affirmed that the Centre, and the NDA, remains committed to the development of these two states, observe how the "Junior Congress" subsequently made a mockery of the situation through its childish antics. Instead of supporting Amaravati, they insisted that the State required three capitals, engaging in frivolous games that turned the entire affair into a laughing-stock. The whole world looked on in bewilderment. The hopes of the very farmers who had made immense sacrifices and surrendered their lands were dashed to pieces. The public witnessed firsthand how, due to the immature behavior of this "Junior Congress," potential investors were effectively deterred from entering the State. That is precisely why, in the recent past, the electorate, acting democratically with collective thought and support, delivered a crushing political defeat to both the "Junior Congress" and the "Mother Congress." As my colleagues noted earlier, while one Congress party suffered a humiliating "hat-trick duck", the other party was similarly routed, a decisive outcome brought about by the will of the people. True to its earlier commitments, the Narendra Modi Government has been fulfilling every promise outlined in the Andhra Pradesh Reorganization Act. This includes facilitating funds, whether it be the ₹15,000 crores secured through the World Bank and the Asian Development Bank for the construction of Amaravati, or the ₹1,600 crores allocated in the most recent budget specifically for Amaravati's urban development. Furthermore, consider the ₹3,320 crores allocated for the Polavaram Project. Regarding the Railway Budget, during the 10-year tenure of the UPA Government, the undivided State of Andhra Pradesh received a mere ₹886 crores annually. In stark contrast, after the bifurcation of the state, the Narendra Modi Government allocated a staggering ₹10,314 crores exclusively to Andhra Pradesh for railway development. Moreover, in response to public demand, a dedicated Railway Zone was established in Visakhapatnam, thereby fulfilling the long-cherished aspirations of the people. Be it the establishment of an Artificial Intelligence (AI) Hub in Visakhapatnam, or the provision of ₹11,000 crores in funds through HUDCO, the Government has consistently delivered on the promises made during the State's bifurcation. At a time when Shri Narendra Modi and Shri Chandrababu Naidu were working in perfect tandem, sharing a common wavelength, to steer Andhra Pradesh onto the path of development and contribute to the vision of a 'Developed India' (Vikasit Bharat), the ‘childish’ Congress regime returned to power in 2019. Their return subsequently

Contents Page

plunged the State into chaos once again by proposing the controversial "three capitals" concept. Leaders often speak loosely on this subject; however, the fundamental reality is that a "capital" exists for a nation. “Does the law anywhere stipulate that individual States must have a capital?” They are raising such questions. In doing so, they are making themselves a laughing stock. Just today, I saw something on social media, he has coined a new term. What is it? "Movie- Guntur-Machilipatnam-Vijayawada." People are finding this amusing. It is shocking that a person holding the stature of a Chief Minister would toy with people's lives in such a manner. How did the mothers of the land weep in anguish back then? How did they struggle tirelessly for the sake of Amaravati? While Mr. Chandrababu Naidu, at the age of 70, was working day and night for the State, they arrested him as an act of political vendetta, sent him to jail, and derived a sadistic pleasure from it. Back then, I was one of the very first people to condemn Chandrababu's arrest and his subsequent imprisonment for over 50 days. While political rivalries, conflicting ideologies, and differing opinions are to be expected in politics, does that justify filing fabricated cases and sending someone to jail in such a manner? *...(Interruptions)...*

उपसभाध्यक्ष (डा .दिनेश शर्मा): आप अभी बैठ जाइए। जब आपकी बोलने की बारी आएगी, तब बोलिएगा। जब आपका बोलने का समय आएगा, तब बोलिएगा, लेकिन अभी बैठ जाइए। आप चेयर को देखकर बोलिए। ...(**व्यवधान**)... आप अभी बैठ जाइए।

DR. K. LAXMAN: Today, the public is observing how, back in those days, Mr. Pawan Kalyan, Mr. Chandrababu Naidu, and Mr. Modi formed an alliance; how they united the people with the resolve that parties like the current ruling one have no place in politics, and how, in the subsequent elections, that very alliance sounded the drums of victory and achieved a resounding triumph. Therefore, I state very clearly today, and I speak from personal observation as an MLA, that Mr. Chandrababu Naidu’s visionary leadership has strived tirelessly for the development of this State and for the welfare of the poor. Consequently, you, who have faded into political obscurity today, possess no moral right to speak on these matters. With the resolve to deliver justice to farmers, to uphold the dignity of the Telugu people, and to ensure that the sacrifices made by our women do not go in vain, insisting that the State capital must be built right there in Amaravati, Mr. Modi, Mr. Chandrababu Naidu and Mr. Pawan Kalyan are collectively leading the State forward through their alliance. For this very reason, just as the people of Andhra Pradesh liberated themselves from the clutches of the Congress party, the people of Telangana are now thinking along the same lines and yearning for a similar change. This is because it has been 12 years since the formation of the state of Telangana. After 10 years of BRS rule, weary of that party's

Contents Page

ideology, its corruption, and its dynastic politics, the people sought change. The Congress party merely benefited from this desire for change and it did not win on its own merit. Even though the people of Telangana did not deliver a verdict in favour of the BJP today, Mr. Modi operates with the philosophy that politics is confined solely to elections, and that once the elections are over, everyone must work together as "Team India." Driven by this vision, he has facilitated the reopening of the Ramagundam Fertilizers Factory, which had remained shut for 10 years, as well as the establishment of the Wagon Factory in Hanamkonda. Furthermore, regarding the railway sector, an investment of ₹7,000 crore has been allocated specifically for Telangana. In terms of National Highways, Telangana has received the second-highest level of support in the country. While only 2,500 km of National Highways were constructed in the region since independence, Mr. Modi's Government has constructed an additional 2,500 km, on average, within just 10 years of coming to power. Just as Mr. Vajpayee and Mr. Chandrababu Naidu once collaborated to create the magnificent "Golden Quadrilateral" project and established the Pradhan Mantri Gram Sadak Yojana, thereby constructing roads connecting every single village, it is the NDA Governments that have consistently delivered such infrastructure development. Additionally, the All India Institute of Medical Sciences (AIIMS) has been established in Bibinagar, Telangana, with an investment of ₹1,100 crore. A Tribal University has also been established, named after the revered Sammakka Sarakka Jatara, a festival deeply intertwined with the spiritual faith and self-respect of the tribal communities. Similarly, people speak with great pride today about the past, specifically, the time when the people of Medak in Telangana elected a Congress party candidate, believing that doing so would bring them immense benefits. Indeed, that candidate went on to become the Prime Minister, having won from the Medak constituency. Yet, what tangible benefits did they actually deliver? Absolutely nothing, a complete zero. In stark contrast, today, Prime Minister Shri Narendra Modi has, for the very first time, gifted a railway station to Medak. He has also, for the first time, provided a railway station to Siddipet. Furthermore, and significantly, Mr. Narendra Modi has established a railway link to Komaravelli for the benefit of devotees traveling to the festival of their revered deity, Lord Komaravelli. Unlike the Congress Government of the past, which, despite having a Prime Minister hailing from the region, completely neglected Medak, our people today clearly see how you ignored the district and how you deprived the people of Medak. Although the BJP is not currently in power in the state, Mr. Narendra Modi, with a magnanimous spirit, has envisioned the development and prosperity of both states. Driven by the desire to elevate the reputation of the Telugu people and the Telugu nation to a global level, the

Contents Page

Narendra Modi Government has today allocated a staggering ₹12 lakh crore exclusively to Telangana. Therefore, my friends, I urge you to reflect upon this. What exactly have you achieved today through all the political maneuvering and rhetoric surrounding the name of Amaravati? What have you actually accomplished? I demand that you take full responsibility for leaving the State without a capital city. Back then, on that very day, it was precisely because you completely neglected the state of Andhra Pradesh, blinded by your arrogance, that the people delivered a democratic verdict against you, resulting in your utter defeat today. In the same vein, the people of Telangana are now reaching a similar realization; they firmly believe that Telangana cannot truly develop, nor can justice be served to the poor, particularly the SC, ST, and BC communities who remain socially backward, unless a "Double-Engine" government is established in the state. ...*(Interruptions)*...

श्री अनिल कुमार यादव मंदादी (तेलंगाना): सर..

उपसभाध्यक्ष (डा .दिनेश शर्मा): आप बीच में मत बोलिए। वे अपनी बात कह रहे हैं, जब आपकी बारी आएगी, तब आपको अपनी बात कहनी है।

DR. K. LAXMAN: Sir, to ensure justice for all those who are marginalized, much in the spirit of the social justice initiatives undertaken by the late N.T. Rama Rao, the people of Telangana, too, believe that justice on a massive scale will be delivered to them through the efforts of Prime Minister Modi. That is precisely why the Bharatiya Janata Party, and specifically the Modi Government, is committed to fostering the development of both these States with an equitable outlook and a sense of equal justice. Therefore, no matter how many obstacles, hurdles, or impediments you may create, the Modi Government remains firmly committed to the development of both states. Regarding the resolution that you passed and forwarded from the Andhra Pradesh Legislative Assembly, we are determined to accord it statutory validity. Otherwise, despite the fact that numerous investors from across the globe are coming forward, the chaotic atmosphere currently prevailing prevents anyone from actually stepping forward to invest. Consequently, Home Minister Shri Amit Shah assures you today that we will, certainly, grant this matter statutory validity. By enacting a law in Parliament, we aim to create an environment where no one in the future can raise questions or doubts regarding this issue; thus, we are prioritizing this Bill to ensure its definitive passage.

Sir, on this occasion, I wish to convey a special message to the people of Andhra Pradesh. The Modi Government stands in full solidarity with you and fully

Contents Page

supports the struggle you have waged, particularly the efforts of the farmers and, most notably, the women, to achieve this outcome. Through you, I extend this same assurance and appeal to the people of Telangana as well. Just as this Government, as mentioned earlier, insulted the people of Telangana and the Telugu people, and just as you humiliated the Telugu race back then, which subsequently led to the birth of the Telugu Desam Party, today, that very same situation is emerging in Telangana. That is why, today, they are carrying bundles of cash to Delhi, they are paying tribute to Delhi, and they are taking Telangana's wealth only to hand it over to Delhi. Consequently, the people of Telangana are now eagerly looking forward to a "Double Engine Government." Therefore, fully supporting this Bill today, and firmly believing that a change in Telangana necessitates the arrival of a Double Engine Government, I assert that the Bharatiya Janata Party, which holds power in 20 States across the nation and at the Centre, must come to power in Telangana as well. If we desire Modi-style, Gujarat-model development in Telangana under Modi's leadership, the BJP must be the party to lead it.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Please conclude your speech.

DR. K. LAXMAN: Therefore, on this occasion, I would like to express my gratitude to the hon'ble Chairman for giving me this opportunity to speak. My sincere thanks and humble request to you, Sir. Please ensure that this Bill is passed. Let the House unanimously support this Bill, and ensure that no one opposes it. Let there be no confusion regarding this matter, either now or in the future. Even if some attempt to create confusion, the people will teach them a befitting lesson. With these few words, I conclude. Thank you very much, Sir."

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका बहुत-बहुत धन्यवाद। माननीय सदस्य, श्री मोहम्मद नदीमुल हक। आपके पास छः मिनट हैं।

श्री मोहम्मद नदीमुल हक (पश्चिमी बंगाल): सर, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। सर, सबसे पहले मैं अमरावती के लोगों को बधाई देता हूँ। मैं आंध्र प्रदेश के लोगों को बधाई देता हूँ। मुझे याद है कि इससे पहले हमारा सदन पुरानी पार्लियामेंट में होता था। जब 12 साल पहले यह बिल पास हुआ था, तब मैं देखता था कि टीडीपी के दो मेम्बर्स प्रोटेस्ट में सेव आंध्र प्रदेश का बैनर लेकर हमेशा वेल में रहते थे। ...(**व्यवधान**)... वे सेव आंध्र प्रदेश का बैनर लेकर वेल में रहते थे और उन दो मेम्बर्स के साथ हम लोग भी अपनी आवाज उठाते थे। एआईटीसी के 13 मेम्बर्स भी अपनी आवाज उठाते थे, उन्हें सपोर्ट करते थे। सर, यह बात अलग है, जैसा कि जयराम रमेश जी बता रहे हैं कि बाद में वे बीजेपी में चले गए। Sir, we wish the people of Amravati well; we wish the people of Andhra Pradesh well. सर,

Contents Page

हमारे भाई यहाँ पर बैठे हुए हैं, टीडीपी के मेम्बर्स भी हैं, मैं उन्हें कुछ सलाह दूँगा। सर, मुझे उन्हें यह सलाह देनी है कि उन्हें थोड़ा सावधान रहने की जरूरत है। अभी देखिए क्या हुआ...

†**جناب محمد ندیم الحق (مغربی بنگال) :** سر، آپنے مجھے اس بل پر بولنے کا موقع دیا، اسکے لیے آپ کا بہت بہت دھنیواد۔

سر، سب سے پہلے میں امراوتی کے لوگوں کو بدھائی دیتا ہوں۔ میں آندھرا پردیش کے لوگوں کو بدھائی دیتا ہوں۔ مجھے یاد ہے کہ اس سے پہلے ہمارا سدن پرانی پارلیمنٹ میں ہوتا تھا۔ 12سال پہلے، جب یہ بل پاس ہوا تھا، تب میں دیکھتا تھا کہ ٹی ڈی پی کے دو میمبرس پروٹیسٹ میں سیو آندھرا پردیش کا بینر لیکر ہمیشہ ویل میں رہتے تھے۔ **...(مداخلت)...** وہ سیو آندھرا پردیش کا بینر لیکر ویل میں رہتے تھے اور ان دو میمبرس کے ساتھ ہم لوگ بھی اپنی آواز اٹھاتے تھے۔ اے آئی ٹی سی کے 13 میمبرس بھی اپنی آواز اٹھاتے تھے، انہیں سپورٹ کرتے تھے۔ سر، یہ بات الگ ہے، جیسا کہ جے رام رمیش جی بتا رہے ہیں کہ بعد میں وہ بی جے پی میں چلے گئے۔ Sir, we wish the people of Amravati well; we wish the people of Andhra Pradesh well. سر، ہمارے بھائی یہاں پر بیٹھے ہوئے ہیں، ٹی ڈی پی کے میمبرس بھی ہیں، میں انہیں کچھ صلاح دونگا۔ سر، مجھے انہیں یہ صلاح دینی ہے کہ انہیں تھوڑا ساودھان رہنے کی ضرورت ہے۔ ابھی دیکھیے کیا ہوا...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप सलाह के बजाय, विषय पर बोलिए।

श्री मोहम्मद नदीमुल हक: हम सब लोग आँख खोलकर देख रहे हैं कि नीतीश कुमार साहब के साथ क्या हुआ? हम लोगों ने देखा कि यूबीटी के साथ क्या हुआ?

†**جناب محمد ندیم الحق:** ہم سب لوگ آنکھ کھول کر دیکھ رہے ہیں کہ نتیش کمار صاحب کے ساتھ کیا ہوا؟ ہم لوگوں نے دیکھا کہ یوبی ٹی کے ساتھ کیا ہوا؟

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप सलाह देने की बजाय, विषय पर बोलिए।

श्री मोहम्मद नदीमुल हक: सर, हम लोग देख रहे हैं कि एकनाथ शिंदे साहब के साथ क्या हो रहा है? ...(**व्यवधान**)...

†**جناب محمد ندیم الحق:** سر، ہم لوگ دیکھ رہے ہیں کہ ایکناتھ شندے صاحب کے ساتھ کیا ہو رہا ہے؟ **...(مداخلت)...**

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप विषय पर बोलिए। ...(**व्यवधान**)...

श्री मोहम्मद नदीमुल हक: सर, मैं यही कहूंगा कि सावधान रहें। यूज़ एंड थ्रो पॉलिसी से सावधान रहें। ...(**व्यवधान**)...

†**جناب محمد ندیم الحق:** سر، میں کہوں گا کہ ساؤدھان رہیں۔ یوز اینڈ تھرو پالیسی سے ساؤدھان رہیں **...(مداخلت)...**

उपसभाध्यक्ष (डा. दिनेश शर्मा): अगर आपके पास विषय पर बोलने के लिए कुछ नहीं है, तो मैं दूसरे सदस्य को बोलने के लिए खड़ा कर सकता हूं। ...(**व्यवधान**)...

श्री मोहम्मद नदीमुल हक: सर, 2026 में बंगाल में और 2027 में यूपी में ...(**व्यवधान**)...

† Transliteration in Urdu script.

Contents Page

†**जनाब मुहम्मद नदीम उल हक:** سر، 2026 میں بنگال میں اور 2027 میں یوپی میں ...**(مداخلت)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): विषय आंध्र प्रदेश का है। आप बंगाल पर क्यों बोल र हे हैं? ...(**व्यवधान**)...

श्री मोहम्मद नदीमुल हक: जब ममता दीदी और अखिलेश जी भारी बहुमत से आएंगे, तो मुझे हैरानी नहीं होगी कि टीडीपी वाले भी इधर आ जाएंगे। ...(**व्यवधान**)...

†**جناب محمد ندیم الحق:** جب ممتا دیدی اور اکھلیش جی بھاری بہومت سے آئینگے، تو مجھے حیرانی نہیں ہوگی کہ ٹی ڈی پی والے بھی ادھر آجا ئیں گے۔ ...**(مداخلت)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): यह आप यहां क्यों बोल रहे हैं? ...(**व्यवधान**)... अगर आप विषय पर नहीं बोलेंगे, तो मुझे दूसरे माननीय सदस्य को आग्रह करना पड़ेगा। ...(**व्यवधान**)...

श्री मोहम्मद नदीमुल हक: सर, मैं देखूंगा और उनको वेलकम करूंगा कि वे इस तरफ रहेंगे। ...(**व्यवधान**)...

†**جناب محمد ندیم الحق:** سر، میں دیکھونگا اور ان کو ویلکم کرونگا کہ وہ اس طرف رہیں گے۔ ...**(مداخلت)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप विषय पर बोलिए।

श्री मोहम्मद नदीमुल हक: सर, इस तरफ संविधान की बात होती है। ...(**व्यवधान**)... my brother, it is a happier place. सर, मैं ज्यादा क्या बोलूं, नई राजधानी है और नई शुरुआत है। मैं फिर से उनको बधाई देता हूं, उनकी स्टेट को बधाई देता हूं और उनकी राजधानी को बधाई देता हूं। मेरी तरफ से पूरी बधाई। जय हिंद, जय बांग्ला!

†**جناب محمد ندیم الحق:** سر، اس طرف سنودھان کی بات ہوتی ہے۔ ...**(مداخلت)**... my brother, it is a happier place. سر، میں زیادہ کیا بولوں، نئی راجدھانی ہے اور نئی شروعات ہے۔ میں پھر سے انکو بدھائی دیتا ہوں، انکی اسٹیٹ کو بدھائی دیتا ہوں اور انکی راجدھانی کو بدھائی دیتا ہوں۔ میری طرف سے پوری بدھائی۔ جے ہند، جے بنگلا!

उपसभाध्यक्ष (डा. दिनेश शर्मा): एक मिनट। माननीय मंत्री जी।

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु): उपसभाध्यक्ष महोदय, तृणमूल के हमारे दोस्त नदीमुल हक जी वैसे तो सब्जेक्ट से बाहर बोले में, लेकिन मैं उनको इतना कहना चाहता हूं कि आप हमको लॉयल्टी और दोस्ती के बारे में मत सिखाइए, क्योंकि जब तृणमूल की एक सांसद ममता दीदी अकेली थी और लोक सभा में, हाउस के अंदर जब कम्युनिस्ट वालों ने उन पर फिजिकली हमला किया था, तब बीजेपी वालों ने ममता दीदी को प्रोटेक्ट किया था। हम लोग दोस्ती निभाते हैं। हम लोग ऐसे नहीं हैं। ...(**व्यवधान**)...

† Transliteration in Urdu script.

Contents Page

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपस में बात मत कीजिए। ...(**व्यवधान**)...

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी): सर, तृणमूल वालों ने बंगाल में कांग्रेस को पूरा बाहर रख दिया है। ये कांग्रेस के साथ ऐसा व्यवहार कर रहे हैं और हमें सिखाते हैं!

उपसभाध्यक्ष (डा. दिनेश शर्मा): सभी विषय पर ही बोलेंगे। ...(**व्यवधान**)... अलग-अलग नहीं बोलेंगे। अब आपका टाइम ओवर हो गया है। ...(**व्यवधान**)...

श्री मोहम्मद नदीमुल हक: सर, टाइम ओवर नहीं हुआ है ...(**व्यवधान**)...

†**جناب محمد ندیم الحق:** سر، ٹائم اوور نہیں ہوا ہے ...(**مداخلت**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): ठीक है, आप विषय पर बोलिए और पीठ को देखकर बोलिए।

श्री मोहम्मद नदीमुल हक: दोनों मंत्री जी ने खड़े होकर हमारी तरफ इशारा करके अपनी बात रखी, मैं उनको धन्यवाद दूंगा, लेकिन मैं फिर से दोहराऊंगा कि be careful of the 'use and throw' policy. पूरे हिंदुस्तान ने देख लिया है। हम लोग देख रहे हैं...(**व्यवधान**)... You be very careful. I am telling you, Sir. ...(**व्यवधान**)...

†**جناب محمد ندیم الحق:** دونوں منتری جی نے کھڑے ہوکر ہماری طرف اشارہ کرکے اپنی بات رکھی، میں انکو دھنیواد دونگا، لیکن میں پھر سے دوہراؤنگا کہ be careful of the 'use and throw' policy. پورے ہندستان نے دیکھ لیا ہے۔ ہم لوگ دیکھ رہے ہیں۔...(**مداخلت**)... You be very careful. I am telling you, Sir. ...(**مداخلت**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): भाषण ऐसे नहीं होता है। ...(**व्यवधान**)... आप माननीय सदस्य हैं, आप इधर देखकर बोलिए। ...(**व्यवधान**)... आप स्वयं डिस्कशन नहीं करेंगे। ...(**व्यवधान**)...

श्री मोहम्मद नदीमुल हक: सर, आपको अमरावती मिलेगा ...(**व्यवधान**)... سر، آپ ...(**مداخلت**)... امراوتی ملے گا†کو Be careful, we want to see you this side. Thank you, Sir.

प्रो. मनोज कुमार झा) बिहार(**:** सर, प्वाइंट ऑफ ऑर्डर ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका प्वाइंट ऑफ ऑर्डर किस चीज़ पर है?

PROF. MANOJ KUMAR JHA: Sir, I have a point of order under Rule 238-Rules to be observed while speaking. Making reference to unconnected events on the floor of the

† Transliteration in Urdu script.

Contents Page

House while a serious Bill is being debated, intervention by the hon'ble Minister should be...

उपसभाध्यक्ष (डा. दिनेश शर्मा): जो नियमों के अनुसार होगा, उसकी जांच कर ली जाएगी। ...(**व्यवधान**)...

प्रो. मनोज कुमार झा: नहीं-नहीं, मैं आपको कह रहा हूं।

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय सदस्य, आपकी बात आ गई है। जो नियमों में होगा, उसके अनुसार उसकी जांच करा ली जाएगी। ...(**व्यवधान**)...

PROF. MANOJ KUMAR JHA: Sir, I have not finished. सर, मैं 30 सेकंड में समाप्त कर दूंगा। Let me finish. Sir, what is important is, we are discussing the Andhra Pradesh Reorganization Bill with suitable amendments. The focus should be on that Bill and it is time to remember all those States which were bifurcated*

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय सदस्य, श्री संजय सिंह। हम सब विषय पर ही बोल रहे हैं। आपके बोलने का समय 3 मिनट का है।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): जी सर, हम विषय पर ही बोलेंगे। मान्यवर, मैं इस बिल के समर्थन में अपनी बात कहने के लिए खड़ा हुआ हूं। अभी मैं जब राममोहन नायडू जी को सुन रहा था, तो उन्होंने अमरावती का पूरे इतिहास, आंध्र प्रदेश का पूरे इतिहास के संबंध में बताया और उनका कितना भावनात्मक लगाव है अमरावती और आंध्र प्रदेश के विकास से, उसके बारे में वे चर्चा कर रहे थे। निश्चित रूप से हम सब लोग चंद्रबाबू नायडू साहब की इज्जत करते हैं, क्योंकि वह एक विज़नरी लीडर हैं, उन्होंने तकनीक के क्षेत्र में बहुत काम किया है, कंप्यूटर के क्षेत्र में बहुत काम किया है और विकास के मामले में निश्चित रूप से उन्होंने बहुत काम किया है। इस बिल के समर्थन के साथ-साथ मैं एक मामूली सा सुझाव आपको देना चाहूंगा। अभी सत्ता की चाबी आपके हाथ में है। इसलिए जितना कुछ वहां के विकास के लिए लेना है, सारा पैसा सरकार से ले लेना। पूरा पैसा ले लेना और हिसाब-किताब ठीक-ठाक कर लेना।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप पीठ को बताइए, उनको क्यों बता रहे हैं?

श्री संजय सिंह: सर, मैं इनको सुझाव दे रहा हूं।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप उनको सुझाव न देकर, पीठ को सुझाव दीजिएगा।

श्री संजय सिंह: मैं आपके माध्यम से सरकार से कहना चाहता हूं कि जब तक सत्ता की चाबी इनके हाथ में है, इनकी बात सुनते रहना। वरना चंद्रबाबू नायडू जी, आप यह जान लेना कि जो काम

* Not recorded.

Contents Page

इन्होंने सबके साथ किया है, अगर वह काम इन्होंने आपके साथ कर दिया, तो बड़ी दिक्कत हो जाएगी। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): देखिए, फिर विषय में अंतर हो गया।

श्री संजय सिंह: सुन लीजिए, सर। अभी माननीय मंत्री जी ने कहा कि ममता दीदी को हमने बचाया, तो हिन्दुस्तान की राजनीति में कोई आदमी इस पर यकीन नहीं करेगा, क्योंकि ममता दीदी बंगाल की मुख्यमंत्री भी हैं और बंगाल की शेरनी भी हैं, उनको आप नहीं बचा सकते। उनको किसी से डरने की जरूरत नहीं है। वे किसी से डरने वाली नेता नहीं है। ...(**व्यवधान**)... वे किसी से डरने वाली नेता नहीं है। इसलिए इस प्रकार का क्रेडिट मत लीजिए। ...(**व्यवधान**)... मान्यवर, इनका इतिहास क्या है? ...(**व्यवधान**)... इनका इतिहास क्या है?

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपके पास समय बहुत कम है। आप विषय पर आ जाइए।

श्री संजय सिंह: सर, मैं बस खत्म कर रहा हूं। * इन्होंने आंध्र प्रदेश के अंदर यही खेल किया। ...(**व्यवधान**)... वाईएसआर सीपी से कहा कि तुम तीन राजधानी बनाओ, वे तीन राजधानी बनाने में लग गए। ...(**व्यवधान**)... इनको कहा कि अमरावती बनाओ, ये अमरावती बनाने में लग गए। ये जो खेल करते हैं, इनसे थोड़ा सावधान रहिएगा।*...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप बिल के संबंध में बोलिए।

श्री संजय सिंह: *...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): यह आन्ध्र प्रदेश का बिल है, यह पॉलिटिकल डिबेट नहीं है।

श्री संजय सिंह: *मान्यवर, मैं आपके माध्यम से अपने टीडीपी के मित्रों से सिर्फ इतना कहना चाहता हूं कि इनके इतिहास को याद रखिएगा और जब तक चाबी आपके हाथ में है, आप अमरावती के लिए विकास का सारा धन ले लेना, ...(**समय की घंटी**)... विकास कर लेना। बहुत बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next, Shriman Ryaga Krishnaiah.

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): & "Hon'ble Vice-Chairman Sir, we fully support Amaravati being the capital of Andhra Pradesh. However, it is time to think positively about the decision taken by the Government, supported by the people and all political parties, keeping in mind the overall development of the State. This issue must be viewed beyond politics, as Amaravati belongs to all people. Amaravati has historical significance. It once served as an important centre in the united State,

* Not recorded.

& English translation of the original speech delivered in Telugu.

Contents Page

while Guntur functioned as a political hub. Geographically, it is centrally located, making it accessible to all regions of Andhra Pradesh. Making Amaravati the capital will be acceptable to all sections of society. It will lead to development across sectors, improving travel convenience to the capital, ease of governance, implementation of welfare programmes, and efficient functioning of the Assembly. Hon'ble Prime Minister Shri Narendra Modi, keeping all these aspects in mind, laid the foundation stone for Amaravati. This vision has received broad acceptance from people across all sections. Therefore, we extend our full support to this Bill. Further, the Prime Minister has taken several steps for the development of Andhra Pradesh. Visakhapatnam has seen significant development in recent years, with large-scale investments aimed at transforming it into a hub, a computer hub and a knowledge hub. Similar efforts are being encouraged in the Vijayawada region as well.

Amaravati is not just an administrative centre; it is a land of great philosophical and spiritual importance. It is a sacred place where Buddhism, Shaivism, and Vaishnavism have flourished, a land of penance. Establishing a capital in such a holy region is appropriate and meaningful. The development of Amaravati will benefit all sections of society and is widely acceptable. The Government of India has already invested significantly in the region, through railway connectivity, municipal development, and urban infrastructure. Institutions such as the Asian Development Bank and the World Bank, along with the efforts of Shri Chandrababu Naidu, have contributed substantial resources for its development. Just as Hyderabad was transformed into a world-class city, there is a clear vision to develop Amaravati on similar lines. This development will be particularly beneficial for weaker sections, including BCs, SCs and STs, who form a significant part of the local population. Rising land values and improved infrastructure will support their education and livelihoods. With both the Central and State Governments working together, a "double engine" Government, there is great potential to accelerate development in the region. We believe Amaravati will emerge as a capital for the poor and weaker sections. There is confidence that it will be developed into a modern technology city, attracting IT companies, major industries, and corporate investments, thereby creating employment opportunities for youth. Improved railway, road connectivity, and infrastructure will further boost development. Amaravati is being prepared for growth in multiple ways. As a suitable and strategically located place, its development will benefit the entire State. Therefore, all stakeholders must adopt a positive and constructive approach.

Contents Page

After the bifurcation of Andhra Pradesh, the State faced a significant financial deficit. In such circumstances, the support of the Central Government is essential, and it has extended considerable assistance. The Prime Minister has consistently emphasized the development of regions like Visakhapatnam, Vijayawada, and others. Special attention is being given to transform these regions into industrial, technological, and knowledge hubs. Andhra Pradesh, with cities like Visakhapatnam, Vijayawada, and Tirupati, also holds immense cultural and spiritual importance. The hon'ble Prime Minister should not be viewed merely from a political perspective. His vision is aimed at national development, eradication of corruption, and bringing transparency and integrity into public life. Many people have called him BC and OBC. He should be seen as a universal guru. He wants to eradicate corruption in politics and bring purity in politics. He has no home, no village, no family, no property. It is fortunate that a great and exemplary Prime Minister has come to our country. Looking at it from that perspective, we should all fight to make India a top developing country. We must move beyond political differences and focus on nation-building. A significant portion of our population, especially SC, ST, and BC communities, still faces challenges in education and employment. Development must address these concerns. Once Swami Vivekananda dreamed of making India a top country, a country without hunger and ignorance. Many great people grew up in this country. We should work together to make India a country that is recognized in the world. The Narendra Modi Government is taking steps in this direction. He has set an example by appointing those who have no blemish as Chief Ministers. Despite some political problems, he is moving forward with a firm determination to implement politics that is facing many obstacles. Therefore, he is also focusing on Andhra Pradesh in that direction. We all invite it and contribute to the development of the state for all-round development."

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Please conclude your speech.

SHRI RYAGA KRISHNAIAH: "Education remains the most powerful tool for empowering the poor. In the Telugu States, significant progress has been made through hostels, Gurukul schools, and fee reimbursement schemes, enabling even the poorest to access higher education. The number of highly educated people studying in the two Telugu states has increased exponentially like no other State in the country. After many struggles, hostels were set up there, Gurukuls were set up, and full fee reimbursement was also provided. As a result, even those born in a hut can study higher education. Today, in both Telugu states, labor is not available even near the road, near the apartment, near many places, labor is not available. Thus, the two

Contents Page

Telugu states have developed into States where labor is not available. Many steps have been taken by the previous Governments to make that State an ideal State in the country."

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Please conclude.

SHRI RYAGA KRISHNAIAH: "Only through education can the poor people develop. Education alone has made this India an efficient and great developed India, and the Central Government has taken many steps. Similarly, Andhra Pradesh was once called in the world as 'Annapurna'. Rice was exported to many countries from this State. There is a need to develop further in such a state. N To further strengthen Amaravati and Andhra Pradesh, more educational institutions, hostels, Gurukul schools, and coaching centres should be established, particularly for weaker sections, including SCs, STs, BCs, and economically weaker groups. We must work together, beyond politics, to generate employment, attract industries, and create opportunities for the youth. Finally, I urge that development of Amaravati should be carried out with collective effort, proper planning, and adequate funding, including effective use of CSR funds, without any political bias. Let us all come together to ensure the holistic development of Amaravati and Andhra Pradesh. Thank you, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The next speaker is Shri Yerram Venkata Subba Reddy. He will speak in Telugu. Five minutes.... *(Interruptions)*...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई है, कृपया आप बैठ जाएँ।

SHRI YERRAM VENKATA SUBBA REDDY (Andhra Pradesh): Thank you, Sir, for permitting me to speak in Telugu. Sir, thank you for giving me an opportunity to speak on this Bill. I rise to oppose this Bill in the present form because it is not addressing the problems of 29,000 farmers who have given 34,000 acres of farmland for Amaravati capital without any payment under land pooling. [&] "The Government of Andhra Pradesh has provided no roadmap regarding how or when it intends to hand over the developed plots, which 29,000 farmers have been awaiting for the past seven years. The second thing is, it is not defining that what constitutes 'Capital' and what is the definition of 'Capital.' Our Constitution mentions only 'Capital' of the country. The Government of India has itself filed an affidavit in the High court stating that the decision to decide the Capital is the prerogative of the State. So, on what basis, the hon'ble Home Minister is moving this Bill is my question. Sir, when we have not

[&] English translation of the original speech delivered in Telugu.

Contents Page

decided what should be the capital of Uttarakhand, Jharkhand, Chhattisgarh, UP, Bihar and MP when they were bifurcated, why are you deciding it in case of AP? It is nothing but insulting the people of Andhra Pradesh. Sir, before I start my observations on the proposed Bill, I wish to make it abundantly clear on the floor of the House that neither the YSR Congress Party nor our Leader, Jaganmohan Reddygaru, ever opposed Amaravati. In fact, he has constructed his house and Party Office in Amaravati only. So, how can they say that we are against Amaravati? ...(*Interruptions*)... Sir, look at how much the present Andhra Pradesh Government invested after ruling the State for seven years. In seven years, so far, they have spent just Rs. 8,000 crore on Amaravati. If they invest just Rs. 8,000 crore in seven years, imagine how much time they would take to invest two lakh crore rupees, how would be these two lakh crores multiply after twenty five years? ...(*Interruptions*)... Sir, secondly, there is not even a single permanent building. All are temporary structures. In the last monsoons, entire Amaravati was flooded and inundated. It is a fact and there are video recordings also. That is why we tried to go in for Vizag, which is a developed city, has growth potential and can compete with Hyderabad, Bengaluru and Chennai.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Please conclude your speech.

SHRI YERRAM VENKATA SUBBA REDDY: That is why, you wanted to create three capitals, Vizag as executive capital, Kurnool as judicial capital as per the Shribag Pact and Amaravati as the legislative capital. ...(*Time-bell rings*)... This clearly indicates that we are not against Amaravati. Sir, will only...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी समयावधि समाप्त हो गई है। ...(**व्यवधान**)... The next speaker is Shri Niranjan Bishi.

SHRI NIRANJAN BISHI (Odisha): Sir,...

THE VICE-CHAIRMAN (DR. DINESH SHARMA): You have already completed your time. ...(*Interruptions*)... आपका समय पूरा हो गया। आपको जो समयावधि दी गई थी, वह complete हो चुकी है। ...(**व्यवधान**)... निरंजन जी, आप बोलें, आपकी बात ही रिकॉर्ड की जाएगी। ...(**व्यवधान**)... आपका टाइम complete हो गया है। अब वे बोल रहे हैं, उनको आप बोलने दीजिए। ...(**व्यवधान**)...निरंजन जी, एक मिनट। Take half a minute more, Mr. Reddy.

SHRI YERRAM VENKATA SUBBA REDDY: Finally, the Resolution on the basis of which the Bill has been brought here was moved and adopted in the A.P. Legislative Assembly. It was not adopted in the Legislative Council, that too without following the

Contents Page

legislative procedure. This clearly indicates that there is a big drama about bringing this Bill. With these submissions, our YSR Congress Party opposes this Bill. ...(*Interruptions*)... For the reasons mentioned in the beginning and, in protest, we are walking out.

(*At this stage, some hon'ble Members left the Chamber.*)

उपसभाध्यक्ष (डा. दिनेश शर्मा): नेक्स्ट, श्री निरंजन बिशी। ...(**व्यवधान**)...

SHRI NIRANJAN BISHI: Jai Jagannath! First of all, I support the Andhra Pradesh Reorganisation (Amendment) Bill. Sir, ...(*Interruptions*)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप बैठ जाइए। माननीय मंत्री जी, आप बोलिए।

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, it is highly unfortunate and very, very shameful. I have stated all the facts regarding Amaravati and the emotion behind it. The whole nation is supporting it. Even the Opposition, Indi-Alliance, everyone is supporting it in the interest of the farmers, in the interest of the women and in the interest of the State of Andhra Pradesh. It is such a shameful act that the party which comes from Andhra Pradesh itself is opposing and walking out on such a historic day. It is really unfortunate.

उपसभाध्यक्ष (डा. दिनेश शर्मा): नेक्स्ट स्पीकर, श्री निरंजन बिशी। ...(**व्यवधान**)... अब से आपका बोलने का समय शुरू होगा।

DR. CHANDRA SEKHAR PEMMASANI: What they have said is based on hypothetical false statements. Please ask them to authenticate it. Please remove a lot of these.

उपसभाध्यक्ष (डा. दिनेश शर्मा): जो अमर्यादित है, तथ्यविहीन है, ऐसे किसी भी शब्द को सदन की कर्यवाही में शामिल नहीं किया जाएगा। ...(**व्यवधान**)... निरंजन बिशी जी के बोलने का समय अब शुरू होगा। आपके पास 5 मिनट का समय है।

SHRI NIRANJAN BISHI: Sir, Jai Jagannath! First of all, I support the Andhra Pradesh Reorganisation (Amendment) Bill. But, while discussing reorganisation, we cannot ignore the ground reality faced by border region, especially in Odisha, which should be resolved for national integrity. The first is Kotya issue. Kotya Gram Panchayat in Koraput district of Odisha has been witnessing continuous encroachment and administrative interference from the State of Andhra Pradesh. This is not a minor boundary dispute. This is about India's federal structure being tested at the grassroots level. More than 21 tribal villages belonging to Odisha under the Potangi

Contents Page

block in Koraput district are being claimed, administered and influenced by Andhra Pradesh Government. Tribal people are being influenced, divided and politically manipulated.

The second problem is relating to Polavaram project. The Polavaram Dam Project has become a symbol of development without justice. Total affected persons are 3 lakhs. Out of 3 lakh people, 2 lakhs belongs to ST/SC families. They have been identified for displacement. This project has impacted 300 tribal villages in the district of Malkangiri of Odisha State. While it is declared a National Project, its consequences are disproportionately borne by Odisha and Chhattisgarh. Thousands of tribal families in Malkangiri of Odisha face imminent displacement, submergence of forest land and loss of livelihood and cultural identity. Rehabilitation and compensation remain inadequate and unclear. Inter-State dispute must be resolved through consultation, not confrontation. Odisha wants cooperation, coordination and good relation with Andhra Pradesh in the field of education, health, trade development, etc. Andhra Pradesh is a neighbouring State of Odisha and we have good relation with Andhra Pradesh. People of Odisha, particularly western Odisha and KBK region, depend upon Andhra Pradesh and every year lakhs of our labourers are migrating to Andhra Pradesh. For healthcare, they are going to Visakhapatnam due to its good health facilities. So, I demand permanent resolution of Kotya dispute through clear constitutional and judicial measures. Further, there should be comprehensive impact assessment of Polavaram project by involving Odisha also. There should be legally-binding rehabilitation framework for affected tribal population of both, Kotia and Polavaram. That should be resolved. Protection of State's right under federal structure must be done. I urge the Government to respect Odisha's territorial integrity, safeguard tribals' rights and ensure that development does not become displacement. Thank you, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Now, Shri Sanjay Yadav. You have three minutes.

श्री संजय यादव (बिहार): उपसभाध्यक्ष महोदय, आज The Andhra Pradesh Reorganisation (Amendment) Bill, 2026 पर जो चर्चा हो रही है, तो इस चर्चा के दौरान मैं आपके माध्यम से पूरे सदन और देश को आज से करीब 26 साल पहले ले जाना चाहूंगा। तब 25 अप्रैल, 2000 को Bihar Reorganisation Act पर नौ घंटे की एक चर्चा हुई थी। उस दौरान यह बात हुई थी और उस वक्त भी एनडीए की सरकार थी। आदरणीय वाजपेयी जी प्रधान मंत्री थे, तो बिहार पुनर्गठन बिल, 2000 में यह स्पष्ट प्रावधान था कि बिहार की क्षतिपूर्ति के लिए विशेष वित्तीय प्रबंधन किए जाएंगे। उस वक्त बिहार की आर्थिक क्षतिपूर्ति के लिए हमारे राष्ट्रीय अध्यक्ष श्री लालू प्रसाद जी और बिहार की

Contents Page

तत्कालीन मुख्य मंत्री श्रीमती राबड़ी देवी जी ने बिहार के लिए एक लाख उन्यासी हजार नौ सौ करोड़ रुपए के विशेष वित्तीय पैकेज की मांग की थी। उस विशेष वित्तीय पैकेज के लिए, उस वक्त की समता पार्टी, जो एनडीए का ही एक सहयोगी दल थे, नीतीश कुमार जी की पार्टी थी, उन्होंने भी हमारी इस मांग का समर्थन किया था, लेकिन क्या हुआ? बिहार के बंटवारे के बाद बिहार को वह एक लाख उन्यासी हजार नौ सौ करोड़ रुपए नहीं मिले और आज तक नहीं मिले। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): संजय जी, आज आंध्र प्रदेश का बिल है।

श्री संजय यादवः सर, Reorganisation पर बात हो रही है। मैं वही कह रहा हूं कि आज की एनडीए सरकार आंध्र प्रदेश और बिहार के दम पर चल रही है। यह संतुष्टि है हमें और मैं टीडीपी के साथियों को बधाई भी देना चाहूंगा कि विगत दो साल में आंध्र प्रदेश के लिए दो लाख करोड़ से अधिक की वित्तीय सहायता राशि लेकर गए और आज इन्होंने केन्द्र सरकार को मजबूर किया है और अपने भले के लिए The Andhra Pradesh Reorganisation Act में अमेंडमेंट करा रहे हैं। वहीं हमारे बिहार के साथी क्या कर रहे हैं? उनको एक मखाना बोर्ड दे दिया, उसमें खुश हैं। पहले से बिहार में मखाना बोर्ड चालू था, तो जेडीयू के साथियों को टीडीपी के साथियों से सीखना चाहिए। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप विषय पर बोलिए।

श्री संजय यादवः टीडीपी के साथी बधाई के पात्र हैं। हमारे जेडीयू के साथ श्री संजय झा जी यहां बैठे हुए हैं। आपके पास मौका है। आपको टीडीपी से सीखने की जरूरत है। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): जब बिहार को मिलेगा, तब आप सुझाव दीजिएगा। अभी आप सदन में सुझाव दीजिए।

श्री संजय यादवः जब आपने बिहार को उस वक्त एक लाख उन्यासी हजार, नौ सौ करोड़ रुपए की वित्तीय सहायता राशि का वादा किया था, वह अब आपको लेना चाहिए। जैसे आपने ने Reorganisation Act को revisit किया, अब आप राजधानी के लिए लेकर आ रहे हैं।

सर, इसमें एक बात मैं आपके माध्यम से कहना चाहूंगा कि कल को किसी दूसरी पार्टी की सरकार आएगी, वे फिर revisit करेंगे। वे कहेंगे कि इसको बना दो, तो इसके लिए जब आप राजधानी की बात करते हैं, तो एक referendum की बात होनी चाहिए, एक जनमत संग्रह होना चाहिए कि लोग कहां चाहते हैं कि राजधानी कहां होनी चाहिए। इसी माध्यम से मैं फिर आपसे पुनः कह रहा हूं कि जो बिहार का बकाया एक लाख उन्यासी हजार नौ सौ करोड़ रुपये 2000 में एनडीए की सरकार ने देने का वादा किया था, उसको अब आप दीजिए। उपसभाध्यक्ष महोदय, मुझे समय देने के लिए आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Now, Shri K.R. Suresh Reddy. You have eight minutes.

Contents Page

SHRI K. R. SURESH REDDY (Telangana): Mr. Vice-Chairman, Sir, I thank you for the opportunity. 22nd October, 2015, has been a historic day in the residuary State of Andhra Pradesh. That was the day the foundation was laid by the hon'ble Prime Minister in the presence of two hon'ble Chief Ministers, and in that meeting, everybody's attention was on KCR Ji because after a long agitation, the State got separated and KCR Ji, very graciously, went and attended the foundation programme there. And, I would like to place on record that everybody was looking forward to what our Chief Minister, KCR Ji, would be saying that day. उस दिन केसीआर जी ने यही बात बताई थी कि एक शरीर पर दो आंखें हैं, One body, two eyes, which is Andhra Pradesh and Telangana. And, from that day, till date, we, in the BRS, we, the people of Telangana, have been maintaining the same stance. We have been repeatedly saying, our leader also said many a times after that. "Let us get separated as a region but let us remain like brothers and sisters." That is the brotherhood, bonhomie, which my leader KCR ji wanted. He knew the strengths of both the States. He knew that if both the States work together towards prosperity, then, it will benefit the Telugu people. पर तकलीफ की बात यह है कि उस दिन से लेकर आज तक तेलंगाना के ऊपर कुछ न कुछ बात होती ही रही है। सर, उदाहरण के लिए जब तेलंगाना बना, तब उस दिन कहा कि बच्चे का जन्म हुआ और माता की मृत्यु हुई। फिर, उसके बाद कहा कि बंद कमरों में, दरवाजे बंद करके, पैपरस्प्रे डालते हुए बिल पास किया। आप लोग यह कहते आए हैं और यह बात 12 साल से कहते आ रहे हैं। मैं आज पूछना चाहता हूं कि 12 साल में, आप उस बिल में यहां पर कितने अमेंडमेंट्स ला चुके हैं? Can you say how many amendments have you brought to improve the Bill? My information says that since 2014 till date, only two amendments have been brought. एक बार अमेंडमेंट आया, जिसमें हमारे तेलंगाना के 7 मंडल, खम्मम से आंध्र प्रदेश में मिलाये गए। इस पर हमारी स्टेट असेंबली की परमिशन नहीं हुई, किसी से चर्चा नहीं हुई, लेकिन जबरदस्ती वहां पर उठाकर डाल दिया। आज भी हम कह रहे हैं कि आप हमारे मंडल वापस दीजिए। हमारे कम से कम 5 गांव - जैसा महाभारत में पांडव ने भी कहा था कि हमारे कम से कम 5 गांव दे दो - आज हम भी वही बात पूछ रहे हैं, मगर उस पर भी कुछ चर्चा नहीं है। हमारा तो पूरा सपोर्ट है। We want Andhra Pradesh to prosper; we want them to develop, but आप Andhra Pradesh Reorganization Bill को Andhra Pradesh Reconstruction Bill मत बनाइए, क्योंकि तेलंगाना बनने के बाद हमारे नेताओं के ऊपर जो जिम्मेदारी थी, वह पूरा देश देख चुका है कि 10 साल में आज तेलंगाना नंबर 1 स्टेट बन चुका है। आप ही लोगों ने कितने अवॉर्ड्स दिए हैं। जितने भी मंत्री यहां बैठे हुए हैं, हर मिनिस्ट्री का एक रिवॉर्ड तेलंगाना को मिला है और उसका कारण यह है कि My leader wanted the blood of the martyrs, who sacrificed for the State of Telangana, should not go waste in making Telangana the number one State. आपने उस दिन बजट में बताया कि आज हिंदुस्तान दुनिया का नंबर 1 राइस प्रोड्यूसिंग स्टेट है। उसका कारण यह है कि आज तेलंगाना हिंदुस्तान का नंबर 1 स्टेट है और उसका कारण भी यही है कि तेलंगाना में सेंट्रल गवर्नमेंट से एक पैसा न लेते

Contents Page

हुए world's biggest and largest Multipurpose Lift Irrigation Project, Kaleshwaram project बना है। लेकिन मुझे दुख के साथ कहना पड़ता है कि यह सेंट्रल गवर्नमेंट ...(**व्यवधान**)... इनको जानकारी भी नहीं है।

उपसभाध्यक्ष (डा .दिनेश शर्मा): जब आपकी बारी आएगी, तब बोलिएगा, अभी इन्हें बोलने दीजिए।

श्री के .आर .सुरेश रेड्डी: सर, मेरा वक्त जा रहा है। यह गलत है। ..(**व्यवधान**)..आप बाद में बात कीजिए।

उपसभाध्यक्ष (डा .दिनेश शर्मा): आपको बाद में अवसर देंगे, अभी इन्हें बोलने दीजिए।

श्री के .आर .सुरेश रेड्डी: सर, यह बात मैं इसलिए कह रहा हूं कि ऑनेरबल जलशक्ति मंत्री जी ने उस दिन, जब हमारे लक्ष्मण जी के प्रश्न का जवाब दे रहे थे, उन्होंने कहा कि सेंट्रल गवर्नमेंट का एक पैसा नहीं दिया गया, स्टेट गवर्नमेंट का 34,000 करोड़ का इन्वेस्टमेंट हुआ। और जो भी हुआ है, लोन लिए हैं, मगर आपका एक पैसा नहीं है - वह तो ठीक बात है, आपका एक पैसा भी उसमें नहीं है, लेकिन आपको इतनी भी जानकारी नहीं है कि प्रोजेक्ट का क्या लाभ हो रहा है? आपने यहां बयान दे दिया that one lakh crore got washed away. That is something, which attracts the attention of the House. In my view, hon'ble Minister has committed breach of privilege for misleading the august House by saying that one lakh crore of rupees on Kaleshwaram project got washed away. Sir, in this regard, I would like to explain something. I would like to tell the people of India, through this House, and also enlighten hon'ble Members here that कालेश्वरम प्रोजेक्ट का कोई एक डैम नहीं है, कोई एक बैराज नहीं है, बल्कि कालेश्वरम प्रोजेक्ट के 3 बैराज हैं, 15 रिज़र्वायर्स हैं, कम से कम 15,000 पाइपलाइन्स हैं, 25 टनल्स हैं, अनेक सब-स्टेशंस हैं। आज भी कांग्रेस गवर्नमेंट की इनएफिशिएंसी से जो नुकसान हुआ है, वह एक ही बैराज का है। सर, उस बैरेज में सिर्फ दो पिलर्स गिर गए थे। ...(**व्यवधान**)... उसकी रिपेयरिंग कॉस्ट सिर्फ 300 करोड़ है। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप अपने विषय पर बोलिए। ...(**व्यवधान**)...

SHRI K.R. SURESH REDDY: Sir, I am sending a representation to you. And I request the Government to correct the facts. When they said, rupees one lakh crore got washed away, we seriously object to it. You kindly delete it from the records or ask the Minister to apologize. Otherwise, it will be a breach of privilege, Sir. We have been repeatedly saying, हम हमेशा कहते आए हैं कि आंध्र प्रदेश की डेवलपमेंट के लिए we always stood for it because we knew the strength of Telugu people. Andhra Pradesh has the biggest coastline. It has to be developed. In the changing global scenario, definitely a lot of opportunities are there and those opportunities can be created. Today, we have a lot of people from Andhra Pradesh settling in Hyderabad.

Contents Page

Hyderabad is the most favoured destination. आंध्र प्रदेश के बहुत से मंत्री हर महीने एकाध बार हैदराबाद में आकर बैठते हैं। कभी-कभी मुख्य मंत्री जी भी आते हैं, क्योंकि वह लगाव है, वह ब्रदरहुड है। इसी कारण से आप यह बिल ला रहे हैं, तो हम सिर्फ आंध्र प्रदेश के लिए ही नहीं, तेलंगाना के बारे में भी पूछ रहे हैं। हम लोग यहाँ पर तेलंगाना को लेकर कई बार प्राइवेट मेम्बर बिल भी लाए हैं। हमने सिर्फ दो ही बातें पूछीं। पहली, आपने नेशनल प्रोजेक्ट बनाए, उसमें आपने आंध्र प्रदेश में एक नेशनल प्रोजेक्ट दिया, तो तेलंगाना को भी दीजिए। हमने इंफॉर्मेशन टेक्नोलॉजी इन्वेस्टमेंट रीजन (आईटीआईआर) के बारे में कहा। वह बहुत बड़ी स्कीम थी। आप उसे हैदराबाद से उठाकर लेकर गए। हमने कहा कि उसे वहाँ पर लाइए, क्योंकि हैदराबाद की वह स्ट्रेंथ है।

उपसभाध्यक्ष (डा. दिनेश शर्मा): कन्क्लूड कीजिए।

श्री के .आर .सुरेश रेड्डी: केसीआर की लीडरशिप ने हैदराबाद को बहुत मजबूत बनाया है, तो आप उसका फायदा उठाइए, मगर आप यह भी नहीं करते हैं। सर, मेरा कहना यह है कि whenever the AP Reorganization Bill comes, (*Time-bell rings.*) I am concluding, Sir.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका समय समाप्त हो गया है।

SHRI K.R. SURESH REDDY: I am concluding. सर, मुझे आपको तो धन्यवाद देने दीजिए। My only request is, जैसा कि केसीआर जी ने कहा कि जिस तरह एक शरीर की दो आंखें हैं, उसी तरह तेलुगु लोगों की दो स्टेट्स हैं और दो स्टेट्स के डेवलपमेंट के लिए let the Government of India balance it. जैसे आंध्र प्रदेश की जरूरतें हैं, वैसे ही तेलंगाना की भी जरूरतें हैं। Kindly have a look at it.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई है।

श्री के. आर. सुरेश रेड्डी: रिऑर्गेनाइजेशन बिल के जो मुद्दे... Sir, I am concluding in one minute.

उपसभाध्यक्ष (डा. दिनेश शर्मा): मैंने माननीय मंत्री जी से आग्रह किया था कि आपके बोलने के बाद उन्हें समय देंगे।

SHRI K.R. SURESH REDDY: I am concluding. एपी रिऑर्गेनाइजेशन बिल में आप तेलंगाना के लिए स्टील फैक्ट्री देने वाले थे, माइनिंग, यूनिवर्सिटी देने वाले थे, कहीं रोड डेवलपमेंट करने वाले थे। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): यह दूसरा विषय है, इसका इस विषय से मतलब नहीं है।

श्री के. आर. सुरेश रेड्डी: बैकवर्ड रीजन के 900 करोड़ अभी भी रुके हुए हैं। ...(**व्यवधान**)... So, I request the hon'ble Minister to have a look at it and kindly give this.

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय मंत्री जी कुछ कहना चाहते थे।

Contents Page

कोयला मंत्री; तथा खान मंत्री (श्री जी .किशन रेड्डी): माननीय उपसभाध्यक्ष जी, तेलंगाना फॉर्मेशन के बाद और तेलंगाना फॉर्मेशन से पहले, आंध्र प्रदेश में जो भद्राचलम का विलेज दिया है, वह काँग्रेस पार्टी के बाइफरकेशन बिल में इनबिल्ट था। उन लोगों ने तय किया है। उसके बाद यही केसीआर जी सोनिया गांधी जी के घर पर जाकर, डिनर करके ... ...(**व्यवधान**)... क्या तब याद नहीं आया? ...(**व्यवधान**)... यह तब पूछना था। ...(**व्यवधान**)... तब क्यों नहीं पूछा? ...(**व्यवधान**)... तब क्यों नहीं पूछा? ...(**व्यवधान**)... आज क्यों पूछ रहे हैं? ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय मंत्री जी, आप इधर देखकर बोलिए। ...(**व्यवधान**)... आप बैठिए। ...(**व्यवधान**)... जब आप बोल रहे थे, तब वे नहीं बोले। ...(**व्यवधान**)... अब आप बैठ जाइए। ...(**व्यवधान**)...

श्री जी. किशन रेड्डी: बाइफरकेशन एक्ट में जो विलेजेज़ लाए गए, तब लोगों ने सोनिया गांधी जी के पैर पकड़कर बात की थी, तब क्यों नहीं पूछा? ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब उनकी बारी है। ...(**व्यवधान**)... आप उन्हें सुनिए। ...(**व्यवधान**)... आप प्लीज़ बैठिए। ...(**व्यवधान**)... उन्हें बोलने दीजिए। ...(**व्यवधान**)...

श्री जी. किशन रेड्डी: दूसरी बात, आज मैं कालेश्वरम प्रोजेक्ट के बारे में पूछना चाहता हूँ। ...(**व्यवधान**)... मेडिगड्डा प्रोजेक्ट आज पूरी तरह से डूब गया है। ...(**व्यवधान**)... यह डैम कमिटी ने भी बताया है। कैग रिपोर्ट में भी आया है। उसके द्वारा कोई फायदा नहीं हुआ है। आज बोल रहे हैं कि एक पैसा कहीं से नहीं लिया है। कहीं से पैसे नहीं लाए, तो क्या दुबई में छपाए हैं? ...(**व्यवधान**)... क्या दुबई से पैसे छपवाकर केसीआर ने कोई डैम बनाया है? ...(**व्यवधान**)...वह जनता का पैसा है, किसी के घर का पैसा नहीं है। ...(**व्यवधान**)... केसीआर के घर का पैसा नहीं है, टीआरएस पार्टी का पैसा नहीं है।

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद। आप इधर देखकर बोलिए। ...(**व्यवधान**)...

श्री जी. किशन रेड्डी: वह जनता का पैसा है। ...(**व्यवधान**)... केंद्र सरकार ने अलग-अलग फाइनेंशियल इंस्टीट्यूशन्स से पैसा लेकर कालेश्वरम प्रोजेक्ट बनाया। ...(**व्यवधान**)... कालेश्वरम प्रोजेक्ट को लेकर न इंजीनियर्स से पूछा है और एटीएम हो गया। ...(**व्यवधान**)... कालेश्वरम प्रोजेक्ट एटीएम हो गया है। ...(**व्यवधान**)... मैं काँग्रेस पार्टी से पूछना चाहता हूँ, इलेक्शन से पहले कालेश्वरम के ऊपर इंक्वायरी के लिए बात की, तो बोले कि जेल क्यों भिजवाना चाहते हो? ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई है। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)...

3.00 P.M.

Contents Page

श्री जी. किशन रेड्डीः मैं पूछना चाहता हूं कि केसीआर के ऊपर इन्क्वायरी क्यों नहीं हुई? ...(**व्यवधान**)... केसीआर को जेल के अंदर क्यों नहीं भिजवाया? मुख्य मंत्री जी बार-बार बोलते हैं, लेकिन कुछ नहीं करते हैं। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः नेक्स्ट सदस्य, माननीय संजय कुमार झा। ...(**व्यवधान**)... मंत्री जी, आपकी बात आ गई है। ...(**व्यवधान**)...आप प्लीज़ बैठिए। जब आप बोल रहे थे, तो मैंने उनको बोलने नहीं दिया। अब वे बोल रहे हैं, तो आप सुनिए। ...(**व्यवधान**)...आपको बोलने के लिए पूरा टाइम दिया और उनको बोलने नहीं दिया। ...(**व्यवधान**)... ऐसा डिस्कशन नहीं चलेगा। माननीय संजय कुमार झा।

श्री संजय कुमार झा (बिहार)**ः** माननीय उपसभाध्यक्ष महोदय, हाउस ऑर्डर में करा दीजिए। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः प्लीज़, आप बैठिए। ऐसे तो डिस्कशन होता रहेगा और विषय पर बात नहीं हो पाएगी। ...(**व्यवधान**)... आपने बोला और मैंने उनको बैठा दिया। अब उन्होंने बोला है, तो आप सुनिए। ...(**व्यवधान**)... आप बैठिए प्लीज़ ...(**व्यवधान**)... संजय जी, आपकी बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

श्री संजय कुमार झाः सर, हाउस को तो ऑर्डर में लाइए। ऐसे में मैं कैसे अपनी बात रखूंगा। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा)ः ऐसा नहीं चलेगा। आपकी बात आ गई है। अब आपका कोई डिस्कशन नहीं हो सकता है। ...(**व्यवधान**)...

श्री संजय कुमार झाः उपसभाध्यक्ष महोदय, मैं अपनी पार्टी जनता दल (यूनाइटेड) और अपने नेता नीतीश कुमार जी की तरफ से इस बिल के समर्थन में खड़ा हुआ हूं। ...(**व्यवधान**)... चंद्रबाबू नायडू जी बहुत ही विज़नरी लीडर हैं। वाजपेयी जी के टाइम में नीतीश जी और चंद्रबाबू नायडू जी उनके सबसे ट्रस्टेड एलाई रहे। आज भी मोदी जी के नेतृत्व में यह सरकार चल रही है, तो वह दोनों नेता, चंद्रबाबू नायडू जी और नीतीश कुमार जी जैसे सबसे इम्पॉर्टेंट और ट्रस्टेड सहयोगी के रूप में चल रही है। अभी नारा लोकेश जी ने बिहार के चुनाव में एनडीए के पक्ष में पटना में चुनाव प्रचार भी किया। हम लोगों का इस बार का जो रिजल्ट आया, उसमें एक बड़ा जन समर्थन मिला है। हम लोग इस समर्थन से बैठे हैं। हम लोगों को आज भी याद है कि जब झारखंड अलग हुआ, तो बिहार में मातम था। बिहार में एक ही नारा चला था और देश में लोग बोलते थे कि बिहार में अब सिर्फ आलू और बालू और एक नाम और जोड़ते थे, यही बचा है और अब बिहार खत्म हो जाएगा, झारखंड का सारा मिनरल चला गया, अब बिहार में बचा क्या है। लेकिन एक नेता आए - नीतीश कुमार जी, उनको जनता ने मौका दिया और उन्होंने 20 साल में बिहार को कहां से कहां तक पहुंचाया, वह आज सबके सामने है। उनके नेतृत्व में अभी चुनाव हुआ और जनता ने कितना बड़ा मेन्डेट दिया, यह लोगों ने देखा है। हम आज अपनी पार्टी की तरफ से आंध्र प्रदेश के लोगों को पूरी शुभकामनाएं देते हैं, तेलुगु कॉम्युनिटी वर्ल्डवाइड है, उनको शुभकामनाएं देते हैं। उनके सीएम

Contents Page

जितने विज़नरी लीडर हैं, मुझे लगता कि आने वाले टाइम में अमरावती देश की one of the best capitals बनकर emerge करेगी। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Shri Masthan Rao Yadav Beedha, you have ten minutes.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, I thank you for giving me the opportunity to speak on the Andhra Pradesh Reorganisation (Amendment) Bill, 2026 which is the Amaravati Bill. The legislation seeks to amend the 2014 Reorganisation Act by officially declaring Amaravati as the sole and permanent capital of our State. Today's Bill is not just about a capital. It touches the very soul and identity of our Andhra Pradesh. Amaravati is not just a place. It is an idea, a vision, and above all, an emotion. 'Amaravati' means the city of immortality. Amaravati reflects our cultural heritage and aspirations of Andhra Pradesh. Coming from the land of Amarajeevi Potti Sreeramulu Nellore District, I say with conviction that this Bill restores the dignity, aspirations and pride of our Andhra people. To understand the importance of today, we must go back to February 2014 - a black day in our parliamentary history. We were left without a capital, without continuity and without closure. In that moment of crisis, hon'ble Prime Minister Narendra Modi *ji* and our hon'ble Chief Minister Nara Chandrababu Naidu garu provided leadership and vision necessary for the nation and Andhra's growth. After a lot of planning, Amravati was chosen for its history, location and potential. I had a unique opportunity to witness and help with the direct participation of our citizens in the nation, State and Capital building while I was serving as a Member of Andhra Pradesh Capital Regional Development Authority between 2014 and 2019. What makes Amravati truly the people's capital is the participation of over 29,000 farmers who pooled over 33,000 acres of land for the construction of our Capital, Amravati. As son of a farmer, I understand the importance of their selfless sacrifice. People across the world fight for a few cents of land across generations, but here our farmers gave away their past, present and future for the benefit of our State. I bow to their feet for their sacrifice. Sir, with your kind permission, here, I want to speak in our mother tongue -- Telugu language. [&] "Even though the previous Government tried to suppress this capital Amaravati, which was blessed by the then hon'ble Prime Minister Modiji himself by bringing the soil from Parliament and the water from Yamuna river, today it is historic that it has been legally recognized as the venue of Parliament. Amaravati is the roar of Andhra Pradesh's self-respect. Amaravati is not just a city, it is a people's will.

[&] English translation of the original speech delivered in Telugu.

Contents Page

Amaravati is the aspirational building of five crore Andhras. Amaravati is a slogan that has arisen in the hearts of the people of Andhra.

History has built empires by fighting wars. But we are building the capital in Amaravati by making sacrifices. The capital is not just a complex of buildings, it is the self-respect of a State, the aspiration of future generations. By recognizing Amaravati as the only capital, the foundation for the reconstruction of Andhra Pradesh will be laid, sir. Countries may have been divided without wars in world history, but Amaravati is the only land of farmers who sacrificed 33,000 acres of land with just one call without shedding blood. This is the first capital that the people are building as partners. This is the city of the people, i.e, the People's Capital. This is the development engine that will establish AP on the world map. We have seen a situation where the last five years of rule, leaving aside the title of development, played a three sided game in the name of three capitals. They have forgotten that capital is not a real estate business, it is the future of future generations. Even now, you have noticed, on one side, they say that, they are not against Amaravati, they said, three capitals like in the past, and now they are again naming a new capital by combining the three districts of Machilipatnam, Vijayawada and Guntur. People will never believe them, Sir. They demolished the foundations of Amaravati, but they could not demolish the resolve in the hearts of Andhras. Even if the courts warned them and the people hated them, today this Bill is a slap in the face to those who did not open their eyes then. Amaravati is not just an administrative center, it is a knowledge hub for South India. It is the address for IT, bio-technology, medical tourism. Our Government will not only create buildings here, but also create infrastructure like Singapore. This Bill will complete the Andhra Pradesh Reorganization Act. This is the legal end of the corruption and uncertainty that has been going on for decades in the capital issue, Sir.

Sir, this Bill is a solution to the tears of the Amaravati farmers who fought on the roads for more than 1,600 days. If Jagan destroys, we will show development. There are fights for land anywhere in the world, but we have farmers who have given land for the capital. This Amaravati Bill is a victory for every tear shed by those who have been suffering for 1,600 days, regardless of the weather. Amaravati has not stopped, it has only rested for a while. Now it is rushing like a flood with double the speed. Those who tried to stop it will be politically addressless. Once upon a time, Amaravati was called a graveyard, a desert, but today the same Amaravati is going to be a paradise for the future of Andhra Pradesh. This Bill is not just a signature on paper, it is a constitution for the construction of a new Andhra Pradesh. Until

Contents Page

yesterday, it was a struggle, from tomorrow, it will be a landmark on the world map, Sir."

Hon'ble Vice-Chairman, Sir, what followed in Andhra Pradesh from 2019 to 2024 was a dark period, filled with pain and despair. The thoughtless three-Capital proposal made Andhra Pradesh the only State without a clear Capital. In Amravati, construction was suddenly stopped overnight. Nearly 5,000 TIDCO houses were left incomplete. Over Rs. 1,500 crore of small city fund were diverted. Praja Vedika was completely demolished. This was not governance or growth. This was complete destruction of Amravati and of Andhra Pradesh." Everyone here is aware of the manner in which YSRCP MPs in the Lok Sabha opposed this Bill, hurled baseless allegations and walked away without voting yesterday. By suggesting a new three capital formula, the YSRCP has clearly shown that they are not only anti-Amaravati, but also anti-AP, anti-development, anti-farmers and anti-women. Their actions yesterday confirmed that they in no manner care for our farmers, who sacrificed everything for the capital city. During the YSRCP rule, our farmers peacefully protested against the three capital formula. In return, the YSRCP administration responded with around 3,000 cases filed against protesters; close to 270 lives were lost during protests; Section 144 was imposed across 29 villages; farmers being made to show ID card to walk in their own villages. Even women were not spared by the YSRCP Government, who not only harassed and detained the women farmers, but also brutally beat them, including pregnant women. Our farmers, the very people, who grew crops to feed their people and the rest of India, were forced by the YSRCP Government to eat off the road. I want this august House to understand, feel and forever remember the extent of anger, humiliation and pain our farmers, our women, our youth and our leaders have suffered for the last five years. It is 1,631 continuous days for today, the recognition of Amravati as our capital. Coming to all-round development of Andhra Pradesh, I would just take one minute.

Sir, this Bill is justice caused to the people of the State by declaring Amaravati, the only capital of Andhra Pradesh. Our State is undergoing a massive development journey under hon'ble Chief Minister, Shri Nara Chandrababu Naidu, Deputy Chief Minister, Shri Pawan Kalyan and hon'ble Minister, Shri Nara Lokesh, under the guidance of our hon'ble Prime Minister, Shri Narendra Modi. From Kuppam to Icchapuram, from Rayadurgam to Nellore, we have secured landmark projects across all regions of the State that will drive inclusive growth. I would like to take a moment to highlight the same, but I do not want to repeat again. Finally, the conclusion is that this Bill is not just a legislation, it is a moral promise: That our farmers' sacrifices will

Contents Page

never be forgotten; That our State's identity will be strong; That our children's future will be secure. With these words, on behalf of the Telugu Desam Party, I strongly support the Bill and we appreciate the help extended by all the parties in this august House except the YSRCP. जय हिन्द! जय आंध्र! जय तेलुगू देशम! जय चंद्रबाबू नायडू! Thank you very much, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next, hon'ble Member, Shri Paka Venkata Satyanarayana. He will speak in Telugu. ...*(Interruptions)*...

श्री शंभू शरण पटेल(बिहार): सर, मुझे कुछ बोलना है। ...(**व्यवधान**)... सर, मुझे 30 सेकंड्स का समय दीजिए।

उपसभाध्यक्ष (डा. दिनेश शर्मा): क्या आपको इस विषय पर बोलना है?

श्री शंभू शरण पटेल: नहीं, सर। हमारे आरजेडी के एक सांसद बिहार के बारे में कुछ बोल गए थे। मुझे उनको उत्तर देना है।

उपसभाध्यक्ष (डा. दिनेश शर्मा): ऐसे नहीं। ऐसे तर्क-वितर्क ठीक नहीं है।

श्री शंभू शरण पटेल: सर, मुझे 30 सेकंड्स का समय दीजिए, प्लीज़। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): संजय झा जी ने उसका जवाब दे दिया है। ...(**व्यवधान**)...

श्री शंभू शरण पटेल: सर, मैं बस 30 सेकंड्स में अपनी बात खत्म कर दूंगा। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): नहीं। फिर वे इसका जवाब देंगे। ...(**व्यवधान**)... वे अभी यहां नहीं हैं। जब वे यहां पर होते, तब आप उनको जवाब दे देते। ...(**व्यवधान**)...

श्री शंभू शरण पटेल: महोदय, मैं उनको बताना चाहता हूं कि 2000 ईस्वी में बिहार का बजट 16,000 करोड़ का था, अभी बिहार का बजट 3 लाख, 47 हजार करोड़ का है। महोदय, जिस बीएमडब्ल्यू और मर्सिडीज़ पर आरजेडी के और कांग्रेस के नेता बिहार में सफर करते हैं, उनके शासनकाल में बिहार में उसका शोरूम बंद हो गया था।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई।

श्री शंभू शरण पटेल: महोदय, वह सब झारखंड शिफ्ट हो गया था। अब वहां पर निवेश आ रहा है। महोदय, 16,000 करोड़ से लेकर साढ़े 3 लाख करोड़ का ...

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next, hon'ble Member, Shri Paka Venkata Satyanarayana. He will speak in Telugu, ten minutes.

Contents Page

SHRI PAKA VENKATA SATYANARAYANA (Andhra Pradesh): Thank you hon'ble Vice-Chairman, Sir, for giving me an opportunity. I would like to represent the matter in my mother tongue, Telugu; so, kindly allow me to speak in Telugu. I am from Andhra Pradesh. &" Sir, when we examine the subject regarding the formation of States within India, it is a well-known fact to all of us that the nation, which initially comprised approximately 15 States, subsequently evolved into a union of 29 States. In every instance, where a new State was formed, and specifically due to the decisions taken by the respective Central Governments regarding the circumstances of such formation, we have witnessed, over the past 70 years, the difficulties and hardships that the concerned State Governments had to endure. In this context, I wish to make the ideological stance of the Congress Party very clear. Initially, in 1956, when the southern states of this country, Kerala, Karnataka, Tamil Nadu, and Andhra Pradesh, were all part of a unified 'Southern Province,' it was Potti Sreeramulu who spearheaded the struggle for the formation of linguistic states. It was due to the policies adopted by the Congress party, of which he was a member, that he ultimately lost his life; indeed, it was his supreme sacrifice that paved the way for the clear realization of states organized along linguistic lines. Prior to this, Tanguturi Prakasam Pantulu, despite being a member of the Congress party, defied the party leadership to establish his own regional party and upon coming to power in the state, the policies he implemented were instrumental in shaping the very contours of what would become Andhra Pradesh.

In the process, the Andhra region lost control over several of its territories. For instance, we lost Berhampur to Orissa, and Bellary to Karnataka, similarly, parts of the Karimnagar region were ceded to Maharashtra. Having suffered such territorial losses under various circumstances, the state of Andhra Pradesh was formally constituted in 1956. History records that, at the time of its formation, and in accordance with specific recommendations, Kurnool was designated and recognized as the capital city. In the period following 1956, driven by the linguistic principle that all Telugu-speaking regions should be united, and acting upon the request of Burgula Ramakrishna Rao from the Telangana region, a pivotal decision was taken. This decision involved dismantling the Nizam's rule in Hyderabad, integrating the Hyderabad region into the State of Andhra Pradesh, thereby bringing the Nizam's assets under state control, and establishing Hyderabad as the capital city. This remains a matter of historical fact well known to us all. However, after thoroughly

& English translation of the original speech delivered in Telugu.

Contents Page

examining every aspect of this issue, one fact has emerged with absolute clarity. The immense difficulties currently being faced by the state of Andhra Pradesh stem directly from the Central Government's failure to make a sound decision regarding the reorganization of states. I wish to make this point unequivocally clear through this platform. The root cause lies in an ill-considered decision taken in 2014, driven solely by electoral ambitions, which lacked clarity and foresight. At that time, the leader of a regional party, the Telangana Rashtra Samithi (TRS), incited animosity and created various obstacles between the Andhra and Telangana regions; it was against this backdrop that the Central Government, then led by the Congress party, proceeded to bifurcate the state.

The unfortunate reality is that the political parties of that era were preoccupied with only two opposing viewpoints: one advocating for bifurcation, and the other opposing it. They failed to engage in critical thinking regarding the practical consequences, specifically, "What would we require if the State were to be divided?", or, conversely, they remained under the complacent assumption that "Under no circumstances will the State be divided." Consequently, the future of Andhra Pradesh became shrouded in uncertainty, leading to the precarious situation in which the state finds itself today.

Furthermore, it is a matter of public record that following the State bifurcation in 2014, and based on the political understanding reached between the then-ruling Telugu Desam Party and the Bharatiya Janata Party, we proceeded to establish Amaravati as the new capital city, under the leadership of Shri Nara Chandrababu Naidu. However, pursuant to Article 3, the Central Government possesses the discretionary power to create any number of states. Yet, given that the Indian Constitution explicitly vests the authority to select a State's capital solely in the respective State Government, the administration at that time specifically designated this particular region as the capital. Regrettably, the current predicament has arisen due to a systemic flaw wherein the Government's vision and policies tend to shift whenever there is a change in the ruling political party. The crucial distinction lies in the fact that, back then, the people of the Amaravati region, driven by their faith in the incumbent administration and their immense trust in Mr. Chandrababu Naidu, voluntarily surrendered approximately 30,000 acres of land under a land pooling scheme. However, the subsequent Government, instead of upholding and continuing that vision, approached the matter with a vindictive mindset, an attitude that threatens to unleash massive turmoil in the days to come. The critical situation that

Contents Page

both the Central and State Governments must confront is the grave danger that the public stands to lose its faith in the government.

We have clearly witnessed today the detrimental consequences that arise when people entrust their assets to individuals they trust, only for subsequent Governments to view the decisions made by their predecessors solely through a political lens. This is evident in the situation in Amaravati, where, for nearly five years, men, women, and children alike have engaged in a unique movement. They have stood their ground, enduring numerous Government-imposed restrictions, various illegal cases, and a multitude of hardships.

The outcome of the 2024 elections has made it abundantly clear that the sentiments of the people on the ground hold far greater priority than the agendas and manifestos of political parties. This fundamental principle, that public sentiment drives the transfer of power, is the reason why the electorate of this State effectively wiped out the YSRCP, limiting their legislative strength to a mere 11 seats. It is imperative that we understand this underlying dynamic regarding the shift in governance within the state. Regrettably, in the slogans they raised just moments ago, they merely stated that they "oppose". I had hoped that they might, at the very least, offer a constructive "proposal." However, by merely offering opposition, the YSRCP has once again placed itself in a position where it is compelled to provide answers to the public in the political arena. Furthermore, we have clearly witnessed today the undeniable reality that Andhra Pradesh remains a State with a designated capital city. Today, another prominent speaker, Mr. Suresh Reddy, representing the BRS party, is addressing the gathering. It has been two years since the State was bifurcated. Even today, we continue to raise this question:

Sir, under the Bachawat Award, the allocation granted to us within the united Andhra Pradesh was 1,450 TMCs. However, at no point during the era of the united State did we ever utilize more than 650 TMCs. Given this situation of underutilization, the construction of the Polavaram project has become an absolute necessity today. If the stipulated height required for the Polavaram project is reduced, or if the project is stalled, it creates a volatile situation that risks reigniting animosity between the regions. Any attempt to reduce the project's scope is bound to be viewed and debated through a political lens. It is precisely because the state bifurcation was executed without due consideration for such critical circumstances that this predicament has arisen, resulting in the immense pressure currently weighing upon these governments. Therefore, it is imperative that we overcome all these challenges.

Contents Page

In the process of resolving this situation, we are obligated to supply 25 TMCs from Polavaram to the North Andhra region, and 45 TMCs to the State of Maharashtra. Furthermore, through the Left and Right Main Canals associated with the project, we are also committed to supplying water to the Guntur, Ongole, and Prakasam districts. On the other hand, regarding the Krishna River, we are currently facing a situation where we are not even receiving our rightful allocated share of water. Today, speaking from this platform, I am directly posing a question to the leaders of Telangana, specifically those belonging to the BRS party: Are you prepared to cooperate? If you are truly willing, let us establish a definitive water channel connecting Dummugudem to the Nagarjuna Sagar Tail Pond. If we can successfully fill the Nagarjuna Sagar reservoir, which has a capacity of 315 TMCs, it would allow us to utilize the water at our Srisailam project solely for hydroelectric power generation. Furthermore, through the Pothireddypadu head regulator, we would be able to supply water to various regions, including the Galeeru Nagari and Handri Niva areas, as well as provide the stipulated 15 TMCs of water to Madras in Tamil Nadu via the Telugu Ganga project.

Given this immense potential and the broad scope of benefits involved, if political parties lacking such a comprehensive vision are still speaking from this platform, it is evident that they are doing so solely to serve their own narrow political interests. Therefore, in these circumstances, amidst such a critical and challenging situation, I wish to emphasize to you that there is an absolute necessity for us to deeply reflect upon and safeguard the economic foundations and developmental goals of the state of Andhra Pradesh. In the era of the united Andhra Pradesh, we prioritized the Information Technology (IT) sector, basing our strategy on the infrastructure and conditions prevailing in Hyderabad. Today, however, the Andhra region has become a separate entity.

When we examine the geographical landscape of our region, we observe a distinct vertical stratification. On one side lies the coastline, above that lies the Delta region, and further inland lies the rugged terrain region. Spanning from Srikakulam to Nellore, we must conduct a thorough study of the specific conditions and characteristics of each of these three distinct zones, and devise strategies to leverage them in order to enhance our state's revenue. Therefore, the Congress party alone must bear full responsibility for the transgression resulting from this ill-conceived bifurcation orchestrated by the Centre. In this regard, the YSRCP, which currently lacks clarity on the issue, also finds itself in a position where it must share this responsibility. Consequently, under the leadership of Shri Chandrababu Naidu, who is

Contents Page

deeply committed to the welfare and concerns of the people, and under the guidance of Shri Pawan Kalyan and Shri Narendra Modi, a concerted effort is underway to ensure that Andhra Pradesh attains a preeminent position within the framework of India's overall development. I hereby affirm and express our unequivocal support for this Bill. Thank you, Sir."

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next speaker is Dr. Sandeep Kumar Pathak. You have two minutes.

DR. SANDEEP KUMAR PATHAK (Punjab): Sir, I was allotted three minutes.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): You have two minutes to speak.

DR. SANDEEP KUMAR PATHAK: Hon'ble Vice-Chairman, Sir, it is an honour to speak on the Bill, which is very important, important not only for us, but more for the State of Andhra Pradesh. मुझे लगता है कि इस बिल का समर्थन करने में किसी को दुविधा नहीं है, लेकिन आज मुझे लगता है कि पूरे सदन में हमें reflect करना चाहिए कि कैसे petty politics और political incompetence पूरे देश को बर्बाद कर सकती है। यह उसका एक clear-cut example है, जो आज हम डिबेट कर रहे हैं और आज भी हम इस बात पर डिबेट कर रहे हैं कि अमरावती को होना चाहिए या नहीं होना चाहिए। मुझे लगता है, वह डिबेट तो already settled है। वहां की जनता ने अपनी wish दे दी है कि अमरावती होना चाहिए, तो हमें तो बस उस पर मोहर लगानी है। मैं आज आपके सामने दो बड़े issues रखना चाहता हूं।

माननीय सभापति महोदय, इस issue को अगर आप देखेंगे, तो सबसे पहले उस समय की जो सरकार थी, उस सरकार ने तय किया कि अमरावती को capital बनना चाहिए। उसके बाद lands acquire हो गए और यह एक specific case था, जिसमें जनता ने आगे बढ़कर खुद से ही अपनी जमीन capital बनाने के लिए दी थी, उसके बाद दूसरी सरकार आई। दूसरी सरकार ने उसको खारिज कर दिया और तीन capital का hypothesism - मैं सही और गलत में नहीं जा रहा हूं। केंद्र सरकार उस समय भी अपनी stoic silent maintained किए रही। किस तरीके से उसको पीछे से support किया, support नहीं किया — यह तो सरकार बताएगी। मोटा-मोटी, यह कह सकते हैं कि इस political incompetence में Central Government की भी बराबर की भागीदारी रही है। यह पूरी प्रक्रिया 12 साल तक चलती रही और 12 साल बाद आज हम बैठकर उस problem को solve कर रहे हैं, जो खुद हमने create की हुई थी।

माननीय सभापति महोदय, आप देखेंगे कि इसमें दो issues हैं, जिन्हें हमें reflect करना चाहिए। पहला, land pooling and land acquisition related issue है। दूसरा है, how political complacency, political incompetence, policy confusion जो कि इस देश को बर्बाद कर सकती है। आप देखेंगे कि वहां के लोगों ने खुद से pool करके जमीन दी — यह बहुत अच्छी बात

Contents Page

हुई। ...(**समय की घंटी**)... सर, मुझे एक मिनट का समय दे दीजिए। I will just raise a very important point.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आधे मिनट में अपनी बात पूरी कीजिए।

डा .संदीप कुमार पाठक: स्टेट के timeline के failure के कारण जो losses हुए हैं, उसकी जिम्मेदारी किसकी है? हमारे पास state failure के लिए कोई legal consequences नहीं हैं, यह पहली चीज़ है, जिसे हमें देखना चाहिए। दूसरा, मुझे लगता है कि बार-बार योजनाओं के नाम बदलकर और एक सरकार स्कीम्स को बनाती है, लेकिन जब दूसरी सरकार आती है, तो वह उन स्कीम्स को बदल देती है; फिर तीसरी सरकार आती है, तो वह फिर स्कीम्स को बदल देती है। ऐसे तो देश आगे नहीं बढ़ सकता। अभी आज की खबर है कि दिल्ली सरकार में जो CCTV लगे थे, उनको change करने के आदेश आ गए हैं। जो health policies थीं, उनको change करने के आदेश आ गए हैं।

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप दिल्ली पहुंच गए। बहुत धन्यवाद।

डा .संदीप कुमार पाठक: मेरा यह मानना है कि इस देश को अगर आगे बढ़ाना है, तो policy reversal और policy confusion देश के लिए ठीक नहीं है।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next speaker is Sana Sathish Babu (Andhra Pradesh). He will speak in Telugu. He has been allotted ten minutes to speak.

SHRI SANA SATHISH BABU (Andhra Pradesh): [&] "Hon'ble Vice Chairman Sir, I extend my special gratitude to our leader, Chief Minister Nara Chandrababu Naidu, for providing me the opportunity to speak in this House today on the Andhra Pradesh Reorganisation (Amendment) Bill, 2026. Amaravati is not merely a city, it is the heartbeat of five crore Andhra people. In a manner unparalleled anywhere else in the world, solely in response to the call of a single leader, 29,000 farmers voluntarily surrendered 33,000 acres of their land for the construction of the capital city. This act speaks volumes about the immense trust they repose in that leader.

Sir, this land was given by farmers out of faith in a leader who possesses 40 years of political experience and proven administrative acumen. Amaravati is a Greenfield City; proposals are coming forward to construct Amaravati as a state-of-the-art metropolis, in a manner unlike any other in the world. Similarly, our leader, Shri Chandrababu Naidu, transformed the Brownfield City of Hyderabad into a

[&] English translation of the original speech delivered in Telugu.

Contents Page

magnificent metropolis. He took that Brownfield City, which was once characterized by rocks, boulders, and hills, and developed it extensively in various ways: transforming it into a Hi-Tech City, a Cyberabad, a Financial District, and a Genome Valley, complete with an Outer Ring Road. Similarly, a Greenfield City, planned meticulously and in accordance with the aspirations of the people of Andhra, was being shaped into one of the world's premier metropolitan centers. Sir, what I wish to convey to you here is that October 22, 2015, was a historic day. On that day, Prime Minister Narendra Modi brought soil from this very Parliament and water from the River Yamuna to lay the foundation stone for Amaravati. However, after the change of Government in 2019, this YSRCP Government cast aside the very Amaravati for which the Prime Minister had laid the foundation. They fenced it off with thorny wire and demolished the foundations that had already been laid.

Specifically, I must bring to the attention of this House what transpired yesterday. Yesterday, the President of that party, Jagan Mohan Reddy, made a peculiar comment. He stated, "There is a Plan B." He explained that "Plan B" entails merging Machilipatnam, Guntur and Vijayawada to form a new capital, a proposal he vaguely termed "Samavega" or something similar. Sir, this serves as clear evidence of his mindset. In every matter, he displays the temperament of a restless child, one who derives pleasure from tossing a stone into still, placid waters just to watch the ripples scatter. Individuals possessing such a mindset inevitably plunge the State into chaos and anarchy. While 40 political parties across the entire nation have unanimously extended their support to advance this Bill, this particular political party within our State stands in opposition to it. The entire public is observing this situation; consider the atrocities they committed between 2019 and 2020. From 2014 to 2019, they declared Amaravati as the capital, yet, from 2019 to 2024, they advocated for "three capitals", effectively splitting the State into three fragments. Now, in 2024, they have coined a new slogan, "Mavigun". In 2029, they will likely come up with yet another name, perhaps Pulivendula, Kadapa, or some other place. This party, the YSRCP, has become a curse upon our State. It has, absolutely, no interest in fostering the State's development or in supporting any constructive initiatives undertaken within it. Their act of staging a walkout in this manner is utterly reprehensible. The entire public, indeed, the entire nation, is witnessing their sins and injustices right here, with this Parliament serving as the solemn witness.

Regarding Amaravati, and specifically the women of Amaravati, I must share a brief anecdote. During the freedom struggle, as Mahatma Gandhi traveled from city to city mobilizing the independence movement, women would step forward, donate their

Contents Page

jewelry, and offer their unwavering support to him. It is said that India ultimately attained its independence precisely because of such support. In that same spirit, during the ongoing Amaravati agitation, as women across the region were actively participating in the protests, the wife of our hon'ble Chief Minister, Smt. Bhuvaneswari, whom we revere as a mother figure, visited the area. Upon witnessing the nature and intensity of the movement, she removed the two bangles she was wearing and donated them to the cause.

Just as the freedom struggle of that era eventually triumphed, we are confident that the Amaravati movement of today will likewise march forward to a resounding victory for the farmers. Furthermore, I wish to specifically submit that today marks Hanuman Jayanti. On this auspicious day, people across the entire nation are celebrating the sacred festival of Hanuman Jayanti. In the days of yore in Ayodhya, Lord Rama had Hanuman as his steadfast companion. Here in Amaravati, however, where our Chief Minister, Mr. Chandrababu Naidu, embodies the spirit of Rama, he is accompanied not by just one Hanuman, but by two. One is Shri Pawan Kalyan, and the other is our dynamic youth leader, Shri Lokesh. Just as the Hanuman of yore walked the path of Rama during the war for righteousness, upholding justice and defending the nation, so too do our two 'Hanumans' here in Amaravati fight for the cause of justice and protection, treating our Rama's word as their supreme law. Today, driven by immense determination, our leaders have arrived specifically to witness the proceedings regarding this Bill. They are here with the noble intent of standing at the forefront, leading the five crore people of Andhra Pradesh, to witness the realization of this legislation, to behold the joy of the Andhra people, and to fulfill this long-cherished aspiration of the state's citizens.

A brief word regarding Amaravati, Sir, Amaravati represents the glory of the ancient Satavahana era. Amaravati represents the resolute vision of Shri Chandrababu Naidu today and Amaravati stands as a global metropolis of the modern age. Jai Hind, Jai Amaravati, Jai Telugu Desam! Thank you, Sir."

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद माननीय सदस्य। माननीय सदस्य श्री रविचंद्र वद्दीराजू जी। आपके पास तीन मिनट का समय है। आप जो भी बोलना चाहते हैं, तीन मिनट में ही बोलिएगा, जिससे कि आपको दोबारा प्रश्न-उत्तर न करना पड़े।

Contents Page

SHRI RAVI CHANDRA VADDIRAJU (Telangana): [&] "Hon'ble Vice Chairman Sir, thank you very much for the opportunity. First and foremost, I express my gratitude to you for providing this excellent opportunity. For the first time, speaking now as representatives from the State of Telangana, we wholeheartedly support the Bill introduced today, which seeks to re-establish Amaravati as the capital city under the provisions of the Andhra Pradesh Reorganization Act. We harbor absolutely no grievance regarding this matter.

Sir, when Amaravati was first being built, our hon'ble Chief Minister KCR himself personally visited the site, offered his blessings, and sincerely wished for its prosperity. We are the people of Telangana who wholeheartedly shared that sentiment. Sir, when our States separated, our sincere desire was to continue living together like brothers, and that is exactly how we have remained, united in spirit despite the separation. Therefore, we have no grievance whatsoever regarding that aspect. However, Sir, the grievance we have is this. You may develop the State to any extent you wish, and indeed, it is the heartfelt desire of all of us that both Andhra Pradesh and Telangana should develop jointly. But where a grave injustice is currently occurring is in the implementation of the AP Reorganization Act.

Sir, in accordance with the provisions of the Reorganization Act, we have been repeatedly requesting, time and again, that at least one of our projects be granted 'National Project Status.' Sir, discussions have taken place regarding this matter, and quite a significant controversy has arisen surrounding it. Yet, we have not spoken a single word amiss. Neither our State Government nor any Government, for that matter, spends money from anyone's personal coffers, they do not spend their own private funds. Similarly, Sir, the Central Government does not spend money drawn from anyone's private household funds either. Every single rupee spent is derived from the taxes paid by the people. We are indeed spending money, Sir, specifically, 34,000 crore rupees from the Telangana State Government's own exchequer. We constructed the Kaleshwaram project by expending funds and securing loans totaling 60,000 crore rupees through Central Public Sector Undertakings. Kaleshwaram is, in fact, one of the largest projects in the world. The credit for completing this massive project in a mere three or four years, dedicating it to the people of Telangana and transforming the state from one that produced 60 lakh tonnes of grain into one that produces 3 crore tonnes, belongs entirely to our leader, Shri KCR. Our request, articulated just recently, is simply that National Project Status be accorded to at least

[&] English translation of the original speech delivered in Telugu.

Contents Page

one of these projects, either Kaleshwaram or the Palamuru-Rangareddy Lift Irrigation Scheme. This is precisely what was conveyed to the hon'ble Minister Shri C.R. Patil to the Minister during our recent interaction. However, there appears to have been a slight misunderstanding or error in the proceedings; consequently, that specific reference should be removed from the official records. A mistake occurred. Furthermore, regarding today's proceedings, our respected colleague and Minister, *made a statement *for granting statehood to Telangana. I earnestly and wholeheartedly request that this specific remark be expunged from the official records, Sir, such a statement is inappropriate and incorrect. Additionally, Sir, under the provisions of the Andhra Pradesh Reorganisation Act, seven Mandals were annexed solely through the issuance of an Ordinance. And, this annexation was effected without any prior discussion or debate taking place in the Legislative Assemblies of either of the respective states. Sir, the issue at hand concerns the five villages situated right next to Bhadrachalam, specifically Etapaka, Kannegudem, Pichukalapadu, Purushottapatnam and Gundala, which lie in a zone where Telangana and Andhra Pradesh territories converge.

Bhadrachalam is revered as the immediate abode of Lord Sri Ramachandra. However, all of Lord Sri Ramachandra's assets, fields, and lands are located within these very five villages. Consequently, these assets are facing difficulties and complications. Whether it involves transferring accounts from one State to the other, or simply carrying out administrative and service-related activities, the cross-border situation is creating significant operational hurdles.

Please, Sir, I have a small request. This amendment is not a difficult task; I sincerely and wholeheartedly urge you to implement just this one measure. Sir, just one minute. I won't take much time. One point regarding the three organizations established under the Reorganization Act. Firstly, there is the Bayyaram Steel Factory; secondly, the Kazipet Rail Coach Factory. Although a manufacturing unit has been sanctioned for the latter, I sincerely request that a full-fledged coach factory be established there as well. Furthermore, a Tribal University was sanctioned. However, that university remains non-functional. Even after ten years have passed, it is unclear whether it has actually commenced operations or not. I urge you to focus your attention on this matter. I also request that a Navodaya School and a Kendriya Vidyalaya be established in every single district across Telangana. Additionally, I sincerely request that at least one project within the State of Telangana be accorded

* Not recorded.

Contents Page

'National Project' status. We have been repeatedly making this appeal to our colleague, Mr. Ram Mohan Naidu. Whether it concerns Adilabad, Warangal, or Kothagudem, please ensure that these projects are executed immediately.

I sincerely hope that the state of Telangana, too, will witness rapid development and progress. Sir, finally, regarding the Bhadradri Kothagudem region, the railway station board at Bhadrachalam has borne the name "Bhadrachalam Road" since 1932. It has been nearly a century, approximately 96 or 97 years, since then. I request that a dedicated train route be established directly to Bhadrachalam. Furthermore, as you are aware, the Naxalite issue in this region has recently been brought under significant control. To ensure that such difficulties do not recur, please lay railway tracks connecting these regions. Tracks could be laid to Chhattisgarh, extending onward to Odisha, and from there to Madhya Pradesh and the Bastar region.

(MR. CHAIRMAN *in the Chair.*)

There is also significant concern regarding the connectivity between the States of Telangana and Andhra Pradesh. Please devote some attention to this matter as well and provide the necessary road infrastructure. With a heartfelt desire to see the cherished pilgrimage site of Bhadrachalam developed, and with a deep affection for this sacred place, I earnestly appeal to you to please treat Bhadrachalam with special care and affection.

Another point I wish to raise, Sir, regarding Bhadrachalam specifically. Regarding the Bastar region, whether traveling from Madhya Pradesh to Chhattisgarh, Odisha, Telangana, or Andhra Pradesh, to reach any of these five destinations, one invariably has to pass through either Rajahmundry or Kakinada. Sir, if proper medical facilities are established here to cater to their treatment needs, it would be highly beneficial for Telangana, and also it would be advantageous for Andhra Pradesh. Even though the two state have separated, I sincerely wish for the well-being of both. We have not caused any disruption or inconvenience at any point. Thank you very much.

MR. CHAIRMAN: Next, Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Mr. Chairman, Sir. I am happy that I stand to make my last speech, for this term, in solidarity for the people of Andhra Pradesh, especially the women and the farmers of Amravati for the long-awaited justice they sought from this country. It was heartening to hear the words of

Contents Page

Civil Aviation Minister, Kinjarapu Rammohan Naidu Ji. His words carried the weight of the emotions, and not just the emotions but also the pride that the people of Andhra Pradesh carry in their hearts for their State. It was extremely emotional for me to hear the words that he spoke. So, I commend him for that. It is also heartening to see the entire team of the TDP, sitting right there, listening to every part of everyone's speech.

Sir, today we take up a Bill that is, at its heart, an admission of failure - a belated reckoning with what was done to the people of Andhra Pradesh in 2014. When this Parliament passed the Andhra Pradesh Reorganisation Bill, it carved out a new State and left it, quite literally, without a capital, without a Secretariat and without an administrative ecosystem. While Telangana was given Hyderabad, a ready, globally- recognised city, Andhra Pradesh was given a promise. Today, we are here to put a name to that promise. And, while we welcome that, this House must not allow itself to celebrate without also accounting for the long injustice. Sir, we support the principle of giving Andhra Pradesh a permanent, statutory capital. Amaravati was identified after consultation and planning, and significant infrastructure investment has already begun. Over 56,000 crore worth of projects are still underway. But, nearly 34,000 acres of agricultural land was pooled from farmers who surrendered their livelihoods on the faith of a promise, developed plots, housing, and education for their children. This Bill, as it stands, contains no timeline, no compensation framework and no binding commitment to those farmers. Sir, I am hoping that this will also be looked into.

Sir, when Andhra Pradesh was bifurcated, the Central Government made explicit assurances about Special Category status, a designation that would have meant higher Central Grants, tax concessions and development support for a newly formed, economically- disadvantaged State. Those assurances were, unfortunately, not honoured. The BJP has been in power at the Centre for over 12 years, and the State still awaits what was promised to it in letter and spirit. This Bill gives Amaravati a name in the statute books.

(MR. CHAIRMAN *in the Chair*.)

But it should get the confidence from the Central Government. Sir, this Bill will pass and it should pass. But Parliament must not walk away from Andhra Pradesh the moment this vote is done, just as it effectively walked away in 2014. I urge the Government, do not let this amendment be the full stop on Andhra Pradesh's

Contents Page

aspirations, its people's aspirations, their pride, their resilience; follow through on special status commitments, ensure water treaty obligations are met and protect the farmers who gave their land and the women who fought for this cause. Thank you so much, Sir. I stand in total solidarity with this Bill. Thank you.

MR. CHAIRMAN: Nityanand Rai *Ji* to reply to the discussion.

श्री नित्यानंद राय: महोदय, आज आंध्र प्रदेश पुनर्गठन (संशोधन) विधेयक, 2026 पर कई घंटों तक चर्चा हुई और सभी माननीय सदस्यों ने अपने-अपने महत्वपूर्ण विचार भी व्यक्त किए। आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 के अनुसार, उत्तरवर्ती आंध्र प्रदेश राज्य के लिए एक नई राजधानी होगी। आंध्र प्रदेश सरकार ने दिनांक 23.04.2015 को अधिसूचना जारी की, जिसके अनुसार, अमरावती को राजधानी शहर के रूप में नामित किया गया। आंध्र प्रदेश की विधानसभा ने 28.03.2026 को एक प्रस्ताव पारित किया है। इसमें भारत सरकार से आंध्र प्रदेश की राजधानी के रूप में अमरावती को वैधानिक दर्जा प्रदान करने के लिए आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 की धारा 5 की उपधारा 2 और उसके स्पष्टीकरण में संशोधन करने का अनुरोध किया है। विधेयक में यह उपबंध किया गया है कि निर्दिष्ट अवधि के अवसान पर आंध्र प्रदेश राज्य के लिए अमरावती नई राजधानी होगी और अमरावती को लेकर एक स्पष्टीकरण दिया गया है। आंध्र प्रदेश की विधानसभा ने दिनांक 28.03.2026 के संकल्प को प्रभावी बनाने के लिए और आंध्र प्रदेश राज्य की राजधानी के संबंध में वैधानिक स्पष्टता का उपबंध करने के लिए दिनांक 02.06.2024 से आंध्र प्रदेश राज्य की राजधानी के रूप में अधिनियम में अमरावती का नाम सम्मिलित करने के लिए उसकी धारा 5 की उपधारा 2 का संशोधन करने का प्रस्ताव है।

महोदय, आंध्र प्रदेश को अमरावती के रूप में नई राजधानी मिल रही है। उनको शुभकामनाएं हैं और विकास के पथ पर आंध्र प्रदेश ऊंचाइयों को छुए और माननीय प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के विकसित भारत के सपने और संकल्प को पूरा करने में सार्थक भूमिका निभाए। यह सदन ने आज इतने महत्वपूर्ण संशोधन विधेयक को पारित करने जा रहा है। यह बहुत ही ऐतिहासिक अवसर है। अत: मैं इस माननीय सदन से आग्रह करता हूं कि इस संशोधन विधेयक को पारित कर आंध्र प्रदेश की राजधानी के संबंध में वैधानिक स्पष्टता सुनिश्चित करने में अपना अहम सहयोग प्रदान करे, धन्यवाद।

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Andhra Pradesh Reorganisation Act, 2014, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Contents Page

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, Shriman Nityanand Rai to move that the Bill be passed.

श्री नित्यानंद राय: महोदय, मैं प्रस्ताव करता हूं: कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

MR. CHAIRMAN: On behalf of the entire House and the people of the entire country, we wish all the Andhra Pradesh people to have their new, well-built capital, Amaravati. Lord Venkateshwara will bless all the Andhra Pradesh people for their new capital. ...*(Interruptions)*... I am saying, God will bless all of us but I am praying for their well-being because they are going to get a new capital. This is a special prayer, nothing else. You will be always blessed by Lord Venkateshwara. Don't worry about it. Now, Piyush Goyalji to move a motion for consideration of Jan Vishwas (Amendment of Provisions) Bill, 2026.

The Jan Vishwas (Amendment of Provisions) Bill, 2026

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, I move:

"That the Bill to amend certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and doing business, as passed by Lok Sabha, be taken into consideration."

The question was proposed.

MR. CHAIRMAN: Motion moved. I now call upon the Members whose names have been received for participation in the discussion. Shriman Shaktisinh Gohil.

श्री शक्तिसिंह गोहिल (गुजरात): सभापति महोदय, 340 पन्नों का, 79 कानूनों में सुधार करता हुआ बिल मंत्री जी लेकर आए हैं और नाम है - जन विश्वास, पर असल में जनता का * है और कैसे है, उसको मैं डेमोंस्ट्रेट करके दिखाऊंगा। सर, लेजिस्लेशन का बिजनेस बहुत सीरियस बिजनेस होता है।

(**उपसभापति महोदय** *पीठासीन हुए।*)

उपसभापति महोदय, आप भी इस बात को बहुत अच्छे से जानते हैं कि हमारे जो रूल्स हैं - Rules of Procedure and Conduct of Business in Rajya Sabha, पूरा चैप्टर 9 लेजिस्लेशन के बिजनेस के ऊपर दिया गया है। सर, यह 340 पन्नों का बिल आज सुबह जब हम

Contents Page

पार्लियामेंट में आए, तब तक राज्य सभा के पोर्टल पर अवेलेबल नहीं था। जब हम यहां आए, तो सप्लीमेंटरी बिजनेस आता है कि 79 कानूनों को अमेंड करता हुआ 340 पन्नों का बिल आज राज्य सभा में डिस्कस होगा। इसलिए मैं £ कहता हूं, क्योंकि यह मेम्बर्स का अधिकार है कि बोलने से पहले उनको देखना है, पढ़ना है। अगर 79 कानूनों में अमेंडमेंट्स हैं, तो उनको पढ़ना पड़ेगा। अगर क्वेश्चन ऑवर में, ज़ीरो ऑवर में कोई बात हो गई, तो उसकी लाइफ बहुत शॉर्ट होती है, पर कानून में बदलाव का फार-फेच्ड इफेक्ट होता है, लंबे समय तक उसका असर रहता है। इसीलिए लेजिस्लेशन का बिजनेस एक इंपॉर्टेंट बिजनेस है।

उपसभापति महोदय, ये कह सकते हैं कि यह तो सेलेक्ट कमिटी में गया था, यह था, वह था। सर, कल रात आठ बजे लोक सभा में जो बिल पास हुआ, उसमें काफी अमेंडमेंट्स आए। हमारे मेम्बर्स उनको कैसे देखेंगे? आज मुझे अपना क्वेश्चन ऑवर का टाइम छोड़ कर लाइब्रेरी में जाकर बैठना पड़ा, क्योंकि मुझे इस बिल को पढ़ना था। उपसभापति महोदय, मैं आपके जरिए, आपको भी और श्रीमान सभापति महोदय जी को भी जरूर यह कहना चाहूंगा कि हमारे हितों की रक्षा आपके हाथों में है, मेम्बर्स का राइट प्रोटेक्ट होना चाहिए। मैं आपके जरिए जरूर यह कहना चाहता हूं कि सरकार इस तरह से हड़बड़ी में आगे कोई बिल लेकर न आए और मैं यह मांग भी करता हूं कि हमारे अधिकार की रक्षा हो। मैं सरकार से भी अनुरोध करता हूं कि वह कम से कम लेजिस्लेशन के बिजनेस में ऐसी हड़बड़ी न करे।

सर, 18 अगस्त, 2025 को यह बिल सेलेक्ट कमिटी को सौंपा गया था। अगर सुरेन्द्र सिंह नागर जी जैसे या नीरज शेखर जी जैसे या संजय सिंह जी जैसे कोई सदस्य उस सेलेक्ट कमिटी के चेयरमैन होते, तो शायद इस बिल में आज जो कमियां रह गई हैं, वे कमियां नहीं रहतीं। इसमें डीक्रिमिनलाइजेशन, मायने इसमें आप जो पुलिस केस से बाहर निकालने की बात कर रहे हैं, Sir, through the Jan Vishwas Bill, apart from decriminalization of several offences across various amendments, 20 additional provisions of the Motor Vehicles Act, 1988 and 47 provisions of the New Delhi Municipal Council Act, 1994 लेकर यह सरकार आ रही है। सर, कोई पुराना कानून है, वह अंग्रेजों के वक्त में बना है और उसमें कोई क्रिमिनल प्रोविजन है और उसको सरकार हटाना चाहती है, तो हम सहमत हैं, उसको जरूर हटाना चाहिए, किंतु साथ ही साथ, चूंकि पुराना है, सब निकम्मा है, चाहे पार्लियामेंट की पुरानी बिल्डिंग हो, चाहे पुराना कानून हो, आंख बंद करके ऐसे डिसिजंस नहीं हो सकते हैं। I would demonstrate, out of 79 Acts, whatever you are amending there are Acts which would adversely affect the people. इससे जनता का विश्वास नहीं, बल्कि जनता का £ होगा, यह मुझे कहना पड़ रहा है।

सर, रेलवे एक्ट का सेक्शन 145 - 'drunkenness or nuisance', drunkenness and disoriented actions के लिए, मतलब यह कि किसी महिला के साथ किसी ने दुर्व्यवहार किया, कोई शराब पिया हुआ व्यक्ति है, तो उसको 24 घंटे की सजा है। क्या हमें उसको नहीं बढ़ाना चाहिए? क्या वहां हमें महिला का सम्मान नहीं करना चाहिए, जहां यह जरूरी होता है? सर, इसी

£ Exupnged as ordered by the Chair.

Contents Page

तरह से ड्रग्स एंड कॉस्मेटिक्स एक्ट पब्लिक हेल्थ के लिए बहुत अहम है। अगर कोई फर्जी मेडिसिन बनाता है, दवाएं बनाता है, तो यह कानून उसको देखता है। मेरी जवान बहन, रेणुका बहन आगे बैठी हैं, वे कोई कॉस्मेटिक्स यूज़ करती हैं। उसमें अगर कोई मिलावट हो गई, ...(**व्यवधान**)... उसके अंदर कोई fake product आ गया और उससे उनकी skin बर्बाद हो गई, उनकी हेल्थ पर adverse effect हुआ, तो उसके लिए उसको जेल भेजने का प्रावधान था। आप इस अमेंडमेंट के साथ आप फर्जी मेडिसिन, फर्जी cosmetics बनाने वालों के खिलाफ क्या प्रावधान कर रहे हैं? आप उसके खिलाफ सिर्फ 1 लाख रुपए की penalty का प्रावधान कर रहे हैं and no jail. ...(*Interruptions*)... It means you are inviting people to produce fake medicine and cosmetics! आप एक लाख रुपए दे दो, आपको जेल जाने की जरूरत नहीं है। इसमें यह amendment है। इसका मैं जरूर विरोध करता हूं।

Sir, I come to Section 51 of the Disaster Management Act. जब कुदरती आपदा आती है, तो उसमें लोगों की जान जाती है, लोग बर्बाद होते हैं। उस वक्त disaster management में जो काम होना चाहिए, वह काम हो रहा होता है, लेकिन अगर कोई इसमें रोक लगाता है, disaster management में, यानी कुदरती आपदा में, मुश्किल में आए लोगों के लिए चलाए जा रहे रिलीफ वर्क में, अगर कोई problem create करता है, तो उसके लिए जो प्रावधान था, वह दो साल तक की imprisonment का प्रावधान था। यह सरकार इस amendment के जरिए, इसे सिर्फ 6 महीने और 1 साल कर रही है। इसका मैं विरोध कर रहा हूं। इसलिए मैं कहता हूं कि application of mind is necessary. सर, आप कहां क्या कम कर रहे हैं?

सर, the Petroleum and Minerals Pipelines Act, 1962 एक पुराना कानून है। यह बहुत सोच-समझ कर बनाया गया था। आज भी ONGC की pipeline कहीं से जा रही है, तो लोग उसमें छेद करके पेट्रोल की, गैस की चोरियां कर रहे हैं, पकड़े जाते हैं। लेकिन लोग वह काम करते हुए डरते हैं, क्यों, क्योंकि इस पुराने कानून में प्रावधान क्या है - Minimum imprisonment for ten years goes up to life imprisonment and up to death penalty. सर, मैं कानून का विद्यार्थी रहा हूं, मैं एडवोकेट हूं। मैं जानता हूं कि जब किसी को 10 साल या उससे ऊपर की सजा होती है, तो उसे जल्दी से bail नहीं मिलती है और अगर एक बार conviction हो गया, तो appeal admit होने के बाद भी bail नहीं मिलती है। यह सरकार इसको कम करके 5 साल का कर रही है and when there is a maximum imprisonment of five years, the person will easily get the bail and if there is a conviction order by the Trial Court, Appellate Court will grant bail because the maximum imprisonment is five years and the settled law is that when there is less than seven years imprisonment and appeal is filed, the bail can be granted on asking. उनको bail मिल जाएगी। इससे चोरी करने वाले लोगों को प्रोत्साहन मिलेगा। इसीलिए मैं कहता हूं कि इसके बारे में आपको फिर से सोचने की जरूरत है।

सर, हमारे पास Cattle Trespass Act था। छोटे, गरीब किसान की crop खड़ी है और अगर कोई उसको damage कर देता है, तो उसके लिए जेल की सजा का प्रावधान था। आप इसमें सुधार करके क्या प्रावधान ला रहे हैं कि आपने उस गरीब किसान के crop का नाश कर

Contents Page

दिया, तो आपको एक थोड़ी सी रकम की penalty देनी होगी, जेल में नहीं जाना होगा। इसलिए मैं इसका विरोध करता हूं।

सर, हमारा संविधान बना। पीयूष गोयल जी बड़े अभ्यासु और अच्छे इंसान हैं। वे हमारी गुजराती भी अच्छे से बोल लेते हैं, समझ लेते हैं। तो मैं आपके जरिए माननीय मंत्री जी को कहना चाहता हूं कि आप उस डिबेट को देखिएगा। कुछ कानून ऐसे थे, जिनके बारे में वहां पर बहस हुई थी और कहा गया था कि अंग्रेजों के बनाए हुए कानून का दुरुपयोग अंग्रेज करते थे, पर हमें विश्वास है कि अब लोकतंत्र में आई हुई सरकार है, तो इसका मिसयूज नहीं होगा, परन्तु अगर कहीं मिसयूज होता है, तो आने वाली सरकारों को वहां decriminalization – यानी इस पर सिविल केस जरूर दर्ज हो, परन्तु क्रिमिनल केस या जेल में जाने वाला केस दर्ज नहीं होना चाहिए। उसमें सबसे ज्यादा बहस अगर किसी चीज पर हुई थी, तो वह defamation के केस पर, मानहानि के केस पर बहस हुई थी।

4.00 **P.M.**

सर, अंग्रेज क्या करते थे? Defamation के केस के लिए एक कानून बना था कि अगर स्वतंत्रता सेनानी ने कुछ भाषण दिया, तो वह कहते थे कि अंग्रेज का defamation हो गया, इसलिए civil suit भी फाइल किया जाए और उस स्वतंत्रता सेनानी को पकड़ कर जेल में डाल देते थे। संविधान बनाते वक्त संविधान सभा में बहुत भारी चर्चा के अंदर यह बात उभर कर आई कि आने वाले दिनों में इसके ऊपर सोच होनी चाहिए और इसको criminalisation से खत्म कर देना चाहिए। मतलब, अगर मानहानि हुई है, तो civil suit बन सकता है, पर इसके लिए पुलिस केस नहीं बन सकता है, क्योंकि 'फ्रीडम ऑफ स्पीच' होना चाहिए। उस समय इस पर बहस हुई थी और यह कहा गया था, लेकिन यह सरकार इस पर विचार नहीं करती है। सर, आज इसका maximum दुरुपयोग हो रहा है।

सर, मैं एक example देता हूँ। Defamation के केस के basic principle में 'jurisdiction of the court' है, मतलब, अगर मैंने कोई स्पीच दी और वह एरिया उस कोर्ट के jurisdiction में आता है, तो ही वह कोर्ट उस केस को ले सकती है। सर, कर्णाटक में कोई बोलता है, सूरत की कोर्ट उसका cognisance लेती है। Second parameter के अनुसार जो भी complainant बनता है, उसकी डायरेक्ट मानहानि होनी चाहिए। नहीं हुई है, फिर भी केस लिया जाता है। Third parameter is: Whether there is a substance. Do you have the proof? Do you have evidence? कुछ नहीं है, फिर भी केस लिया जाता है और defamation के केस में maximum imprisonment दी जाती है। उसके बाद जब वह केस सुप्रीम कोर्ट में आता है, तो सुप्रीम कोर्ट कहती है कि इसको बाइज्जत बरी करो, इस केस में कोई दम नहीं है, गलत तरीके से इनको सजा दी गई और इससे irreparable loss होता है और वह sufferer इस देश का एक राजनेता, एक मेंबर ऑफ पार्लियामेंट राहुल गांधी होते हैं। इस तरह से इसका मिसयूज़ होता है। इसलिए मैं कहता हूँ कि आपको अगर decriminalisation करना है, तो ऐसे केस में करिए, जहाँ संविधान ने

Contents Page

भी यह बात कही थी। संविधान ने कहा था कि इसका सिविल केस बने। इसके लिए सरकार को आगे सोचना होगा और इसको decriminalisation करना होगा।

सर, पीयूष गोयल जी तो अच्छे विचारक हैं, अच्छे इंसान हैं, पर वहाँ तो 'वनमैन शो' है, तो वे कितना कर पाएँगे, यह पता नहीं है, पर, वे जरूर कोशिश करें - यह मेरी उनसे उम्मीद है।...(**व्यवधान**)... वे नई हेयरस्टाइल में स्मार्ट लग रहे हैं, अच्छे लगे रहे हैं। वे ऐसे भी स्मार्ट हैं, पर, नई हेयरस्टाइल में और जच रहे हैं।

सर, इस एक्ट के अंदर हैंडलूम के लिए एक प्रोविज़न था, इसको आप बदल रहे हैं, लेकिन उसका एंड रिजल्ट क्या होगा? आप 'fake machine-made product' को जेल से बाहर निकाल रहे हैं और क्या पनिश्मेंट कर रहे हैं? सिर्फ 10,000 रुपए। Is it enough? इस तरह से आप हैंडलूम के ऊपर क्या करने जा रहे हैं?

सर, मंत्री जी रिप्लाई तो जरूर देंगे और मंत्री जी के भाषण में, मैं अभी गारंटी से कहता हूँ कि पश्चिमी बंगाल आएगा, असम आएगा और तमिलनाडु आएगा क्योंकि वहाँ चुनाव हैं। यह परंपरा रही है और ये कहेंगे।

श्री उपसभापतिः आपके भाषण में तो बिल आए।...(**व्यवधान**)...

श्री शक्तिसिंह गोहिलः हर लाइन में दो बार आएँगे।

श्री उपसभापतिः कृपया आप 'जन विश्वास विधेयक' पर आएँ।

श्री शक्तिसिंह गोहिलः सर, मैं यह कहना चाहता हूँ कि यह जरूर आएगा, क्योंकि इस सरकार में मैं भी साक्षी रहा हूँ कि जहाँ-जहाँ चुनाव होते हैं, वहाँ कानून की बात भी होती है, तो उन स्टेट्स के नाम आएँगे। आप कहोगे कि इसके द्वारा हम पश्चिमी बंगाल में इतने लोगों को फायदा करा रहे हैं, तमिलनाडु में चाय पीने वाले को फायदा करा रहे है, केरल में फायदा करा रहे हैं। यह बात जरूर आएगी। यह मैं जानता हूँ।

सर, इसी सरकार ने फेमा कानून के सेक्शन 13 को अमेंड किया। Section 1(d) and Section 1(c) was added in FEMA, and what did you do? इधर decriminalisation के लिए आपकी argument है कि decriminalization करना चाहिए। यही सरकार यहाँ criminal act provision add करने के लिए लेकर आई थी। जैसे elephant के दिखाने के और चबाने के दाँत होते हैं, वैसे ही इसके दो टाइप के स्टैंडर्ड रहते हैं। मैं यह जरूर कहता हूँ कि आज के दिन में मंत्री जी और इस सरकार को इसको ध्यान में लेना है। आज आपको सबसे ज्यादा चिंता अगर किसी बात की करने की जरूरत है, तो वह डिजिटल फ्रॉड है। सर, निर्दोष नागरिक आज बहुत परेशान है। आप डिजिटल, डिजिटल, डिजिटल की बात करते हैं, लेकिन कोई इधर बैठा हो या उधर बैठा हो, सबके पास यह कंप्लेन आती होगी। सर, एक मिडल क्लास का बंदा, जिसके अकाउंट में अपनी लाइफ सेविंग्स के दो लाख रुपए पड़े हैं, उसमें कोई फ्रॉड आदमी अगर पांच हजार रुपये भेज देता है, तो उसका पूरा अकाउंट फ्रीज कर दिया जाता है। उसकी मेहनत की कमाई के पूरे

Contents Page

दो लाख रुपये फ्रीज कर दिए जाते हैं, जबकि उसका कोई कसूर नहीं है। भाई, कम से कम उसके अकाउंट में जो पांच हजार आए हैं, सिर्फ उसको फ्रीज करो, बाकी का अकाउंट तो उसका खुला रहने दो, पर वह नहीं किया जा रहा है और डिजिटल फ्रॉड करने वाले लोगों को हम पकड़ भी नहीं पा रहे हैं।

सर, मैं एक और बात कहना चाहता हूँ। भारतीय जनता पार्टी के एक विद्वान सदस्य यहां दो दिन पहले जीरो ऑवर्स में यह बात लेकर आए कि यहां पर देश की इज्जत के लिए बात होनी चाहिए। उन बातों से देश की इज्जत खराब न हो, इसकी चिंता करनी चाहिए। देश की इज्जत के लिए हमें ऐसी बातें नहीं करनी चाहिए कि देश में कुछ खराब चल रहा है। सर, मुझे दुःख हुआ। मैं आपके जरिए कहना चाहता हूँ कि मंत्री जी ने सिंगापुर के एक शिल्पकार को क्वोट किया। इस बिल पर बात करते हुए मंत्री जी ने कहा कि उस शिल्पकार ने कहा है कि हिंदुस्तान अपने आपको आगे बढ़ाने में बहुत पीछे रह गया। If I can lay my hands on that, I will exactly quote the words from hon'ble Minister's speech. सिंगापुर का एक शिल्पकार, Lee Kuan Yew ने अपने वाक्य में यह कहा था। I quote, "India is a nation of unfulfilled greatness. Its potential has lain fallow, under used. India has wasted decades in State planning..." ऐसा कहकर उन्होंने करप्शन आदि की बात की थी। यह कौन कहता है? एक सिंगापुर वाला कहता है। उसको हम ऑथोराइज करते हैं, तब क्या देश की बेइज्जती नहीं हो रही है? यहां हमें कोई ज्ञान बांटता है कि बाहर जाकर वर्तमान की खराब परिस्थिति पर मत बोलो। आप एक फॉरेनर को क्वोट करते हैं। हमारे देश ने आजादी के बाद काफी तरक्की की। अंग्रेज जाति के नाम पर, प्रांत के नाम पर, भाषा के नाम पर, मजहब के नाम पर हमारे देश में जितना जहर डाल सकते थे, उतना वे डालकर गए थे, लेकिन वे देश के हमारे पूर्वज थे, जिन्होंने खून-पसीना एक किया। उन्होंने कभी यह नहीं कहा कि मित्रो, मैं क्या कर सकता हूँ, अंग्रेज खड्डे खोद कर गए हैं, बल्कि उन्होंने मेहनत की और इस देश को आबाद किया। जहां सूई नहीं बनती थी, वहां हवाई जहाज बनने लगे, आईआईएम्स और आईआईटीज़ बने। जिस देश में अमेरिका से लाल गेहूं, पीएल-480, जिसे वहां ऐनिमल्स खाते थे, उसको लाकर खाना पड़ता था, उस देश में एक हरित क्रांति हुई और धन-धान्य के भंडार बने। मेरे इस देश की यह ताकत है कि कभी हमारे साथ आजाद हुआ हमारा दुश्मन देश पाकिस्तान बर्बाद हो गया, जबकि मेरा देश आबादी से भरपूर रहा। इस देश के भूतकाल को, इस देश के पास्ट को, जवाहरलाल नेहरू जी की उस सूझ-बूझ और समझ को, सरदार वल्लभ भाई पटेल और बाबा साहेब अम्बेडकर के किए हुए काम को हम भुला नहीं सकते हैं। आज कोई एक फॉरेन का आदमी हमें यह कह रहा है! सर, मैं खत्म कर रहा हूँ।

श्री उपसभापतिः बिल पर बोलना है।

SHRI SHAKTISINH GOHIL: I will finish within the allotted time. I am just quoting the hon'ble Minister's speech. ...(*Interruptions*)... Nothing else.

MR. DEPUTY CHAIRMAN: Please speak on the Bill.

Contents Page

SHRI SHAKTISINH GOHIL: I only spoke what is relevant. सर, किसी को अच्छा लगे या न लगे, जो सच्चाई है, मैंने सिर्फ वही सामने रखी है। इसलिए मैं आपके जरिये मंत्री जी से गुजारिश करूंगा कि हड़बड़ी मत कीजिए। ...(**समय की घंटी**)... इसमें किसान, मजदूर, आम हिंदुस्तानी का भला नहीं है। जो कानून रियल में गलत हैं, जो अंग्रेज के वक्त के बने हुए हैं और आज रिलेवेंट नहीं हैं, उनको आप जरूर हटाइए, हम आपके साथ हैं, पर कुछ कानून ऐसे हैं, जिनके हटने से देशवासियों का भला नहीं है, उनको हटाने की जरूरत नहीं है। यही मेरे विचार हैं, धन्यवाद।

श्री उपसभापति : माननीय श्री लहर सिंह सिरोया।

श्री लहर सिंह सिरोया (कर्नाटक): आदरणीय उपसभापति महोदय, इस जन विश्वास बिल के ऊपर बात करने के लिए मेरे ऊपर जो विश्वास पार्टी ने व्यक्त किया है और आपने जो अनुमति प्रदान की है, उसके लिए मैं आपका आभार प्रकट करता हूं।

महोदय, मैं एक भारत, श्रेष्ठ भारत का एक उदाहरण हूं। मैं इस बिल पर बोलने से पहले कुछ बातें बताना चाहूंगा। आज मैं इस अवसर का फायदा लूंगा। मैं राजस्थान से बेंगलुरु 17 वर्ष की उम्र में गया था। यहां हमारे कई साथियों के पास चार्टर्ड प्लेन है, हेलीकॉप्टर है, लेकिन जब मैं बेंगलुरु गया था, तब वहां पर साइकिल पर सवारी करनी पड़ती थी और एक छोटा सा कानून था कि साइकिल पर अगर रात के समय आपके पास लाइट नहीं है, तो चालान होता था। मैंने इस चीज को स्वयं भोगा है कि एक बार गलती से मैं बिना लाइट के जा रहा था, तो शाम को 7:00 बजे पुलिस वालों ने मेरी साइकिल रोक ली - क्योंकि हममें से किसी का साइकिल से साबक़ा पड़ा ही नहीं है। आज हम जिस वातावरण में जी रहे हैं, आम आदमी की समस्या से हम उतना वाकिफ नहीं हैं - मेरी साइकिल उस समय पुलिस स्टेशन में रखवा दी गई, क्योंकि उसमें चालान में जुर्माना लेने का प्रावधान नहीं था, तो रात भर साइकिल वहां पड़ी रही और अगले दिन मैं कोर्ट में गया। कोर्ट में जाकर कुछ रुपए, दो रुपये...

श्री उपसभापति: सिरोया जी, आप माइक में बोलें, तो आवाज आएगी।

श्री लहर सिंह सिरोया: मैं कोर्ट में गया और वहां पर कुछ चार आने या आठ आने का फाइन भरना पड़ा। फिर वापस पुलिस स्टेशन जाकर साइकिल लेकर आया। उस समय ऐसा माहौल था।

दूसरा उदाहरण मैं देना चाहूंगा कि लाइसेंस राज और परमिट राज क्या होता था, उसके बारे में बताना चाहूंगा। हमारे पास उस समय स्कूटर तो थी नहीं, लेकिन जब स्कूटर लेने की बारी आई, तो स्कूटर मिलते ही नहीं थे। 8-10 वर्ष तक स्कूटर के लिए लाइन लगी रहती थी, तो 500 रुपये भरने के बाद भी लोग रात भर लाइन में लगे रहे, फिर लाठीचार्ज हुआ — यह बेंगलुरु की घटना है। यह उनका लाइसेंस राज था, जिसकी बात कर रहे हैं।

मैं तीसरा उदाहरण शक्कर का देना चाहूंगा। आज मुझे नाम भी याद है और वह जगह भी याद है। मैं राजनगर में था, राजसमंद जिले का हूं। मेरे पिताजी वहां तहसील में अकाउंटेंट थे। मेरे घर में कुछ कारण से शक्कर की जरूरत पड़ी, तो तहसीलदार साहब से 2 किलो शक्कर के लिए

Contents Page

परमिट लेना पड़ा और जब मैं वह चिट्ठी लेकर राशन वाले की दुकान पर गया, तो उसने चिट्ठी को पलटकर देखा और पूछा कि यह कहां से लेकर आए हो। उस समय एम. एल. कक्कड़ वहां तहसीलदार थे। उनकी चिट्ठी से हमें शक्कर मिली।

मैं एक और घटना बताना चाहूंगा, जो 1980 के आसपास की घटना है। वह बेंगलुरु की घटना है। उस समय केरोसिन का बहुत बड़ा संकट आया था और कैसे हमारी कांग्रेस सरकार ने इसे मैनेज किया, क्योंकि उस समय सब जगह कांग्रेस की ही सरकार थी। राशन की दुकानों पर राशन कार्ड से केरोसिन मिलता था, तो जब हम केन लेकर जाते थे, तो 5 लीटर का पैसा देते थे और 3 लीटर केरोसिन दिया जाता था। यह मैंने अपनी आंखों से देखा है, मैं स्वयं इसका भुक्तभोगी हूं। वे कहते थे कि आपको 5 लीटर मानकर ही इसे लेना पड़ेगा, क्योंकि बिल तो हम इतना ही काटेंगे। आपको लेना हो तो लीजिए, नहीं लेना हो तो मत लीजिए। यह उनके राज का मैनेजमेंट था।

शक्ति सिंह गोहिल जी हमारे अच्छे मित्र हैं। मैं उनकी बड़ी प्रशंसा करता हूं, लेकिन जब argument में ताकत न हो, तो जोर से बोलना — यह जितना जोर से बोल रहे थे, मुझे समझ में नहीं आ रहा है कि उनकी पीड़ा केरल के चुनाव को लेकर क्यों है। क्योंकि हमारा प्रचार वे केरल के चुनाव में कर रहे हैं। वे चाहते हैं कि हमारे वोट में बढ़ोतरी हो जाए — यह चाह रहे हैं, क्योंकि प्रचार तो हमारी बातों का ये कर रहे हैं। मोदी जी का जो जन विश्वास बिल है, यह आप लोगों की समझ का नहीं है। यह हम छोटे दुकानदार और व्यापारी समझ सकते हैं। मैं आपको छोटे दुकानदार और व्यापारी की व्यथा बताता हूं कि जब कभी दुकान के आगे साइन बोर्ड लगाया जाता था और कभी उस पर सेल टैक्स नंबर नहीं लिखा जाता था, तो उसका चालान हो जाता था और उसके लिए भी सजा का प्रावधान था। आज हमारे आदरणीय मोदी जी ने इन कानूनों को सरल बनाया है और हर आम आदमी की पीड़ा को समझा है। विपक्ष के लोग फार्मर की क्या बात करेंगे? उन्हें फार्मर के बारे में क्या पता है? अब ये कह रहे थे कि सिंगापुर में जाकर हमारे मंत्री जी ने क्या कहा? मैं समझता हूं कि उनका इशारा अपने नेता के ऊपर है, जो विदेश में जाकर किस तरह से भारत को बदनाम करने की कोशिश कर रहे हैं। मैं समझता हूं कि वे उनके नेता को डायरेक्ट नहीं कह सकते हैं, इसलिए आज आपके माध्यम से वे कहना चाह रहे हैं। मैं उनकी इस बात का समर्थन करता हूं कि उनके नेता में समझ आ जाए और हर आदमी में समझ आए कि जब विदेश की धरती पर जाना है, तो इस तरह की बातें नहीं करनी है और देश को नीचा नहीं दिखाना है। हम चालीस-पचास वर्षों तक विपक्ष में रहे, लेकिन हमारे नेताओं ने कभी ऐसा नहीं किया। मैं समझता हूं कि वे अपने नेता के लिए चेतावनी दे रहे हैं। मैं शक्तिसिंह गोहिल जी का आभार मानता हूं कि उन्होंने इस बात को उजागर किया है। हमारे किसी भी मंत्री ने कभी भी हमारे देश की प्रतिष्ठा पर आंच नहीं आने दी। जिस तरह का मैनेजमेंट कोविड के समय हुआ और जिस तरह का मैनेजमेंट आज हो रहा है कि हर चीज की उपलब्धि है। पेट्रोल और डीजल के रेट्स घटाए गए हैं और सब चीज सुलभ हो रही है और आप बदनाम करने की, आतंक फैलाने की कोशिश कर रहे है। आप बार-बार कह रहे हैं कि कमी है, कमी है, कमी है, ताकि कैसे भी वातावरण बिगड़े, तो मैं समझता हूं कि आप अपने नेताओं को यह भी संकेत देंगे कि इस तरह की बात न तो देश में करनी चाहिए और न ही विदेश में करनी चाहिए।

Contents Page

उपसभापति महोदय, अब मैं प्रोविजन पर आता हूं। 24 सदस्यों की कमेटी ने 49 बैठकें की हैं और हर क्षेत्र का ध्यान रखा गया है- जैसे उद्योगों का, एमएसएमई का, स्टार्टअप का और फार्मर्स का, हर क्षेत्र का ध्यान रखा है। पहले कैसी-कैसी घटनाएं होती थीं, कैसे-कैसे उनको ह्रास किया जाता था और कैसे-कैसे लोग फायदा उठाते थे? मैं इनकम टैक्स के मामले में बताना चाहता हूं। यहाँ पर सभी अलग तरह के लोग हैं। मैंने इनकम टैक्स भी भरा है, तो मैंने उसकी समस्या भी सुलझी है। पहले हमें छोटी-छोटी बात के लिए इनकम टैक्स नोटिस आते थे और बुलाते थे। हमसे कुछ न कुछ लेकर ही नोटिस का निपटारा होता था। अब आदरणीय मोदी जी ने इनकम टैक्स में फेसलेस का सिस्टम किया है, आज उसके मैं कई उदाहरण दे सकता हूं, जिससे हमारे व्यापारियों को, दुकानदार को कितनी राहत मिली है और आम जनता को राहत मिली है। अब किसी भी तरह का कोई extortion वगैरह नहीं हो सकता। अब मैं प्रोविजन्स पर आता हूं। इसमें 784 प्रोविजन्स में 80 सेंट्रल एक्ट के अंतर्गत सुधार हुआ है। प्रमोट ट्रस्ट बेस्ड गवर्नेंस, इंम्प्रूव रेगुलेटरी वगैरह हुआ है और विधेयक में कठोर साक्षी आधारित परामर्श प्रक्रिया का परिणाम है, जिसमें 24 सदस्यीय पूर्व समिति ने 49 बैठकें विभिन्न मंत्रालयों, उद्योगों और विशेषज्ञों के साथ व्यापक परामर्श शामिल रहा है, जिससे एक संतुलित, एक विश्वसनीय अपराधमुक्तिकरण ढांचा सुनिश्चित किया गया है। यह विधेयक आपराधिक अभियोजन से प्रशासिक न्यायनिर्णय की ओर बदलाव के उद्देश्य को आगे बढ़ाता है, जिसके तहत विभिन्न अधिनियमों में निर्णायक प्राधिकरणों, अपीलीय तंत्रों तथा वसूली प्रक्रियाओं की व्यवस्था की गई है। इससे एक मानकीकृत प्रवर्तन संरचना स्थापित होती है, जो न्यायालयों पर निर्भरता को कम करती है तथा अधिक त्वरित और कुशल अनुपालन प्रणाली सुनिश्चित करती है। इसी तरह से यह विधेयक दंडात्मक प्रावधानों के स्थान पर अनुपातिक दंडों को प्राथमिकता देकर विनियामक ढांचे में एक संरचनात्मक सुधार का प्रतिनिधित्व करता है। यह व्यवसायों और व्यक्तियों पर अनुपालन के बोझ को कम करता है, साथ ही तर्कसंगत कई मामलों में बढ़ाए गए मौद्रिक दंडों के माध्यम से निवारक प्रभाव को बनाए रखता है। यह विधेयक चयनित कम जोखिम वाले अपराधों के लिए चेतावनी आधारित एवं नोटिस आधारित तंत्र के माध्यम से एक संतुलित दृष्टिकोण अपनाता है, जिससे दंड लगाए जाने से पहले स्वैच्छिक अनुपालन का अवसर प्रदान किया जाता है। यह व्यापक दंडात्मक दृष्टिकोण के स्थान पर चरणबद्ध परिवर्तन की दिशा में एक महत्वपूर्ण कदम को दर्शाता है। यह विधेयक कार्यपालिका को नियम बनाने, निर्णायक अधिकारियों की नियुक्ति करने तथा समय-समय पर दंडों की समीक्षा करने का अधिकार देखकर निरंतरता एवं प्रशासनिक लचीलापन सुनिश्चित करता है। इसके साथ ही सार्वजनिक कोष पर किसी अतिरिक्त वित्तीय भार को भी नहीं डालता है। जनविश्वास विधेयक 2.0 के माध्यम से विश्वास आधारित शासन में पहले 42 कानूनों में 183 प्रावधानों को अपराध मुक्त किया गया था और विश्वास आधारित शासन के लिए नई शुरुआत हुई है। यह विधायक 80 केंद्रीय अधिनियमों में कुल 784 प्रावधानों में संशोधन का प्रस्ताव करता है। इनमें से 717 प्रावधानों को अपराधमुक्त किया जा रहा है, ताकि व्यापार करने में सुगमता को बढ़ावा दिया जा सके, और 67 प्रावधान जीवन-यापन को सुगम बनाने हेतु प्रस्तावित हैं। इसके साथ ही लक्षित अपराधमुक्तिकरण के माध्यम से क्षेत्रीय दक्षता को बढ़ावाः 80 केंद्रीय अधिनियमों में लगभग 784 प्रावधानों को लक्षित करते हुए यह विधेयक अर्थव्यवस्था के विभिन्न क्षेत्रों में क्षेत्र-विशिष्ट राहत प्रदान करता है। औषधि क्षेत्र में, औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 में किए गए

Contents Page

संशोधनों के तहत रिटर्न या विवरण प्रस्तुत न करने जैसी मामूली प्रक्रियात्मक त्रुटियों को अपराधमुक्त किया गया है, जो 50 अरब डॉलर से अधिक मूल्य के उद्योग में त्वरित अनुपालन को सक्षम बनाता है और वाद-विवाद के जोखिम को कम करता है। हालांकि, निम्न-स्तरीय (घटिया) दवाओं के निर्माण या बिक्री को अब भी कठोर दंड, जिसमें कारावास भी शामिल है, के साथ आपराधिक अपराध ही रखा गया है। दवाइयों में घपला होता है, इसमें उस बात का ध्यान रखा गया है दवाई में घपला करने वालों को अपराध की सजा दी जानी चाहिए।

महोदय, इसी तरह से उन्होंने सड़क परिवहन को भी समझा है, जिसमें सड़क परिवहन के अनुपालन तथा प्रवर्तन को सुनिश्चित करना है। भारत का सड़क नेटवर्क 66.71 मिलियन किलोमीटर से अधिक विस्तृत है, जो अधिकांश माल और यात्री यातायात का वहन करता है। ऐसे में इस क्षेत्र में विनियामक दक्षता आर्थिक विकास के लिए अत्यंत महत्वपूर्ण है। मोटर वाहन अधिनियम, 1988 में किए गए संशोधन स्पष्टता प्रदान करने और अनुपालन को आसान बनाने पर केंद्रित हैं, जैसे राज्यव्यापी वाहन पंजीकरण की अनुमति देना आदि। जन विश्वास विधेयक, 2026 के अंतर्गत किए गए संशोधन सावधानीपूर्वक छोटे, प्रक्रियात्मक उल्लंघनों और गंभीर सड़क सुरक्षा अपराधों के बीच अंतर करते हैं तथा केवल कम-जोखिम वाले मामूली उल्लंघनों को अपराधमुक्त करते हुए कारावास के स्थान पर चरणबद्ध मौद्रिक दंड और प्रशासनिक न्याय निर्णयन का प्रावधान करते हैं। वहीं, सड़क सुरक्षा और जनकल्याण को प्रभावित करने वाले अपराधों के लिए आपराधिक दायित्व यथावत रखा गया है। इसमें सबसे बड़ी बात यह है – मैंने छोटी फैक्टरी भी चलाई है और मैं समझता हूं कि एमएसएमई में क्या परेशानियाँ होती हैं, उन्हें ध्यान में रखते हुए एमएसएमई और स्टार्ट-अप के पारिस्थितिकी तंत्र को सशक्त बनानाः इसका लक्ष्य है।

आदरणीय उपसभापति जी, जब देश को विकसित भारत बनाना है और देश विश्व की सर्वोच्च आर्थिक पारिस्थितिकी में लेकर जाना है, तब इसमें स्टार्ट-अप्स और एमएसएमई का ध्यान रखना ही पड़ेगा। यह आम जनता के लिए भी है, उद्योगों के लिए भी है और विकसित भारत के लिए भी है।

महोदय, जन विश्वास विधेयक, 2026 मेक इन इंडिया और स्टार्ट-अप इंडिया पहलों के लिए एक प्रत्यक्ष उत्प्रेरक के रूप में कार्य करता है, जो प्रारंभिक 2026 तक 2.12 लाख से अधिक डी.पी.आई.आई.टी मान्यता प्राप्त स्टार्टअप वाले एक विस्तृत पारिस्थितिकी तंत्र को महत्वपूर्ण राहत प्रदान करता है। सरकार व्यवसायों को बढ़ने और संचालन करने में सक्षम बना रही है, जिससे उन्हें मामूली और वास्तविक अनुपालन त्रुटियों को सुधारने का अवसर मिलता है, बजाय इसके कि वे जटिल न्यायिक प्रक्रियाओं में उलझे रहें। विभिन्न अधिनियमों के अंतर्गत लगभग 34 अपराधों के लिए चेतावनी और सुधार नोटिस की व्यवस्था करके, सरकार कारावास के भय को समाप्त कर विश्वास लेकिन सत्यापन की संस्कृति को बढ़ावा दे रही है। यह विशेष रूप से विधिक माप विज्ञान अधिनियम के अंतर्गत प्रभावी है, जहां पहले लेबलिंग या पैकेजिंग से संबंधित छोटी त्रुटियों पर एक वर्ष तक के कारावास का प्रावधान था, नए ढांचे में इन्हें सिविल उल्लंघन के रूप में माना गया है और सुधार पर जोर दिया गया है। 47,000 से अधिक अनुपालन आवश्यकताओं में

Contents Page

पहले ही कमी लाई जा चुकी है और पिछले 5 वर्षों में सक्रिय पंजीकृत कंपनियों की संख्या में 27% की वृद्धि हुई है। ये सुधार सुनिश्चित करते हैं कि उद्यमी नवाचार और विस्तार आत्मविश्वास के साथ कर सके, इस विश्वास के साथ कि राज्य उन्हें संभावित वादकारी के रूप में नहीं, बल्कि प्रगति के भागीदार के रूप में देखता है।

महोदय, इसी तरह से 'न्यूनतम सरकार, अधिकतम शासन' के प्रति मोदी सरकार की प्रतिबद्धताः जन विश्वास विधेयक, 2026, न्यूनतम सरकार, अधिकतम शासन के मोदी सरकार के दृष्टिकोण को साकार करने की दिशा में एक निर्णायक कदम है। यह छोटे, तकनीकी उल्लंघनों के लिए अनावश्यक उत्पीड़न और मुकदमेबाजी के भय को दूर करने की दिशा में महत्वपूर्ण पहल है। जन विश्वास पहल के माध्यम से, मोदी सरकार भारत को दंडात्मक विरासत से हटाकर एक सुगम और विश्वास-आधारित शासन मॉडल की ओर अग्रसर कर रही है। ऐसे सुधारों के साथ, भारत का व्यावसायिक वातावरण अधिक प्रतिस्पर्धी और नागरिक अनुकूल बनता है, जिससे वैश्विक ईज ऑफ डूइंग बिजनेस रैंकिंग में इसकी स्थिति मजबूत होती है और माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के परिवर्तनकारी नेतृत्व की पुनः पुष्टि होती है।

महोदय, यही कारण है कि आज हमारे यहाँ पर विदेश से इंडस्ट्रियलिस्ट आते हैं। पहले उन्हें लगता था कि यहाँ ऐसे कई कानून हैं, जो उनके लिए तकनीकी आधार पर कुछ न कुछ परेशानी खड़ी कर सकते हैं, इसीलिए आज हम यह जन विश्वास कानून लाए हैं। यह जन विश्वास कानून 2.0 है। इससे पहले भी हम 2023 में काफी सुधार कर चुके हैं। उन्हें देखते हुए आज विदेश की इन्वेस्टमेंट में वृद्धि हुई है। लोग छोटी-मोटी बातों को लेकर अदालतों में जाते थे, जिससे हजारों-लाखों केस पेंडिंग पड़े रहते थे, तो कम से कम अदालतों पर कम बोझ पड़ेगा। यह विधेयक 24 सदस्यीय चयन समिति द्वारा संचालित एक विस्तृत और साक्ष्य-आधारित विधायी प्रक्रिया का परिणाम है। वे अपने विभिन्न विषयों के माध्यम से इस निर्णय पर पहुँचे हैं और उन्होंने हर चीज का विस्तार से ध्यान रखा है।

[**उपसभाध्यक्ष (श्रीमती रजनी अशोकराव पाटिल)** *पीठासीन हुईं*]

भारत की आर्थिक नेतृत्व क्षमता को सुदृढ़ बनाना भी इसका एक उद्देश्य रहा है। यह विधेयक भारत की वैश्विक नेतृत्व की दिशा में प्रगतिशील यात्रा को दर्शाता है, जहाँ देश नरेन्द्र मोदी जी के नेतृत्व में वैश्विक सर्वोत्तम प्रथाओं की ओर निरंतर अग्रसर है। विश्व बैंक के ईज़ ऑफ डूइंग बिजनेस सूचकांक में उच्च रैंक प्राप्त करने से लेकर वित्त वर्ष 2025-26 में 790.86 अरब डॉलर के रिकॉर्ड निर्यात तक, भारत वैश्विक व्यापार के एक सशक्त स्तम्भ के रूप में अपनी स्थिति को मजबूत कर रहा है। यह विधेयक इसी सुधार-प्रधान दृष्टिकोण का मूर्त रूप देता है, जो पुरानी दंडात्मक प्रावधानों को समाप्त करते हुए तेज व्यावसायिक विकास, नवाचार और वैश्विक प्रतिस्पर्धा के लिए मार्ग प्रशस्त करता है। मैं समझता हूँ कि माननीय सदस्य, गोहिल साहब गुजरात से हैं, तो वे व्यापार को समझते हैं। गुजराती व्यापार को समझते हैं, तो कम से कम ये बातें तो आपने समझी होतीं, इन्हें आपने देखा होता। उनके पास रिटोरिक सिवाय आलोचना के लिए कुछ

Contents Page

नहीं था, इसलिए उन्होंने रिटोरिक और कुछ ऐसी ही बातें कीं और अपनी आवाज बुलंद करके भी कुछ कमियाँ गिना नहीं सके।

यह विधेयक अत्यधिक अपराधीकरण वाले नियामक दृष्टिकोण से हटकर एक अनुपालन-आधारित ढाँचे की ओर स्पष्ट परिवर्तन को दर्शाता है, जो नागरिकों और व्यवसायों में विश्वास स्थापित करता है। मामूली, तकनीकी खामियों को अपराध की श्रेणी से हटाकर और उनके स्थान पर उचित दंड निर्धारित करके, यह विधेयक अत्यधिक विनियमन से बचता है और विकास, स्वैच्छिक अनुपालन तथा अधिक सुगम शासन वातावरण के लिए स्थान प्रदान करता है। इसका नागरिकों और व्यवसायों पर प्रत्यक्ष सकारात्मक प्रभाव पड़ता है, क्योंकि यह सरल शासन तंत्र के माध्यम से एक उच्च-विश्वास समाज के निर्माण को प्रोत्साहित करता है।

जहाँ पिछली काँग्रेस सरकार ने लाइसेंस कोटा राज जैसी व्यवस्था को संस्थागत रूप दिया, जिसमें जटिल नियमों का उपयोग प्रणालीगत भ्रष्टाचार और बिचौलियों द्वारा शोषण के लिए किया जाता था, वहीं नरेन्द्र मोदी जी की सरकार ने पिछले एक दशक में इस नियंत्रण-आधारित विरासत को भारत के नियामक तंत्र से हटाने का निरंतर प्रयास किया है। इसका सबसे गम्भीर उदाहरण 2012 का प्रतिगामी कर संशोधन था, जिसके माध्यम से वैश्विक निवेशकों जैसे वोडाफोन और केयर्न एनर्जी को लक्षित किया गया। माननीय सदस्य गोहिल साहब चले गए हैं। 2012 में एक रेट्रोस्पेक्टिव कानून लाया गया था, जिससे कम्पनियों के अस्तित्व पर ही संकट पड़ गया था, तो वापस हमारी सरकार ने सुधार किया, ताकि व्यापारियों का इस तरह से हैरेसमेंट न हो और इसमें वापस सुधार किया गया। रेट्रोस्पेक्टिव कानून के तहत इन्होंने हमारी आर्थिक व्यवस्था के साथ जो छेड़खानी की है, उसका जो दुष्परिणाम हुआ, उसी की वजह से इन्हें 2014 में जाना पड़ा।

एनडीए की सरकार ने काँग्रेस को दोषी सिद्ध होने तक निर्दोष नहीं होने वाली मानसिकता को बदलकर विश्वास आधारित शासन का एक क्रांतिकारी ढाँचा स्थापित किया है। मोदी सरकार ईमानदार उद्यमियों और नागरिकों को सशक्त बनाते हुए, उस व्यवस्था से परिवर्तन ला रही है, जहाँ छोटी रेखात्मक त्रुटियों को दंडात्मक हथियार बनाकर नागरिकों को दंडित किया जाता है। इसके स्थान पर एक पारदर्शी न्यूनतम सरकार, अधिकतम शासन मॉडल को अपनाया गया है। अपराधीकरण की बजाय सुधार और लालफीताशाही की बजाय...

आदरणीय उपसभाध्यक्ष महोदया, मैं अपने समय की सीमा रखते हुए, पुनः हमारे मंत्री जी और सरकार को बधाई देना चाहता हूँ कि वे पिछले 10-12 वर्षों के लगातार प्रयत्न से कानूनों में सुधार लाए हैं और आर्थिक प्रगति की ओर देश को बढ़ाया है और देश में अच्छा वातावरण बनाया है। आज विश्व में जो लड़ाइयाँ हो रही हैं, वे हमारे कारण से नहीं हो रही हैं, वे आपस में लड़ रहे हैं, जिसका संकट हम पर भी आ रहा है, उसका किस तरह से हमने सामना किया है। जब हमारे अगल-बगल के राष्ट्रों में पेट्रोल की कीमत दोगुनी, तिगुनी, चौगुनी हो रही है, वहाँ हमारे यहाँ पर पेट्रोल की कीमत घटाई गई है, ताकि आम जनता को राहत मिल सके। इसके लिए मैं देश की तरफ से आदरणीय प्रधान मंत्री जी का और उनकी सरकार का अभिनंदन करना चाहता हूं। मैं

Contents Page

अपने विपक्षी भाइयों से निवेदन करना चाहता हूं कि इस संकट की घड़ी में सरकार का साथ दें, न कि अपनी ओछी राजनीति करके ...(**व्यवधान**)... मनोज जी हमारे साथी हैं, तो मनोज जी भी इस बात को समझेंगे कि अपने कुछ पूर्वाग्रहों को थोड़ा अलग रखें। ...(**समय की घंटी**)... पुनः मैं इस बिल का समर्थन करते हुए अपना स्थान ग्रहण करता हूं, आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): Shri Mohammed Nadimul Haque; eight minutes.

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Madam, on behalf of my party All India Trinamool Congress, I would like to thank my leader Ms. Mamata Banerjee for this opportunity. This one Bill is amending nearly 80 Central Acts. 80! Why have all the criminal provisions been merged into one law? Every Act serves a different purpose and context. What is the approach of the Government? Once again, the Government has done what it does best: Undermine legislative spirit and intent. The Secretary of the Ministry of Commerce and Industry wrote a letter to the Chairperson of the Select Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2026 asking to widen the scope of the legislation and for more Acts to be examined. With what authority is the executive asking the Chairman of the Select Committee to make changes? Since when is one arm of the legislature taking orders from the executive? The executive is beyond its limits to ask such a thing. It is only the Speaker of the House, which has the authority, to examine what can be and what cannot be considered by the Select Committee. Why was such a major Bill with a significant volume of amendments brought in after the entire Session has passed? We cannot even claim today is the last day of the Session. The Government has kept us in the dark even about that.

SHRI JAIRAM RAMESH (Karnataka): Today is not the last day.

SHRI MOHAMMED NADIMUL HAQUE: You have brought this Bill to improve the Ease of Doing Business. But, what is the reality of business in India? India ranked 63 in Ease of Doing Business Index. The top 10 per cent here earns 58 per cent of the national income while the bottom 50 per cent gets only 15 per cent. The truth is: Four out of five Indians earn less than Rs. 171 per day! Who is this Bill really for? If the Government really wants to bring Ease of Doing Business, come to Bengal. We will teach you. In the last fourteen years, the total number of registered companies in Bengal has increased by 83 per cent. Nearly 93 lakh MSMEs operate in Bengal. That means, over one in three female MSME entrepreneurs in the country come from Bengal. On the other hand, the highest number of MSMEs that closed between 2020

Contents Page

and 2025 were in Maharashtra, Tamil Nadu, Gujarat, Rajasthan and Uttar Pradesh. In Bengal, we have more than 1,000 software companies. Six new economic corridors are being set up. These corridors are projected to attract Rs. 2 lakh crore in investments. We have the country's largest leather complex, largest garment cluster, largest hosiery park, largest foundry park and a very large Railway Manufacturing Hub. Learn Ease of Doing Business from us and our leader's vision of *Maa, Mati* and *Manush*. A major concern in the Bill is that the Bill replaces criminal liability with monetary penalties in a sweeping manner, creating a class bias in enforcement. Many offences classified as "minor" are embedded in regulatory frameworks governing public health, environmental safety, etc. The Select Committee had expressed concerns on removing criminal provisions on public health issues. But, of course, the Government did not take this under consideration. Either the Government does not send Bills to Committees or when they are forced to, they dismiss all recommendations. Even offences like giving false fire alarm under the Delhi Police Act are now removed from criminal offences. Why, Madam? What is the Government trying to achieve? You have named this Bill Jan Vishwas. I must tell you the *jan* have no *vishwas* in you. [&]Why would we have any *vishwas* in you? The people of Bengal will give the answer of this misdeed on 4th of May, 2026.

"At the end, Madam, I want to speak something in Bengali. Madam, I want to ask where our Home Minister is, where Mr. Amit Shah is. I have heard that he has announced in Kolkata that he is going to stay there for fifteen days." Madam, through you, I want to ask him, I want to request him to stop this political tourism. [*]

उपसभाध्यक्ष (श्रीमती रजनी अशोकराव पाटिल): आप विषय पर बोलिए। ...(**व्यवधान**)... आप विषय को ध्यान में रख कर बोलिए। Please do not go out of context. *...(Interruptions)...* Please.

श्री मोहम्मद नदीमुल हक: *यह कह कर हम सदन से वॉक आउट कर रहे हैं। [†] یہ کہہ کر ہم سدن سے واک آؤٹ کررہے ہیں۔

THE VICE- CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): This is not the subject.

श्री मोहम्मद नदीमुल हक: मैडम, हम सदन से वॉक आउट कर रहे हैं।

[†]**جناب محمد ندیم الحق :** میڈم، ہم سدن سے واک آؤٹ کررہے ہیں۔

[&] English translation of the original speech delivered in Bengali.

[*] Not recorded.

[†] Transliteration in Urdu script.

Contents Page

(At this stage, some hon'ble Members left the Chamber.)

THE VICE-CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): Now, Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Madam Vice-Chairman, I rise today not merely to oppose, but to vehemently resist this dangerous, deeply flawed and utterly reckless piece of legislation, the Jan Vishwas (Amendment of Provisions) Bill, 2026. Let me say this at the outset without mincing words. This Bill is not reform, it is not progressive governance, it is a calculated dismantling of deterrence, systematic dilution of accountability and a brazen surrender of the rule of law at the altar of corporate convenience. What is being sold as trust-based governance is in truth a pay and escape regime where the powerful can violate the law and walk away by writing a cheque. In August 2025, the Government introduced the *Jan Vishwas* (Amendment) Bill, 2025 seeking to amend 355 provisions across 16 Central Acts administered by ten ministries. The Bill was rightly referred to a Select Committee. The Committee recommended decriminalizing across 62 additional Central Acts. Following this, the 2025 Bill was withdrawn, but instead of exercising restraint, the Government has returned today with an even more sweeping and liberal version, the Jan Vishwas (Amendment of Provisions) Bill, 2026 to help the corporate friends. This new Bill now seeks to amend 80 Central Acts, decriminalize staggering 717 offenses and modify 784 provisions spanning 23 ministries. The Bill is pushed through this House without stakeholder consultation, without engagement with States and without public scrutiny. Why is there a tearing hurry to move this Bill? Whom do you want to save? The first and foremost glaring flaw is the blanket decriminalization of offences without any rational classification. There is no distinction between minor procedural lapses and serious violations that endanger human life. Everything is treated as technical and swept under the same umbrella. This one-size-fits-all approach is not a reform. It is a legislative irresponsibility. It ignores the ground reality that not all offences are equal and some demand strict deterrence. Take the Drugs and Cosmetics Act, 1940. Earlier, manufacturing or selling substandard or harmful cosmetics could lead to imprisonment of one year. Now, a fine, just a fine! So let us understand what this means in real life. A company manufactures toxic skin products, women suffer burns, children develop infection, liver, kidney, brain are affected by the products. Lives are permanently scarred and what happens to the offender? He pays a penalty, they continue business and continue to make profit! Madam, this is not decriminalization. The victims, ordinary citizens, bear the irreversible consequences, while violators treat penalties as cost of doing business. Madam, the Food Safety

Contents Page

Standards Act is compromised. The stealing of electricity and severe provisions under the Electricity Act, 2003, is diluted. The builder under the Real Estate Regulation and Development Act, 2016, will not comply and will not give a constructed flat. The clinical test and diagnosis will not take seriously as Clinical Establishment Act, 2010, decriminalizes with penalty. Fake stamps can be sold and only penalty is charged. Now, you can threaten officers of Defence and only penalty is leviable as the Works of Defence Act is diluted. Now, you can steal copyright and walk away with penalty. Public safety is similarly compromised under laws like National Highways Act, 1956. Acts that make highways unsafe or impassable, potentially causing fatal accident, delaying ambulances and endangering thousands of lives, earlier attracted imprisonment up to five years. Now, this has been converted into a monetary penalty ranging from rupees ten lakhs to one crore. A corporate entity can block a highway, disrupt emergency services, cause accident and settle the matter financially. Deterrence disappears entirely. What message are we sending? The same pattern is visible across transport laws, including the Railways Framework. Offences such as drunken and disorderly behavior, endangering passengers, trespassing, smoking in prohibited areas and even violations affecting women's safety like entering reserved compartments are diluted to fines or reduced penalty. The message is deeply troubling that public order, passenger safety and women's dignity can be compromised without serious consequences. Environmental protection is also significantly weakened. Across multiple laws, offences relating to air pollution, noise pollution and discharge from the inland vessels are CC, imprisonment removed or reduced. Polluters can continue harmful activities, pay fines and carry on operations. At a time when environmental degradation is a major public health crisis, this approach prioritizes convenience over sustainability. The impact extends to rural and labor sectors as well. Under the Cattle Trespass Act, 1871, damage to farmer's crops caused by stray cattle is now reduced to a fine only; offence leaving farmers with little real remedy. Labor law violations relating to dock workers, provident funds and employment conditions are also diluted into a monetary penalty, weakening already fragile protection for workers. Madam, are we in a jungle raj or should there be a rule of law?

The second major flaw is the structural shift from judicial courts to executing adjudicating officers. Penalties will now be imposed by bureaucrats rather than independent judges. Appeals are limited and often remain with the same administrative hierarchy. This removes judicial oversight, concentrates power with the executive... ...(*Time-bell rings*)... Madam, I will just take two minutes to finish it off.

Contents Page

And, the executive, increasing the risk of arbitrariness and misuse. It replaces due process with discretion and transparency with opacity.

Third, the Bill creates two tiered systems of justice. For large corporations, penalties become manageable financial liabilities. For ordinary citizens and small business, the same system can be burdensome and unpredictable. The Bill even provides for an automatic enhancement of fines by 10 per cent every three years. Yet, this is unlikely to act as a deterrent for entities with significant financial resources. Violation becomes budgeted expenses, while justice becomes unequal in this application.

Fourth, the Bill omits certain offences entirely, including false fire alarms under the Delhi Police Framework, failure to report births and deaths, false entries in copyright registers, while they may appear minor individually. ...(*Time-bell rings*)... One minute, Madam, I will finish. Removal, weakness, accountability, data, integrity and public order are viewed collectively. The Government claims that this Bill reduces the burden on courts and eliminates Inspector Raj. However, over 7,300 criminal provisions already existing across criminal laws, the decriminalization 717 offences without detailed impact assessment is deeply concerning. The earlier Select Committee has flagged issues such as lack of safeguards, inadequate penalty structures and absence of classification. These concerns remain unaddressed. Madam, laws are not meant to be convenient for violators. They are meant to protect citizens. Deterrence is not an obstacle. It is an essential to maintaining order and accountability. When the fear of meaningful consequences removed, compliance weakens, violations increase. This Bill risks sending a message that compliance is optional, violation can be monetized and the accountability can be negotiated. It shifts the focus from the justice to revenue, from protection to convenience. Therefore, I urge that the Bill may not be passed in haste. Let it be referred to a Joint Parliamentary Committee for a comprehensive review. Stakeholders, including States, experts, regulators and civil society must be consulted. The framework must be reworked to include clear classification of offences, proportionate penalties and adequate judicial oversight of serious violations. The responsibility of this House is to protect the people of the country. Any reform must strengthen, not dilute, the principles of justice, accountability and public safety. Thank you very much.

THE VICE-CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): No, unparliamentary word will go on record. The next speaker is Dr. Ashok Kumar Mittal; you have six minutes.

Contents Page

डा. अशोक कुमार मित्तल (पंजाब): मैडम, आपने मुझे 'जन विश्वास (उपबंधों का संशोधन) विधेयक, 2026' पर बोलने का अवसर दिया, इसके लिए आपको धन्यवाद। मैडम, 'जन विश्वास' सुनने में बहुत अच्छा लगता है, लेकिन जब हम इस बिल के पन्ने पलटते हैं, तो सच्चाई कुछ और ही नजर आती है। इसमें कुछ प्रावधान ऐसे हैं, जिनमें जनता का विश्वास कम और अविश्वास ज्यादा बढ़ जाता है। मैडम, मैं सरकार की intent का स्वागत करता हूँ कि वह Ease of Doing Business के लिए या जनता को बाकी और सहूलियत देने के लिए यह बिल लेकर आई है, लेकिन अकेले इससे काम नहीं चलेगा। यदि सरकार वाकई में सीरियस है, तो कुछ कानूनों को हमें रिपील करना पड़ेगा, कुछ कानूनों को अमेंड करना पड़ेगा और कुछ कानूनों को इम्प्रूव करना पड़ेगा। डॉ. बी.आर. अम्बेडकर साहेब ने बड़े स्पष्ट शब्दों में कहा, "Law and order are the medicine of the body politic, and when the body politic gets sick, medicine must be administered". मैडम, हम इसको ठीक करने के रूप में दवाई तो दे रहे हैं, लेकिन इन दवाइयों का जो साइड इफेक्ट है, वह बीमारी से भी ज्यादा है। मैं उनमें से कुछ चीजों को आपके माध्यम से सरकार के संज्ञान में लाना चाहूँगा। मैं उन कुछ खतरनाक प्रोविजंस की तरफ ध्यान दिलाना चाहूँगा, जो प्रोविजंस ease of committing crime बन जाएँगे। मैं समय के अभाव की वजह से उनमें से कुछ को ले पाऊँगा। पहला, Coal Mines Provident Fund And Miscellaneous Provisions Act, 1948 की धारा 9 में, पहले यदि कोई किसी गरीब मजदूर का प्रोविडेंट फंड मार लेता था, तो उसे छः महीने की जेल होती थी, लेकिन अब पाँच हजार रुपए से 50 हजार रुपए तक के जुर्माने का प्रावधान किया गया है। हम यह कोल माइंस मजदूरों के साथ अन्याय कर रहे हैं कि कोई करोड़ों रुपए, यानी उनका पूरा पैसा मार ले और वह 50 हजार रुपए का जुर्माना देकर बच जाए।

अब मैं महिलाओं की सुरक्षा की बात करता हूँ। सरकार महिलाओं को 33 परसेंट आरक्षण देने में बहुत सीरियस है, लेकिन उन्हीं महिलाओं के लिए इस बिल में जो दावे हैं, वे उल्टे साबित हो रहे हैं। रेलवे एक्ट की धारा 162 के तहत यदि कोई पुरुष महिलाओं के लिए आरक्षित डिब्बे में गैर-कानूनी तरीके से घुसता है, तो उसे पहले जेल होती थी, लेकिन अब सिर्फ ढाई हजार रुपये की पेनल्टी का प्रावधान है। यह कैसा 'जन विश्वास' है? रेलवे एक्ट की धारा 145 के तहत ट्रेन में जो लोग शराब पीकर हंगामा करते थे या अवैध प्रवेश वाली जो धारा 147 थी, उनको कमजोर कर दिया गया है। मैडम, ऐसा लग रहा है कि सरकार महिलाओं की सुरक्षा नहीं, बल्कि रेवेन्यू जेनरेशन का टूल बनाने जा रही है। मैडम, चूँकि आप भी महिला हैं और आप इस पद पर बैठी हुई हैं, तो मैं चाहूँगा कि आप भी इस मामले में सरकार को कहें। उसी रेलवे एक्ट में और अमेंडमेंट किया गया है और वह यह है कि जो हॉकर्स सामान बेचते थे, उन पर 2,000 रुपए का जुर्माना लगा दिया गया है। मैडम, वह 200 रुपए कमाता नहीं है, तो वह 2,000 रुपए का जुर्माना कहाँ से दे देगा? अगर उसने फाइन न दिया, तो उसको जेल भी हो जाएगी। यहाँ उसको जेल भी हो जाएगी। इन प्रोविजंस में कैसा विरोधाभास है?

मैडम, पहले जो गलत मेडिसिन बनाते थे, मिलावटी कॉस्मेटिक्स दवाइयां बनाने वालों को एक साल तक की सजा थी, अब उसको भी एक लाख रुपए से पांच लाख रुपए तक की पेनल्टी के रूप में तब्दील कर दिया गया है। आम आदमी की सेहत खराब हो जाए, आँखें चली

Contents Page

जाएँ, अभी पीछे ही कितने बच्चों की कफ सिरप पीने से डेथ हो गई थी, लेकिन इसके लिए पांच लाख रुपए के जुर्माने का प्रावधान किया गया है। कोई सजा नहीं है। यह कैसा 'जन विश्वास' है? हम दूसरी तरफ इसके साथ-साथ न्यायपालिका को भी कमजोर कर रहे हैं। जो पावर जजेज़ की थी, न्यायपालिका की थी, वह उनसे छीन कर हम बाबुओं को दे रहे हैं, ज्वाइंट सेक्रेटरी और डायरेक्टर स्तर के अधिकारियों को दे रहे हैं। वे डिसाइड करेंगे कि क्या जुर्माना हो। वे तो फिर ब्लैकमेल करेंगे और करप्शन की एक नई दुकान खुल जाएगी! इस तरह से, हम जुडिशियरी को भी साथ में कमजोर करेंगे। मैडम, अब मैं सरकार को कुछ सुझाव देना चाहूंगा। सरकार ने इनमें तो कर दिया, लेकिन दूसरी तरफ जीएसटी लॉ है, जिसमें छोटी-छोटी वजहों से व्यापारियों पर क्रिमिनल केसेज़ भी होते हैं और वे इमीडिएटली अरेस्ट भी हो जाते हैं। अगर ऑफिसर्स ने 5 करोड़ तक का कोई टैक्स ऊपर-नीचे शो कर दिया, तो व्यापारियों को सीधे अरेस्ट किया जाता है। उसमें पूरा करप्शन भरा पड़ा है, जबकि उस पर कोई संज्ञान नहीं लिया गया, इसलिए सरकार उस पर भी संज्ञान ले। ऐसे ही, कभी गलती से इनपुट क्रेडिट ऊपर-नीचे हो गया, तो उसमें भी सीधे जेल, सीधे कैद होती है। यदि हम इनकम टैक्स की बात करें, तो अगर टीडीएस की कैलकुलेशन में गलती हो गई, उसे जमा कराने में देरी हो गई, तो उसके लिए तीन महीने से लेकर सात साल तक की सजा का प्रावधान है। उसमें भी जुर्माने का प्रावधान लाइए, मेरा यह सरकार से निवेदन है।

इसके साथ-साथ मैं यह कहना चाहता हूँ कि सरकार ने कई ऑफेंसेज़ को डिक्रिमिनलाइज़ किया है, जो बहुत अच्छी बात है, लेकिन जो ऑफेंसेज़ अभी तक हो चुके हैं और इन धाराओं के अंतर्गत जिन्हें आप जन विश्वास बिल में दूर कर रहे हैं, उनके लिए एक कंपाउंडिंग पॉलिसी होनी चाहिए थी, जो इसी का हिस्सा होती कि हम पुराने ऑफेंसेज़ को भी क्रिमिनल नहीं मानेंगे, बल्कि उनको भी सिविल मानकर, जुर्माने में तब्दील करके उनका निपटारा कर देंगे, ताकि यह जन विश्वास वाकई में पूरा जन विश्वास बन सके, धन्यवाद।

THE VICE- CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): Now, Shri Golla Baburao. You have five minutes.

SHRI GOLLA BABURAO (Andhra Pradesh): Madam Vice-Chairperson. I rise to speak on the Jan Vishwas (Amendment of Provisions) Bill, 2026. It is a significant step towards reforming our regulatory legal framework. At its core, the Bill seeks to replace the culture of criminalization for minor offences with one rooted in trust and ease of compliance. It reflects an important shift in governance, where the aim is to balance enforcement with the needs of a modern growing economy. Having said this, I would first like to speak about its achievements. As decriminalization reduces fear and unlocks economic activity, the key positive of the Jan Vishwas Bill, 2026, is the large-scale decriminalization of minor technical offences. By removing the threat of imprisonment for procedural lapses, such as filing delays or documentation errors, the Bill creates a more enabling environment for business, especially MSMEs and

Contents Page

start-ups. Entrepreneurs are more likely to take risks and expand operations when compliance mistakes no longer carry criminal consequences. The shift from a punishment-based to a trust-based regulatory framework improves investor sentiment, encourages formalization of enterprises, and aligns India's legal architecture with global best practices in business regulation and economic governance. It also reduces litigation and enables faster dispute resolution.

The Bill significantly eases the burden on India's already overburdened judicial system by shifting minor offences from criminal courts to administrative adjudication. Instead of lengthy trials, such cases can now be resolved through designated officers and monetary penalties. It also allows courts to focus on serious criminal matters rather than routine compliance violations. In a country like India, where 4.87 crore cases are currently pending, of which about 18 per cent have been pending for over 10 years and nearly 20 per cent between 5 to 10 years, this reform is particularly significant. It strengthens institutional capacity, enhances regulatory clarity, and contributes to a more predictable and time-bound enforcement ecosystem. However, some concerns remain. While the Bill seeks to decriminalize several offences by replacing imprisonment with civil penalties, in some cases the penalty amounts remain unchanged and outdated. For instance, under the NDMC Act, 1994, fines ranging from ₹25 to ₹100 have been retained at the same level despite being introduced over three decades ago. Unrevised penalties may, therefore, weaken the overall deterrence. Similarly, offences such as failure to give notice of transfer of property and failure to disclose liability continue with unchanged civil penalties under the Bill. In other instances, the Bill neither decriminalises the offence nor revises the fine. For example, interference with a municipal drain under the NDMC Act, 1994, still carries a fine of ₹50, and has been unchanged since 1994. There is a need for a standardised framework to ensure consistency in penalties. The most important is, there is a risk of increased administrative discretion; and, hence, there is a need for safeguards. This makes it essential to build strong safeguards into the system. Clear guidelines, transparent procedures, and effective appellate mechanisms are necessary to ensure fairness and accountability. Without such protections, the intended benefits of efficiency and ease of compliance may be undermined by uncertainty and misuse.

The next is limited focus on strengthening compliance capacity. (*Time-bell rings*) Madam, give me one minute. While the Bill reduces penalties and simplifies enforcement, it does not sufficiently address the deeper issue of compliance capacity, especially among MSMEs. India has over 6.3 crore MSMEs, many of which

Contents Page

struggle not with intent, but with understanding and managing complex regulations. With these negative points, I request that this Bill be sent to a Select Committee. Thank you.

THE VICE- CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): Thank you. Now, Shri Niranjan Bishi, you have five minutes.

SHRI NIRANJAN BISHI (Odisha): Madam Vice-Chairperson, I thank you for giving me an opportunity to speak on the Jan Vishwas (Amendment of Provisions) Bill, 2026. First of all, I would like to say- Can public trust or *Jan Vishwas* be built merely by amending provisions, or does it require accountability, justice, and sincerity in governance? Madam, the Government claims that the Jan Vishwas Bill will decriminalize minor offences and improve Ease of Doing Business. On paper, it sounds progressive. But on the ground, especially in States like Odisha, reality is very different because small MSME traders, farmers, forest dwellers, SCs, STs and OBC people, women, innocent citizens are still harassed by excessive regulations and bureaucratic control continues to dominate, while accountability remains weak. So, I ask: Is this Bill truly about Jan Vishwas or public trust or only about easing compliance for big entities? Why are tribal communities penalized for accessing forest resources, which are their traditional rights? We decriminalize on one side, but on the other side, systems continue to criminalize poverty and survival. This contradiction must be addressed. As regards the impact on Tribal India, again, it has been ignored. Madam, I come from Odisha, a land of rich tribal heritage. For tribal communities, forest produce is not a "commodity", it is life and livelihood. Minor procedural violations should not lead to penalties or fear of law. But unfortunately, the system still treats them as offenders instead of rightful stakeholders. The Bill should have explicit safeguards for the Scheduled Tribes, the Scheduled Castes and Backward communities; protection under Forest Rights framework and clear instructions to prevent administrative harassment. Without this, 'Jan Vishwas' becomes just a slogan. I want to ask: What about ease of living for the poor? I am asking this because farmers are struggling with the problems of paddy procurement token and getting MSP and input subsidy in the State of Odisha. While tribal people collect forest produce for their livelihood, they are being implicated in false cases by the Forest Department. If they oppose any mining project or dam project on their forest land or on their *raiyati* land, the police implicate them in false cases and send them to jail.

Contents Page

5.00 P.M.

A small entrepreneur who is facing inspection, for them, the fear of law is still real. If trust has to be built, it must begin from the last person in the queue. True Jan Vishwas must also mean "Trust between Centre and State." My demands are: Clear safeguards for poor, for farmers, for women, for people belonging to Scheduled Castes, Schedule Tribes, Backward Castes and Minorities; mechanism to ensure no misuse of decriminalized provisions; greater consultation with States; and accountability of officials to prevent harassment at grassroots level. I urge the Government, do not reduce this Bill to a headline reform. Make it a people's reform. Only then will India move from "Ease of Doing Business" to "Ease of Living with Dignity." Thank you, Madam.

THE VICE- CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): Thank you. Prof. Manoj Kumar Jha; three minutes.

प्रो. मनोज कुमार झा (बिहार): माननीय उपसभाध्यक्ष महोदया, माननीय मंत्री जी बड़े गौर से सुन रहे हैं, पढ़ भी रहे हैं, उनसे आग्रह करूंगा कि नाम बड़ा बढ़िया रखा है -जनविश्वास। अब मैं यहीं जानना चाहता हूं कि उस कागज़ के पीछे कौन-सी चीज़ है। बहरहाल, माननीय मंत्री जी हमारे यहां एक कहावत है, जो महाराष्ट्र में भी होगी और गुजरात में भी होगी - 'नाम बड़े और दर्शन छोटे।' मैं यह बात क्यों कह रहा हूं? इसके पीछे एक छोटी सी कहानी सुनाना चाहता हूं। There is a paper on Criminology in my university as part of Department of Social Work. Criminology में हम लोग 'White-collar crime' versus 'Blue-collar crime' के बारे में पढ़ाते थे। एक निम्न आय वर्ग का आदमी भूख से परेशान होकर एक दुकान से ब्रेड का एक टुकड़ा लेकर भागता है। पुलिस उसको चेज करती है, थाने में बिठाती है कि तूने ब्रेड की डकैती की। एक कॉरपोरेट का आदमी एक लाख करोड़ का घपला करता है और उसे सोफे पर बिठा कर उसके साथ डील की जाती है। मैं एक स्पष्ट झुकाव, जो इस बिल के माध्यम से देख रहा हूं, वह मैंने माननीय मंत्री जी आपके समक्ष रखा है। यह Freudian slip भी नहीं है। माननीय मंत्री जी यहाँ हैं और मेरे मुंह से प्रधान मंत्री निकल गया था। मैं माननीय मंत्री जी से कहूंगा कि कॉरपोरेट के प्रति जो झुकाव है, इस पर थोड़ी लगाम की आवश्यकता है। जैसे आपने कहा कि एमएसएमई को प्रोटेक्ट करेगा। क्या कोई डेटा है कि बीते वर्षों में कितना प्रोटेक्शन बड़े कॉरपोरेट को मिला और कितना प्रोटेक्शन एमएसएमई सेक्टर को मिला? इसके माध्यम से एक सामानांतर न्यायिक प्रणाली का जन्म हो रहा है। उसमें जवाबदेही क्या है, उसकी प्रणालियां क्या होंगी, उसकी पद्धति क्या होगी, इस बारे में कोई स्पष्टता नहीं है। मैं एक मिनट ज्यादा लूंगा। छोटे व्यवसाय और व्यवसायियों के लिए क्या उत्पीड़न का एक नया रास्ता खुल जाएगा? particularly, with regard to women workers, if there are certain things which have been decriminalized, तो चिंता का विषय है कि उसके लिए वैकल्पिक व्यवस्था आपने क्या की है, क्योंकि महिलाएं अपने कार्यस्थल पर अक्सर शोषण का शिकार होती हैं, उसके लिए फार्मा सेक्टर की मैं बात करता हूं।

Contents Page

महोदया, आप घंटी मत बजाइएगा। मैं एक मिनट में खत्म कर दूंगा। वैसे भी इस पर मैं कहूं कि फार्मा सेक्टर को लेकर शक्तिभाई ने लाइटर वे में एक बात कही, तो गंभीरता से मैं भी एक बात कह सकता हूं कि बीते वर्षों में हमारे देश के, चूंकि फार्मा में हमारा योगदान है, तो डब्ल्यूएचओ और अन्य मुल्कों में भी शिकायतें दर्ज की गई हैं, उसके मद्देनजर मुझे लगता है कि इसे रिविजिट करने की बेहद आवश्यकता है। ड्रग और कॉस्मेटिक्स के मामले में भी मैं चाहता हूं कि कोई भी सरकार हो, लॉबिंग से उनकी प्रणालियों पर, कानून पर असर ना पड़े, उससे प्रोटेक्शन बेहद आवश्यक है। जैसा मैंने प्रारंभ में कहा कि यह स्पष्ट करना होगा कि हाल के दिनों में जितने बिल देखे हैं, उनकी कोई आवश्यकता नहीं थी। ट्रांसजेंडर बिल की कोई आवश्यकता नहीं थी। इसको एक पॉजिटिव नज़रिये से डेवलप किया जा सकता था।

महोदया, मैं आखिरी टिप्पणी कहकर अपनी बात खत्म करूंगा। मुझे डेढ़ घंटा विलंब हो गया है। अभी, इसके ठीक बाद मुझे प्रैस क्लब जाना है। मैडम, क्या आप जानती हैं कि मुझे वहाँ क्यों जाना है? मुझे वहाँ सिर्फ इसलिए जाना है, क्योंकि सरकार की आलोचना देश की आलोचना हो गई है। सरकार की नीतियों में कुछ डिक्रिमिनेलाइज कीजिए। मैडम, मेरे देश और मेरी सरकार में फर्क है। यह फर्क 75 वर्ष पूर्व भी था, यह फर्क 75 वर्ष बाद भी रहना चाहिए, क्योंकि आज मैं जहाँ जा रहा हूं, वहाँ यू ट्यूब बैन कर दिया गया है, journalists have been banned और मैं सदन की तरफ से, अपने दल राष्ट्रीय जनता दल की तरफ से वहाँ जा रहा हूं। मैं अंत में माननीय मंत्री जी को जय हिंद के माध्यम से कहता हूं कि तय कीजिए कि सरकार किसके लिए है। आपकी नीतियाँ कॉरपोरेटपरस्त हों, चौबीसों घंटे, सातों दिन सिर्फ समृद्धि के पाँच टापू चुनाव में वोट नहीं देते हैं, बल्कि असमानता के महासागर वाले लोगों ने ही आपको चुनकर यहाँ तक बिठाया है, नहीं तो यहां और वहां में फर्क नहीं है। जय हिंद!

THE VICE-CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): Shri Ramji Lal Suman; three minutes.

श्री रामजी लाल सुमन (उत्तर प्रदेश): उपसभाध्यक्ष महोदया, 'जन विश्वास (उपबंधों का संशोधन) विधेयक, 2026 पर चर्चा हो रही है। कहा तो यह गया है कि यह कारोबार की सुगमता और विश्वास पर आधारित कानून है। इसमें 1,000 छोटे अपराधों को एक तरह से अपराधों की श्रेणी से मुक्त रखा गया। इस बिल के मुताबिक अदालतों की निगरानी कम होगी, न्यायपालिका कमजोर होगी, अधिकारियों का दबदबा बढ़ेगा, उनकी शक्तियां बढ़ेंगी। वाइस चेयरमैन मैडम, सबसे बड़ा सवाल यह है कि इस बिल से अपराधों पर लगाम नहीं लगेगी, बल्कि अपराध और बढ़ेंगे।

उपसभाध्यक्ष महोदया, देखने में आता है कि सरकार का जो काम करने का तरीका है, उससे यह लगता है कि हम कहीं न कहीं सरमायादारों के बहुत निकट हैं, कॉरपोरेट हाउसेस के बहुत निकट हैं और यह भी लगता है कि उन को ही लाभान्वित करने के लिए ही यह बिल लाया गया है। स्वास्थ्य, कृषि और खाद्य सुरक्षा की बात कही गई है। मैं यह जानना चाहूंगा कि जब

Contents Page

किसानों की बात होती है, तो किसानों को जो बीज मिलता है या खाद मिलती है, यदि उसकी गुणवत्ता ठीक नहीं है, तो उसके लिए कठोर दंड का प्रावधान होना चाहिए।

उपसभाध्यक्ष महोदया, आजकल नकली दवाओं का कारोबार बड़े पैमाने पर हो रहा है और आगरा तो इसका हब है। इससे तमाम लोगों की जानें चली गईं। उन लोगों के लिए कठोर दंड का प्रावधान होना चाहिए था, लेकिन इसमें उस कठोर दंड के प्रावधान को कमजोर करने की कोशिश हो रही है। मैं आपके मार्फत एक ही बात कहना चाहूंगा और वह यह है कि मैं जानता हूं कि अपराधियों पर कानून का, जेल का, एक मनोवैज्ञानिक प्रभाव होता है। मैं समझता हूं कि अपराधियों पर जब यह मनोवैज्ञानिक प्रभाव खत्म हो जाएगा, उनको यह लगेगा कि हम जो चाहें, वह गुनाह करें, हमें जेल जाना ही नहीं है, तब कुल मिलाकर, हम जो मकसद हासिल करना चाहते हैं, हम वह मकसद हासिल नहीं कर सकते। जिस मकसद से यह बिल लाया गया है, वह किसी भी कीमत पर अपराध को नियंत्रित नहीं करेगा, बल्कि अपराध को बढ़ाने की कोशिश करेगा। कुल मिलाकर जो महिलाएं, बच्चे हैं, उन पर रोजाना अत्याचार होता है। आप जानती हैं कि ऐसी घटनाएं रोज समाचार-पत्रों की सुर्खियां बनती हैं। महिलाओं के अत्याचार के सिलसिले में, बच्चों के अत्याचार के सिलसिले में, अगर हम दृढ़ इच्छा शक्ति से इन अपराधों पर नियंत्रण नहीं रखेंगे, न्यायपालिका की स्थिति कमजोर हो जाएगी, अधिकारियों के तंत्र की शक्ति और ज्यादा बढ़ जाएगी, तो वह उचित नहीं होगा। मैं यह कहना चाहूंगा कि यह बिल जन विरोधी है और ये जो इससे हासिल करना चाहते हैं, इसके पीछे इनकी नीयत खराब है। उपसभाध्यक्ष महोदया, आपने मुझे सदन में अपनी बात रखने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

THE VICE- CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): The next speaker is Shri Surendra Singh Nagar; ten minutes.

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): उपसभाध्यक्ष जी, मुझे यहाँ से बोलने की अनुमति दी जाए। माननीय मंत्री जी वहाँ बैठे हैं। उपसभाध्यक्ष जी, जन विश्वास (उपबंधों का संशोधन) विधेयक, 2026 सबका साथ, सबका विश्वास, सबका प्रयास, भाजपा के दर्शन से बना है। इस बिल में 784 प्रोविज़न्स को अमेंड किया गया है, इसमें 23 मिनिस्ट्रीज़ कवर होती हैं, 717 प्रोविज़न्स को डिक्रिमिनलाइज़ किया गया है, 67 प्रोविज़न्स को अमेंड किया गया है। सिलेक्ट कमेटी में इसकी 49 बैठक हुईं, विस्तृत चर्चा हुई, तब जाकर यह बिल आज सदन के सामने आया है। यह लोकसभा से पास हो चुका है और इस पर आज हम राज्य सभा में डिस्कशन कर रहे हैं।

माननीया उपसभाध्यक्ष जी, 2014 में नरेन्द्र मोदी जी की सरकार बनी और नरेन्द्र मोदी जी ने देश से वादा किया था कि यह सरकार अंतिम व्यक्ति के लिए काम करेगी। यह जन विश्वास विधेयक नरेन्द्र मोदी जी के उस वादे की सीधी पूर्ति है। यह बिल दीनदयाल जी के अंत्योदय को अनुवादित करता है। यह बिल 75 वर्षों तक शासन में रहने वाले कांग्रेस के लोगों को, जिन्होंने इसे एक दंडात्मक उपनिवेश राज्य बना दिया था और जिसे अपने नागरिकों, अपनी प्रजा को नियंत्रित करने के लिए एक डिवाइस माना गया था, उसे बदलने वाला बिल है। यह बिल भारत को एक वैश्विक अर्थव्यवस्था बनाने वाला बिल है।

Contents Page

माननीया उपसभाध्यक्ष जी, यह बिल दीनदयाल जी के अंत्योदय, अंतिम पायदान पर रहने वाले व्यक्ति की सोच को दर्शाता है। दीनदयाल जी ने कहा था कि किसी समाज के विकास का पैमाना यह नहीं है कि वह विशेषाधिकार प्राप्त कुछ लोगों के लिए क्या करता है -- हमारे मनोज जी चले गए हैं, मनोज जी अभी बात कर रहे थे। मैं कहना चाहता हूँ कि दीनदयाल जी ने जो अंतिम पायदान पर रहने वाले व्यक्तियों के लिए कहा, यह बिल उसे दर्शाता है। दीनदयाल जी ने कहा था कि किसी समाज के विकास का पैमाना यह नहीं है कि वह विशेषाधिकार प्राप्त कुछ लोगों के लिए क्या करता है, बल्कि यह है कि वह पंक्ति में अंतिम खड़े व्यक्ति के लिए क्या करता है और यह बिल अंतिम पायदान पर खड़े होने वाले व्यक्तियों के लिए ही है। दीनदयाल जी ने एक बात और कही थी। यह बिल अति अपराधीकरण की मानवीय लागत का एक उदाहरण भी है। मैं दो-तीन उदाहरण देकर अपनी बात को आगे बढ़ाना चाहूँगा। मैं उदाहरण के तौर पर समाज में एक फल विक्रेता के बारे में कहना चाहूँगा। अगर उसका तराजू, जिस पर वह वेट करता है, उसके निरीक्षण में थोड़ी भी गलती पाई जाती है, तो आज का कानून क्या कहता है, उसमें उसके लिए क्या प्रोविजन है? लीगल मेट्रोलॉजी एक्ट के तहत, यह आपराधिक अभियोजन है, उसे सजा मिलती है। यह बिल क्या करता है? यह बिल उस फल विक्रेता के लिए है। यह विधेयक उसे चेतावनी देने के बाद, उसे जुर्माना करता है और इससे उसकी आजीविका को सुरक्षित करता है। यह है आम व्यक्ति के लिए बिल। यह उस फल विक्रेता के लिए बिल है, जिसे तराजू के लिए भी आपराधिक कानून के अंतर्गत लाया जाता है। यह बिल उस छोटे कारखाने मालिक के लिए है कि अगर रिटर्न भरने में थोड़े समय की चूक हो जाती थी, तो उस पर भी क्रिमिनल एक्ट लग जाता था। यह उसे इससे मुक्ति देने वाला बिल है। सड़क के किनारे एक मैकेनिक, जो अपने परिसर में बिना डिस्प्ले लाइसेंस काम करता था - जो आज का कानून है, वह कहता है कि यह अपराध है। लेकिन अंतिम पायदान पर रहने वाले व्यक्ति की सोच, जिसका वादा देश के प्रधानमंत्री, नरेन्द्र मोदी जी ने किया था, यह बिल कहता है कि अब वह केवल जुर्माना है और उसके लिए वह व्यक्ति वह जुर्माना भुगतान करता है, उसका अनुपालन करता है और अपने काम पर लौट आता है। अब उस पर कोई आपराधिक मुकदमा नहीं होता है। यह मैकेनिक के लिए जीवन में परिवर्तन लाने वाला बिल है। उस पर जो कानून का दायरा लगता था, यह उससे मुक्त करने वाला बिल है। यह बिल महात्मा गांधी जी की भावनाओं के अनुरूप है। स्वराज, न्यूनतम बल प्रयोग और राज्य की शक्तियों की सीमाओं की जो सोच महात्मा गांधी जी की थी, यह उसको प्रदर्शित करने वाला बिल है। महात्मा गांधी जी ने कहा था कि राज्य हिंसा का एक केंद्रित और संगठित रूप में प्रतिनिधित्व करता है। शासन को नागरिक की नैतिक एजेंसी पर निर्भर होना चाहिए, न कि जेलर के डर पर निर्भर होना चाहिए। यह महात्मा गांधी जी ने कहा था। यह बिल महात्मा गांधी जी की स्वराज की सोच, उन्होंने जो ग्राम स्वराज का सपना देखा था, उसको प्रदर्शित और दर्शाने वाला बिल है। यह बिल प्रशासन को वास्तविक बनाएगा और न्याय को विकेंद्रित करेगा।

यह बिल स्वराज प्रदर्शित कैसे करता है, यह कैसे दिखाता है? मैं इसका एक उदाहरण देना चाहता हूं। वाराणसी के एक छोटे व्यवसाय की मालिक जाने-अनजाने में गलत रिटर्न भर देती है। वह इस बिल के आने के बाद निर्णायक अधिकारी से कारण बताओ नोटिस प्राप्त करती है, लेकिन अब समन प्राप्त नहीं करती है। पहले एक कारीगर को मामूली लाइसेंस की चूक के

Contents Page

कारण पेश होना पड़ता था, किसी मजिस्ट्रेट के यहां जाना पड़ता था। अब उसे किसी मजिस्ट्रेट के यहां जाने की जरूरत नहीं पड़ेगी। यह नीति के रूप में स्वराज है, जिसकी कल्पना महात्मा गांधी जी की सोच के अनुरूप है। यह बिल एक कानून के साथ-साथ राजनीतिक दर्शन का भी एक बयान है। यह स्पष्ट संभव शब्दों में घोषित करता है कि यह भाजपा की नेतृत्व वाली सरकार सजा के ऊपर विश्वास, जबरदस्ती के ऊपर आनुपातिकता और नियामक राज्य की सुविधा के ऊपर नागरिक की गरिमा में विश्वास रखती है।

माननीया उपसभाध्यक्ष जी, मैं एक ऐसे समाज से आता हूं, जिसमें करोड़ों पशुपालक हैं और जिनका मुख्य धंधा पशुपालन है और मैं भी उससे जुड़ा हुआ हूं। इस बिल में पहले क्या था? अंग्रेजों का कानून क्या था? अभी हमारे शक्तिसिंह जी चले गए। वे मेरे बारे में कुछ बात कर रहे थे। अच्छा होता, अगर वे सुन लेते कि मैं इस बिल का समर्थन क्यों कर रहा हूं। मैंने दो-तीन उदाहरण दिए हैं। मैं एक उदाहरण और देना चाहता हूं। आज देश में कानून क्या है? कानून है कि अगर किसी का मवेशी, पशुपालक का कोई पशु गलती से प्रतिबंधित सरकारी परिसर में घुस जाता है - हमारी अन्नपूर्णा जी भी बैठी हैं, हम और आप एक ही हैं - अगर हमारा पशु चला जाए, खूंटे से छूट जाए और चला जाए, खुलकर चला जाए और किसी सरकारी परिसर में घुस जाए, तो क्या आपको पता है कि उस पशुपालक को क्या सजा मिलेगी? उसे 1 महीने से 6 महीने तक की सजा मिलती है। ...(**व्यवधान**)... यह है अंग्रेजों का कानून। आज मैं बधाई देना चाहता हूं देश के प्रधान मंत्री नरेन्द्र मोदी जी को, पीयूष गोयल जी को, जिन्होंने उन करोड़ों पशुपालकों की पीड़ा को समझा और यह जो सजा हमें मिलती थी, उससे मुक्त करने का काम किया है। इसके लिए भी मैं आभार व्यक्त करता हूं।

अंत में, मैं यह कहना चाहूंगा कि सबका विश्वास केवल एक नारा नहीं है। यह जन विश्वास विधेयक, 2026 के साथ देश का कानून भी बन गया है। इसके साथ-साथ मैं देश के प्रधान मंत्री नरेन्द्र मोदी जी को बधाई देते हुए यह कहना चाहता हूं कि यह अंतिम पायदान पर रहने वाले व्यक्ति के जीवन में राज्य का जो कम से कम हस्तक्षेप होगा, वह सुनिश्चित करेगा। यह कहते हुए मैं अपनी बात समाप्त करता हूं, बहुत-बहुत धन्यवाद।

THE VICE- CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): Now, Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Madam, on behalf of our Telugu Desam Party and our leader, Shri Nara Chandrababu Naidu Garu, I rise to speak on the Jan Vishwas (Amendment of Provisions) Bill, 2026. This Bill reflects a progressive shift in governance. It aims to reduce fear of criminal penalties, promote trust-based compliance and create a more business-friendly and citizen-friendly regulatory environment across the country. Let me mention the benefits of the Bill. The Jan Vishwas Bill, 2026 is a landmark reform that focuses on decriminalization and rationalization of laws. It amends around 80 Central Acts and addresses more than

Contents Page

1,100 offences by replacing criminal punishment with civil penalties. First, the Bill removes unnecessary criminal provisions. Many minor and technical offences, which earlier carried imprisonment, will now attract only monetary penalties. This reduces the burden on the courts and prevents harassment of citizens and businesses for procedural lapses. Second, the Bill improves Ease of Doing Business. By decriminalizing 717 provisions, it sends a strong message to investors that India trusts the entrepreneurs. Businesses can now operate with greater confidence without fear of imprisonment for minor errors. This reform will encourage investment, innovation and job creation. Third, the Bill introduces a graded approach to compliances. For many offences, the first instance will attract an advisory, the second a warning, and only repeated violations will lead to penalties. Fourth, the Bill modernizes penalties. Fifth, it introduces improvement notices and adjudication mechanisms. Instead of immediate punishment, individuals and businesses are given time to correct their mistakes. By removing outdated offences and simplifying procedures, it reduces unnecessary legal burden on ordinary citizens. It reflects a governance model based on trust, transparency and efficiency.

Hon'ble Vice-Chairperson, Madam, coming from the State of Andhra Pradesh, I would like to highlight an initiative undertaken by hon'ble Chief Minister, Nara Chandrababu Naidu Garu, that has led to our State emerging as a leader in investments and growth, that is, the 'Speed of Doing Business'. This approach ensures that investors do not face delays and uncertainties. Our State emphasizes transparency, accountability and time-bound clearances, leading to increased investor confidence and positioned our State as a competitive investment destination. This model aligns perfectly with the spirit of Jan Vishwas Bill ...(*Time bell rings*)... I am concluding, Madam. It demonstrates how reforms at the ground level can translate into real economic growth and employment. In conclusion, I would say that the Jan Vishwas Bill, 2026 is a forward-looking reform that strengthens trust among Government, citizens and businesses. With these words, I support the Bill. Thank you.

उपसभाध्यक्ष (श्रीमती रजनी अशोकराव पाटिल): श्री मोकरिया रामभाई।

श्री मोकरिया रामभाई (गुजरात): उपसभाध्यक्ष महोदया, जय बजरंगबली, जय श्री मारुति नंदन! आज बजरंगबली का दिन है, इसलिए मैं आपके माध्यम से हमारे सभी संसद सदस्यों और देशवासियों को शुभकामनाएं देना चाहता हूँ, क्योंकि मैं हनुमान जी को बहुत ज्यादा मानता हूँ।

Contents Page

महोदया ,मैं अपनी गुजराती भाषा में बोलना चाहता हूँ। * "Hon'ble Chairperson Madam, Greetings. I would like to speak in my mother tongue, Gujarati. Jay Bajaranga Bali, Jay Shri Marutinandana!

Today is the day of Shri Bajarangabali. On this occasion, through you Madam, I would like to extend greetings to the hon'ble Members of this august House and the citizens of our country. I have a lot of faith in Shri Hanumanji. Madam, I rise today to express my strong and unwavering support for the Jan Vishwas (Amendment of Provisions) Bill, 2026—a visionary and transformative legislative initiative, introduced under the visionary leadership of our hon'ble Prime Minister, Shri Narendra Modi, and taken forward under the guidance of hon'ble Minister, Shri Piyush Goyal.

This Bill is not just a change in law; it is an attempt to redefine the relationship between the Government and the citizens—a path of trust instead of suspicion and reform instead of rigidity. Madam, the essence of this Jan Vishwas Bill is anchored in the principle of "Minimum Government, Maximum Governance". For decades, our legal system was riddled with outdated and irrelevant provisions that criminalized even minor and technical errors. This created fear among ordinary citizens and traders, discouraged entrepreneurship and increased pressure on the judiciary. The Jan Vishwas Bill, 2026 is an important step towards removing this legacy and creating a modern, practical and citizen-centric legal framework. Madam, this Jan Vishwas Bill is the result of democratic debate and deliberation. The initial Bill introduced in 2025 included only 17 laws. But after the recommendations of the Lok Sabha Select Committee—chaired by Shri Tejashwi Surya—this scope has been increased to 80 Central Acts. This is a testament to the government's commitment to open thinking and dialogue. The most important aspect of this Jan Vishwas Bill is—decriminalization of crimes, i.e., removing many minor errors from the category of crimes. For example, under the Drugs and Cosmetics Act, 1940, some offences were punishable by imprisonment, but now they have been replaced by monetary fines. Similarly, under the National Highways Act, 1956, some offences are punishable by heavy fines instead of imprisonment. This reflects a more balanced and equitable approach. Hon'ble Chairperson Madam, in some cases, imprisonment has been completely abolished. In laws like the Indian Succession Act, 1925 and the Electricity Act, 2003, only fines will be imposed. This is a humane and practical approach, which avoids unnecessary imprisonment. In addition, this Jan Vishwas Bill has removed several old and unnecessary offences—such as raising a false fire alarm or not giving

* English translation of original speech in Gujarati.

Contents Page

birth or death information. Such provisions have become irrelevant in today's times and unnecessarily complicate the law. Madam, the amendment in fines and penalties is also an important part of this Jan Vishwas Bill. Many fines have now been made time-sensitive and a provision has been made for an increase of 10% every three years, so that they remain effective. This Jan Vishwas Bill also has a system of warnings and advice. Advice for the first mistake, warning for the second and only then fine—this approach is not punitive but corrective, which encourages voluntary compliance. The idea of "correction notice" under the Legal Metrology Act, 2009 is also very progressive. This gives people and traders an opportunity to correct their mistakes, which helps in building trust and cooperation. This public confidence Bill also has a system of statutory officers and appellate powers to strengthen the decision-making process, which will ensure speedy and transparent justice. We should see this Jan Vishwas Bill as part of the broader reformist vision of Prime Minister Shri Narendra Modi. From Ease of Doing Business reforms to digital governance—this Government is constantly striving to empower citizens. Hon'ble Minister, Shri Piyush Goyal has been instrumental in taking these reforms forward. His commitment and vision have shaped this Jan Vishwas Bill.

Finally, I would say, the Jan Vishwas Bill, 2026 is not just a legislative amendment—it is an idea, a message that the Government has faith in its citizens. It symbolizes trust instead of fear, cooperation instead of punishment, and simplicity instead of complexity. I wholeheartedly support this Jan Vishwas Bill and urge all the members of this august House to pass it unanimously. Thank you. जय बजरंग बली! जय भीम!"

THE VICE- CHAIRPERSON (SHRIMATI RAJANI ASHOKRAO PATIL): Thank you. Now, Shrimati Shrimati Maya Naroliya; five minutes.

श्रीमती माया नारोलिया (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदया, आपका धन्यवाद कि आपने मुझे इस महत्वपूर्ण और ऐतिहासिक 'जन विश्वास (उपबंधों का संशोधन) विधेयक, 2026' पर बोलने का अवसर प्रदान किया है। माननीय उपसभाध्यक्ष महोदया, सबसे पहले मैं विश्व के सबसे शक्तिशाली नेता, हमारे भारत के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी का आभार व्यक्त करती हूं, जिन्होंने दशकों से हमारे नागरिकों और व्यापारियों के पैरों में जंजीर बनकर पड़ी थीं।

महोदया, मैं मध्य प्रदेश की पावन धरा, मां नर्मदा के तट, नर्मदापुरम से आती हूं। चाहे वहां का कोई किसान हो या छोटा व्यापारी हो, वह चाहता है कि सरकार उसे शक की निगाह से नहीं, बल्कि विश्वास की निगाह से देखे। यह विधेयक उसी जन विश्वास को धरातल पर उतारने का एक क्रांतिकारी प्रयास है।

Contents Page

(**उपसभापति महोदय** *पीठासीन हुए।*)

माननीय उपसभापति महोदय, यह विधेयक केवल कुछ धाराओं का संशोधन नहीं है, बल्कि यह सरकार की सोच में आए आमूल-चूल परिवर्तन का प्रमाण है। विधेयक का विस्तार - जहां 2023 के पहले जन विश्वास अधिनियम में हमने 42 कानूनों में सुधार किया था, वहीं जन विश्वास 2.0 के तहत, हम 80 केंद्रीय अधिनियमों के 784 प्रावधानों को अपराधमुक्त और तर्कसंगत बना रहे हैं। व्यापार और जीवन की सुगमता के संबंध में बताना चाहती हूँ। इनमें से 717 प्रावधान 'ईज़ ऑफ डुइंग बिजनेस', यानी व्यापार की सुगमता के लिए हैं और 67 प्रावधान हमारे नागरिकों के जीवन जीने की सुगमता को बढ़ाने के लिए प्रस्तावित हैं।

अपराधीकरण से अनुपालन की ओर - अब छोटी-छोटी तकनीकी या प्रक्रियात्मक गलतियों के लिए जेल की सलाखें नहीं, बल्कि सुधार का अवसर दिया जाएगा। हम एक दंडात्मक विरासत से निकल कर एक सुगम और विश्वास आधारित मॉडल की ओर बढ़ रहे हैं।

उपसभापति महोदय, मैं सदन का ध्यान इस विधेयक के कुछ महत्वपूर्ण पहलुओं की ओर आकर्षित करना चाहती हूँ। स्वास्थ्य और औषधि क्षेत्र में औषधि एवं प्रसाधन सामग्री अधिनियम में मामूली त्रुटियों को अपराध मुक्त किया गया है, जिससे हमारे 50 अरब डॉलर के फार्मा उद्योग को राहत मिलेगी, लेकिन मै यह भी स्पष्ट कर दूँ कि मोदी सरकार जनता के स्वास्थ्य के साथ समझौता नहीं करती। घटिया दवाओं के मामले में कठोर दंड का भी प्रावधान है।

सड़क परिवहन और इंफ्रास्ट्रक्चर - भारत का 66.71 मिलियन किलोमीटर का सड़क नेटवर्क हमारे विकास की धमनियाँ हैं। मोटर वाहन अधिनियम और राष्ट्रीय राजमार्ग अधिनियम में संशोधन से छोटे उल्लंघनों के लिए अब जेल नहीं, बल्कि प्रशासनिक न्याय निर्णयन की व्यवस्था होगी, जिससे भ्रष्टाचार पर लगाम लगेगी और प्रक्रिया पारदर्शी होगी।

एमएसएमई और स्टार्टअप - आज भारत में 2.12 लाख से अधिक मान्यता प्राप्त स्टार्टअप्स हैं। इन युवाओं को फाइलिंग या लेबलिंग की छोटी-सी गलती पर जेल जाने का डर नहीं होगा। महोदय, हमारे देश की अदालतों पर 4.8 करोड़ से अधिक मामलों का बोझ है। यह विधेयक प्रशासनिक न्याय निर्णय की एक मजबूत व्यवस्था खड़ी कर रहा है।

माननीय महोदय, मैं आपके माध्यम से सदन से आग्रह करती हूँ कि आज मोदी जी की रिफार्म एक्सप्रेस चल रही है, चाहे वह चार श्रम संहिता हों या कॉरपोरेट कानूनों में सुधार हो, हमने 47 हजार से अधिक फालतू अनुपालनों को समात कर लालफीताशाही को जड़ से उखाड़ फेंका है। अतः मैं यही कहूँगी कि यह विधेयक विकसित भारत के संकल्प को सिद्ध करने का एक सशक्त माध्यम है। यह विधेयक उद्यमी को संभावित अपराधी ही नहीं, बल्कि प्रगति का भागीदार मानता है। आदरणीय मोदी जी के नेतृत्व में भारत आज वैश्विक Ease of Doing Business ranking में अपनी स्थिति मजबूत कर रहा है। हम एक ऐसे समाज का निर्माण कर रहे हैं, जहाँ सरकार का हस्तक्षेप न्यूनतम हो और शासन का प्रभाव अधिकतम हो, यानी न्यूनतम सरकार, अधिकतम शासन। ...(**समय की घंटी**)... अतः मैं सदन से और सभी सदस्यों से आग्रह करती हूँ

Contents Page

कि दलगत राजनीति से ऊपर उठ कर राष्ट्र हित में इस विधेयक का समर्थन करें, जय हिन्द, जय मध्य प्रदेश!

MR. DEPUTY CHAIRMAN: Shri Arun Singh. He is not present. Now hon'ble Minister Piyush Goyal *to* reply to the discussion.

श्री पीयूष गोयलः उपसभापति महोदय, मैं सभी माननीय सदस्यों का धन्यवाद करना चाहता हूँ, जो आज के दिन, जब सब लोग घर जाने की जल्दी में हैं, लेकिन फिर भी रुके हैं और इस महत्वपूर्ण बिल पर बातचीत की है। शक्तिसिंह गोहिल जी बता रहे थे कि मैं जब भी बिल पर बात करता हूँ, तो मैं अंत तक उसका जवाब भी सुनने के लिए रुकता हूँ। मैं समझता हूँ कि आज के पावन अवसर पर, हनुमान जयंती के दिन, जब हम यह बिल पारित कर रहे हैं, तो स्वाभाविक रूप से प्रभु श्रीराम याद आते हैं। अब आपने रूलिंग दे दी है कि विषय पर ही रहना है, तो मैं राम मंदिर के बारे में नहीं बोल रहा हूँ। मैं सिर्फ इतना याद दिला रहा हूँ कि प्रभु श्रीराम जी जिस प्रकार से हनुमान जी पर अटूट विश्वास करते थे, उसी प्रकार से, और अटूट विश्वास इतना था कि असंभव कार्य को भी हनुमान जी संभव बना देते थे। चाहे वह समुद्र लांघना हो, पर्वत उठाना हो, एक सिपाही की तरह उन्होंने हर एक काम बड़ी निष्ठा के साथ किया, क्योंकि हनुमान जी पर प्रभु का विश्वास था। मैं समझता हूँ कि माननीय प्रधान मंत्री, नरेन्द्र मोदी जी भी भारत की जनता पर उसी प्रकार का विश्वास करते हैं, जैसा विश्वास प्रभु श्रीराम जी हनुमान जी पर करते थे।

श्री जयराम रमेशः इंट्रोडक्शन की जरूरत नहीं थी।

श्री पीयूष गोयलः सर, आज जयराम जी बहुत नाराज हैं। मैं प्रभु श्रीराम की बात नहीं कर रहा हूँ, जयराम जी की बात कर रहा हूँ। शक्तिसिंह जी ने मेरे हेयर स्टाइल को तो बड़ा अच्छा बताया, पर जयराम जी के हेयर स्टाइल के बारे में कोई टिप्पणी नहीं की, इसलिए आज वे बड़े दुखी नजर आ रहे हैं।

श्री उपसभापतिः माननीय मंत्री जी, आप "जय राम जी" तो बोल ही रहे हैं!

श्री पीयूष गोयलः प्रभु श्रीराम जी की कृपा है कि 140 करोड़ भारतवासियों के ऊपर पूरे तरीके से विश्वास रखा जाता है। उनकी निष्ठा के ऊपर, उनकी देशभक्ति के ऊपर, उनके काम करने के तरीके के ऊपर जब हम भरोसा करते हैं, तब हम दंड के प्रभाव में, दंड के डर से, दंड के भय से देश के कानूनों को नहीं चलाना चाहते हैं, बल्कि हम चाहते हैं कि यह देश विश्वास से आगे बढ़े, हम विश्वास से "विकसित भारत-2047" का रास्ता प्रशस्त करें।

माननीय उपसभापति महोदय, मैं चाणक्य जी का बताया हुआ रास्ता, "यथार्थ दंड" पढ़ रहा था। यथार्थ दंड, यानी the concept of balanced punishment. उन्होंने "न्याय शास्त्र" में यह लिखा है। जब हम आज के कानूनों की चर्चा करते हैं, तब हमें यह ध्यान आता है कि प्रधान मंत्री, नरेन्द्र मोदी जी बार-बार कहते हैं कि देश को विकास भी चाहिए, लेकिन देश के लिए विरासत भी उतनी ही आवश्यक है। हमें अपनी विरासत को कभी भूलना नहीं है, बल्कि हमें अपनी

Contents Page

विरासत से सीखना है, इतिहास से सीखना है। चाणक्य जी ने "न्याय शास्त्र" में कहा है and I quote, "Whoever imposes punishment as deserved becomes respectable. Punishment when awarded with due consideration makes people devoted to righteousness." जब आप किसी को बहुत भय के साथ, बहुत बड़ी पनिशमेंट से डराकर कानून का पालन करवाना चाहें, तो वह शायद डर के मारे कानून का पालन कर ले और शायद कई बार न भी करे, लेकिन उससे समाज ठीक नहीं होता है। व्यक्ति को यह विश्वास हो कि मेरे देश के न्याय तंत्र में मेरे साथ न्याय होगा, अगर कभी मैं न चाहते हुए भी छोटी-मोटी गलतियां कर दूं, तो मेरे ऊपर दंडित होने की छाप नहीं पड़ेगी, मेरे ऊपर दंड नहीं लगेगा, मेरी बदनामी नहीं होगी, क्योंकि मेरे ऊपर सरकार का, सरकारी अफसरों का और सरकारी व्यवस्थाओं का विश्वास है। यथार्थ दंड का यह जो मूल-मंत्र है, यही जन विश्वास कानून लाने का हेतु है।

सर, हम पहले भी जन विश्वास बिल लाए थे। शायद इतिहास में पहली बार देश में किसी ने यह ठीक समझा कि जनता पर इतना विश्वास किया जाए कि लोग अपने आप यह सोचें कि हमें गलती नहीं करनी है और उसका परिणाम अच्छा मिला, छोटी -मोटी गलतियों के लिए कोर्ट कचहरी में दौड़ना नहीं पड़ा, लोगों को परेशान नहीं होना पड़ा। हर छोटी-मोटी गलती के लिए कायदे कानून का एक लंबा प्रोसेस होता था और गलती भी इतनी छोटी होती थी कि उसमें दंड भी 100-200 रुपये का होता था, लेकिन उससे पूरी व्यवस्था का समय बर्बाद होता था। आज जितने कानूनी केसेज़ बढ़ते जा रहे हैं और उनका व्यवस्था में जो प्रभाव है, उसकी वजह से शायद 100 रुपए के दंड के पीछे 50,000 रुपए का नुकसान होता, लेकिन ये कानून चलते आ रहे हैं। कई कानून अंग्रेजों के समय से चलते आ रहे हैं। कभी किसी सरकार ने, कभी किसी नेता ने यह नहीं सोचा कि इसका full stop किया जाए। एक बार अच्छे तरीके से देखा जाए कि किन चीजों को हम simplify कर सकते हैं, क्या compliances हैं, जिनको हम कम कर सकते हैं, किन procedures में हम कमी ला सकते हैं, क्या process लोगों के लिए और सुविधाजनक बन सकता है, paper work कैसे कम हो और अगर कोई छोटी-मोटी गलती हो जाए — *mens rea* नहीं है, यानी गलती करने की मानसिक सोच नहीं है — तो उनको एक penalty लगाकर छोड़ दिया जा सकता है। कहीं ऐसे कानून थे, जिनमें अगर कोई गलती कर भी ले, तो कानून में fine का प्रावधान था और fine लगाने का अधिकार सिर्फ और सिर्फ court को है। कोई adjudicating officer या अधिकारी fine नहीं लगा सकता है। मुझे पता नहीं कि सबके ध्यान में है या नहीं है, पर कई ऐसी छोटी-छोटी चीजें हैं। मेरे पास ढेर सारे उदाहरण हैं। यह जो एक साथ, एक कानून के जरिए हजार से अधिक कानूनों में बदलाव लाया गया है, उन सब का जो सामूहिक प्रभाव है, समुचित प्रभाव है, सबको जोड़कर अगर हम देखें, तो बहुत बड़े रूप में यह जनता को सुविधा देगा। जनता को ease of living, जीवन में सरलता लाएगा। जो छोटे व्यापारी हैं, MSMEs हैं, उनको भय-मुक्ति देगा। अगर किसी नागरिक के ऊपर बहुत अत्याधिक दंड लगाया जाए, उसे भयभीत किया जाए, तो वह अनुशासन नहीं लाता है। आप किसी की उपेक्षा करके अनुशासन नहीं ला सकते हैं। मुझे लगता है कि समझा-बुझाकर, गलती का एहसास दिलाकर, छोटा-मोटा दंड भी हो, तो दंड लगाकर, लेकिन court-कचहरी से बचाकर, व्यवस्थाओं को सुधारने के और कानून का पालन करवाने के लिए ज्यादा better outcome मिल सकता है।

Contents Page

माननीय उपसभापति महोदय, रामराज्य की भी विशेषता यही थी। अगर हम याद करें, तो शासन की सबसे बड़ी विशेषता — जब प्रभु श्री राम शासन करते थे— तब न्याय था, विश्वास था, दंड नहीं था। वे हर नागरिक को सुनते थे, हर नागरिक को बिना भय के रहने के लिए प्रोत्साहित करते थे और हर नागरिक का सम्मान करते थे। जन विश्वास बिल इसी दिशा में अगला कदम है, जो पहले जन विश्वास बिल की सफलता के बाद आया है। यह एक प्रकार से 21वीं सदी का रामराज्य है और मैं समझता हूं कि जहां शासन प्रजा की सेवा करे, शासन प्रजा के ऊपर विश्वास करे, शासन प्रजा को परेशान न करे, इसी हेतु से इस कानून को बदलने का प्रयास किया गया है।

भारत आज दुनिया का सबसे युवा देश है। आज हमारे युवा-युवतियां startups लगा रहे हैं। नौकरी के पीछे दौड़ने के बदले, बड़े पैमाने पर job creators बन रहे हैं, नए लोगों को नौकरी का साधन दे रहे हैं। नई-नई सोच के साथ, नए नवाचार के साथ, देश को आगे बढ़ाने के लिए नई चीजें लेकर आ रहे हैं, नई सोच लेकर आ रहे हैं। अब यह लाखों नौजवान — और हम सब जानते हैं कि 2015 में जब Startup India शुरू किया गया था, तब मात्र 500 startups registered थे। आज वह संख्या बढ़कर लगभग 3 लाख हो गई है, तो आप कल्पना कीजिए कि कितने सारे नौजवान युवा-युवतियां आज अपना स्वयं का काम नई सोच और नए विचार के साथ कर रहे हैं। उन सबको हर एक कानून की जानकारी नहीं है। Ignorance of the law is no excuse — यह कानून का maxim है, पर स्वाभाविक है कि ये उत्साहित युवा-युवतियां हर एक कानून को जानते नहीं हैं। कभी-कभी छोटी-मोटी गलतियां हो जाती हैं। अब ऐसी गलती पर उनके ऊपर criminal case का बोझ डालना, उनको court-कचहरी के चक्कर लगवाना या उनसे सलाह-मशवरा करके इन नौजवानों को आगे बढ़ने का मौका देना, प्रोत्साहित करना, यह भी हम सबको सोचना पड़ेगा।

उपसभापति महोदय, आज पूरी दुनिया भारत की तरफ देख रही है। भारत को एक manufacturing hub के रूप में देखती है। भारत में नई सर्विसेज़ आ रही हैं। 1800 से अधिक Global Capability Centres चल रहे हैं। अनुमान है कि आने वाले दिनों में तीन हजार तक Global Capability Centres भारत से काम करेंगे। लाखों लोगों को नौकरी मिलेगी, करोड़ों लोगों को व्यापार या कोई ना कोई व्यवसाय से इस पूरे इकोसिस्टम को सपोर्ट करने का मौका मिलेगा। नए इन्वेस्टमेंट्स आ रहे हैं। चाहे वह डेटा सेंटर्स हों, चाहे वह research and development हो, डिजाइन की फील्ड हो, क्रिएटिव इकोनॉमी हो, नई-नई इकोनॉमीज़ में, नए-नए सेक्टर्स में बड़े निवेश आ रहे हैं। ऐसे सब निवेशक थोड़ा हिचकिचाएंगे, अगर डर और भय का माहौल रहा। अगर उन्हें लगा कि हर छोटी गलती पर हमें कोर्ट-कचहरी या पुलिस थाने जाना पड़ेगा या हमें जेल की सजा हो सकती है। इसलिए भारत अब नई सोच के साथ आगे बढ़ने के लिए तैयार है। हम खुद अब दूसरों को फॉलो नहीं करते। हम वेट नहीं करते हैं कि कोई और देश बदलाव लाएगा और फिर हम उसके पीछे भागेंगे। अब भारत नए global benchmark सेट कर रहा है और शायद इतिहास में पहली बार होगा कि माननीय प्रधान मंत्री जी के नेतृत्व में एक हज़ार से अधिक प्रावधान एक-साथ, एक कानून से सरलीकरण करना, de-criminalize करना, कानून के बोझ को कम करना और लोगों को न्याय दिलवाना, न्याय देना, दंड तय करना, बदनाम नहीं करना, पर न्याय देकर उनको आगे सुधार का रास्ता देना।

Contents Page

उपसभापति महोदय, जिस सोच के साथ जनविश्वास बिल बना, यह एक प्रकार से संदेह की भावना को खत्म करने की सोच है। हर एक चीज को संदेह से क्यों देखना? क्यों नहीं लोगों के ऊपर विश्वास रखना और इसका जो litmus test है, हमें उसका कितना नुकसान होता है, वह देखकर एक-एक कानून को स्टडी किया। Harm-based litmus test अगर लगा कि कोई गलती से बहुत बड़ा नुकसान होता है, किसी और को बहुत बड़ा नुकसान होता है, व्यवस्थाओं को, देश को नुकसान होता है, तो कम सजा के बदले उल्टे सजा बढ़ाई भी गई है। कम दंड के बदले दंड ज्यादा भी किया गया और मैं उसके दो-चार उदाहरण भी बता सकता हूं। हर एक प्रावधान को देखते हुए जिस मिनिस्ट्री का, जिस डिपार्टमेंट का यह कानून था, उनसे पूछा गया कि आप बताइए कि प्रावधान को आपराधिक क्यों रखना चाहते हैं? आपको इसको आपराधिक रखने का इसमें क्या लाभ दिखते है? हर एक के साथ समन्वय किया गया, बातचीत की गई। Extensive stakeholder consultations हुए। प्राइवेट सेक्टर के साथ, सरकार के अलग- अलग विभागों के साथ, अलग-अलग ऑर्गेनाइजेशन्स जो इस टाइप की स्टडीज़ करती हैं, इन सबके सलाह मशवरे के बाद जब देखा गया कि प्रावधान आपराधिक रहने की आवश्यकता नहीं है या जो प्रिंसिपल्स हमने रखे थे कि किस प्रावधान को डिक्रिमिनलाइजेशन करना है, अगर कोई उस टेस्ट में फेल होता है कि इसको आपराधिक रखना आवश्यक है या नहीं है, उसमें क्रिमिनलाइज रखने के लिए जब कोई प्रावधान फेल होता था, तभी हमने de-criminalization की तरफ उसको लिया। साथ ही साथ देखा कि उल्लंघन की प्रकृति क्या है? What is the nature of the breach of law? उन्हीं कानूनों को, उन्हीं गलतियों को हमने आपराधिक रखा, जब वास्तविकता से बड़ी हानि होती है। किसी को बड़ा नुकसान होता है या सार्वजनिक जोखिम होता है, तभी हमने उसके ऊपर criminal action का provision रहने दिया। अगर किसी को धोखा देने के इरादे से किसी ने कोई काम किया, तो उसको आपराधिक रखा, लेकिन जैसा मैंने कहा *mens rea* नहीं हो या गलत सोच नहीं हो, उसको de-criminalize करने का प्रयास किया। न्याय प्रणाली से बोझ हटाना भी एक आवश्यकता है। कोर्ट कचहरी में हम करोड़ों केस देखते हैं। Delayed justice है। कई बार कहा जाता है कि, justice delayed is justice denied. एक प्रयास यह भी है कि छोटी-मोटी गलतियों को कोर्ट-कचहरी में डालकर समय क्यों बर्बाद करें? कोर्ट-कचहरी के बाद भी क्या होगा? छोटा-मोटा फाइन ही लगेगा। उसके बदले, अगर प्रावधान में ही पेनल्टी का प्रावधान लगा दें, फाइन के बदले पेनल्टी होगी, तो adjudicating officer या अधिकारी ही वह penalty लगा सकता है। इसमें limit रखी गई है कि अगर गलती बड़ी हो तो बड़ा फाइन लगेगा, बड़ी पेनल्टी लगेगी, लेकिन गलती छोटी हो, तो कम पेनल्टी लगेगी। हमने उस कार्रवाई को criminal courts से हटाकर adjudicating officers और appellate officers को दे दिया है और एक defined timeline के साथ दिया है। ऐसा नहीं है कि वह कितना भी समय लगाए औऱ व्यक्ति को परेशान रखे। यह जो graded approach इस्तेमाल की गई है, punishment की तरह, दंड की तरह, इस graded approach में अगर कोई गलती बड़ी है, तो बड़ी पनिशमेंट होनी चाहिए, लेकिन अगर छोटी है, तो हमने कई बार वार्निंग भी प्रोवाइड कर रखी है कि आप पहली बार सिर्फ वार्निंग दे दो और छोड़ दो। एक प्रकार से ट्रस्ट, विश्वास की बात है। इस बिल में देश का विश्वास प्रधान मंत्री मोदी पर और प्रधान मंत्री मोदी का विश्वास देश के 140 करोड़ देशवासियों पर झलकता है और वही इस बिल का आधार है।

Contents Page

माननीय उपसभापति महोदय है, हमने कई सारे कानूनों में ग्रेडेड अप्रोच में ऐसा रखा है। सर, पहले तो क्रिमिनल पनिशमेंट होती थी, उसके बदले यदि पहली वायलेशन हो, तो एक इंप्रूवमेंट नोटिस दिया जाएगा। मैं लीगल मेट्रोलॉजी के कानून का एक एग्जैम्पल दे रहा हूं। पहले एक इंप्रूवमेंट नोटिस दिया जाएगा, यदि फिर भी सुधार नहीं हो पाया, कुछ गलती करे, तो कम मात्रा की पेनल्टी लगाई जाएगी। आगे चलकर पेनल्टी बढ़ाई भी जा सकती है, पर अगर कोई हैबिचुअल ऑफेंडर है और बार-बार ऑफेंस करता है, तो फिर उसके ऊपर क्रिमिनल फाइन भी रखा गया है, जिसके लिए कोर्ट-कचहरी में जाकर उनके ऊपर बड़ा फाइन लगाया जा सके या उनकी इंप्रिजनमेंट या पनिशमेंट भी हो सके। एक प्रकार से इस कानून का मेन ऑब्जेक्टिव प्रोपोशनल पनिशमेंट है।

महोदय, कुछ माननीय सदस्यों ने विषय उठाए थे, मैं समझता हूं कि उनकी reading of the law में कुछ कमी रह गई होगी, उसी के लिए उनके मन में गलतफहमियां हैं। जैसे Drugs and Cosmetics Act है, मैंने देखा है कि लोक सभा में भी और राज्य सभा में भी, विपक्ष के मित्रों की पूरे 1,000 कानून ढूंढ़कर Drugs and Cosmetics Act पर ही नजर टिक गई। यह अच्छा है कि हमारी बहिन रेणुका जी ने ऑब्जेक्शन नहीं रेज़ किया, नहीं तो, मुझे लगता है शक्तिसिंह जी बड़े साहसी मनुष्य हैं, जिन्होंने Drugs and Cosmetics Act का जिक्र करते हुए, बहिन रेणुका जी पर ही टिप्पणी कर दी। लेकिन मैं आपके माध्यम से सदन और देश को बताना चाहूंगा कि Drugs and Cosmetics Act को हमने जो बदला है, वह सिर्फ उसके residuary provisions and procedural compliance को बदला है, उसको decriminalize किया गया। छोटे-मोटे procedural compliance में गलती पर जेल न जाना पड़े, कोर्ट न जाना पड़े। जो कोर और सीरियस ऑफेंस है, अगर कोई स्प्यूरियस ड्रग्स बेचता है, स्टॉक करता है, अपनी दुकान में रखता है, इम्पोर्ट करता है, आयात करता है, मैन्युफैक्चर करता है, डिस्ट्रिब्यूट करता है और ड्रग्स गलत हों, अप्रूव्ड न हो, ड्रग कंट्रोलर के माध्यम से उस टाइप का spurious material or adulterated drug या cosmetic बेचता है, तो उसके ऊपर अभी भी बहुत strict and severe criminal punishment रखी गई है, जो पहले भी थी, जिससे हम इस प्रकार की malpractice नहीं होने दें। इस कानून में बहुत स्पष्ट दायरा दिया गया है कि किसको decriminalize किया है और किसको नहीं किया गया है।

महोदय, हमारे कुछ सदस्यों ने बताने की कोशिश की Section 162 of the Railways Act. Dilute कर दिया है women safety को। अब प्रधान मंत्री नरेन्द्र मोदी, जिन्होंने पूरा जीवन समाज सेवा में लगाया हो और अक्टूबर में उनके 25 वर्ष पूरे हो जाएंगे uninterrupted head of the Government के नाते - पहले head of the state, head of the central Government। उन्होंने सिक्किम के पूर्व मुख्य मंत्री, पवन चामलिंग जी का रिकॉर्ड तो ऑलरेडी ब्रेक कर ही दिया है। अब 25 वर्ष भी अक्टूबर में पूरे हो जाएंगे। ऐसे व्यक्ति, जिन्होंने हमेशा बेटियों और बहनों को संरक्षण देने का बात की, उन्हें आगे बढ़ने के लिए और अवसर दिए, मौके दिए, जिन्होंने फॉर्मल वर्क फोर्स में महिलाओं का योगदान इतने बड़े पैमाने पर बढ़ाया, वे कभी ऐसा नहीं होने दे सकते हैं कि यह सरकार विमेन सेफ्टी को कॉम्प्रोमाइज़ करने का काम करे। सच्चाई तो यह है कि हमने जो बदलाव किये हैं, वे इस कानून को हमारी बहनों की सेफ्टी के लिए और सख्त बनाते हैं, क्योंकि यह एनफोर्समेंट को और इफेक्टिव बना देता है। हमने आज इस कानून में जो अमेंडमेंट किए हैं -

Contents Page

अगर कोई भी मनुष्य, कोई भी आदमी महिला की सेफ्टी के ऊपर कोई गलत काम करे, तो उसके लिए भारतीय न्याय संहिता तो हमारे बहुत सख्त कानून प्रोवाइड करती ही है। हमने उसे सदन में पारित किया है। भारतीय न्याय संहिता के कानून तो लगेंगे ही; लेकिन अगर ट्रेन के डिब्बे में कोई व्यक्ति गलती से महिलाओं के कैबिन में या महिलाओं के कोच में घुस जाए और उस कम्पार्टमेंट में जो बर्थ या सीट महिलाओं के लिए रिजर्व्ड है, उसे बिना लॉफुल एक्सक्यूज... देखिए, किसी की तबीयत खराब हो रही है, कोई बेहोश हो रहा है, किसी को कोई बीमारी है और वह वहाँ बैठ भी गया, तो हमारी बहनें भी बड़ी समझदार हैं। शायद वे भी उन्हें पानी का गिलास पिलाएंगी, उनका ध्यान रखेंगी। लेकिन बिना किसी लॉफुल कारण, बिना किसी जेन्युइन कारण से अगर कोई आज लेडीज बर्थ पे बैठ जाता है, तो इसके लिए 500 रुपये फाइन है। वह फाइन लागू करने के लिए भी कोर्ट-कचहरी का लम्बा प्रोसेस है, जिसके बाद 500 रुपये फाइन लगेगा। इसके बदले हमने क्या किया? हमने ढाई हजार रुपये की पेनल्टी लगाई। पांच गुना! वहाँ पर जो तुरंत जो अधिकारी होगा, वह यह उनसे रिकवर कर सकता है। तो एक प्रकार से इसे और सख्त कर दिया है कि किसी की बहनों के कैबिन में जाने की या बहनों की सीट पेर बैठने की हिम्मत नहीं हो। अगर इसे अच्छी तरीके से पढ़ा होता, तो शायद पहले और अब में जो अंतर है, उससे ध्यान में आता कि आज का जो कानून है, उसमें इनफोर्समेंट बड़ी वीक है। उसमें लम्बे अरसे तक केसेज़ ड्रैग करते हैं और बहनें भी दुखी हो जाती हैं। वे कब तक जाकर विटनेस बनेंगी? कितनी बार जाएंगी? कितना खर्चा करेंगी? उसके बाद क्या? 500 रुपये का जुर्माना! उसके बदले अब हाथ के हाथ ढाई हजार की पेनल्टी लगेगी। इससे आदमी को भय रहेगा कि ऐसी गलती न करे। इससे इंस्टेंट जस्टिस भी मिलेगा और स्ट्रांगर डिटरेंट भी रहेगा; साथ ही, जो विक्टिम है, उसे उसको यह परेशानी नहीं होगी कि उसे बार-बार कोर्ट में जाकर अपना बयान देना पड़ेगा।

एक बात अभी-अभी कही गई और मैं यह सुनकर बड़ा हैरान हुआ। अगर कोई व्यक्ति फॉल्स अलार्म करे और फायर ब्रिगेड को बुला ले या कोई फायर ब्रिगेड के अलार्म को डैमेज कर दे, जिससे आगे चलकर फायर का रिस्क हो सकता है। यह आज के दिन सेक्शन 101 ऑफ दिल्ली पुलिस एक्ट में निर्धारित है और इसके लिए एक बड़ी लाइट पनिशमेंट है - तीन महीने की सजा या 100 रुपये का फाइन; ओनली 100 रुपये फाइन! अब सजा तो मिलती नहीं है और किसी को मिलती भी है, तो कब जाकर मिलेगी, कितने वर्षों-दशकों बाद मिलेगी? अधिकांश लोग तो 100 रुपये का फाइन देकर निकल जाएंगे। इसमें तीन महीने की लाइट पनिशमेंट है। हमने इसे ओमिट कर दिया और बड़ा सोच-समझ कर ओमिट किया। चूँकि आज अगर कोई ऐसी गलती करे, जानबूझकर या गलती से, जैसे भी करे, तो दिल्ली पुलिस एक्ट अप्लाई होता है और उसके तहत जाना पड़ता है और सिर्फ 100 रुपये का फाइन लग सकता है। हमने इसे एक बार हटा दिया, इसे एज़ अ 'माइनर रेगुलेटरी प्रोविजन' डीक्रिमिनलाइज कर दिया, अब इस मिसकंडक्ट के लिए 'भारतीय न्याय संहिता' के अंतर्गत कार्रवाई होगी। भारतीय न्याय संहिता में इसे बड़ा इफेक्टिवली और स्ट्रिंजेंटली एड्रेस किया गया।

Contents Page

6.00 P.M.

MR. DEPUTY CHAIRMAN: Hon'ble Minister, just one minute. Hon'ble Members, now, it is 6 p.m., if the House agrees we may extend the sitting beyond 6 p.m. till the disposal of the ongoing Business and permitted Special Mentions. Thank you. Now, hon'ble Minister, please continue.

श्री पीयूष गोयलः सर, मैं ज्यादा समय नहीं लूंगा, क्योंकि कुछ ऐसी चीजें उठाई गईं जो बड़ी ही फनी थीं। अब भारतीय न्याय संहिता का यह सेक्शन 217 इस प्रकार के कारनामे को कवर करता है, इंक्लूडिंग फायर सर्विस ऑफिसर्स के साथ अगर कोई भी गलत काम करे या उनको कोई गलत इंफॉर्मेशन दे और ऐसे में imprisonment 1 वर्ष का है, 3 महीने के बदले 1 वर्ष का है और जो फाइन है, वह 100 रुपये के बदले 10,000 रुपये है, यानी 100 गुना फाइन है। एक प्रकार से सही किया या गलत, तो मैं समझता हूं कि हम सभी मानेंगे कि एक छोटा प्रावधान, जिसमें लोग छूट जाते थे, उसको हटाकर एक बड़ा प्रावधान भारतीय न्याय संहिता के अंतर्गत उनके ऊपर अप्लाई होगा। ऐसे ही सेक्शन 353 कवर करता है, अगर कोई फॉल्स अलार्म दे, जिससे पैनिक हो जाए, किसी माननीय सदस्य ने यह विषय भी उठाया था कि पैनिक हो जाएगा, अगर पैनिक हो जाएगा, तो सेक्शन 353 भारतीय न्याय संहिता 3 साल की सजा और फाइन या दोनों का प्रावधान रखता है। इस प्रकार मेरे पास और भी अलग-अलग डिटेल्स हैं। अब इसमें 1,000 से अधिक जो बदलाव किए हैं, इसमें किसी कानून को निकाल लो, तो आपको ध्यान आएगा कि पहले की व्यवस्था से आज की व्यवस्था ज्यादा अच्छी है।

हमारे तमिलनाडु के माननीय पी. विल्सन जी ने भी इसकी आलोचना की। मैं तो उनको बताना चाहूंगा, उनके यहां पर भी बड़े रूप में म्यूनिसिपल लॉज़ के decriminalization किए गए। मनोज जी करनी और कथनी की कुछ बात कर रहे थे। तमिलनाडु में decriminalization अच्छा है और केंद्र में decriminalization सही नहीं है और उसकी आलोचना करना, ये दोहरे मापदंड ही हैं, जिनके कारण आज तमिलनाडु में सरकार की इतनी बुरी हालत हो गई है। यह भी कहा गया कि सलाह-मशविरा पर्याप्त नहीं हुआ। सभी राज्यों को, सभी जो बदले गए कानून हैं, इनके बारे में भेजा गया, उनके कमेंट्स मांगे गए और जहां-जहां पर कमेंट्स आए, उनके साथ सलाह-मशविरा करके ही तय किया गया है। माननीय अशोक कुमार मित्तल जी को लग रहा था कि कई ऐसे केसेज़ हैं, जहां गवर्नमेंट प्रॉसिक्यूटर रहने से एक lenient approach ली जाती है। उसके बदले उनका कहना था कि retrospective amendment भी करना आवश्यक है। हमने जब डिपार्टमेंट ऑफ लॉ से एडवाइस ली, तो बताया गया कि अलग-अलग कानूनों के 1,000 प्रावधान एक साथ retrospective करना ठीक नहीं रहेगा। इसलिए हमने retrospective का प्रावधान नहीं रखा है, क्योंकि गवर्नमेंट अधिकांश ऐसे केसेज़ में प्रॉसिक्यूटर होती है, तो गवर्नमेंट ही अपनी तरफ से कोर्ट को दरख्वास्त कर सकती है कि इस प्रकार के केसेज़, जो इन प्रावधान से कवर्ड हैं, इनको एक नॉमिनल फाइन लगाकर, as per the new law छोड़ा जा सकता है। मुझे लगता है इससे लाखों पुराने केसेज़ भी फ्री हो जाएंगे और कोर्ट के ऊपर बर्डन कम हो जाएगा। हम चाहते हैं कि इसको पुराने केसों पर भी लगाकर उनको सुविधाजनक बनाया जाए। शक्तिसिंह जी ने सही कहा

Contents Page

था कि इन कानूनों का लाभ पश्चिमी बंगाल, असम, बिहार, झारखंड, तमिलनाडु, केरल, पुडुचेरी, आपके गुजरात और महाराष्ट्र में, देश भर में होने जा रहा है। क्या आप चाहते हैं कि तमिलनाडु या असम या पश्चिमी बंगाल या केरल के लोग इसके लाभ से वंचित रहें, तो आप स्पष्ट बताइए? अगर आप चाहते हैं कि इन कानूनों में हम एक प्रावधान लाएं, तो आप एक अमेंडमेंट मूव करिए कि यह कानून बाकी देश में लगेगा, लेकिन तमिलनाडु, केरल, पुडुचेरी, पश्चिमी बंगाल और असम के लोगों को इसका फायदा नहीं मिलना चाहिए। अगर आपकी ऐसी सोच है, तो आप एक अमेंडमेंट लेकर आइए।

श्री शक्तिसिंह गोहिलः सर, मंत्री जी ने मेरा नाम लिया है। मेरा केवल यही कहना था कि आप इसमें रियल हेल्प कीजिए।

श्री उपसभापतिः आपने अपनी तकरीर में कह दिया, प्लीज़।

श्री शक्तिसिंह गोहिलः सर, उन्होंने मेरा नाम लिया है।

श्री उपसभापतिः आपने भी नाम लिया था, इसलिए वे जवाब दे रहे हैं।

श्री पीयूष गोयलः सर, अब स्वाभाविक है, हमने हैंडलूम एक्ट में छोटी-मोटी गलतियों के लिए दो प्रोविजंस डिक्रिमिनलाइज किए हैं और बड़े एक्सटेंसिव स्टेकहोल्डर्स कंसल्टेशन के बाद किए हैं, जिसका सबसे बड़ा लाभ वीवर्स को होगा, अपने हथकरघा को होगा। इसका सेक्शन 11 कहता है कि वीवर अगर कोई अकाउंट बुक न रख पाए या रजिस्टर न रख पाए, तो अब इसके लिए उसको जेल नहीं होगी। अब आप बताइए कि इसमें क्या गलत है? अब छोटा-मोटा हथकरघा चलाने वाला शायद इतना पढ़ा-लिखा न हो, बड़ी-बड़ी कानूनी किताबें न लिख सके, ऐसे में क्या अधिकारी वहां जाकर उसको डराए, धमकाए; उसके ऊपर कोर्ट केस करे; उसको कोर्ट में ले जाकर धक्के खिलवाए! यह सही रास्ता है या एक छोटी पेनल्टी लगा कर छोड़ देना है कि आगे आप हिसाब-किताब रखो, यह बेटर है? उसका ऐसा पहाड़ बना दिया कि इससे हैंडलूम का स्प्यूरियस माल आ जाएगा! अब उस बेचारे हथकरघा चलाने वाले के ऊपर कोर्ट केस करके क्या आपकी सरकार स्प्यूरियस माल लाने से रोक पाई है? स्प्यूरियस माल का प्रावधान भारतीय न्याय संहिता में है, उसके तहत सख्त से सख्त कार्रवाई हो सकती है। पर इसके तहत तो सिर्फ और सिर्फ वीवर को परेशानी होती है।

इसी प्रकार से सेक्शन 10 कुछ क्लास ऑफ टेक्सटाइल्स को हैंडलूम के लिए रेस्ट्रिक्ट करता है। हमने उसको बदला नहीं है, हम उसकी रेस्पेक्ट करते हैं, लेकिन हमने उसके प्रावधान में यह बदलाव किया है कि अगर कोई सेक्शन 10 का उल्लंघन करे और हैंडलूम प्रोडक्ट्स के बदले मशीन मेड प्रोडक्ट्स को हैंडलूम बोले, तो उसमें इंप्रिजनमेंट, तीन महीने का जेल का प्रावधान ज्यों का त्यों है, उसमें कोई बदलाव नहीं किया गया है, उल्टा, जो फाइन है, जो पहले 5 हजार रुपए थी, अब उसे पर पावरलूम बढ़ा कर 25 हजार रुपए की पेनल्टी कर दी गई है। इसलिए इंप्रिजनमेंट का प्रावधान रहता है, पर हमने फाइन बढ़ा कर 5 हजार रुपए पर पावरलूम से 25 हजार रुपए पर पावरलूम कर दी है। इसलिए यह तो ज्यादा बड़ा डेटरेंट हुआ कि कोई ऐसी

Contents Page

गलती न करे। मुझे लगता है कि शायद पढ़ने-समझने में भूल हो गई होगी, पर चलिए, हम आप पर विश्वास करते हैं कि यह एक भूल थी, आपने जान-बूझ कर लोगों को गलत बताने की कोशिश नहीं की, इसलिए हम आपके ऊपर भी कोई प्रिविलेज मोशन नहीं लाते हैं।

सर, मुझे एक बात सुन कर बड़ी हंसी सी आ रही थी, जब यह बताया गया कि हमने डिजास्टर मैनेजमेंट के ऊपर भी प्रावधान को हल्का कर दिया है। अब आज का जो प्रावधान है, उसमें अगर किसी ऑफिसर को ऑब्सट्रक्ट किया गया, तो जो इंप्रिजनमेंट है, वह एक साल की है। हमने सिर्फ उसको रिड्यूस करके 6 महीने किया है। हम यह समझते हैं कि कोई जान-बूझ कर डिजास्टर के समय किसी ऑफिसर को नहीं रोकता है। कभी किसी के घर में कोई घुस गया, तो ऑफिसर भी ठीक है, वह डिजास्टर में हेल्प करने के लिए घुसा है। अब गलती से किसी ने उसको रोक दिया, उसको समझ में नहीं आया कि डिजास्टर मुझे तकलीफ देगा, तो उसके ऊपर प्रावधान को थोड़ा हल्का किया गया है, ताकि व्यक्ति को परेशानी कम हो। पर अगर उसके कारण कोई लॉस ऑफ लाइफ होती है, तो उस पनिशमेंट को हमने बदला नहीं है। इसी प्रकार से अलग-अलग कानूनों में स्टेकहोल्डर्स के साथ कंसल्ट करके हम कानूनों को सरलीकरण की तरफ लेकर गए हैं। किसी एक माननीय सदस्य ने, मुझे उनका नाम याद नहीं है, agricultural laws को dilute किया, किसानी क्षेत्र के laws को dilute किया है, ऐसा भी आरोप लगाया। मैं यह स्पष्ट कर दूं कि ऐसे किसी भी law को - जैसे, Seeds Act या the Fertilizer Act या the Essential Commodities Act है, ऐसे किसी भी Act को इस कानून के अंदर नहीं लाया गया है, नहीं बदला गया है। इसलिए इस नासमझी से लोगों को गलत बताने की कोशिश न करें। वैसे तो यह आदत ही है, जो हम कई महीनों से देख रहे हैं। कभी US से trade deal पर लोगों को गलत बताते हैं। हमारे अन्नदाता किसान बेचारे अपनी बड़ी मेहनत से, अलग-अलग प्रकार से, देश को food security देते हैं। कभी रिजर्वेशन में गलत बताने कोशिश की करते हैं, कभी अन्नदाता को गलत बताने की कोशिश करते हैं। बड़ा दुर्भाग्य है कि इस प्रकार से लोगों को गलत बता कर एक सोचे-समझी रणनीति तय करके, विषय उठाए जाते हैं। हमने जो बदला है, वह है - animal husbandry law. वह law कब का है? वह 1871 का लॉ है, यानी 150 साल पुराना लॉ है। इस देश में 150 साल पुराना कानून आज भी लागू है। If a pig damages crop or land, a fine of Rs.10/- has been provided in this Act. आज के दिन अगर कोई सूअर किसी की जमीन पर जाकर उसकी crop को damage करे, तो 10 रुपए का fine है। यानी हमारे किसान भाई को, हमारे अन्नदाता को पहले पुलिस में जाकर complaint करनी पड़ेगी, फिर कोर्ट में केस दर्ज होगा और केस के दौरान धक्के खाने पड़ेंगे, कई बार जाकर बयान देना पड़ेगा और अंत में उस व्यक्ति के ऊपर 10 रुपए का fine लगेगा। क्या यह न्याय है? हमने इसको बदल कर, इसको 1,000 रुपए की penalty बना दिया। यानी 100 गुना बढ़ा दिया, जिससे जिस भी व्यक्ति का वह सूअर है, वह उसको नियंत्रण में रख सके और अगर उसकी गलती भी हो, तो हाथ के हाथ उसे 1,000 रुपए की penalty देनी पड़ेगी। इसमें किसान का हित है, किसान को कोई नुकसान नहीं है। किसान इससे खुश होंगे। ऐसे ही 1898 का livestock transportation का कानून है। उसमें स्टेट गवर्नमेंट्स के पास बड़े sweeping powers हैं, तो वे कुछ भी कर सकती हैं। हमने उसको omit किया, जिससे स्टेट गवर्नमेंट्स कोई गलती करके किसी को परेशान न कर सकें। ऐसे minor errors,

Contents Page

mistakes, book keeping में, record keeping में हो जाते हैं। अशोक जी, आप तो लॉ स्कूल चलाते हैं। लवली यूनिवर्सिटी में लॉ स्कूल भी है। आपकी तो लॉ यूनिवर्सिटी भी है। आप तो जानते हैं कि छोटे-मोटे कितने ऐसे प्रावधान हैं। छोटी-मोटी गलती, किताब लिखने में छोटी गलती हो गई, कोई रिकॉर्ड रखने में छोटी सी गलती हो गई, उसको पहले criminal action माना जाता था। हमने इन सबको decriminalize करके, एक प्रकार से इसमें सरलता लाने की कोशिश की है। हमने इसमें Companies Act और Income-Tax Act को नहीं छुआ है। उसके लिए माननीया वित्त मंत्री अलग एक्ट लाई हैं। माननीय वित्त मंत्री महोदया ने Companies Act, Income-Tax Act में काफी कुछ बदलाव किये हैं। मुझे लगता है कि इसमें सरलता रहने से सभी को लाभ होगा। यह जो एक प्रकार का भय बनाने की कोशिश की जा रही है कि इससे कानून तोड़ने वालों में डर खत्म हो जाएगा, तो मैं समझता हूं कि इन प्रावधानों से गलती करने वालों का डर अवश्य खत्म हो जाएगा, लेकिन जान-बूझकर कानून तोड़ने वालों के ऊपर डर बढ़ेगा, क्योंकि हमने उस प्रकार के कारनामों के ऊपर सख्त से सख्त सजा को dilute नहीं किया है। अगर हमें लगा कि भारतीय न्याय संहिता या दूसरा कोई कानून उसमें ज्यादा प्रभावशाली तरीके से उनको दंडित कर सकता है, तो उस कायदे के अंतर्गत उनके ऊपर कार्रवाई होनी चाहिए, यह सुनिश्चित करके, हमने एक प्रकार से criminal punishment को adequate civil mechanism से protection देने की कोशिश की है और proportionate तथा swift penalties का प्रावधान किया है, ताकि हाथ के हाथ penalties लगें, लोगों को कोर्ट-कचहरी से मुक्ति मिले और हम robust compliance framework promote कर पाएं। इस जन विश्वास बिल के माध्यम से हमारा यह प्रयास रहा है। एक आरोप ऐसा लगाया गया कि धोखाधड़ी करने वालों को खुली छूट दी जा रही है। मैं समझता हूँ कि यह आरोप एकदम बेबुनियाद है। बड़े प्रिंसिपल बेस्ड अप्रोच के साथ आइडेंटिफाई किए गए कि किन कानूनों को डिक्रिमिनलाइज़ किया जाए। ऐसा कोई कानून, जहाँ fraudulent intent है या *mens rea* है या सोच-समझ कर किसी ने कोई गलत काम करने का प्रयास किया हो, तो उसको हमने डिक्रिमिनलाइज़ नहीं किया है। हमने सिर्फ माइनर ऑफेंसेज़ को या नॉन-कंप्लायंसेज़, जो किसी को नुकसान नहीं पहुँचाए, नॉन-हार्मफुल नॉन-कंप्लायंसेज़ को हटाने की कोशिश की है। जो गलतियाँ भारतीय न्याय संहिता या उनके स्पेशल लॉज़ के अंतर्गत कवर होती हैं, जिन गलतियों से वे firmly डील कर सकते हैं, उनको उस कायदे के अंतर्गत आगे कार्रवाई करने के लिए हमने प्रेरित किया है। यह भी कहा गया कि बार-बार लोग नियम और कानून तोड़ेंगे, क्योंकि अभी आपने छूट दे दी है। मैंने पहले भी समझाया कि इसमें ग्रेडेड अप्रोच लिया गया है। हो सकता है कि इंप्रूवमेंट नोटिस दिया जाए, हो सकता है कि वार्निंग दी जाए। पर अगर व्यक्ति बार-बार गलती करे, तो पहले वॉयलेशन में वार्निंग या इंप्रूवमेंट नोटिस के बाद दूसरे वॉयलेशन पर पेनल्टी लगेगी। अगर वह फिर भी वॉयलेशन करे, तो बड़ी प्यूनिटिव पेनल्टी लगेगी, बहुत ज्यादा पेनल्टी लगाई जाएगी और फिर भी गलती करे, तो क्रिमिनल पनिशमेंट का भी प्रावधान रखा गया है। इस प्रकार से, ग्रेडेड अप्रोच से रिपीटेड वॉयलेटर्स को पनिश किया जाएगा और इनोसेंट को माफ किया जाएगा।

एक आखिरी एक्यूज़ेशन, जो सुनने में आया, वह यह है कि ताकतवर समूह जुर्माना देकर बच निकलेंगे। अब यह मुझे समझ नहीं आया कि हमारे किसानों को जब हम छूट देते हैं, छोटे

Contents Page

एनिमल हसबैंड्री करने वाले को हम छूट देते हैं, हमारी एमएसएमई या हथकरघा को हम छूट देते हैं कि छोटी-मोटी गलती के लिए आपको कोर्ट-कचहरी में न भागना पड़े, बयान न देना पड़े, बार-बार न जाना पड़े, वकीलों को हायर न करना पड़े, जब हम 10 रुपए की पेनल्टी को 1,000 रुपए कर देते हैं, जब हम 500 रुपए की पेनल्टी को 5,000 रुपए, 25,000 रुपए कर देते हैं, तो मैं समझता हूँ कि हम एक प्रकार से देशहित और जनहित को सुरक्षित रखते हुए, एक विश्वास की भावना से देश में एक नया संदेश भेज रहे हैं कि आप निःसंकोच, हिम्मत से देश सेवा करें, देश की अर्थव्यवस्था में भाग लें, अमृत काल में देश को विकसित भारत की तरफ तेजी से प्रगति करने में योगदान दें, सरकार आपके साथ खड़ी है और प्रधान मंत्री, नरेन्द्र मोदी जी का आपके प्रयासों में पूरा आशीर्वाद है। जब सबका साथ होगा, सबका प्रयास होगा, सबका विश्वास सरकार पर होगा और सरकार का विश्वास सब पर होगा, तभी देश 2047 तक एक विकसित भारत बनेगा। जब इस सदन में बैठ कर हम सब सर्वसम्मति से इसको पास करेंगे, तो देश में और विश्व में एक सही संदेश जाएगा कि यह सदन दल और पक्ष से ऊपर उठ कर देशहित और जनहित में एक साथ प्रधान मंत्री, नरेन्द्र मोदी जी के प्रयासों के साथ है। देश को विकसित भारत बनाने का संकल्प सिर्फ एक पार्टी, एक एनडीए अलायंस का नहीं है, बल्कि यह 140 करोड़ देशवासियों का संकल्प है और उस संकल्प में यह एक छोटी-सी कड़ी है। बहुत-बहुत धन्यवाद।

श्री उपसभापतिः No, no. ...(*Interruptions*)... धन्यवाद, माननीय मंत्री जी। ...(**व्यवधान**)... राजीव जी, कृपया आप बैठ जाएँ। ...(**व्यवधान**)... The question is:

"That the Bill to amend certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and doing business, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Nothing is going on record, Rajeevji. ...(*Interruptions*)... We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 5 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Piyush Goyalji to move that the Bill be passed. ...(*Interruptions*)...

SHRI PIYUSH GOYAL: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

Contents Page

MR. DEPUTY CHAIRMAN: Now, Special Mentions. Dr. Dinesh Sharma.

SPECIAL MENTIONS

Concern over adverse impact of population imbalance in some regions of the ountry

डा .दिनेश शर्मा (उत्तर प्रदेश): महोदय, मैं देश का एक अत्यंत गंभीर एवं संवेदनशील विषय, जनसंख्या असंतुलन की ओर सरकार का ध्यान आकृष्ट करना चाहता हूँ। किसी भी राष्ट्र की स्थिरता उसकी संतुलित जनसांख्यिकीय संरचना पर आधारित होती है, किंतु वर्तमान में भारत में यह संतुलन विभिन्न स्तरों पर प्रभावित होता दिखाई दे रहा है। यह विषय केवल जनसंख्या वृद्धि का नहीं, बल्कि उसके असमान क्षेत्रीय वितरण एवं सामाजिक संरचना में हो रहे परिवर्तनों का भी है। सीमावर्ती क्षेत्रों तथा कुछ राज्यों एवं जिलों में जनसंख्या का स्वरूप तेजी से बदल रहा है, जो सामाजिक समरसता एवं दीर्घकालिक राष्ट्रीय सुरक्षा के दृष्टिकोण से चिंताजनक संकेत देता है। साथ ही, देश में प्रजनन दर में गिरावट के कारण भविष्य में वृद्धजन अनुपात के बढ़ने की संभावना भी एक महत्वपूर्ण चुनौती के रूप में उभर रही है। इस परिस्थिति के समाधान हेतु आवश्यक है कि सरकार एक समान एवं समावेशी जनसंख्या नीति लागू करे, जो सभी वर्गों पर समान रूप से प्रभावी हो। अवैध घुसपैठ, जबरन अथवा प्रलोभन से होने वाले धर्मांतरण जैसी गतिविधियों पर कठोर नियंत्रण सुनिश्चित किया जाए। साथ ही, समाज में संतुलित परिवार व्यवस्था के प्रति जागरूकता बढ़ाई जाए। इसके अतिरिक्त, जिन क्षेत्रों में जनसंख्या संरचना में तीव्र परिवर्तन हो रहा है, वहाँ संसाधनों एवं योजनाओं का वैज्ञानिक एवं न्यायसंगत पुनर्वितरण किया जाना आवश्यक है, ताकि सामाजिक संतुलन एवं राष्ट्रीय एकता सुदृढ़ बनी रहे। अतः मैं सरकार से आग्रह करता हूँ कि इस विषय पर गंभीरतापूर्वक विचार करते हुए ठोस एवं प्रभावी कदम उठाए जाएँ।

MR. DEPUTY CHAIRMAN: The following hon'ble Members associated themselves with the Special Mention made by hon'ble Member, Dr. Dinesh Sharma:

Shri Devendra Pratap Singh (Chhattisgarh), Shri Madan Rathore (Rajasthan), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Banshilal Gurjar (Madhya Pradesh), Dr. Bhim Singh (Bihar) and Dr. Sasmit Patra (Odisha).

Shrimati Phulo Devi Netam — not present. Shri Gulam Ali.

Concern over non-implementation of livestock promotion schemes for the pastoral community of Jammu and Kashmir

SHRI GULAM ALI (Nominated): Sir, the Gujjar-Bakarwal community is a traditional pastoral group whose primary livelihood depends on rearing sheep and goats. Livestock forms the backbone of their economy and sustenance. Therefore,

Contents Page

Government schemes promoting livestock development are critically important for their welfare. The Government has introduced programmes such as the National Livestock Mission and the Holistic Rural Development Programme to enhance productivity, commercialization and income of livestock-dependent communities. However, despite their relevance, the Gujjar-Bakarwal community has largely been unable to access these benefits, particularly in the Jammu division. District targets were fixed for establishing livestock units, yet applications from this community are often ignored or delayed. Under the Public Good category of 525 units, not a single unit has been allotted to members of this community. Although procedures are simple, applications are not processed efficiently, leading to exclusion from schemes meant for their upliftment. A district-wise review of beneficiaries should be conducted. Special facilitation camps must be organized in pastoral areas. Time-bound processing mechanisms and accountability measures should be enforced. Priority consideration for pastoral communities may also be introduced. Ensuring equitable access is essential for socio-economic upliftment and sustainable livestock development in the region. This will help bridge gaps in implementation, ensure fair representation, strengthen livelihoods, reduce marginalization, improve trust in institutions and enable the community to fully participate in development initiatives and national growth processes effectively and sustainably going forward ahead. I urge Government to look into it. Thank you.

MR. DEPUTY CHAIRMAN: The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Shri Gulam Ali:

Dr. Sasmit Patra (Odisha), Shri Madan Rathore (Rajasthan), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Sat Paul Sharma (Jammu and Kashmir), Shri Banshilal Gurjar (Madhya Pradesh) and Shri Sanjay Yadav (Bihar).

Shri Sanjay Raut; not present. Shri Naveen Jain; not present; Shri Yerram Venkata Subba Reddy.

Concern over the difficulties faced by tobacco farmers in Andhra Pradesh

SHRI YERRAM VENKATA SUBBA REDDY (Andhra Pradesh): Sir, Andhra Pradesh accounts for about 22 per cent of India's total tobacco production, making it one of the largest producing States in the country. Tobacco farmers in districts such as Prakasam, Nellore and parts of the Godavari region, are facing mounting distress due to declining auction prices, reduced procurement and the impact of recent tax and regulatory changes affecting the legal tobacco market. Thousands of small and

Contents Page

marginal farmers dependent on FCV (Flue-cured Virginia) tobacco cultivation have expressed concern over falling returns, rising input costs and growing uncertainty about future viability. While public health objectives remain paramount, the livelihoods of lakhs of rural families engaged in tobacco cultivation and allied activities must also be safeguarded. Many farmers have limited access to viable alternative crops due to soil suitability, established credit linkages and existing market infrastructure. Abrupt market contraction without transition support risks pushing farmers into indebtedness and economic instability.

In view of the above, I urge the Government to consider a comprehensive support mechanism, including price stabilization measures, credit restructuring assistance, export facilitation and a phased crop diversification programme with assured market linkage. A balanced approach is essential to protect rural livelihoods while upholding national public health priorities. Thank you.

MR. DEPUTY CHAIRMAN: The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Shri Yerram Venkata Subba Reddy:

Dr. Sasmit Patra (Odisha), Shri Sanjay Yadav (Bihar) and Shri Ravi Chandra Vaddiraju (Telangana).

Dr. M. Thambidurai; not present; Shri Rajendra Gehlot.

Demand for inclusion of Rajasthani language in the Eighth Schedule to the Constitution

श्री राजेन्द्र गहलोत (राजस्थान): महोदय, मैं 10 करोड़ से अधिक राजस्थानियों की मातृभाषा राजस्थानी को संविधान की आठवीं अनुसूची में शामिल करने की लंबित मांग उठा रहा हूँ। इसका प्रस्ताव राजस्थान विधानसभा ने 2003 में सर्वसम्मति से प्रस्ताव पारित कर केंद्र को भेजा था। केंद्र सरकार द्वारा गठित महापात्रा समिति ने राजस्थानी और पूर्वांचली भाषाओं को आठवीं अनुसूचि में शामिल करने योग्य घोषित किया था। नई शिक्षा नीति में क्षेत्रीय भाषाओं को बहुत महत्व एवं संरक्षण दिया गया है। इसमें मातृभाषा/स्थानीय भाषा में पढ़ाई पर जोर है। विश्वविद्यालयों में राजस्थानी भाषा, साहित्य और संस्कृति पर शोध कार्य जारी हैं। संवैधानिक दर्जा न मिलने से राजस्थानी भाषी युवाओं को राज्य तथा केंद्रीय भर्तियों, खासकर यूपीएससी सिविल सेवा जैसी परीक्षाओं में अपनी मातृभाषा चुनने का अधिकार नहीं मिलता, जिससे प्रतियोगी परीक्षाओं में भाषाई असुविधा, अनुवाद की समस्या आती है। वैश्विक दृष्टिकोण से राजस्थानी बोलने वाले भारत के हर कोने में और विश्व भर में फैले हैं, जो अपनी कुशलता से भारत का गौरव बढ़ा रहे हैं। आज इंटरनेट, गूगल, ब्लॉग्स, सोशल मीडिया और अंतरराष्ट्रीय स्तर पर इसका प्रयोग बढ़ रहा है।

Contents Page

वैश्विक मंच पर भारतीय भाषाओं की विविधता को मजबूती देने के लिए राजस्थानी भाषा को मान्यता देना आवश्यक है, ताकि यह वैश्विक पटल पर और मजबूती से उभरे। मेरी सरकार से यह माँग है की इस पर ध्यान दिया जाए।

MR. DEPUTY CHAIRMAN: The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Shri Rajendra Gehlot:

Shri Madan Rathore (Rajasthan), Dr. Sasmit Patra (Odisha), Shri Sanjay Yadav (Bihar), Shri Maharaja Sanajaoba Leishemba (Manipur) and Shri Devendra Pratap Singh (Chhattisgarh).

Now, Shri Sant Balbir Singh - not present. Dr. Sangeeta Balwant- not present. Shri Subhasish Khuntia - not present. Ms. Swati Maliwal.

Need for regulation of online matrimonial and dating platforms

MS. SWATI MALIWAL (National Capital Territory of Delhi): Sir, I seek to raise an issue affecting thousands across our country - the lack of regulation of online matrimonial and dating platforms. These platforms have helped many find true companionship and life partners. However, a deeply concerning pattern is emerging. In Hyderabad, a 42-year-old widower, a man, who had already lost his wife, went on a matrimonial platform hoping to rebuild his life. Instead, he was emotionally manipulated and lured into a fake crypto investment leading to an ultimate loss of Rs.86 lakh. In Delhi, a man was recently arrested for duping over 700 women on dating apps by posing as a US-based model. And, these are not isolated cases. Even the Government employees, professionals, educated people all are falling victim to fraud, blackmail and even violence through these sites. Anyone can create a fake profile. There is no mandatory identity verification, no accountability of platforms and no real-time fraud detection. These companies earn crores in profit, but when fraud happens, they simply say "Use our site at your own risk." If we do not act now, these platforms will become hunting grounds for criminals. I, therefore, demand the following from the Government: (i) Mandatory KYC verification for all users of matrimonial and dating sites. (ii) Legal liability of platforms in case of fraud. (iii) AI-based monitoring of suspicious behavior. (iv) Immediate grievance redressal mechanisms. (v) Strong coordination with cybercrime agencies. People come to these sites seeking trust and companionship, and rightfully so. They must not leave with trauma and loss. The time for stronger safeguards is now. I urge the Government to look into this.

Contents Page

MR. DEPUTY CHAIRMAN: The following hon'ble Members associated themselves with the Special Mention made by the hon'ble Member, Ms. Swati Maliwal:

Shri Madan Rathore (Rajasthan), Dr. Sasmit Patra (Odisha), Shri Sanjay Yadav (Bihar) and Shri Maharaja Sanajaoba Leishemba (Manipur).

Hon'ble Members, the House stands adjourned to meet at 11.00 a.m. on Thursday, the 16th April, 2026.

The House then adjourned at thirty-three minutes past six of the clock till eleven of the clock on Thursday, the 16th April, 2026.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)